RAJYA SABHA

Thursday, the 16th July, 1992/ 25 m *Asadha,* 1914 *(Saka).*

The House met at eleven of the clock. The Deputy Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

Enforcement of the Supreme Court Judgement Regarding Provident Fund in Beedi and Cigar Industries

*121. SHRI MOHAMMED AFZAL *alias* MEEM AFZAL:†
DR. BAPU KALDATE:

Will the PRIME MINISER be pleased to state:

(a) whether it is a fact that Government have failed to enforce the Provident Fund Act in the Beedi and Cigar industries where according' to a rough estimate, about 40 lakh workers are still awaiting implementation of the Supreme Court judgement given 7 years back as per the news-item captioned 'Beedi, Cigar Industry: Government failure on P. F. front, which appeared in the 'Hindustan Times' dater the 19th June, 1992:

(b) if so, the details in this regard; and

(c) what remedial steps Government have taken or propose to take in the matter?

THE DEPUTY MINISTER, IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATO. WAR): (a) to (c) A statement is liad on the Table of the House.

Statement

The provisions of the Employees Provident Fund and Miscellaneous Provisions Act, 1952 were extended to the Beedi Industry with effect from 1-6-1977. The majority of the Beedi manufacturers did not, however, implement the Act and challenged its applicability in the Supreme Court. The Suprem Court, in its judgement delivered in September, 1985 upheld the applicability of the EPF Act to the Beedi industry. Consequent to the judgement of the Supreme Court, necessary steps were taken by the EPF authorities to secure compliance under the EPF Act from the Beedi industry.

Under the EPF & MP Act all establishments which are in existence for more than 3 years and are employing more than 20 workers are co-verable. As per the latest figures available, about 12 lakhs beedi workers stand enrolled as members of Provident Fund. The number of PF subscribers in cigar industry at present is 27,745.

'The Question was actually asked on the floor of the House by Shri Mohammed Afzal alias Meen Afzal.

श्री मोहम्मद अफजल उर्फ मीम अफजल : मैडम, जो जवाब आया है वह जवाब पहले ही अखबारों में छप चुका है, कोई इसमें नई खास बात मंत्री जी ने नहीं बताई है और मैंने अपना सवाल करते हुए "हिंदुस्तान टाइम्स" को बकायदा रेफर किया था । मुझ को लगता है कि उस कटिंग को भी नहीं देखा गया कि मसला क्या उठाया गया है ।

मैडम, हिंदुस्तान में तकरीबन एक अंदाजे के मुताबिक 50 लाख मजदूर काम कर रहे हैं, जिनकी आमदनी 5 रुपए, 4 रुपए से लेकर के मैक्सिमम 10 रुपए और 12 रुपए तक है पर डे । ये लोग बहुत ही बुरी हालत में रहते हैं । सन 1977 के अंदर, जैसा कि मंत्री जी ने बताया भी है, एक कोर्ट का जजमैन्ट था जिसमें कहा गया है कि प्रोविडेंट फण्ड को लागू किया जाए । इसके बाद आज तक इस पर पूरी तरह से अमल नहीं हुआ है । फिर सन् 1985 के अंदर दुबारा से जब सुप्रीम-कोर्ट गए मैन्फैक्चरर इसको लेकर ताकि प्रोविडेंट फंड न दिया जा सके तो सुप्रीम-कोर्ट ने भी उस जजमेंट को बाकी रखा और मजदूरों को प्रोविडेंट फंड देने के लिए कहा, लेकिन आज तक इतलाख नहीं हुआ । मेरी जानकारी के मुताबिक जो मैनुफैक्चरर हैं और प्रोविडेंट फंड के जिम्मेदार लोग

हैं, ये लोग भ्रष्टाचार कर रहे हैं और आपस में मिले हुए हैं । अब तक, जैसा कि मंत्री जी ने बताया, 12 लाख बीड़ी वर्कर एनरोल हैं और 27,745 सिगार मजदूर जो ये हैं एनरोल हैं ।

मैडम, मैं पहले तो यह जानना चाहता हूं मंत्री जी से, कि क्या जो फिगर आपने दी है, उतनी ही फिगर मुल्क के अंदर है ? और, अगर यह फिगर ज्यादा है, जैसा कि मैं कह रहा हूं, 40, 50 लाख से ज्यादा है तो उन पर प्रोविडेंट फंड स्कीम को लागू करने में क्या परेशानी है, जबकि, दो मजदूरों से ज्यादा किसी फैक्टरी में काम कर रहे हैं तो प्रोविडेंट फंड का रूल लागू होता है ?

ایک کورٹ کا ججمنٹ تھا جس میں کہا گیا ہے کہ پراویڈنٹ فنڈ کو لاگو کیا جائے ۔ اس کے بعد آج تک اس پر پوری طرح سے عمل نہیں ہوا ہے ۔ پھر سنہ ۱۹۸۵ء کے اندر دوبارہ سے جب سپریم کورٹ گئے ۔ مینوفیکچرر اس کو لیکر تاکہ پراویڈنٹ فنڈ نہ دیا جا سکے

تو سپریم کورٹ نے بھی اس ججمنٹ کو باقی رکھا اور مزدوروں کو پراویڈنٹ دینے کیلئے کہا لیکن آج تک اطلاق نہیں ہوا میری جانکاری کے مطابق جو مینوفیکچرر ہیں اور پراویڈنٹ فنڈ کے ذمہ دار لوگ ہیں ۔

یہ لوگ ہر قسم کا چار کر رہے ہیں اور آپس میں ملے ہوئے ہیں ۔ اب تک جیسا کہ منتری جی نے بتایا ۔ ۱۲ لاکھ بیڑی ورکر اینرول ہیں اور ۲۷۷۴۵ سگار مزدور جو ہیں اینرول ہیں

میڈم ۔ میں پہلے تو یہ جاننا چاہتا ہوں منتری جی سے کہ کیا جو فیگر آپ نے دی ہیں ۔ اتنی فیگر ملک کے اندر ہیں اور اگر یہ فیگر زیادہ ہیں ۔ جیسا کہ میں کہہ رہا ہوں ۔ چالیس پچاس لاکھ سے زیادہ ہیں تو ان پر پراویڈنٹ فنڈ اسکیم لاگو کرنے میں کیا پریشانی ہے جبکہ دو مزدوروں سے زیادہ کسی فیکٹری میں کر رہے ہیں تو پراویڈنٹ فنڈ کا رول لاگو ہوتا ہے ۔

شری محمد افضل عرف م ۔ افضل ، میڈم جو جواب آیا ہے وہ جواب پہلے ہی اخباروں میں چھپ چکا ہے ۔ کوئی نئی خاص بات منتری جی نے نہیں بتائی ہے اور میں نے اپنا سوال کرتے ہوئے ہندوستان ٹائمس کو باقاعدہ ریفر کیا تھا ۔ مجھ کو لگتا ہے کہ اس کٹنگ کو بھی نہیں دیکھا گیا کہ مسئلہ کیا اٹھایا گیا ہے ۔

میڈم ہندوستان میں تقریباً ایک اندازے کے مطابق ۵۰ لاکھ مزدور کام کر رہے ہیں جن کی آمدنی پانچ روپے سے روپے سے لیکر دس روپے اور بارہ روپے تک ہے پڑتے ۔ یہ لوگ بہت ہی بری حالت میں رہتے ہیں ۔ ۱۹۷۷ء کے اندر جیسا کہ منتری نے بتایا بھی ہے

†[] Transliteration in Arabic Script,

उपसभापति : जरा अगर आप क्वैश्चन को छोटा कर लें तो आपको जानकारी थोड़ी वे दे देंगे ।

श्री प्रमोद महाजन : सुप्रीम-कोर्ट के फैसले पर आ गए हैं ...(**व्यवधान**)

श्री मोहम्मद अफजल उर्फ मीम अफजल : नहीं, वे तो कह रहे हैं, सुप्रीम-कोर्ट के फैसले पर अमल कर रहे हैं । यह 12 लाख जो मजदूर एनरोल किए गए हैं, मेरा कहना यह है कि 12 लाख मजदूर नहीं हैं एक्चुअली । फिर सात साल में उसको भी इन्होंने पूरी तरह से लागू नहीं किया है । तो उसकी क्या वजह है ?

†شری محمد افضل عرف م. افضل: نہیں۔ وہ تو کہہ رہے ہیں۔ سپریم کورٹ کے فیصلہ پہ عمل کر رہے ہیں۔ یہ بارہ لاکھ جو مزدور اینرول کئے گئے ہیں۔ میرا کہنا یہ ہے کہ بارہ لاکھ مزدور نہیں ہے ایکچولی پھر سات سال سے اس کو بھی انہوں نے پوری طرح سے لاگو نہیں کیا ہے تو اس کی کیا وجہ۔

डा० बापू कालदाते : तो इलाहाबाद या क्यों ? ...(**व्यवधान**) ...

THE MINISTER OF STATE OF THE MINISTRY OF COAL WITH ADDITIONAL CHARGE OF THE MINISER OF STATE OF THE MIN ISTRY OF LABOUR (SHRI P. A. SANGMA): Madam, referring to the newspaper report, the honourable Member has said that I have not seen that report. I have very much seen the report. Not only have I seen the report, but also I have read it and a copy of it is with me. So, I am aware of the newspaper reports.

Madam, it is true that the total number of beedi workers is estimated at 44 lakhs and that is the estimated number. Out of the 44 lakhs of beedi workers, 24 lakh workers have been issued with identity cards. So, we know the whereabouts of the 24 lakh workers. To the rest we have not been able to issue the identity cards since they are working in their homes and remote areas. I admit, we have not been able to identify them and bring them under the Provident Fund Scheme. But at point arises here. Since we have identfled 24 lakhs, then we should have b*een* able to cover all the 24 lakh workers un der the Provident Fund Scheme. That argument is very valid. But only 12 lakhs have been covered. Out of the 24 lakhs, seven lakhs workers belong to thte Eastern Region of India, that is, Bihar, West Bengal and Orissa. Ma dam, in spite of the Supreme Court judgment on the 25th September, 1985, some people have gone to the Cal cutta High Court, and there are as many as 20 cases pending in the Calcutta High Court with a stay order that the Provident Fund Act provisions should not be extended to them. Therefore, out of 24 lakhs. 7 lakhs have already gone. That means, 7 plus 12, 19 lakhs are already covered. Under the Provident Fund Act, it is is only in places where the workers are 20 or more that the Provident Fund Act can come into operation. Secondly, those who are above 55 years of age are not covered under the Provident Fund. Most of the Bedi workers are home workers— there are a large number of them who are above 55 years of age. These are the reasons why we are not able to cover the entire number. But we are making every effort to see that a large number of Beedi workers are covered under the Provident Fund Act.

उपसभापति : सैकिंड सप्लीमेंटरी ।

श्री मोहम्मद अफजल उर्फ मीम अफजल : मैडम, मंत्री जी ने यह बिल्कुल सही बताया और मुझे खुशी हुई जो जानकारी उन्होंने दी है । लेकिन क्या यह बात हकीकत नहीं है कि जो बीड़ी मजदूर हैं उनसे जानबूझकर घरों पर इसलिए काम कराया जाता है ताकि वह बाकायदा

† [] Transliteration in Arabic Script.

एनरोल न किए जायें। ऐसा मैन्युफैक्चरर्स जानबूझकर इसलिए करते हैं ताकि उनको प्रोविडेंट फंड का आधा हिस्सा न देना पड़े। अगर 77 के हिसाब से अखबार ने जो कुछ कैलकुलेट किया है, वर्ष तकरीबन पांच सौ करोड़ रुपया गरीब मलदूरों का जो प्रोविडेंट फंड में उनको मिलना चाहिए था, , वह मैन्यूफैक्चरर्स ने मार लिया। जो 20 पैंडिंग कोर्ट की बात कही है, मैं सिर्फ यह जानना चाहता हूं कि कोर्ट में जो लोग चले गए हैं मैं उनका ज्यादा जिक्र नहीं करना चाहता क्योंकि मामला सब-ज्यूडिस है। लेकिन क्या सरकार ऐसा कोई बंदोबस्त करेगी कि जो लोग घरों पर काम कर रहे हैं और जानबूझकर जिनसे घरों पर काम कराया जाता है तथा फैक्टरी में नहीं कराया जाता और वह मजदूर सुबह को आते हैं और आपने 50-55 साल से ऊपर के लोगों को कहा है, ऐसे भी बच्चे हैं जो 18 साल से नीचे हैं वह भी पजारों लाखों की तादाद में बीडी मजदूरों का काम कर रहे हैं। तो क्या आपके पास कोई ऐसा तरीका है या सरकार कोई ऐसा काम करेगी कि जाकर के यह मालूम किया जाय कि जिन ओनर्स के यहां से मजदूर सुबह को काम ले जाते हैं और शाम को लाकर के देते है, उनको बाकायदा आइडेंटिटी कार्ड इश्यू किए जायें और उनके प्रोविडेंट फंड का प्रोविजन किया जाय।

حصہ نہ دینا پڑے۔ اگر ۷۷ کے حساب سے اخبار نے جو کچھ کیلکولیٹ کیا ہے، وہ تقریباً پانچ سو کروڑ روپیہ غریب مزدوروں کا جو پراویڈنٹ فنڈ میں ان کو ملنا چاہیئے تھا وہ مینوفیکچررس نے مار لیا۔ جو ۲۰ پینڈنگ کورٹ کی بات کہی ہے میں صرف یہ جاننا چاہتا ہوں کہ کورٹ میں جو لوگ چلے گئے ہیں۔ میں ان کا زیادہ ذکر ہے۔ میں صرف یہ جاننا چاہتا ہوں کہ کورٹ میں جو لوگ چلے گئے ہیں میں ان کا زیادہ ذکر نہیں کرنا چاہتا کیوں کہ معاملہ سب جیوڈس ہے لیکن کیا سرکار ایسا کوئی بندوبست کریگی کہ جو لوگ گھروں پر کام کر رہے ہیں اور جان بوجھ کر جن سے گھروں پر کام کرایا جاتا ہے۔ تھا فیکٹری میں نہیں کرایا جاتا اور وہ مزدور صبح کو جاتے ہیں اور آپ نے پچاس پچپن سال سے اوپر کے لوگوں کو کہا ہے ایسے بھی بچے ہیں جو ۱۸ سال سے نیچے ہیں وہ بھی ہزاروں لاکھوں کی تعداد میں بیڑی مزدوری کا کام کر رہے ہیں تو کیا آپ کے پاس کوئی ایسا طریقہ ہے یا سرکار کوئی ایسا کام کرے گی کہ جا کر کے یہ معلوم کیا جائے کہ جن آنرس کے یہاں سے مزدور صبح کو کام لے جاتے ہیں اور شام کو لاکر دیتے ہیں۔ ان کو باقاعدہ آئی ڈینٹی کارڈ ایشو کئے جائیں اور ان کے پراویڈنٹ فنڈ کا پروویژن کیا جائے

شری محمد افضل عرف م۔ افضل: میڈم منتری جی نے یہ بالکل صحیح بتایا اور مجھے خوشی ہوئی جو جانکاری انہوں نے دی ہے لیکن کیا یہ بات حقیقت نہیں ہے کہ جو بیڑی مزدور ہیں۔ ان سے جان بوجھ کر گھروں پر اس لئے کام کرایا جاتا ہے تاکہ وہ باقاعدہ اینرول نہ کئے جائیں۔ ایسا مینوفیکچررس جان بوجھ کر اس لئے کرتے ہیں تاکہ ان کو پراویڈنٹ فنڈ کا آدھا

† [] Transliteration in Arabic Script.

उपसभापति : महिलायें ।

श्री मोहम्मद अफजल उर्फ मीम अफजल हां, महिलायें भी हैं ।

شری محمد افضل عرف م۔ افضل: ہاں مہلائیں بھی ہیں۔

श्री संघ प्रिय गौतम : सात साल से वायदे पूरा हो रहा है सुप्रीम-कोर्ट के आदेशों का ।

SHRI P. A. SANGMA: Thank you, Madan, for reminding me. Madam, I have already answered that question. Out Of 44 lakh Beedi workers in our country, it is only 1-70,000 who are working in a factory where all the provisions of law can be applied to them, and there is no difficulty. But the maximum of them are working at home as home workers.

SHRI P. A. SANGMA- Yes, 95 per cent are home workers which includes people above 55 years and below 18 years —children are also working, So, it is not an easy job. Therefore, we are trying our best, and progressively We are doing that. At the time of the Supreme Court judgment, that is on the 25th September, 1985, the total number of Beedi workers covered under the Provident Fund was only 5 lakhs, slightly less than 5 lakhs, four point or something[1]. But from that time onwards, we have now reahced 12 lakhs. That means, we have added quite a number. So, we are progressively going towards that.

श्री मोहम्मद अफजल उर्फ मीम अफजल : मैडम, मेरे सवाल का जवाब नहीं हुआ है ।

شری محمد افضل عرف م۔ افضل۔ میڈم میرے سوال کا جواب نہیں ہوا ہے۔

उपसभापति : कुछ उनके लिए भी छोड़ दीजिए ।

श्री मोहम्मद अफजल उर्फ मीम अफजल : मैंने यह पूछा है, खुद मंत्री जी ने कुबूल किया है कि 24 लाख को आइडेंटिफाई कर लिया है, बाकी 20 लाख को नहीं कर सके हैं । तो मेरा कहना यह है कि उन 20 लाख वर्कर्स को आइडेंटिफाई करने का और उनका प्रोविडेंट फंड लागू करने के लिए सरकार कोई कदम उठाएगी ?

شری محمد افضل عرف م۔ افضل: میں نے یہ پوچھا ہے۔ خود منتری جی نے قبول کیا ہے۔ کہ ۲۴ لاکھ کو آئیڈنٹیفائی کر لیا ہے باقی ۲۰ لاکھ کو نہیں کر سکے ہیں۔ تو میرا یہ کہنا ہے کہ ان ۲۰ لاکھ کو آئیڈنٹیفائی کرنے کا اور ان کا پراویڈنٹ فنڈ لاگو کرنے کے لئے سرکار کوئی قدم اٹھائے گی۔

उपसभापति : डा० बापू कालदाते । यह कम्बाइंड जवाब देंगे ।

डा० बापू कालदाते : उपसभापति जी, आपके जवाब से जो दो-तीन सवाल उठते हैं वही पूछूंगा । आप खुद कह रहे हैं कि जो आइडेंटिफाई करना चाहिए वह अभी तक नहीं कर पा रहे हैं, क्योंकि बहु अधिकांश लोग पत्ते लेकर घर जाते हैं और फिर वहां बीड़ी बनाते हैं । तो अगर आपको यह करना है, आपने जो खुद लिखा है पैरा नं० 2 में ।

"Under the EPF & MP Act all establishments which are in evist-ence for more than 3 years and MS employing more than 20 worirere are coverable."

† [] Transleteration in Arabic script.

अगर यह बात आप करें कि हरेक मजदूर जो जाता है उसको आप एक आईडेंटिटी कार्ड दे दें तो वह भले ही घर में काम करे या एक साथ काम करे, शैल्टर में काम करे, मैं संगम नेर, अकोला, औरंगाबाद, जालना के बीड़ी मजदूरों के बारे में जानता हूं। ये लोग सामान लेकर जाते हैं और देहात में काम करते हैं। महाराष्ट्र की हद तक बात मैं कहता हूं। ये लोग गांव में जाकर काम करते हैं। अगर यही आपका 20 वर्कर्स वाला मामला रहेगा तो यह संभव नहीं होगा और आप कैसे इन लोगों को प्राविडेंट फंड की मदद कर सकेंगे? तो क्या आप यह 20 वाले को हटाकर, जो आईडेंटिटी कार्ड वाला कोई भी होगा, उसको आप प्रॉविडेंट फंड के अंदर लाने का प्रयास करेंगे?

दूसरा, आपने यह कहा है कि "3 साल से पुराने"। मैं यह पूछना चाहता हूं कि ये जो आपने 3 साल पुराने वाली बात कही है, यह किस साल की है? यानी यह जो आपने लागू करने का प्रयास किया है 6 साल वाला, तो कौन से साल से शुरू हुआ? जिस साल शुरू हुआ, तब से अब तक क्या सरकार को मालूम है कि कितना प्रॉविडेंट फंड जो मैन्युफैक्चरर्स हैं, उन्होंने सरकार के पास रख दिया है, उसकी कुछ जानकारी देंगे। उसमें इतना लिखा गया है कि इतने वर्कर्स हैं तो कितना प्रॉविडेंट फंड इन सालों में इन गरीबों का जमा है, इसकी जानकारी आप दे दें तो लगे कि सरकार किस दिशा में जा रही है। आप कह रहे हैं कि आवश्यक प्रयास कर रहे हैं एवरीथिंग पॉसिबल, तो क्या पॉसिबल कर रहे हैं इसका भी थोड़ा हम लोगों को पता लगे।

leave this matter only to the State Governments. So, recently we have issued instruction that our Welfare Commissioner will also no AT start issuing identity cards. That i; the progress we have made and we are progressively moving towards that.

The second part of the question is about applying the Act in case of home workers where the number is 20 Op less than 20. I am inclined to agree with the hon. member. But there could be a way found out to overcome the problem because in the beedi industry, the problem is not only to identify the workers but also after having identified the workers, to establish the relationship between the employer and the employee, because the real employer does not directly deal with the home workers. He gives work to a contractor and it is the contractor who engages people at home. Now if the relationship is between a contractor and the home workers, then we cannot overcome this problem of the number, of 20 workers but once we are able to establish the relationship between the employer and the workers, I think this problem can be overcome, and we are trying for it.

DR. BAPU KALDATE: What about the amount of provident fund that the Government has collected? That is also a part of my question.

SHRI P. A. SANGMA: The figure of the entire amount is not available with me. I was more concerned with the amount between 1st of June, 1977 when the Government decided to apply this Act and the date of the Supreme Court's ruling when the Supreme Court said, yes, it is applicable. So, between the 1st of June, 1977 and 25th September, 1985, the amount that we have collected from the workers is Rs. 10 crores. Others are routine things.

SHRI S. K. T. BAMACHANDRAN: I come from an area where beedi rolling is a major occupation. My father also was a beedi manufacturer 50 years ago. He is no more. I know *very* much the piight of the beedi workers. Madam, you know that tobacco is how much injurious and hazardous to health. It is injurious whether it is smoked or chewed. In their profession, the beedi workers are constantly in touch with tobacco for the whole day. Tobacco is injurious; Because they are in constant touch with tobacco, the health of the beedi workers is very much affected. Besides, when they are at work, most of their limbs are not in use.

THE DEPUTY CHAIRMAN: Put your question. Be brief.

SHRI S. K. T'. RAMACHANDRAN: I am putting my question. When they are at work, they use only their fingers and the other limbs are not in use. Most of them become victims of tuberculosis or some other dangerous disease. Therefore, my question to the hon. Minister is, whether the Government will take steps to make the manufacturers, or employers, responsible for a periodical medical check-up for the beedi workers.

SHRI P. A. SANGMA: Madam, the hon. Member's question does not relate to the main question, but,..

SHRI S.K.T. RAMACHANDRAN: It may not be related to the provident fund part. But it relates to the welfare of the beedi workers.

THE DEPUTY CHAIRMAN: He is answering.

SHRI P. A. SANGMA: The main question specifically relates to the application of the Provident Fund Act But the hon. Member wants to know about the other welfare measures for the beedi workers. The beedi workers are working in a very bad condition. I agree with him.

Now, we have the Beedi Workers' Welfare Fund. We have the Welfare Commissioner. All kinds of welfare activities are undertaken for the benefit of the beedi workers. I do not have the details of these. We do have a number of schemes. For ex-auiple, we have a scheme for education. We have a scheme for health care. We have other schemes which benefit the workers. Recently, we have brought out a scheme of group insurance. Under this, a worker will get Rs. 3,000 in the case of a natural death, Rs. 6,000 in the case of a death by accident. The workers are not re-quired to pay anything towards this group insurance scheme.

SHRI S. K. T. RAMACHANDRAN: My Question is...

THE DEPUTY CHAIRMAN: He is answering:

SHRI P. A. SANGMA: I am voluntarily giving the information. We have 4 hospitals and 154 dispensaries for the beedi workers. I do not have the full information now. If the hon. Member wants, I can supply it to him.

SHRI S. K. T. RAMACHANDRAN: I wanted to know whether there was any periodical medical check-up.

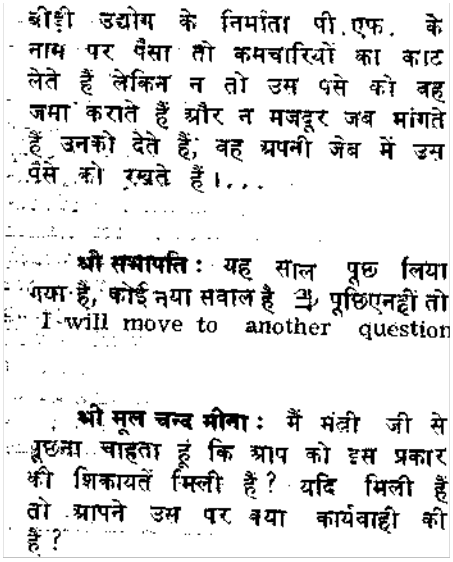
THE DEPUTY CHAIRMAN; He will And out and let you know.

SHRI SARADA MOHANTY: Madam, in Andhra Pradesh, most of the people use cheroot. I would like to know whether the cheroot workers are covered by the provident fund scheme or not.

SHRI P. A. SANGMA: Madam, 1 have answered it.

THE DEPUTY CHAIRMAN: He has answered this question. (Interruptions)

श्री मूल चन्द मीना : महोदया, मेरा प्रश्न यह है कि पी.एफ. का जहां तक सवाल है यह बड़ा महत्वपूर्ण है ।


बीड़ी उद्योग के निर्माता पी.एफ. के नाम पर पैसा तो कर्मचारियों का काट लेते हैं लेकिन न तो उस पैसे को वह जमा कराते हैं और न मजदूर जब मांगते हैं उनको देते हैं; वह अपनी जेब में उस पैसे को रखते हैं।...

श्री सभापति : यह साल पूछ लिया गया है, कोई नया सवाल है तो पूछिएनहीं तो I will move to another question

श्री मूल चन्द मीना : मैं मंत्री जी से पूछना चाहता हूं कि आप को इस प्रकार की शिकायतें मिली हैं? यदि मिली हैं तो आपने उस पर क्या कार्यवाही की है?

--; -THE DEPUTY CHAIRMAN: You have already answered this question.

. SHRI MOTURU HANUMANTHA RAO: Madam, may I know from the . hon. Minister what is the percentage - of manufacturers implementing this Act? My information is that, even to v,the extent it is implemented, after retirement, they are harassed! They are not paid the provident fund at all. So far as Andhra Pradesh is con- : eerned, may I know from the hon. Minister how many workers are identified and how many manufacturers are implementing this Act?

THE DEPUTY CHAIRMAN": I think he has answered that also.

SHRI P. A. SANGMA: I have already answered that. The number of establishments is not with me, but the fact remains that out of 44 lakhs only 12 lakhs have been covered under the P.F. Act and we are going progressively to cover others also.

SHRI MOTURU HANUMANTHA RAO: My question is that even where it is covered they are not paying the dues to the workers after their retirement They are harassing them.

THE DEPUTY CHAIRMAN; He has already answered your question. Yes, Mr. Muthu Mani.

SHRI S. MUTHU MANI: Madam, I learn that interest On provident fund is paid calculating the balance at the beginning of every year. This causes interest loss to the workers, as you know interest is being paid on monthly additions. Will the Government consider payment of interest on monthly basis? Secondly, will the interest rate now being given be increased in view of the inflation?

SHRI P. A. SANGMA; Again this is not related to the main question.

SHRI PRAGADA KOTAIAH: Madam Deputy Chairman, many of the beedi workers are working in homes. Is P.F. also applicable to the home-based Beedi workers? Is there any proposal to cover home-based workers in all other sectors also? I have written to the Labour Ministry to see that a similar legislation is brought for the benefit of home-based workers in different sectors along with beedi workers.

SHRI AJIT P. K. JOGI: Especially handloom.

SHRI P. A. SANGMA: I have said that out of 12 lakh workers which have been covered under the Provident Fund Act, 1,70,000 are the regular factory workers. Therefore, the remaining 10,30,000 workers are home-based workers. This I have already answered.

THE DEPUTY CHAIRMAN: Question No. 122. *(Interruptions).* Mr. Kotaiah, we have moved from beedi to some other thing.

SHRI MOTURU HANUMANTHA RAO: What is the Use of our putting the questions? He has not been able to answer...,

THE DEPUTY CHAIRMAN: If it is not related to the original question, how can he reply *to* anything under the sun? ' '

Yes, Shrimati Satya Bahin. Next Question.

Shortage of Medicines

*122. SHRIMATI SATYA BAHIN:†
SHRI RAJNI RANJAN SAHU:

Will the PRIME MINISTER be pleased to state;

(u) whether Government's attention has been drawn to a number of press reports which appeared in June, 1992 about the shortage of medicines;

(b) if so, what is the reaction of Government thereto and what remedial steps have been taken in this regard;

(c) whether it is a fact that producers have deliberately stopped production as (he sales turnover is very low despite the fact that the products are price decontrolled:

(d) if so, the names of those products;

(e) whether it is also a fact that producers of products based on; imported bulk drugs have stopped production in order to have higher price of bulk drugs than the weighted average price;

(f) if so, the names of such products where higher prices of bulk drugs have been claimed; and

(g) what are the names of producers who are importing bulk drugs from their principals?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (g) A Statement is laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) The position of the reported shortages has been analysed Most of the shortages so reported are of specific brands and of medicines having low turnover. In most such cases, equivalent medtcinns are available in other brands. Government watches and invariably contacts producers of specific brands in order to overcome shortages as and when they are reported in any area of the country.

in some cases such Vitamin C, there were problems in regard to pricing of bulk drugs and formulations which have since been tackled and the situation should normalise soon.

(c) No such instance has come to the notice of the Government.

(d) Does not arise.

(e) No such instance of stoppage of production has come to the notice of the Government.

(f) Does not arise

(g) Companywise imports/origin of imports are not monitored in this Department.

श्रीमती सत्या बहिन : उपसभापति महोदया, मैं मंत्री महोदय को धन्यवाद देना चाहती हूं जिन्होंने यह स्वीकार किया कि दवाइयों में कमी आई है हालांकि 9 जुलाई को मंत्री महोदय ने यह बताया था कि दवाइयों की कोई शार्टेज नहीं है। पहले तो मैं यह स्पष्टीकरण चाहती हूं कि 9 जुलाई से अब तक क्या डवलपमेंट हुई है? दूसरे ड्रग कंट्रोल 1987 के बाद दवाइयों के मूल्यों में सौ प्रतिशत की बढ़ोतरी हुई है क्या सरकार को इसकी जानकारी है? इसके कारण दवाइयों का उत्पादन भी कम हो गया है और गरीब आदमी की पहुंच से दूर हो गई है ये दवाइयां और जो दवाइयां मिलती हैं वे भी मनमाने मूल्यों पर मिलती है। मैं जानना चाहती हूं कि इसकी तरफ सरकार का ध्यान है या नहीं?

SHRI CHINTA MOHAN: Madam, what the hon. Member has said is not correct. I have personally gone to various druggists and enquired the position.. *At p*resent,

†The Question was actually asked on the floor of the House by Shrimati Satya . Baran.

there are 40,000 drugs in India. Out of this 47 drugs are out of supply today, Even out of these 47, 22 drugs are out of price control and 25 are within the price control. Case by case I have examined these 47 drugs, and for the benefit of the House I can place them on the TBble of the House.

The manufacturers mentioned the names, particularly of two drugs. One is Dilantin. The same drug is available under the name of Eptoin and now the same quality is available in the market. About the shortage of vitamin-C. we have given the price revision immediately and now this drug is also easily available. Even to the CG-HS Dispensary I have gone yesterday and, checked up, and they are all available. There is also another drug, by name Lanoxin. Lanoxin is a cardiac stimulant. It is a very important drug, and the company has changed the name to generic name, Digoxin. It is available in the market. All the drugs are available today—there is no shortage of medicines—except a very few brand names which are outdated and which are not coming to the market and there is less marketing.

श्रीमती सत्या बहिन : महोदया, मैं माननीय मंत्री जी से इस संदर्भ में यह पूछना चाहती हूं कि कुछ जीवन रक्षक दवाइयां हैं जैसे डेक्साडोन है, पोलीडोन है, डेरीपाइलन है, रेस्टोमिलन का इंजेक्शन है, इनकी बाजार में वास्तव में कमी है। इसके साथ ही कुछ दवाइयां ऐसी हैं जो घटिया स्तर की बनती हैं। इस संबंध में क्या माननीय मंत्री जी को इस बात की जानकारी है कि अभी कुछ दिन पहले आन्ध्र प्रदेश में जो पोलियो के इंजेक्शन दिये गये थे उनसे पोलियो और डेवलप हो रहा है और इस कारण से पोलियो के इंजेक्शन बंद कर दिये गये हैं? दूसरा इस संबंध में माननीय मंत्री जी से मेरा सवाल यह है कि दवाओं के संबंध में जो आयात और निर्यात होता है वह इनका विभाग मोनीटर नहीं करता है। दवाओं का बहुत ही अहम मामला है। जनता के जीवन के साथ इसका संबंध जुड़ा हुआ है। इसलिए मैं पूछना चाहती हूं कि इस संबंध में स्वास्थ्य मंत्रालय या वाणिज्य मंत्रालय और शायद उद्योग मंत्रालय से और रसायन मंत्रालय से तो इसका संबंध है ही, क्या इन मंत्रालयों में आपस में कोआर्डिनेशन के लिए कोई एजेन्सी है या नहीं है?

SHRI CHINTA MOHAN: Madam, what the hon. Member has said is not correct. I myself am from Andhra Pradesh, and polio vaccine is available. The problem is that of maintaining the correct temperature.

THE DEPUTY CHAIRMAN: No, she did not say it is not available. She has said that because of some polio vaccine which was given to some children, they got polio. Mlay-be the chain has broken... *(Interruptions)* .. .It is not an injection.

SHRI CHINTA MOHAN: Actually, the problem is that the vaccine that is available is not maintained at the correct temperature. The vaccine has to be maintained at the correct temperature. When it goes to a Primary Health Centre, if they cannot maintain the correct temperature, the effect of the drug goes. Even if the doctor gives the medicine, it will not have any effect. Such cases are there where infection *of* polio and all these things have come up. Then she was talking about import duty reduction.

THE DEPUTY CHAIRMAN: No coordination between the Ministries.

SHRI CHTNTA MOHAN: About coordination, we are constantly ir touch with the Health Ministry. The Health Ministry is monitoring al these things. There is a lot of improvement in the health care, anc we will try to do our best in future also.

SHRI RAJNI RANJAN SAHU: Madam Deputy Chairman, I am glac that the Minister has confirmed tha

there is no shortage of medicines and said that he has verified personally. There are two parts of this question, Madam. One is shortage of essential drugs and the other is stoppage of production by producers in order to have higher prices for bulk drugs than the weighted average prices. Madam, the porcedures save. slopped production. In this connection the Department itsalf has issued a Handbook of Compay-wise Products °f Monitored Bulk Drugs from 1985—90, and there is a list of drugs given. Drug production has either been stopped Or it is gradually being lowered down. The position is that because of less supply there is a shortage. But there have been reports in the press. Several newspapers have reported that there has been a shortage. If there is no shortage, why don't you come forward and give a press statement that there is no shortage of) medicines? On the 10th June, *The Hindustan Times* has reported on the first page that even life-saving 'drugs were in shortage. But, contrary to that, if there is no shortage, why has not the Minister come forward with his own press conference, whch used to be there in the past also? Whenever such things appear in the press, the Minister must give a press statement that it is not a fact. Now, out of these 24 drugs which *The* Hindustan Times has mentioned...

उपसभापति : अगर आप जरा क्वेस्चन छोटा करें तो आनसर ज्यादा आ जाएगा।

श्री रजनी रंजन साहू : मैं क्वेस्चन छोटा कर लेता हूं।

Out of 24 drugs, 19 are de-controlled drugs. *"The Hndustan Times"* has mentioned specifically 24 -drugs. Nineteen drugs are out of price-control. Why are these 19 drugs in short supply in the market?

Secondly, there was a system of average weighted price. Now that has been abolished. So, I would like to know from the hon. Minister whether the Department is going to see through an effective monitoring coll, that the production of essential drugs by manufacturers must be 20 per cent of their total production as recommended by the Hathi Committee Report. This is part (a) of my question.

THE DEPUTY CHAIRMAN; No, no. That is enough.

आप बैठ जाइये। इतनी ज्यादा दवा एक दिन में पिलायेंगे तो मरीज मर जायेगा।

SHRI CHINTA MOHAN: Regarding *"The Hindustan Times"* press-clipping, I have gone through it word by word. It has mentioned some drugs like Rifampicin which is an anti-Tuberculosis drug. They have mentioned the brand name particularly of company by name "Lupin." They are not producing this drug under the name "Rifampicin." But there are so many companies producing the same type of drug, of good quality. They are available in the market. They have come for a price-revision. We are making the price-revision every soon.

Coming to the advice that some companies should produce 20 essential drugs...

SHRI RAJNI RANJAN SAHU: The production of essential drugs by every company -must be 20 per cent of its total production. That is my suggestion. . Are you going to implement that suggestion? This is based on the Hathi Committee recommendation.

SHRI CHINTA MOHAN: I will look into it at the time of the next ijrug policy.

SHRI RAJNI RANJAN SAHU: Is he going to give a Press statement that there is shortage of drugs?

THE DEPUTY CHAIRMAN: Let him make the statement on the floor of the House which is more important than making it outside.

SHRI RAJNI RANJAN SAHU: He should hold a Press conference.

THE DEPUTY CHAIRMAN: When the House is in session, I think, the House is rnore important just now.

श्री सुन्दर सिंह भण्डारी : मैडम, इस सवाल के जवाब मे ऐसा अनुभव होता है कि ड्रग प्रोड्यूसर की रक्षा करने के लिये सरकार तैयार हो गयी है। इन्होंने यह तो माना है कि लो टर्न ओवर है पर उसका जवाब उन्होंने दिया है कि एक्यूवलेंट मेडीसंस बन रही है, इसलिये हर्जा नहीं होता। जब यह शिकायत की गयी कि इन दवाओं का असर क्यों नहीं होता तो वे स्टोरेज के डिफेक्ट पर चले जाते हैं बजाय इसके कि उसके एक्युवलेंट मेडीसंस, जो स्फूरियम मेडीसंस हैं, बिलो स्टेंडर्ड मेडीसंस हैं उसके लिये आप प्रोड्यूसर की गलती बताते या उस तरफ तवज्जह देते। अगर लोगों का अल्ट्रानेटिव मेडीसंस से काम चल गया होता तो जो दवायें कम संख्या में तैयार की जा रही हैं, उनकी कीमतें एकदम से 50 परसेंट शूट नहीं करती। तो क्या यह जो मार्केट ट्रेंड है, प्राइस राइज है यह पब्लिक के रीएक्शन के लिये प्रापर ग्राफ नहीं है? तो सरकार बजाय इसके कि जनता की चिंता करे, बढ़ी हुई कीमतों का शिकार उनको न बनने दे, आप अल्ट्रानेटिव मेडीसंस की बात करके एक प्रकार से स्फूरियस ड्रग्स और बिलो-स्टेंडर्ड ड्रग्स के बनाने वाले मैनुफैक्चरर्स की रक्षा करना चाहते हैं। आश्चर्य इस बात का है, सरकार ने अंत में यह कहा है कि हमारे पास इम्पोर्ट की मानेटरिंग नहीं है। ये ड्रग्स इम्पोर्टेड मेडीसंस के आधार पर बन रही हैं और आज ये फारेन कंपनीज हिन्दुस्तान की पालिसीज को एफेक्ट करने के लिये डेलीबिरेट्ली इम्पोर्ट को कम करके हिन्दुस्तान के मरीजों को मार रही हैं। मैं जानना चाहता हूं कि क्या सरकार फिर से अपनी ड्रग पालिसी पर विचार करेगी और यह जो बिलो स्टेंडर्ड दवायें बनाने वाली कंपनियां हैं उनको हाल आप करेंगी?

SHRI CHINTA MOHAN: Madam, we are maintaining good quality, and our drug policy brings availability, good quality and reasonable prices.

SHRI SUNDER SINGH BHANDARI: The prices are not reasonable.

SHRI CHINTA MOHAN; I am coming to your point. Within five years after 1987 there is a change in the mood of the durg industry. Earlier they were get-ling a profit of more than 8 per cent. Now they are complaining about decline in profits today. Today there was an editorial in the Financial Express that the pricing mechanism should be realistic. They say at present thed aire getting a margin of 2 per cent. Our main concern is to protect the common man At the same time we want to protect the health of the industry. Keeping in view the interests of both we have to balance the situation. In the coming revised drug policy, we will keep in view the views of the House and the Members of Parliament. *(Intermp-*

SHRI G SWAMINATHAN; Vitamin C is in acute short supply today. It wai not available during the last one month not only to consumers, but also to formulators of drugs, wherein Vitamin C is an ingredient. That is why they could not manufacture their products. Therefore, not only Vitamin C as a drug is not available or is in short supply, there is also a shortage of drugs which have Vitamin; C as their ingredient I understand the Government has given licence to some manufacturers to manufacture Vitamin C here. Maybe, due to pricing, they have stopped the manufacture of Vitamin C. I would like to know whethef the Government will consider canalising these Items so that the STC may be asked to import in the meanwhile to make Vitamin C available to the formulators in this country.

The hon Minister has said that a viable pricing has been given to manufacturers of Vitamin C. May I know the position from the Minister? What was the pricing before and what pricing has he given now? I would also like to know whether the private manufacturers have accepted the manufacture of Vitamin C. If so, from when will they manufacture it and when will it be made available to the manufacturers of formulations?

SHRI CHINTA MOHAN: Vitamin C is readily available. I have gone to CGHS and found it is available there.

SHRI G SWAMINATHAN: No. It is not available...

THE DEPUTY CHAIRMAN; . . in the market.

SHRI CHINTA MOHAN. Coming to the manufacture of Vitamin C, I would like to say that some Members of Parliament have represented to me. Earlier, about two months back the price of it was about Rs. 340 per kilogram.. Within a short time of two to three months, we have given two price revisions. Now it is available for Rs. 445 kilogram. The actual problem is that there are two manufacturers of Vitamin C today. They are producing it or giving it to some companies to produce Vitamin C. Vitamin C is not only used in the form of tablet. but it can also be used in different forms. such as Glucon-C. Tn the Glucose packets they add Vitamin-C and sell it. The people who are getting more margin in manufacturing Glucon and other products, they are changing this tablet form to other food products and so on. That is why the shortage is seen. Actually there is no shortage. If there is a shortage, as the hon. Members have suggested, we will definitely import the drug in bulk and see that something is done immediately.

Setting up of Joint Venture Projects abroad by Electronic Trade and Technology Development Corporation

*123. SHRI P. UPENDRA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Electronics Trade and Technology Development Corporation proposes to set up joint venture projects abroad and open offices in European Economic Community and Far East;

(b) if so, what are the details of these proposals; and

(c) what expenditure is likely to be involved in opening the offices?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY. DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. R. KUMARAMANGALAM): (a) to (c) A Statement is laid on the Table of the Rajya Sabha.

Statement

(a) The Memorandum of Understanding (MOU) for 1992-93 signed between Electronics Trade and Technology Development Corporation Limited (ET&T), a public sector undertaking and the Department of Electronics *inter-alia* provides for promotion of international trade by establishing presence through offices. warehouses and liaisoning contacts in commercial centres like U.S.A. European Economic Community (EEc) and Far East countries for its own as well as other products and services.

(b) and (c) No specific proposals have been finalised so far.

SHRI P. UPENDRA: The Electronics Trade and Technology Development Corporation is one of the most inefficiently managed public sector undertaking; which I have seen. I am not saying this from knowledge derived from others, but it is from my own personal experience. They have been making television sets. Enamoured of the public sector, I bought one television set. From day one, it gave such a trouble that after some time I got desperate and re-

turned it to the Chairman, with a covering letter, as a gift to keep it and display it in his office. The Chairman did not even have the courtesy to telephone me and apologise. He wrote a reply saying that "there was nothing wrong in the TV, there must be a number of trees in your house, therefore", . . .

THE DEPUTY CHAIRMAN: Will you please relate your agonoy to the question?

SHRI P. UPENDRA: I am coming to that. It is relevant because I am explaining the way they function. With the same trees in my house, I am having a TV set manufactured by a private company. It is functioning very well. Afterwards they have installed another TV set, which is costlier, and they have not taken the dfference of cost also. This is a bribe to me. So far they have not sent the bill also.

SHRI PRAMOD MAHAJAN: Was it when you were a Minister?

SHRI P. UPENDRA: No. It is a recent case. This is one of ihe companies which has been included in the BIFR as a losing concern. It has been continuously losing. I would like to know from the hon. Minister, what are the accumulated losses of this corporation? How can he expect this corporation to compete with the most advanced technology in the world? They have said that they want to open ET & T offices in U.S.A., Far-East and East European countries, where electronic goods are much cheaper and they have got a good market. How does ET&TI propose to compete in the market? What is the marketing arrangement they have got? What is envisaged in the Memorandum of Understanding?

SHRI P. R. KUMARAMANGALAM; Madam Deputy Chairman, firstly I would like to apologise to the hon. Minister for the happenings that took place with his own T. V. set, I thing it would be relevant to bring to his notice that the reason why there was a delay on the part of the company in not responding to him was that when he returned the T.V. set, they wanted to have it checked from ell aspects. I would like to say what the system is.

THE DEPUTY CHAIRMAN: He wants to know about the setting up of joint venture projects but not about spoiling of Mr. Upendra's T.V. set.

SHRI P. UPENDRA: I don't want an answer about my T.V. set. I want to know, what are the accumulated losses of this company?

SHRI P. R. KUMARAMANGALAM: Madam, if I may submit... *{Interruptions)...*

SHRI PRAMOD MAHAJAN: How does the Minster know that the hon. Member is going to ask a question about his own T.V. set?

THE DEPUTY CHAIRMAN: He is efficient.

SHRI P. R. KUMARAMANGALAM: At least you must give credit to us that we have an idea of what might happen.

If I may submit, the hon. Member's anguish in one way is justified because when you buy a T.V. set and find ghost images etc., you will not be happy with it. Finally, when your return the T.V. set to the original manufacturer . . .

SHRI P. UPENDRA: I do not want to know about my T.V. set. I want to know, what are the accumulated Io?:e.s of this corporation?

SHRI P. R. KUMARAMANGALAM: I am coming to that point. Madam, I wish to point out that we have had very good customer satisfaction about this T. V. set. In this particular case we felt that it would be proper to give an electronic tuner. That is the only change that we have

made in that T.V. set. We would have done the same thing in the case of other customers also. Therefore, there is no additional billing also. I hope that the Member is now satisfied.

THE DEPUTY CHAIRMAN: Including the Deputy Chairman's T.V. set.

SHRI P. R. KUMARAMAN-GALAM: Definitely, if you have an ET&T Tl V set we would, give very good customer service.

THE DEPUTY CHAIRMAN: Now please come to the question.

SHRI P. R. KUMARAMAN-GALAM: I would like to mention that E T & T deals not only with TV.. sets but also other •electronic components. It also deals with import and export of goods not only manufactured by T&T but by other Indian companies .!so.

It has made a few losses in the past. But it has also made profits. One of the major reasons why it had suffered losses was it had to carry inventories, large inventories on basically computer equipment, ET&T used "to service computers which were imported and at a particular stage. in 1989-90, this servicing was not only done as a monopoly by ET&T but now it has been decentralised and it is being done by other organisations. Some of this .inventory has caused ET&T a tremendous interest burden. This interest burden has caused accumulated losses of about Rs. 7.55 crores. But I would like to point out that minus interest, if one looks at the figures, it comes to Rs. 1.67 crores last year as profit. We are expecting a profit of Rs. 2 crores this year. In fact, on the question of export that was asked by the hon. Member specifically, if I may point out to the hon. Member, our exports last year were Rs. 49 lakhs. In the last three months itself, we have had an export of nearly Rs. 59 lakhs. We are expecting to have an export performance of somewhere around Rs. 2 crores this year. This is out of one office only that ET&T has got in Los Angles in USA. It is not ET & T goods > it is India's electronic goods manufactured by other Indian companies which the E.T. & T. sell* abroad. We And that there is a substantial, market, especially with regard to the black and white televisions which we are able to produce today at very viable prices abroad. It is called a third television abroad where it is used often in the kitchen or it is used by children in the developed countries. And, in developing countries, if I may submit, Madam Deputy Chairperson, in other places like... *(Interruptions)*

SHRI YASHWANT SINHA: Madam, we know that he is new to the Department. The House has also certain knowledge. He does not have to prove that he is new to the Department.

THE DEPUTY CHAIRMAN: Question No. 124. *(Interruptions).* It was a long rnswer, Mr. Upendra. I will go to the next, question concerning your previous Ministry of I & B.

SHRI P. UPENDRA: Madam, I want an answer for this. Is it not contrary to the policy which is now being pursued by the Government? Why should then all these exports be canalised through this public sector organisation, when you are allowing all the companies to export directly, to deal directly and negotiate directly? Why should you continue to canalise through this organisation? That is one point. The other point is, they had offices in Algeria and the U.S.A. What is the amount of business they have transacted through these two offices so far?

SHRI *V.* R. KUMARAMANGA. LAM: Madam Deputy Chairman, the offices in Algeria, etc were meant for specific projects and they have been very successfully completed and there is no problem with regard to them. With regard to the office at Los Angeles, the specific point is that

during the year 1991-92 the total sales were 6,75,000 US dollars, generating a net foreign exchange surplus of 54,000 US dollars. With regard to Algeria or Moscow or the other Warsaw Pact countries, these are specific projects which were completed. If he wants the figures on exactly how much the contribution of E.T. & T. was, I shall send them to him.

THE DEPUTY CHAIRMAN: Question No. 124.

हिमाचल प्रदेश में निम्न शक्ति के ट्रांसमिशन टावरों का निर्माण

*124. **श्री महेश्वर सिंह :** क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) हिमाचल प्रदेश में सुंदर नगर, आहजू तथा पालमपुर में निम्न शक्ति के ट्रांसमिशन टावरों के निर्माण के संबंध में नवीनतम स्थिति क्या है;

(ख) क्या सरकार को इस बात की भी जानकारी है कि हिमाचल प्रदेश की कठिन भौगोलिक स्थिति के कारण वहां अभी तक केवल 58 प्रतिशत जनता ही दूरदर्शन कार्यक्रम देख पाती है; और

(ग) यदि हां, तो सरकार 1992-93 के दौरान ऐसी कौन-कौन सी योजनाएं/कार्यक्रम आरम्भ करने का विचार रखती है जिनसे राज्य की शेष जनता भी दूरदर्शन के कार्यक्रम देख सके?

सूचना और प्रसारण मंत्रालय में उप मंत्री (कुमारी गिरिजा व्यास) : (क) से (ग) एक विवरण सभा पटल पर रखा जाता है।

विवरण

(क) सुन्दरनगर में प्रस्तावित अल्प शक्ति टी.वी. ट्रांसमीटर के लिए स्थल तथा आहजू फोटटू में अति अल्प शक्ति टी.वी. ट्रांसमीटर के लिए किराए की इमारत तय कर ली गई है और पालमपुर में अति अल्प शक्ति टी.वी. ट्रांसमीटर के लिए उपयुक्त स्थल का चयन करने के लिए कार्रवाई शुरू कर दी गई है। ट्रांसमीटरों तथा सहायक उपकरणों की आपूर्ति के लिए भी निर्माताओं को आर्डर दे दिए गए है।

(ख) जी, हां।

(ग) भाग (क) के उत्तर में उल्लिखित ट्रांसमीटरों के अलावा जहां शिमला के मौजूदा अल्प शक्ति (100 वाट) टी.वी. ट्रांसमीटर के स्थान पर उच्च शक्ति (1 कि. वा.) टी. वी. ट्रांसमीटर लगाने का काम अंतिम चरण में है, जहां धर्मशाला के मौजूदा अल्प शक्ति (100 वाट) टी.वी. ट्रांसमीटर के स्थान पर उच्च शक्ति (10 कि.वा.) टी.वी. ट्रांसमीटर लगाने का काम पर्याप्त साधनों की उपलब्धता तथा परस्पर प्राथमिकताओं पर निर्भर करता है।

श्री **महेश्वर सिंह** महोदया, जो सूचना सभा पटल पर रखी गई है, उसे मैंने देखा है। दो वर्ष पूर्व भी मैंने इसी संदर्भ में लोक सभा में एक प्रश्न पूछा था। तब भी मंत्री महोदय का यही उत्तर था कि हिमाचल प्रदेश में 58.7 प्रतिशत एरिया कवर्ड है और आज दो वर्ष के बाद भी स्थिति वहीं की वहीं है। एक प्रतिशत और नया क्षेत्र नहीं जोड़ा जा सका है।

तो मैं माननीय मंत्री महोदया से यह जानना चाहूंगा कि हिमाचल प्रदेश और इसके अतिरिक्त जितने और भी पहाड़ी प्रांत हैं, क्या इनके लिए वर्षवार कोई एक लक्ष्य सरकार ने तय किया है कि इतना-इतना एरिया हर वर्ष नया कवर किया जाएगा?

जो सूचना सभा पटल पर रखी गई उसके अन्तर्गत मैं यह भी जानना चाहूंगा कि पालमपुर, शिमला, धर्मशाला सुंदरनगर और आहजू में जो कार्य चल रहा है, चाहे वह तो-पावर ट्रांसमीटर का है, चाहे हाई पावर ट्रांसमीटर का है, वह कब तक पूरा हो जाएगा?

कुमारी गिरिजा व्यास : महोदया, मैं इस बात से तो सहमत हूं कि मैदानों की तुलना पहाड़ पर कार्य थोड़ा रुकावट से होता है और उसका कारण स्वयं सदस्य महोदय और हम सभी जानते हैं कि हिल्ली एरिया होने के कारण उतना कवरेज नहीं हो सकता।

दूसरे वहां पर पहुंचना बहुत मुश्किल होता है। पहले सड़क बनाना, सड़क के बाद ट्रांसमीटर की स्थापना करना, टावर लगाना, यह सब कठिन कार्य है, लेकिन मुझे सदन को बताते हुए खुशी है कि आपने कहा कि दो वर्ष में कोई प्रगति नहीं हुई, लेकिन मुझे बताते हुए खुशी है कि दो वर्ष में काफी प्रगति हुई है। तीन, जैसा कि हमने उत्तर में भी कहा है, सुन्दरनगर, आहजू, पालमपुर में कार्य काफी प्रगति पर है। सुन्दरनगर में जमीन ले ली गई है, आहजू में रेंटिड बिल्डिंग ले ली गई है और पालमपुर में भी जमीन, अभी मुझे बताया गया कि पिछले सप्ताह ही, ले ली गई है। इसलिए 1992-93 में यह तीनों कार्य पूरे हो जायेंगे।

इसके अतिरिक्त मुझे यह बताते हुए खुशी है कि शिमला में छोटे ट्रांसमीटर को, एल.पी.टी. से बदल कर एच. पी.टी. लगाने का कार्यक्रम बहुत प्रगति पर है। उसके अतिरिक्त शिमला में ही एक स्टूडियो की स्थापना कार्य भी काफी प्रगति पर चल रहा है। इसी वर्ष हाई पावर्ड ट्रांसमिशन शिमला में कायम हो जाएगा और स्टूडियो अगले वर्ष तक पूरा हो सकेगा। साथ ही मैं यह भी निवेदन करना चाहती हूं कि वर्ष 1992-93 के लिए एक योजना धर्मशाला में भी हाई पावर्ड ट्रांसमीटर के लिए है। इन सब योजनाओं के लिए 58.7 जो अभी कवर्ड है वह बढ़ कर 70.5 प्रतिशत हो जाएगा। उसके अतिरिक्त मैं सदन में यह भी निवेदन कर दूं कि मंत्रालय पूरी तरह से प्रतिबद्ध है कि दूर-दराज के इलाकों में, हिल्ली एरियाज में, बार्डर एरियाज में, ट्रायबल बैल्ट में या रेगिस्तानी इलाकों में हमारा कवरेज जाना चाहिए। मंत्री महोदय ने एक सप्ताह पूर्व और आज पुनः सभी जितने अधिकारी हैं उनको आगाह किया है कि वे इस कार्यक्रम को लेकर के आएं कि इन एरियाज में अधिक से अधिक कवरेज कैसे दे सकें। इसलिए मंत्रालय पूरी तरह प्रतिबद्ध, है।

श्री महेश्वर सिंह : महोदया, क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि क्या इन तीन स्थानों के अतिरिक्त हिमाचल सरकार ने और स्थानों पर भी लो पावर्ड ट्रांसमिशन लगाने की कोई सिफारिश की है और क्या वह इस बात से अवगत है कि कुल्लू में जो लो पावर्ड ट्रांसमिशन इस समय कार्य कर रहा है केवलमात्र 6 किलोमीटर का ही एरिया कवर कर पाता है? इस बात को ध्यान में रखते हुए उनके विभाग ने क्या सरकार को इस प्रकार की सिफारिश की है कि इस लो पावर्ड ट्रांसमिशन को आगमेंट किया जाए य। बिजली महादेवक नामक स्थान में हाई पावर्ड ट्रांसमिशन लगाया जाए? यदि हां, तो क्या सरकार ऐसे कार्य के लिए कोई बजट में विशेष प्रावधान करेगी और मंत्री महोदया विभाग को इस प्रकार के निर्देश देंगी कि इसी वर्ष में लो पावर्ड ट्रांसमिशन को या तो बदला जाए या आगमेंट किया जाए?

कु० गिरिजा व्यास : माननीया महोदया, कुल्लू में कवरेज बहुत कम होता है इसी दृष्टि से मनाली में एल.पी.टी. है। लेकिन मुझे बताते हुए खुशी है कि 1992-93 की नई योजना में सुजानपुर, खड़ा-पत्थर और दलाश को और लिया गया है और यह काफी एक्टिवली विचाराधीन है।

श्री महेश्वर सिंह : महोदया, इसका कुल्लू से कोई संबंध नहीं है जो जगह यह बतला रहे हैं, मैं तो स्पेसेपिफक कुल्लू के बारे में पूछ रहा हूं। आपने जो खड़ा-पत्थर वगैरह कहा यह तो कुल्लू से बहुत दूर है। यह दूसरे जिले में आता है।

पाकिस्तान को अमरीकी सहायता

*125. **श्रीमती रत्न कुमारी** : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अमरीका सरकार ने हाल ही में भारत को इस आशय का कोई आश्वासन दिया है कि पाकिस्तान द्वारा काश्मीर के मामले पर युद्ध छेड़े जाने की स्थिति में वह पाकिस्तान को कोई सहायता या समर्थन नहीं देगा; और

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एडुआर्डो फेलेरियो) : (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

श्रीमती रान कुमारी : महोदया, क्या सरकार का ध्यान समाचार-पत्रों में छपे इस आशय की ओर गया है कि अमरीका के विदेश मंत्री जेम्स बेकर ने पाकिस्तानी विदेश मंत्री जो जून के महीने में अमरीका में ही थे, उन्हें अमरीका के रवैये की जानकारी दी ? यदि हां, तो क्या भारत सरकार को अमरीका द्वारा सरकारी तौर पर कोई ब्यौरा दिया गया है, उसकी विस्तृत जानकारी क्या है ?

SHRI EDUARDO FALEIRO: Madam, I would submit that mayfoe, because of translation or otherwise, I am unable to appreciate the specific import of this question. But I can volunteer some information that will be useful to meet the concern of the hon. Member. Madam Deputy Chairman, while the United States Government has not given any specific assurance, as sought in this question the United States Government has shown a qualitatively clear perception and appreciation of the situation in this region by condemning terrorism globally, by mentioning, by necessary implication, Pakistan is supporting terrorist activities in this country. Now, I may like to mention here for the information of the House, through you,. Madam, the latest report of the State Department of the United States, which is a report made under legal provisions, which mandates the State Department to provide this information to the US Congress and this information is named: -"Patterns of Global Terrorism in 1991" and this report is of April 1992. The United States State Department, for the first time said and I quote:

"There were continuing credible reports throughout 1991 of official Pakistani support for Kashmiri militant groups engaged in terro rism in Indian-controlled Kashmir as well as the support to Sikh militant groups engaged in terro rism in Indian Punjab—the support [1] allegedly includes provision of weapons and training."

This is a qualitative improvement in the perception of this region, I have for the first time said this and I may mention again that last Thurs day and the Thursday before that, in a World Net interview, that is a satellite link-up, between the State Department spokespersons and inter locutors from- Islamabad, among others, from this region, this position was made very clear: (1) that the US Administration opposses terro rism and toy implication has called upon Pakistan to desist from sup porting terrorism in our country and (2) that the U.S. Administration swears and believes that Simla Agree ment- is the forum the only forum, for settlement of the disputes and differences that exist between India and Pakistan.

श्रीमती रान कुमारी : महोदया, मेरा पूरक प्रश्न यह है कि कश्मीर पर पाकिस्तानी हमले की स्थिति में और काश्मीर में पाकिस्तानी उग्रवादियों की सहायता को ध्यान में रखते हुए क्या भारत सरकार ने अमरीका से कोई अनुरोध किया है कि पाकिस्तान को आतंकवादी देशों की सूची में शामिल कर लिया जाए ? यदि नहीं तो क्या सरकार ऐसे किसी सुझाव पर विचार कर रही है ?

SHRI EDUARDO FALEIRO: Madam Deputy Chairman, yes, we have been able to put this point across that our neighbour is really fuelling terrorism in this country. And now we see that not merely the United States Administration but other countries like the U.K. and many other countries which were, in fact, ambiguous, if I may say so, until recently on this issue are coming out clearly against terrorism globally, coming out clearly against terrorism supported from across the border inside India.

SHRI S. JAIPAL REDDY: Madam, in view of the increasing perception in various parts of the world, as has been rightly stated by the Minister, Pakistan is promoting terrorism in various parts of India, particularly in Punjab and Kashmir, what steps does the Government propose to take to get Pakistan declared as a terrorist state, as a state which promotes terrorism, by the concerned international bodies?

THE DEPUTY CHAIRMAN: That is what he has answered,, That was the Hindi question. ... *{interruption)*

SHRI EDUARDO FALEIRO: I would respectfully submit to the hon. Member, I say that we have made this point and we have made this point with great success, and convinced the world opinion and countries of great importance internationally that this is really the position, terrorism is being supported from across the border in India. It is for those countries obviously to take necessary steps in furtherance, but they have acknowledged the position.

SHRI YASHWANT SINHA; Madam, we all know that Pakistan is waging a low-intensity war in Kashmir and a number of steps have been taken by the Government, but I would like to know specifically from the hon. Minister one question in view of the latest report of the State Department of the U.S. and their understanding of the situation. Has tre Government of India taken up or will they take up with the Government of U.S. the question of complete stoppage of all supply of arms to Pakistan? Even outside of the Pressler Amendment, that is still being supplied to Pakistan. Will you take up this question with the U.S. Government?

SHRI EDUARDO FALEIRO; Madam, while the Pressler Amendment has connotations which the House knows, the policy of U.S. Administration has been that commercial transactions in their understanding, the understanding of the U.S. Administration, do not come within the scope of the Pressler Amendment. According to the U.S. Administration, only U.S. aid and U.S. Government's supply for commercial transactions come in the scope of Pressler Amendment. Private commercial transactions, according to the understanding of the U.S. Administration, do not come within the scope of the Pressler Amendment. However, even here the policy of the U.S. Administration has been that even private companies will not sell to Pakistan greater technology on existing weapon system or new weapon system.

SHRI YASHWANT SINHA: Will you take up the .complete stoppage of supply of arms to Pakistan? That was my question.

SHRI VIREN J. SHAH: What is the answer? Will you take it^up with them?

SHRI EDUARDO FALEIRO: The answer is that there is no supply of new weapon system... *(.interruption)* ...

SHRI VIREN J. SHAH: He Is asking for the complete stoppage.

SHRI EDUARDO FALEIRO: Now, they only supply spare parts for the existing weapons. The suggestion of the hon. Member will be considered.

THE DEPUTY CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Liabilities of drug companies to pay into the DPEA

*126. SHRI H. HANUMANTHAPPA:
SHRI RAJNI RANJAN SAHU:

Will the PRIME MINISTER be pleased to refer to the answer to UnStarred Question 364 given in Rajya Sabha on 30th April, 1092 and state;

(a) whether it is a fact that liabili ties of certain drug companies to pay into the DPEA have since been re vised;

(b) What is the liability of each company as on date and in case the liability has foeen revised, what was the earlier liability;

(c) how often the liability has been revised, on what considerations and date of each such revision; and

(d) what is the position of recovery into the DPEA so far year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) There has been no revision in the liabilities of any company after 30th April, 1992.

(b) to (d) The information regarding liability of each company as on date along with the position of recoveries into DPEA is given in Annexure. [See Appendix CLXIV, Annexure No. 17]. The information regarding revision of liability carried out before 30th April, 1992 is given in Annexure. *[See* Appendix CLXIV, Annexure No. 18] along with relevant details.

Exit policy

*127. SHRI S. K. T. RAMACHANDRAN; Will the PRIME MINISTER be pleased to state:

(a) what steps have been taken by Government to impress upon the labour community in the country that the exit policy envisaged in the New Industrial Policy is not -against the interests of the labour class; and

(b) the number of new industries which have been proposed with fore ign investments in the year 1991-92 and 1992-93 (upto June, 1992)?

THE MINISTER OF STATE IN THE MINISTRY OF TNDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) Under the New Industrial Policy, Government has ensured that the interest of labour would be fully protected. In order to ensure this, a National Renewal Fund has been set up. The objectives and details of the National Renewal Fund have been conveyed to the Labour Leaders in the tripartite committee meetings convened by the Ministry of Labour.

(b) In 1991, 289 approvals were given for foreign investment in India. In 1992 (upto June 1992), 317 appro vals have been given.

Increase in information and broadcasting facilities in Madhya Pradesh

*128. SHRI SURESH PACHOURI: Will the Minister of INFORMATION AND BROADCASTING foe pleased to state:

(a) whether it is a fact that Government have decided to increase the information and broadcasting facilities in Madhya Pradesh in the near future;

(b) if so, what are the details there. of;

(c) whether Government have any proposals to link Madhya Pradesh

with satellite system and open mini media centres in the State;

(d) if so, what are the details thereof; and

(e) by when the State is likely to be linked by Satellite and mini media centres opened in Madhya Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (e) The relevant information relating to various media units of this Ministry is given below:

PRESS INFORMATION BUREAU

The Press Information Bureau envisages to revive its offices at Jabal. pur and Raipur in Madhya Pradesh during the VIII Plan period. Besides, Bureau's Regional Office at Bhopal and Branch Office at Indore are proposed to be linked through satellite link of National Informatics Centre (NIC). Satellite based communication set-up has already been started in Bhopal and is being tested. Regular traffic will commence in due course. Similarly, for the office at Indore, necessary computer hardware has been procured and site preparation is, at present, under way. After preparation of site and installation of computer equipment it will be connected to the District Centre of the NIC from where it will be further connected to PIB headquarters through satellite.

It is also envisaged to open Mini Media Centres at all the Branch Offices of the Bureau including those in Madhya Pradesh .during the VIII Plan Period.

ELECTRONIC MEDIA

Insofar as All India Radio and Doordarshan are concerned, there are a number of on-going schemes for expanding the existing AH India Radio and Doordarshan facilities in the State. The details are indicated below:—

ALL INDIA RADIO

(i) Three new Radio Stations, with 2x3 KW FM transmitters at Guna, Balaghat and Sagas,

(ii) Upgradation of the power of the existing 2 nos. of 1 KW MW Transmitters and 10 KW SW Trass. mitters at Bhopal to 10 KW JOW, 3 KW FM and 50 KW SW respectively,

DOORDARSHAN

(i) Fullfledged TV Studio, Cena tre at Bhopal and a Programme Generation Facility (PGF) Cen-tre at Raipur.

(ii) One high power (lfl KW) TV transmitter at Jabalpur.

(iii) 2 low power TV transmitters one each at Datia and Jaora,

(iv) 2 very low power TV transmitters one each at Kukadeshwar and Parasia.

It is envisaged to set up high power TV transmitters in replacement of the existing low power TV transmitters at Guna and Ambikapur subject to availability of resources and *inter-se* priorities.

It is also envisaged to link all high powerllow power TV transrnit. ters in the State with Doordarshan Kendra, Bhopal *via* satellite mode *at* linkage for which a satellite uplink earth station is at an advanced stage of implecentation. The introduction of regional TV service will, however, depend upon the availability of adequate space segment capacity.

Opening of captive coal mines

*129. SHRIMATI KAMLA SINHA: Will the Minister of COAL be pleased to state:

(a) whether *i%* is a fact that the Cabinet Committee on Economic Affairs has decided to allow coal consuming industries: to open captive coal mines; and

(b) whether it is also a fact that the C.C.E.A., has also decided to allow private sector to set up coal washeries?

THE MINISTER OF STATE OF THE MINISTRY OF COAL WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) and (b) The Government have decided to allow private sector participation in coal mining operations in virgin areas for the purpose of captive consumption for power generation and other end uses to- be notified, as well as to set up coal washeries.

A Bill to amend the Coal Mines (Nationalisation) Act, 1973 in order to implement the above decision of the Government is introduced in Parliament.

"*130. *[Transferred to the* 28th *July,* 1992].

SAARC Trade Pact

*131. DR. SANJAYA SINH: Will the PRIME MINISTER be pleased to state;

(a) whether Government's attention hag been drawn to the newsitem which appeared in the 'Times of India', dated June 26, 1992, captioned "Move for SAARC Trade Pact runs into trouble" to the effect that exercise to liberalise trade between members of the SAARC has run into a rough patch;

(b) if so, what are the details in this regard; and

(c) what is the reaction of Gov ernment in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA): (a) Yes, Sir.

(b) and (c) At the Committee on Economic Cooperation (CEC) held in Colombo during June 22-23, there were some initial differences on the validity of a prior recommendation by an Inter Governmental Group (IGG) to set up a SAARC Preferential Trading Arrangement (SAPTA) in three years. These were ironed out with an understanding to regard the three year period as indicative in nature, aimed at expediting the process of economic cooperation among the member States. Both the IGG and CEC reports were approved by the SAARc Council of Ministers at their meeting in Colombo on 8-9 July, 1992. The IQG will hold its next meeting early to draft an agreement on a Preferencial Trade Arrangements in the SAARC Region.

Postponement of talks for Asiasat Transponder

*132, SHRI MURLIDHAR CHANDRAKANT BHANDARE;
SHRI RAJUBHAI A. PARMAR;

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that talks with the Hongkong firm, Hutchinson Whampoa, for leasing a transponder on Asiasat I satellite scheduled to be held in May this year, were indefinitely postponed at a short notice;

(b) if so, under what circumstances and whether Government sees Pakistan's hand behind the postponement as reported in the 'Hindustan Times' dated 28th May, 1992; and

(c) what steps are being taken by Government to secure the transponder facility?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c) The proposed visit of a delegation to Hong Kong in May, 1992 to explore the possibility of obtaining a transponder on

Asiasat did not materialise since M/s. Asia Satellite Telecommunications Co. Ltd. sought a Rescheduling of the visit. M/s Asia Satellite Telecommunications Co. Ltd. have now requested for fresh dates for the visit.

Closing of Small Scale Units

*133. SHRI MENTAY PADMANABHAM: Will the PRIME MINISTER be pleased to state;

(a) whether Government are aware that a large number of small scale units have closed down since the in troduction of the New Industrial Policy;

(b) if so, the number of units closed down during the last one year;

(c) whether Government have identified the reasons for the large number of such closures; and

(d)(what steps Government proposed to take to revive them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES, AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.J. KURIEN): (a) No, Sir.

(b) Does not arise.

(c) A number of factors both internal and external, often operating in conjunction have been responsible for industrial sickness/closure in the small scale sector. Some of the identified major reasons of sickness/ closure in the small scale sector are: paucity of adequate raw materials and working capital, delayed realisation of receivables, particularly from large units, marketing problems, management deficiencies, technilogical obsolescence, frequent power cuts/ trippings, labour problems, dispute among owners, natural calamities or accident, etc.

(d) Steps taken by Government to revive potentially viable sick small scalo units include:

(i) Issuance of detailed guidelines by RBI to all scheduled commercial banks in regard to rehabilitation of sick units in small scale sector;

(ii) Setting up of State Level Inter-Institutional Committees (SLIICs) in all States under the Chairmanship of Secretary, Industries Department for working out a Rehabilitation package for revival of viable sick small scale units;

A committee to review the arrangements for meeting the working capital and term loan requirements of small scale industries and for the rehabilitation of sick small scale industries and to examine any other issues relating to small scale industries have been appointed vide RBI memorandum date 9-12-1991.

Persons registered in A P. Employment Exchanges

*134. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state;

(a) how many persons are on the live registers of employment exchanges in A.P., their break up as per their qualifications;

. (b) since how long they are registered and what is the likely date of maturity of their placement and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF LABOUR); (SHRI P. A. SANGMA): (a) and (b) There were 32.6 lakhs job-seekers on the live register of employment exchanges in Andhra Pradesh as on 30th April,1992. The latest available date of registered job-seekers in Andhra Pradesh by

general education level relates to 30th June, 199i and is given below:

	Number (in lakhs)
Total	30.8
Total Educated (Matric & above)	17.8
(i) Matric	10.0
(ii) Intermtdiasc/HiglKi-Secondtry . . .	5.1
(iii) Graduates & above .	2.7

The date on duration of stay of the job-seekers on the live register of employment exchanges are not maintained. Placement of persons registered depends on the demand made with the employment exchanges from time to time. The Eighth Five Year Plan however envisages generation of additional employment opportunities to the tune of 8 to 9 million every year, on an average, with a view to achieving a situation of near full employment over a decade.

ग्रामीण विकास के लिए कम धनराशि का आबंटन

*135. **श्री रामसिंह राठवा** : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने ग्रामीण विकास के लिए गत वर्ष की तुलना में कम धनराशि आबंटित की है, यदि हां, तो उसके क्या कारण हैं ;

(ख) यदि हां, तो गत तीन वर्षों के दौरान ग्रामीण विकास के लिए आबंटित धनराशि का ब्यौरा क्या है ; और

(ग) गत तीन वर्षों के दौरान ग्रामीण विकास पर राज्य-वार कितना खर्च किया गया ?

ग्रामीण विकास मंत्रालय (ग्रामीण विकास विभाग) में राज्य मंत्री (श्री जी० वेंकटस्वामी) : (क) 1991–92 के संशोधित अनुमान में 3000 करोड़ रुपये के मुकाबले 1992–93 के दौरान योजना में ग्रामीण विकास के लिए बजट अनुमान में 3100 करोड़ रुपये का प्रावधान किया गया है ।

(ख) बजट अनुमानों तथा संशोधित अनुमानों के अनुसार 1989–90, 1990–91 तथा 1991–92 के दौरान आबंटित निधियों का ब्यौरा नीचे दर्शाया गया है :—

	1989-90	1990-91	1991-92
बजट अनुमान	2213.00	3129.08	3508.00
संशोधित अनुमान	3095.38	2975.01	3008.00

(ग) वर्ष 1989–90, 1990-91 तथा 1991–92 के दौरान ग्रामीण विकास की प्रमुख योजनाओं पर किए गए खर्च की प्रतिशतता विवरण I से विवरण V में दी गई है ।

विवरण–I

समन्वित ग्रामीण विकास कार्यक्रम के अंतर्गत पिछले तीन वर्षों के दौरान ग्रामीण विकास पर किए गए राज्यवार खर्च का प्रतिशत

राज्य	खर्च का प्रतिशत			
	1989–90	1990–91	1991–92	(अनंतिम)
1	2	3	4	5
आंध्र प्रदेश . .	109.47	135.84	127.45	

1	2	3	4	5
अरुणाचल प्रदेश	59.48	59.34	64.13	
असम	115.50	117.26	91.00	
बिहार	84.95	90.23	85.71	
गोआ	112.39	109.12	83.62	
गुजरात	116.65	103.32	129.94	
हरियाणा	214.60	184.90	156.37	
हिमाचल प्रदेश	290.22	212.02	205.55	
जम्मू व कश्मीर	161.87	190.36	163.92	
कर्नाटक	86.70	89.32	87.63	
केरल	102.97	109.21	115.45	
मध्य प्रदेश	91.29	114.80	136.50	
महाराष्ट्र	101.67	97.08	101.58	
मणिपुर	224.22	313.19	397.51	
मेघालय	102.32	132.46	142.67	
मिजोरम	102.89	109.82	91.76	
नागालैंड	128.96	125.47	126.83	
उड़ीसा	84.98	100.89	121.38	
पंजाब	272.93	229.08	213.76	
राजस्थान	96.37	101.38	126.00	
सिक्किम	126.51	95.02	140.39	
तमिलनाडु	104.43	101.41	96.27	
त्रिपुरा	260.23	230.34	283.51	
उत्तर प्रदेश	104.41	115.22	123.08	
पश्चिम बंगाल	115.13	107.01	113.82	
अंडमान व निकोबार	105.38	84.27	83.25	
चंडीगढ़	0.00	0.00	0.00	
दादरा व नागर हवेली	100.10	94.68	88.85	
दिल्ली	88.08	89.71	60.27	
दमन व दीव	77.86	76.74	57.16	
लक्षद्वीप	28.14	183.60	160.80	
पांडिचेरी	109.23	125.49	102.91	
अखिल भारत :	102.36	108.32	113.84	

विवरण–II

जवाहर रोजगार योजना के अंतर्गत पिछले तीन वर्षों के दौरान ग्रामीण विकास पर किए गए खर्च का प्रतिशत–राज्यवार ।

क्रमांक	राज्य/संघ शासित क्षेत्र	1989–90	1990–91	1991–92
1.	आन्ध्र प्रदेश	95.32	97.82	98.11
*2.	अरूणाचल प्रदेश	52.62	70.07	658.33'
3.	असम	85.77	118.67	115.27
4.	बिहार	81.86	119.94	95.96
5.	गोआ	85.92	129.28	103.13
6.	गुजरात	92.27	101.30	122.60
7.	हरियाणा	95.28	102.50	90.28
8.	हिमाचल प्रदेश	85.61	117.82	94.04
9.	जम्मू व कश्मीर	101.99	81.82	82.16
10.	कर्नाटक	86.46	100.46	98.75
11.	केरल	100.26	112.24	115.25
12.	मध्य प्रदेश	80.27	104.62	145.78
13.	महाराष्ट्र	100.31	98.12	111.74
14.	मणीपुर	100.05	105.62	140.35
15.	मेघालय	24.07	138.38	78.64
16.	मिजोरम	100.35	99.97	113.08
17.	नागालैंड	100.00	100.00	110.95
18.	उडीसा	81.81	100.83	134.29
19.	पंजाब	102.69	76.30	64.15
20.	राजस्थान	83.27	129.94	139.37
21.	सिक्किम	78.81	126.81	97.52
22.	तमिलनाडु	101.60	97.98	140.28
23.	त्रिपुरा	94.15	103.07	106.92
24.	उत्तर प्रदेश	99.06	94.30	108.08
25.	पश्चिम बंगाल	92.44	85.86	144.01
26.	अंडमान व निकोबार द्वीपसमूह	58.59	130.31	155.52
27.	चंडीगढ	65.74	43.67	0.00
28.	दादरा व नागर हवेली	102.88	82.40	131.95
29.	दमन व द्वीव	61.86	61.74	621.69*
30.	दिल्ली	48.23	61.72	0.00
31.	लक्षद्वीप	75.36	69.84	184.98
32.	पांडेचेरी	106.95	68.14	244.72
	कुल :	91.25	102.72	115.50

*पिछले वर्ष की भारी मात्रा में शेष बची राशि का वर्ष के दौरान इस्तेमाल किए जाने के कारण ।

विवरण-III

त्वरित ग्रामीण जल सप्लाई कार्यक्रम के अंतर्गत पिछले तीन वर्षों के दौरान ग्रामीण विकास पर हुए राज्यवार खर्च का प्रतिशत ।

क्रम संख्या	राज्य केन्द्र शासित क्षेत्र	1989–90	1990–91	1991–92
1	2	3	4	5
1.	आंध्र प्रदेश	127.47	100.00	111.70
2.	अरूणाचल प्रदेश	79.76	80.82	64.72
3.	असम	108.73	86.01	128.61
4.	बिहार	108.73	40.32	61.15
5.	गोवा	53.40	75.00	143.64
6.	गुजरात	74.13	93.24	74.65
7.	हरियाणा	66.89	91.85	82.48
8.	हिमाचल प्रदेश	100.16	100.34	75.08
9.	जम्मू व कश्मीर	114.20	8.20	25.42
10.	कर्नाटक	116.78	88.40	87.06
11.	केरल	93.09	141.71	114.86
12.	मध्य प्रदेश	120.30	103.40	118.80
13.	महाराष्ट्र	116–70	82.47	73.27
14.	मणिपुर	99.58	99.84	76.62
15.	मेघालय	90.79	90.00	79.52
16.	मिजोरम	193.16	99.32	135.66
17.	नागालैंड	123.22	61.52	49.76
18.	उड़ीसा	61.27	127.40	87.27
19.	पंजाब	154.90	129.82	304.01
20.	राजस्थान	113.99	104.66	100.00
21.	सिक्किम	107.53	91.13	102.96
22.	तमिलनाडु	132.19	141.95	120.90
23.	त्रिपुरा	116.09	34.31	34.86
24.	उत्तर प्रदेश	128.94	89.75	73.69
25.	पश्चिम बंगाल	97.49	83.29	76.21
26.	अंडमान व निकोबार द्वीप समूह	116.25	159.00	100.00
27.	चंडीगढ़*	0.00	0.00	0.00
28.	दादरा व नागर हवेली*	0.00	0.00	0.00
29.	दिल्ली	0.00	0.00	100.00

*कोई आबंटन नहीं किया गया ।

क्रम संख्या	राज्य/केन्द्रशासित क्षेत्र	1989–90	1990–91	1991–92
1	2	3	4	5
30	लक्षद्वीप	40.00	45.00	50.00
31	पांडिचेरी	96.15	25.00	7.69
32	दमन व द्वीप . . .	100.00	100.00	100.00
		111.33	89.01	88.43

विवरण–IV

सूखाग्रस्त क्षेत्र कार्यक्रम के अंतर्गत पिछले तीन वर्षों के दौरान ग्रामीण विकास पर राज्यवार किए गए खर्च का प्रतिशत

क्रम संख्या	राज्य	1989–90	1990–91	1991–92
1	आंध्र प्रदेश . . .	102.6	103.5	110.7
2	बिहार	107.2	61.7	62.6
3	गुजरात	106.1	111.4	98.7
4	हरियाणा	113.9	112.9	84.2
5	जम्मू व कश्मीर . . .	104.1	66.7	154.4
6	कर्नाटक	83.4	83.3	95.9
7	मध्य प्रदेश	85.7	83.9	117.7
8	महाराष्ट्र	101.5	94.2	71.8
9	उड़ीसा	86.6	87.8	115.2
10	राजस्थान	100.9	124.0	94.4
11	तमिलनाडु	106.6	112.5	102.1
12	उत्तर प्रदेश	95.8	89.3	98.4
13	पश्चिम बंगाल . . .	93.8	71.5	54.6
		97.4	92.9	94.5

विवरण–V

मरूभूमि विकास कार्यक्रम के तहत पिछले तीन वर्षों के दौरान ग्रामीण विकास पर किए गए खर्च का प्रतिशत–राज्यवार

क्रम संख्या	राज्य	1989–90	1990–91	1991–92
1	गुजरात	123.6	113.1	124.7
2	हरियाणा	104.8	110.7	81.0
3	हिमाचल प्रदेश . . .	107.3	101.0	93.8
4	जम्मू व कश्मीर . . .	102.3	100.1	101.8
5	राजस्थान	96.2	123.7	96.0
		99.0	119.9	96.3

Stoppage of Hindi News Bulletin in Punjab

*136. SHRI SURESH KALMADI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the telecast of the Hindi news bulletin on the National Network of Doordar'shan likely to be stopped in Punjab; and

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) No, Sir.

(b) Does not arise.

Relief for losses suffered by Indian Community in the U.S.A.

*137. CHOWDHRY HARI SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Indian Community in the U.S.A. is going to seek relief from the U.S. Government for the losses suffered by them in their business due to the recent riots that took place in Los Angeles; and

(b) if so, what is the reaction of U.S. Government in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) The affected members of the Indo-American community have sought relief from local, State and Federal authorities as permissible under U.S. laws.

(b) U.S. authorities at the local, State and -Federal levels have given assurances that they will facilitate insurance claims and other compensation .

Coal-dump fires at the collieries of ECL

*138. SHRI SUNIL BASU RAY: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that recently there have been Several coal-dump-ftres at different collieries of ECL; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MIN-

SHRI OF LABOUR (SHRI P. A. SANGMA): (a) and (b) There have been a few occurrences of coal fires in Eastern Coalfields Limited due to spontaneous heating in coal dumps. The major occurrence is at Rajmahal Opencast mine where five heaps with a total quantity of about 3.5 lakh tonnes of coal are on fire. A large part of the stock on fire will be re covered by extinguishing the fire by quenching for which adequate arran gements have been provided at the site.

Disinvestment by Public Sector Undertakings

*139. SHRI ISH DUTT YADAV:
SHRI DIGVIJAY SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to further disinvest in Public Sector Undertakings to raise funds to meet the IMF conditions on the budget;

(b) if so, the Public Sector Undertakings identified for disinvestment stating the amount to be raised in each case; and

(c) whether Government propose to sell a part of the PSU shares to foreign investors, if so, the decision; taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P. K. THUNGON: (a) to (c) Government have already announced, as part of the Budget Speech for 1992-93, that shares of public sector undertakings would be further disinvested in order to raise non-inflationary resources for the Centre as also to contribute towards National Renewal Fund (NRF). Government have appointed a committee under the chairmanship of Shri V. Krishnamurthy, Member, Planning Commission, to suggest various modalities of disinvestment for 1992-93. The final report of the Committee is still awaited.

विदेशों में दूतावासों के भवन

!140. श्री शंकर दयाल सिंह : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) विदेशों में हमारे किन-किन राजनयिक दूतावासों के अपने चान्सरी भवन हैं; और

(ख) सरकार उन देशों में, जहां भारतीय दूतावास किराये के भवनों में कार्य कर रहे हैं अपने चान्सरी भवनों का निर्माण करने के लिए क्या कार्यवाही कर रही है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एडुआर्डो फेलेरियो) : (क) जहां पर भारतीय मिशनों और केन्द्रों की अपनी चांसरी इमारत है उन स्थानों की सूची विवरण में दी गई है जिसे सदन की मेज पर रख दिया गया है (नीचे देखिये)

(ख) कुवैत, दुबई, कुआलालम्पुर और न्यूयार्क में निर्माण परियोजनाएं इसी वित्त वर्ष के दौरान पूरी हो जाने की उम्मीद है। अन्य कई स्थानों पर निर्माण के लिए योजनाएं कई चरणों में हैं :

विवरण

वे भारतीय मिशन/केन्द्र जिनके पास सरकारी मिल्कियत की चांसरी इमारतें हैं ।

1. भारत का हाई कमीशन, अकरा
2. भारत का राजदूतावास, अम्मान
3. भारत का राजदूतावास, अंकारा
4. भारत का राजदूतावास, अन्तनानारिवो
5. भारत का राजदूतावास, एथेन्स
6. भारत का राजदूतावास, बैंकांक
7. भारत का राजदूतावास, बिजिंग

8. भारत का राजदूतावास, वागोटा
9. भारत का राजदूतावास, बोन
10. भारत का राजदूतावास, ब्रसल्स
11. भारत का राजदूतावास, बुडापेस्ट
12. भारत का राजवूतावास, ब्यूनोस आयर्स
13. भारत का राजदूतावास, काहिरा
14. भारत का हाई कमीशन, केनबरा
15. भारत का राजदूतावास, करावस
16. भारत का हाई कमीशन, कोलम्बो
17. भारत का राजदूतावास, कोपेन-हेगन
18. भारत का राजदूतावास, दमिश्क
19. भारत का राजदूतावास, डबलिन
20. भारत का हाई कमीशन, हरारे
21. भारत का राजदूतावास, हेलसिंकी
22. भारत का हाई कमीशन, हांग कांग
23. भारत का हाई कमीशन, इस्लामाबाद
24. भारत का राजदूतावास, जकार्ता
25. भारत का प्रधान कोंसलावास, कराची
26. भारत का राजदूतावास, काठ-मांडु
27. भारत का राजदूतावास, खारतूम
28. भारत का राजदूतावास, किन्शासा
29. भारत का हाई कमीशन, लागोस
30. भारत का हाई कमीशन, लिलोंग्वे
31. भारत का राजदूतावास, लीमा
32. भारत का राजदूतावास, लिस्बन
33. भारत का हाई कमीशन, लंदन
34. भारत का हाई कमीशन, लुसाका
35. भारत का राजदूतावास, मैड्रिड
36. भारत का हाई कमीशन, माहे
37. भारत का राजदूतावास, मनीला
38. भारत का प्रधान कोंसलावास, मडान
39. भारत का राजदूतावास, मैक्सिको
40. भारत का राजदूतावास, मास्को
41. भारत का प्रधान कोंसलावास, न्यूयार्क
42. भारत का हाई कमीशन, निकोसिया
43. भारत का राजदूतावास, ओस्लो
44. भारत का हाई कमीशन, ओटावा
45. भारत का राजदूतावास, पेरिस
46. भारत का हाई कमीशन, पोर्ट आफ स्पेन
47. भारत का राजदूतावास, रबात
48. भारत का प्रधान कोंसलावास, सेनफ्रांसिसको
49. भारत का राजदूतावास, सांति-यागो
50. भारत का राजदूतावास, सियोल
51. भारत का हाई कमीशन, सिंगा-पुर
52. भारत का राजदूतावास, तेहरान
53. भारत का राजदूतावास, दहेग
54. भारत का राजदूतावास, थीम्पू
55. भारत का राजदूतावास, टोकियो
56. भारत का राजदूतावास, ट्यूनिस
57. भारत का राजदूतावास, वियना
58. भारत का राजदूतावास, वारसा
59. भारत का राजदूतावास, वाशिंग-टन
60. भारत का हाई कमीशन, विंडहोक

Allocation for Nuclear Power Sector

724. SHRIMATI VEENA VERMA:
SHRI MURLIDHAR CHANDRAKANT BHANDARE:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's atten-

tion has been invited to a newsitem published in the 'National Herald' of June 15, 1992, captioned "Bleak future for N-Power industry";

(b) if so, whether there is any Shift in Government's policy regarding N-Power; and

(c) what was the proposed allocation for Nuclear Power during the Eighth Five Year Plan, and what is the actual allocation made for this sector during the Plan?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY, DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. KUMARAMANGALAM): (a) Yes, Sir.

(b) There has been no shift in the Government's policy regarding nuclear power. However, the 10,000 MW_e programme for the turn of the century has been recast to 5,700 MWe to match Ihe availability of funds.

(c) Against the proposed Eighth Five Year Plan outlay of Rs. 14,400 crores the Planning Commission has indicated a plan outlay of Rs. 4261 crores for nuclear power sector as a whole.

Implementation of Kudankulam Nuclear Power Project

725. SHRI S. K. T. RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) what are the impediments which delay the construction of Atornie Power Station in Kudankulam. Tamil Nadu;

(b) what steps are being taken by Government to overcome the impediments;

(c) what special efforts are being taken to handle the situation caused by the recent palitical developments in the erstwhile U.S.S.R.; and

(d) by when this Atomic Power Station is expected to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY, DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. R. KUMARAMANGALAM): (a) Recent political developments in the erstwhile USSR have introduced uncertainties.

(b) and (c) Preliminary discussions have been initiated with the Russian Federation. Through these discussions responsibilities for supply of equipment, credit etc. will have to be re-affirmed.

(d) No completion schedule can be indicated at this stage due to the above factors.

Flouting provisions of DPCO, 1987

726. SHRI RAMACHANDRAN PILLAI; Will the PRIME MINISTER, be pleased to state:

(a) what action Government have taken against the drug companies who are more often flouting the provi sions of Drug Price Control Order of 1987; and

(b) how many drug companies have been penalised for the above reasons?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) Whenever any instance of violation of DPCO comes to the notice of the Government, the matter is examined and further action is taken as per the provisions of DPCO, 1987 and the Essential Commodities Act,

(b) Certain instances of overcharging in bulk drugs and formulations have come to the notice and these cases are at vairous Stages of examination. These cases are listed in the enclosed Statement. (See below) Powers for taking action for violation of DPCO are also vested in the State Governments and officers subordinate to it.

Statement

SI. No.	Name of the Company	Name of the Bulk Drug/Fortiiulation
1	2	3
1	M/s. Sarabhai M. Chemicals . .	Vitamin C]
2	M/s. Warner Hindustan .	Isokin
3	M/s. Boehringer Knc 11	Euglucon
4	M/s. IDPL	Imported Bulk drugs
5	M/s. A.P. Chemicals	Paracetamol
6	M/s. Milladi Drugs	Ephedrin
7	M/s. Krupa Traders.	Rifathpicin
8	M/s. IDPL	Sulphadimidine
9	M/s. Sandoz (I) Ltd.	Multivitamins
10	M/s. Pifzer (I) Ltd	Multivitamins
11	M/s. Lupin Labs.	Rifampicin, Ethambutol and Pyrazinaniide
12	M/s. Carews Pharmaceuticals . .	Combiflam . '
13	M/s. Bharat Chemicals	Paracetamol
14	M/s. I.R. Enterprises	Paracetamol
15	M/s. Star Enterprises.	Paracetamol
16	M/s. Shri Piras Pharmaceuticals	Paracetamol
17	M/s. Likhis Chemicals	Trimethoprim
18	M/s. Merind	Dexamethasone
19	M/s. Novacare Pvt. Ltd.	Megadol Tablets
20	M/s. Celsus Pharmaceutical	Iboxes Capsules
21	M/s. Uliim Phartmceuticals	Proxyvon Capsules
22	M/s. Lyka Lab.	Flucort Range of formulations
23	M/s. Carews Pharmaceuticals . .	Combiflame Tablets
24	M/s. Infar(I)Ltd.....	Dexona Topic
25	M/s. Danis Pharmacy	Flagyl Injection

1	2	3
26	M/s. RanbaxyLabs.	. Brustan Tablets etc.
27	M/s. Cadila Labs.	. Dexona E/E Drops
28	M/s. Albert David (I) Ltd.	,AnalflamTabs.
29	M/s. Rhone Poulenc (I) Ltd.	. Avomine

महाराष्ट्र में गैस आधारित उर्वरक एकक का स्थापित किया जाना

727. श्री विश्वास रामराव पाटिल : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र में गैस पर आधारित एक उर्वरक एकक स्थापित किए जाने का कोई प्रस्ताव सरकार के विचाराधीन है ; और

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री चिन्ता मोहन) : (क) और (ख) राष्ट्रीय कैमिकल्स एण्ड फर्टिलाइजर्स लि० (आर.सी.एफ.) ने प्राकृतिक गैस पर आधारित महाराष्ट्र के अपने थाल संयंत्र के विस्तार/रेट्रोफिटिंग के लिए सरकार के समक्ष दो प्रस्ताव किए हैं । प्रथम प्रस्ताव में 250/– करोड रुपए की लागत से 700 टन प्रतिदिन अमोनिया तथा 1200 टन प्रतिदिन यूरिया के अतिरिक्त उत्पादन के लिए वर्तमान अमोनिया और यूरिया संयंत्रों को रेट्रोफिट करना परिकल्पित है । दूसरे प्रस्ताव में 956/– करोड़ रुपए की लागत पर 900 टन प्रतिदिन अमोनिया, 1200 टन प्रतिदिन नाइट्रोफासफेट तथा 1074 टन प्रतिदिन सी ए एन का उत्पादन करने के लिए अतिरिक्त संयंत्र स्थापित करने की परिकल्पना की गई है । चूंकि इन दोनों प्रस्तावों के लिए प्राकृतिक गैस की अतिरिक्त मात्रा की आवश्यकता होगी और अतिरिक्त गैस उपलब्ध होने का अब तक कोई संकेत नहीं है अतः कोई निर्णय नहीं लिया गया है ।

Special quality aspect of drugs

728. SHRI RAJNI RANJAN SAHU: Will the PRIME MINISTER be pleased to refer to the answer to UnStarred Question 1138 given in Rajya Sabha on 7th may, 1992 and state:

(a) what were the cases involving special quality aspects wherein landed cost of imports being higher than the weighted average of CGHS formed the basis of price fixation of formulations in the last three years, year-wise;

(b) what was the DGHS weighted average price and what was the landed cost of imports on which formulation price were based;

(c) what were the names of companies involved in these cases and who accepted this special quality aspect;

(d) whether it is a fact that his Ministry is also introducing the aspect of special quality in the indigenously produced bulk drugs; and

(e) if so, by when and what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (c) There is only one case in recent times involving the special quality aspects where the landed cost of imports adopted in the pricing of formulation was higher than the DGHS weighted average. Necessary details are given as under:

Name of the company	Name of the Formulation	Name-of the bulk drug
M/s. Litaka Pharmaceuticals.	Tegretol Syrup 2% 50ml.	Carbamazapint

CIF price adopted Ks./Kp.	CIF weighted average (DGHS) price Rs./Ke.
R.. 3020	Rs. 1435.81 (1990-91)

(d) No, Sir.

(c) Does not arise.

Gap between consumption and pro. duction of fertilizers

729. SHRI KAMAL MORARKA: Will the PRIME MINISTER be pleased to state;

(a). what is the estimated gap between projected consumption and estimated production of fertiliser during the Eighth Five Year Plan;

(b) the estimated value of foreign exchange outgo to import fertiliser to meet the gap; and

(c) whether Government have chalked out any strategy to narrow the gap between the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN) (a) On the basis of production from the existing plant, production to be available from the projects currently under implementation and the projects 'for which gas has been allocated, the likely gap between projected consumption and estimated production in the terminal year of the Eighth plan (1996-97) would be about 19.&5 lakh tonnes in the case of Nitrogen and about 22.21 lakh tonnes in the case of Phosphate. The entire demand of Potash will have to be met through imports as there are no known exploitable reserves of Potash in the country.

(b) The value of foreign exchange 'outgo for import of fertilizers will copend upon the quantities of various types of fertilizers to be imported during the respective years and the prevailing international prices.

(c) Yes, Sir.

उर्वरकों का उत्पादन और उनकी खपत

730. श्री अजीत जोगी :

श्री राजू भाई ए० परमार :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों के दौरान और चालू वर्ष में अब तक देश में उर्वरकों का प्रति वर्ष राज्यवार कितना-कितना उत्पादन हुआ और कितनी-कितनी खपत ई है ;

(ख) इसी अवधि के दौरान उर्वरकों के आयात पर प्रतिवर्ष कितना-कितना व्यय किया गया है और 1992-93 के दौरान उर्वरकों के आयात के लिए कितनी धन-राशि की आवश्यकता है; और

(ग) देश को उर्वरकों के उत्पादन में आत्मनिर्भर बनाने के लिए क्या-क्या कदम उठाए जा रहे हैं ?

रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री चिन्ता मोहन) : (क) गत तीन वर्षों के दौरान तथा चालू वर्ष में अब तक (जन 1992 तक) देश में उर्वरकों का राज्यवार उत्पादन तथा पिछले तीन वर्षों के दौरान उपभोग अनुपत्र [देखिए परिशिष्ट सं० 164, अनुपत्र सं० 19] में दिया गया है। तथापि चालू वर्ष 1992–93 में अब तक के दौरान खपत के राज्यवार ब्यौरे उपलब्ध नहीं हुए हैं।

(ख) वर्ष 1989–90, 1990–91 तथा 1991–92 के दौरान उर्वरकों के आयात पर किया गया व्यय क्रमश: 1538.77 करोड़, 1335.82 करोड़ 1934.65 करोड़ रुपए हैं। 1992–93 के दौरान उर्वरकों के आयात के लिए आवश्यक राशि आयात किए जाने वाले विभिन्न उर्वरकों की मात्रा तथा उनके अंतर्राष्ट्रीय मूल्यों पर निर्भर करेगी। तथापि 1992–93 के दौरान मांग और स्वदेशी आपूर्ति के बीच अंतर को पूरा करने के लिए अपेक्षत राशि न्यूनाधिक रूप से 1991–92 में व्यय के स्तर के लगभग होने की आशा है।

(ग) मांग एव उत्पादन की बीच के अंतर को कम करने के लिए आठवीं योजना के एक भाग के रूप में प्राकृतिक गैस और अन्य फीडस्टाक उपलब्ध होने पर नए एकक लगाने, चालू एककों के विस्तार तथा चालू संयंत्रों के आधुनिकीकरण/पुनर्वास तथा रेट्रोफिट करने के संबंध में अनेक परियोजनाओं की शिनाख्त की गयी है। तथापि अच्छे किस्म के रांक फास्फेट भण्डार के अभाव के कारण फास्फेटिक उर्वरकों में आत्मनिर्भरता की निकट भविष्य में सम्भावना नहीं है। पोटास का हर हालत में आयात करना होगा क्योंकि देश में पोटास का दोहन योग्य कोई ज्ञात भण्डार नहीं है।

Connection between drug units

731. SHRI H. HANUMANTHAPPA:
SHRI RAJNI RANJAN SAHU:
SHRIMATI SATYA BAHIN:

Will the PRIME MINISTER be pleased. to refer to the answer to UnStarred Question 372 given in the Rajya Sabha on 30th April, 1992 and
State:

(a) what is the meaning of con nection between organised sector units and small scale sector drug unit for the purpose of availing ex emption from price control under DPCO, 1987;

(b) whether this connection or independent small scale sector unit has been denned anywhere and if not, what is the interpretation of Government on this issue;

(c) whether it is a fact that such 'small scale sector units are charging two to three times more than Government approved prices for organised sector units; and

(d) the number of cases of connection and non-independence of small scale sector units detected and what were the products involved?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) and (b) As already stated in reply to parts (a) and (b) of Rajya aSbha UnStarred Question No. 372 answered on 30-4-1992, the exemption to small Scale sector units in respect of Category II formulations under DPCO, 1987 is aimed towards encouraging this sector in the production of drugs and formulations. The exemption order S.O. 719(E) dated 21-7-1988 is, subject to the following conditions, *inter-aliti:*

(i) It is an independent unit/ company and not a subsidiary of or

owned or controlled in any manner by any other undertaking which not so exempted from provisions of Drugs (Prices Control) Order, 1987;

(ii) the formulations are marketed by the concerned unit/company in their own brand names and not in the brand names of and/or trade marks belonging to any other company.

(c) Since small scale sector unite are exempt from price control in respect of Category II formulations, their prices are generally higher than the prices fixed by the Government in respect of organised sector units.

(d) To the extent information is available, the products involved in such cases are as under: —

(a) Combiflam Tablets
(b) Magadol Tablets
(c) Proxy von range of formula tions.
(d) Flagyl Injection
(e) Anaflam Tablets
(f) Alcovt H-Skin Ointment.

Assessment of liabilities of drug companies and their products

732. SHRI H. HANUMANTHAPPA: SHRIMATI SATYA BAHIN:

WiU the PRIME MINISTER be pleased to state.

(a) what are the names of the companies and the products in respect of which liabilities under DPCO, 1979 remain to be assessed so far;

(b) what are the names of the companies and the products in respect of which liabilities on account of overcharging under DPCO, 1987 remains to be assessed;

(c) whether it is a fact that liabilities in these cases have not been assessed due to the proximity of some bureaucrates to these companies; and

(d) if so, what steps have been taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) and (b) Assessment of the tentative liabilities of the companies on account of violation of the various provisions of the DPCOsand/ or in terms of the judgements of the Courts has already been completed in a number of cases, while in respect of the remaining cases efforts are being made to complete the same as quickly as possible. In a number of cases, the progress has been hampered on account of non-receipt of complete data for the entire relevant period. The updated information has already been furnished alongwith Rajya Sabha Starred Question No. 126 dated 16th July, 1992. The companies have been informed that in case they do not supply the data the Government will be left with no alternative but to compute their liabilities on the basis of whatever data becomes available from wherever. The question of any company being let off does not arise.

(c) No, Sir.

(d) Does not arise.

Seduction of Custom Duty on Ceftaxidine

733. SHRIMATI SATYA BAIJIN: SHRI H. HANUMANTHAPPA:

Will the PRIME MINISTER be pleased to refer to the answer to Starred Question 68 given in the Rajya Sabha on 30th April, 1992 and state:

(a) whether it is a fact that custom duty on Ceftaxidime was reduced in July, 1991;

(b) what was the earlier price and revised price and what was the extent of reduction in price;

(c) when was the benefit of custom duty reduction on the bulk drug passed on to consumers by reducing the prices of the formulations;

(d) whether it is a fact that the benefit of reduction of custom duty retained by the producers- and

(e) if so, who is responsible for such a state of affairs and what steps have been taken to fix responsibility?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) The Hon'ble Members are perhaps referring to the drug 'Ceftazidime'. The custom duty on this drug was reduced in July, 1991, however, the actual import at 0 per cent duty took place only in November, 1991 after necessary amendment in the notification.

(b) and (c) Before July, 1991- the Ceftazidime Injection in the finished form was being imported at 0 per cent custom duty and only after withdrawing custom duty on bulk drug Ceftazimidime, the manufacture of Ceftazidime Injection has been started in the country. To the extent information is available, the prioes of formulations based on bulk drug Ceftazidime before and after Custom duty concession are as follows :

Name of the Formulations	Earlier Price (w.e.f. March, 91) Rt (w.s	vised Price f.Dec, 91)
1. Fort urn Jnj. 250mg. .	66.2)	97.69
2. Fortuni Inj. 500mg. .	131.93	165.61
3. Fortum mj. Igm.	262.83	300.38

(d) and (e) This drug is out of price control. Before custom duty reduction, the company was selling finished imported formulations and after custom duty reduction the company selling indigenously manufactured formulations based on imported bulk drug. To check whether the benefit of custom duty has been passed . on to the consumer, the data has been called for from the company.

Date of filing writ petition for Flu eort range Of formulations

734. SHRI SANTOSH KUMAR SAHU:
SHRIMATI SATYA BAHIN:

' Will the PRIME MINISTER be pleased to refer to the answer to UnStarred Question 1143 given in Rajya -Sabha on the 7th May, 1992 and state:

(a) when was the writ petition for Flucort range of formulation filed in the Bombay High Court;

(b) when were the parawise comments sent and when were the counter* affidavit filed in Bombay High Court;

(c) what is the present position of the case and who is responsible 'for the delay;

(d) what steps are being taken to expedite the decision;

(e) whether it is a fact that company never implemented the prices; and

(f) so, when were the prices implemented and what was the method adopted for verifying the same?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN), (a) to (d) The writ petition against recovery in respect of Flucortnolone Acetonide was filed by M/s. Lyka in Bombay High Court in August, 1990 and the parawise comments were sent to Central Government Advocate in September, 1990. The Counter Affidavit in this case was filed by the Government in February, 1992. The hearing in this case is yet to start. The case will be defended in the best public interest in accordance with the advice of the Gov ernment'g legal experts.

(e) and (f) The prices of Flucort range of formulations were fixed for the first time under DPCO, 1987 on 9.3.1990. From Ihe records made available to the Government, it has been found that Mls. Lyka Laboratories had implemented the fixed prices w.e.f. 13.7.1990. The prices of these formulations were further reduced w.e.f. 12.10.1990 and appears that the company did not implement the reduced prices. The company has been asked to furnish the relevant details.

Cages of Drug Companies involved in misuitilisation of Imports

735. SHRI SANTOSH KUMAR SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether it is fact that the Department of Company Affairs references in certain cases of Drug Companes in misutilisation of imports;

(b) if so. the names of those com panies about those references were received during the last three years, year-wise;

(c) what are the details of their findings and what action has been taken thereon;

(d) what is the effect of their findings in respect of the consumer price given by his Ministry and what is the extent of overcharging per annum. on each drug; and

(e) what are the details of set up available by Government to exaniine the cost audit reports of bulk drugs and in how many cases, the prices given by his Ministry are bigher than based on cost audit reports?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (c) Department of Company Affairs referring to certain cases had indicated disparity between consumption norms as published in Appendix 13c of Import Policy 1990-93 in respect of imported raw material, material required for production of certain drugs for exports and as indieted in cost audit reports of manufacturers. These; are as follows:

SI. No.	Name of company	Product involved
1	M/s. Lupin Labs Ltd.	(i) Ethaiubutol; (ii) Rifampicin - (iii) Qethalaxin
2	M/s. Sandoz India Ltd. .	(i) Thiatniulin

(ii) Sulphamethaxazele

(iii) Clopamide

(iv) Lcctobionate

3 M/s. E. Merck India Ltd. (i) Vitamin E

Action on this was to be taken by the Departments concerned with the administration of Duty Drawback and Cash Compensatory Support.

; (d) and (e) Prices of bulk drugs and formulations are fixed/revised in accordance with the provision of DPCO 1987. For this purpose necessary expert recommendations are obtained from RICP. who scrutinise and process cases of formulation prices and take up cost-cum-technical study, including on-the-spot verification in respect of bulk drugs.

price rise in imported formulations

36. SHRI SANTOSH KUMAR SAHU :Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that prices of imported formulations have gone up considerably despite the fact that m most of these medicines have been exempted from customs duty;

(b) what are the names of imported formulations whose prices have been increased after the announcement of DPCO, 1987 and what was its earlier and present price;

(c) what are the names of producte where either customs duty has been exempted or reduced after the an-nouncement of DPCO, 1987 and what was the price before exemption and after exemption; and

(d) when was the price of each reduced?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (d) Under the conditions of alround increase in the costs, the prices are bound to go up, more so_i in cases of imported items, including medcines, due to adjustment in the exchange rate of Indian rupees against major foreign currencies, availability of foreign exchange at market rate etc. Steps like exemption from custom duty etc. are aim-ed at mitigating the situation to the extent possible. Prices of imported formulations are on batch bases and can vary even from batch to batch depending on international market situation at the time of import. The number of products and their batches are *so* large that time and labour involved in collecting the requisite details would not be commensurate with the results likely to be achev-ed.

Bulk drugs and formulations under Industrial Licensing Regime

737. SHRI P. UPENDRA: Will the PRIME MINISTER be pleased to state:

(a) whether all bulk drugs and formulation have fallen under the industrial licensed regime due to "technical error" by Government; and

(b) if so, the reason for deviating from the delicensing-oriented policy of Government?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) and (b) Bulk drugs and formulations have been, placed

under compulsory licensing to ensure that the provisions of the existing Drug Policy 1986 are incorporated while giving approval far manufacture of drugs. This has been done pending the review of the Drug Policy which is expected to be finalised soon.

Subsidy dues of the fertilier industry

738. SHRI KRISHNA KUMAR BIRLA; Will the PRIME MINISTER be pleased to state:

(a) what is the accumulated subsidy dues of the fertilizer industry in the country at the end of 1991 and at the end of March, 1992;

(b) what are the reasons for accumulation of subsidy dues;

(c) what is its overall impact on the performance of the fertilizer industry; and

(d) what remedial steps have been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) The accumulated outstanding subsidy dues as per the claims submitted by the fertilizer units were Rs. 461.50 crores at the end of December, 1991 and Rs. 124.18 crores at the end of March^ 1992.

(b) The dues were outstanding at the end of December, 1992 due to constraint of funds and non-submssion of some essential documents by the units. The dues were outstanding at the end of March, 1992 due to con straint of funds.

(c) The delay in release of subsidy affected the liquidity position of the concerned units.

(d) Within the available budgetary allocations, efforts are continuously made to clear the subsidy dues as expeditiously as possible.

Retrieving the Fertiliser Corporation of India

739. SHRI S. K. T. RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) steps being taken or propose to be taken by Government to retrieve "The Fertilizer Corporation of India", from its chronical sickness;

(b) the loss incurred by corpora tion during 1986-87 to 1991-92;

(c) the total strength of labourers and total number of officials;

(d) the annual value of production of the Corporation (yearwise figures) from 1986-87 to 1991-92; and

(e) how the coal based Ramo Gund and Talcher units are function ing?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) The Fertilizer Corporation of India (FCI) have submitted detailed proposals regarding rehabilitation/revamp of their various units including financial restructuring. The final outcome of these proposals would, however depend on their financial and technical viability, allocation of the funds through budgetary sources, as also deliberations of the Tripartite Committee on * Chemicals Industry. The company has also referred their case to BIFR. The company hss been given extra allowance in consumption norms and capacity utilisation in respect of its Rama-gundam and Talcher units in view of the vintage of these plants. The company is also being paid its subsidy dues regularly.

(b) The year-wise loss incurred by the Corporation during 1986-87 to 1991-92 is as follows :—

Year	Profit(+)/Loss(-) (Rs. in crores)
1986-87 .	. (-H05-91 .
1987-88 .	(—)II5-41
1988-89 .	. (-)168.90
1989-90 .	. (-)163.90
1990-91 .	. (-)167-89
1991-92 (Prov.)	. (-)179.77

(e) The total strength of labourer and officials as on 30- 6. 92 is as follows:-

Labourers	6849
Officers	2727
TOTAL .	9576

(d) The yearwise annual value of production from 1986 87 to 1991-92 is as follows : -

Year	Value of production (Rs. in crores)
1986-87	385-86
1987-88	373-06
1988-89 . . .	34466
1989-90	394-59
1990-91	290-92
1991-92	301-04

(e) The capacity utilsation of these plants has been very low on account of prolonged power cuts and frequent power interruptions, poor quality of coal and equipment design deficiencies. The problem has been further accentuated by acute shortage of funds.

Guidelines for payment of compensation to Bhopal Gas Victims

740. SHRI CHATURANAN MISHRA:

SHRI GURUDAS DAS GUPTA:

Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that Government have issued new guidelines for payment of compenstion to the Bhopal gas trgedy victims;

(b) if so, the details thereof and reasons therefore; and

(e) whether it is also a fact that more than five lakh people would be deprived of the compenstion benefit when the new guidelines are implemented:

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (c) Para 11(2) of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Scheme, 1985 provides that the Central Government may determine the total amount of compensation to be apportioned payable for each category of claims and the quantum of compensation payable, in general, in relation to each type of inquiry or loss. Government of India has constituted a Group of Ministers, including a Minister from Government of Madhya Pradesh to oversee all Bhopal gas leak disaster related matters. The Group of Ministers had decided that broad indicative guidelines should be framed and issued.

The guidelines issued, *inter alia* indicate the range of compensation for certain categories as follows: —

Category	Range/Ceil ing(Rs.)
Deaths	Rs. 1-3 lakhs
Permanent total or partial disability	Rs. 50,000 to 2 lakhs
Temporary total or. partial disability .	Rs. 25,000 to 1 Lakh
Injuries of utmost severity	Upto Rs. 4 lakhs
Claims for minor injuries	Upto Rs. 20,000
Loss of belongings	. Upto Rs. 15,000
Loss of livestock	. Upto Rs. 10,000

In respect of categories not covered by these guidelines, the welfare Commissioner has been requested to fix the range of compensation, bearing in mind various provisions of the scheme. The Welfare Commis. sioner will be also guided by the provisions of para 11(4) of the Scheme, which indicates various factors to be reckoned in determining the quantum of compensation payable to the claimants.

The guidelines have been designed to assist in the determination of the compensation amount to victims of the Bhopal Disaster.

Chemical fertilizer producing fertilizer companies in MP.

741. SHRI SURESH PACHOURI: Will the PRIME MINISTER be pleased to state:

(a) the number of fertilizers companies which are presently producing chemical fertilizers in the State of Madhya Pradesh together with their details;

(b) what is the annual producing capacity of each of the fertilizer pro ducing units in the State and what was their actual production record during the last three years; and

(c) what action Government have taken to improve the fertilizers production in Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) and (b) The required information is given in the Statement.

(c) National Fertilizers Ltd. have proposed doubling capacity of their plant in Vijaipur (Madhya Pradesh). They have been asked to prepare a detailed project report.

Statement

Fertilizers Units in Madhya Pradesh

S. No.	Name of the Company	Name of the Unit	Name of the fertilizer	Notrient	Annual capacity in nutrient '000mt	Production in "000MT 1989-90	1990-91	1991-92
1.	National Fertilizers Ltd.	Vijaipur	Urea	Nitrogen	334.0	375.0	390.6	410.6
2	Steel Authority of India Ltd.	Bhilai	Ammon- ium Sulphtae	Nitrogen	6.7	8.3	8.8	8.8

1	2	3	4	5	6	7	8	9
3	BEC Fertilizers	Bilaspur;	Single-Super Phosphate	Phosphates P205	18.6	12.9	13.1	11.4
4	Dharamsi Morarji Chemical Co.	Kumbhari			34.0	23.2	23.5	20.2
5	Khaitan Chemical	Nimrani			10.6	13.2	13.2	13.2
6	Rama Phosphates	Indore			10.6	14.2	14.5	14.7
7	Unialchem Ferts. Ltd.	Raisen			10.6	0.3	7.5	6.1
8	Harshvardhan Chemicals and Minerals Ltd.	Antervc-lia			6.4	6.1	5.1	2.4
9	Swasiic Fertilizers	Indore			5.3	Nil	0.3	Nil

Report of Varadarajan Committee on Bhopal Gas Tragedy

742. SHRI N. GIRI PRASAD: Will the PRIME MINISTER be pleased to state.

(a) whether it is a fact that the Vardarajan Committee appointed to look into the Bhopal gas tragedy causes came to a conclusion that the cause of the accident was due to the design faults and other other related reasons; and

(b) if so, the action taken by Government to publish the guilty?

THE MINISTER OF STATE IN .THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) The Vardarajan Committee, appointed to look into the Bhopal gas tragedy, has stated that among other things, insufficient caution in design led to the accident.

(b) After protracted legal wranglings in the courts in USA, criminal eases were filed by the C.B.I. in the court d£ the Chief Judicial Magis trate, Bhopal, against UCC and a few others. The Court has committed the case to Sessions against all the accus ed except the UCC and Shri Warren Anderson, its former Chairman, who did not make an appearance before the court.

Trial of absconding officials of U.C.C.

743. N. E. BALARAM: Will the PRIME MINISTER be pleased to state:

(a) what are the reasons for not initiating the trial of absconding officials of Union Carbide Corporation at Bhopal;

(b) whether Government are aware that UCC have denied a statement not subjecting themselves to the jurisdiction of the Bhopal Courts;

(c) if so, the reasons therefor; and

(d) what action Government pro pose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (d) The Chief Judicial Magistrate, Bhopal issued a warrant of arrest for compelling appear-nce of Mr. Warren Anderson, former Chairman of Union Carbide Corporation, USA who was the only official of Union Carbide Corporation named as accused in the charge sheet and who did not make an appearance,

Since the Govt, of India have no extradition treaty with the United States, detailed Affidavit of the investigating officer alongwith available evidence is required to be presented

before the Court in United States. The CBI is following the case.

The Chief Judicial Magistrate, Bhopal has also issued orders attaching the movable and immovable properties of UCC, USA, in India.

The *C.J.M-* Bhopal has jurisdiction over UCC and the officials of UCC and any statement in this regard does not alter this fact.

Extradition proceedings against absconding officials of UCC

744. SHRI N. E. BALARAM. Will the PRIME MINISTER be pleased, to state:

(a) whether it is a fact that in the judgement delivered by the Bhopal Chief Judicial Magistrate in the case of UCC|UCIL and others while com mitting the case to the Session Court there is no mention about action or procedure being adopted for bringing the foreign nationals of the UCC, Hongkong, who have been absconding and who are guilty of the tragedy at Bhopal;

(b) whether extradition proceed ings have been initiated against such absconding officials;

(c) if so, what is the stage of such extradition proceedings; and

(d) if not, what steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) Union Carbide (Eastern) Inc., Hongkong has been named as one of the accused in the Charge sheet filed by the Central Bureau of Investigation (CBI) in the Court the Chief Judicial Magistrate, Bhopal. Since no appearance has been made on behalf of the company, a proclamation under Sec. 82 Cr. PC was issued by the CJM, Bhopal on 22.5.92, which has been published in "South China Morning Post, Hongkong" on 11.6.92. The matter is being pursued by CBI in the Court of the Chief Judicial Magistrate, Bhopal.

(b) to (d) Extradition proceedings are initiated against the persons who do not make appearance. In this case the only official who did not make appearance is Mr. Warren Anderson for his extradition has been drafted by the CBI and is under legal scrutiny.

Degradation of Mollasses

745. SHRI MOHINDER SINGH LATHER:
SHRI SATYA PRAKASH MALVIYA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that molas ses worth crores of rupees is likely to be degraded during the coming monsoon •

(b) if so, what is the estimated value of the molasses lying surplus;

(c) what steps have been taken by Government to export|dispose off the surplus molasses to avoid losses; and

(d) the foreign exchange earned in this process?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN), (a) No, Sir.

(b) Does not arise.

(c) and (d) Inter-State allocations of molasses to cover the requirements for the period from December 1991 to September, 1392 have been made. In addition export of 60,000 tonnes of molasses during the current alcohol year has been authorised thus far, and these exports are in the pipeline. Further exports will be considered after review Of progress of interstate allocations and exports already authorised,

Setting up an Ammonia Plant Krish na-Godavari Basin

746. SHRI SURESH KALMADI: Will the PRIME MINISTER be pleased to state-

(a) whether it is a fact that Government have decided to go ahead with its plans to set up a 450 tpd ammonia plant in the Krishna-Goda-vari basin despite poor prospects (of gas allocations for the project; and

(b) if so, by when the award of the project is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) and (b) Indications are available regarding availability of 0.50 million cubic metre per day of gas for setting up of one 450 TPD ammonia and 800 TPD urea plant in the Krishna-Godavari Basin. How ever, no final decision has been ta ken by the Government regarding award of the project to a particular company. .

747. *[Transferred to the 21st July,* 1992].

Ignoring highest import price

748. SHRI SANTOSH KUMAR SAHU: Will the PRIME MINISTER be pleased to refer to the answer to UnStarred Question 1142 given in the Rajya Sabha on the 7th May, 1992 and state:

(a) whether it is a fact that a decision was taken in his Ministry in 1990 to ignore the highest import price to prevent overinvoicing. of imports;

(b) if so, what were the drugs involved and what was the import price on which the formulation prices were based;

(c) when was the decision reversed and is it a fact that the decison taken at the level of then Minister was reversed at the level of Development Commissioner; and

(d) whether it is a fact that the benefit of crores of rupees have been given to certain multinationals and if so, what steps have been taken to investigate the matter and fix responsibility?

THE MINISTER OF STATE IN THE MINISTRY OP CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) and (b) No general decision of this kind was taken. However, in case of one drug *viz.,* Hyso-eine-N-Butyl Bromide instead of the weighted average price, a lower price was adopted on the basis of data available in the Department.

(c) annd (d) Do not arise.

Submitting data by drug company

749. SHRI SANTOSH KUMAR SAHU- Will the PRIME MINISTER be pleased to refer to the answer to UnStarred Question 1134 given in Rajya Sabha on 7th May, 92 and orders;

(a) what were the time schedules laid down by the Bombay High Court for getting data and passing the orders;

(b) what chsnges have been made in the data submitted by the com pany to special team, and as verified by this team; and

(c) what is the present status of the case and what are the details of development during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) The Bombay High Court in its Order dated 8th March, 1991 allowed two weeks for amendment of petition, *8* weeks to M/s, Hoechst for giving data to the Government, 4 weeks *to* the Government to furnish particulars to the company consistent with the judgement of the Sup-rema Court in Cyanamid's case, 8 weeks to the Government to determine tentative liability, if any, due from the company and 4 weeks to the Government to give hearing to the company and pass speaking order.

(b) The question is not clear.

(c) the Government's is directing the company to submit the complete data, however the company is trying to avoid the same on one pretext or the other. The Government has given a final opportunity to the company to submit the data. In case full data is hot given by the company whatever data becomes available to the Government from whichever source, will be made use of to supplement the company's date. After the liability has been tentatively determined, in this way, the company will be given a hearing in accordance with the Bombay High Court's order and a speaking order will be passed thereafter.

कमजोरवर्गों को खाद्यान्नों का वितरण

750. **श्री विश्वास राव रामराव पाटिल** : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार खाद्यान्नों और अन्य आवश्यक वस्तुओं के वितरण के लिए समाज के उस वर्ग का पता लगाने का विचार रखती है जिसके लिए लक्ष्य निर्धारित किया गया है ताकि समाज के कमजोर वर्ग के लोगों को इस संबंध में प्राथमिकता मिल सके ;

(ख) यदि हां, तो इस संबंध में सरकार के निष्कर्ष क्या हैं ;

(ग) क्या सरकार को मालूम है कि विभिन्न वस्तुएं घटिया किस्म की होती हैं और इन वस्तुओं की सप्लाई अनियमित है ; और

(घ) यदि हां तो इस बारे में क्या उपचारात्मक कदम उठाए जाने का विचार है ?

नागरिक आपूर्ति और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री कमालुद्दीन अहमद) : (क) और (ख) इस समय सार्वजनिक वितरण प्रणाली का स्वरूप सर्वव्यापी है और इसमें आय या व्यवसाय आदि के आधार पर लाभभोगियों के बीच अंतर नहीं किया जाता है । लेकिन दूर-दराज, पहाड़ी, दूरस्थ, ग्रामीण क्षेत्रों में जहां अधिकांशत: गरीब लोग रहते हैं, सार्वजनिक वितरण प्रणाली की सुविधा बेहतर तरीके से पहुंचाने के लिए केन्द्रीय सरकार ने राज्य सरकारों के परामर्श से उन क्षेत्रों का चयन किया है जो विभिन्न क्षेत्र-विशिष्ट कार्यक्रमों, जैसे सूखा संभावित क्षेत्र कार्यक्रम, मरूस्थल, विकास कार्यक्रम समेकित आदिवासी विकास परियोजनाओं तथा विनिर्दिष्ट पहाड़ी क्षेत्रों के अंतर्गत आते हैं । इन क्षेत्रों में सार्वजनिक वितरण प्रणाली का गेहूं व चावल विशेष रूप से राजसहायतायुक्त मूल्यों पर दिए जाते हैं जो सामान्य सार्वजनिक वितरण प्रणाली के मूल्यों से कम होते हैं । जिन क्षेत्रों में सार्वजनिक वितरण प्रणाली की सुविधा कम है वहां अतिरिक्त उचित दर की दुकानों खोलने ,जिन लोगों के पास अब तक राशन कार्ड नहीं हैं उन्हें अतिरिक्त राशन कार्ड जारी करने तथा भंडारण क्षमता सृजित करने के लिए कार्यवाही की गई है । राज्यों/संघ राज्य क्षेत्रों से यह भी अनुरोध किया गया है कि वे (i) उचित दर दुकानों के स्तर पर सतर्कतार्ग्रासमिति गठित करे तथा सार्वजनिक वितरण प्रणाली की वस्तुओं की दरवाजे पर सुपुर्दगी की व्यवस्था करे ।

(ग) और (घ) सार्वजनिक वितरण प्रणाली के जरिए वितरण हेतु निर्धारित मानकों तथा खाद्य अपमिश्रण निवारण अधिनियम की अपेक्षाओं के अंतर्गत आ वाले खाद्यान्न जारी किए जाते हैं । वितरित की जाने वाली अन्य वस्तुयें भग निर्धारित विशिष्टियों के अनुरूप होती हैं राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों से अनुरोध किया है कि वे कदाचारों को रोकने तथा सार्वजनिक वितरण प्रणाली की वस्तुओं के अन्यत्र भेजे जाने को रोकने और सार्वजनिक वितरण प्रणाली के बिक्री के जरिए वितरित की जाने वाली वस्तुओं की गुणता की जांच करने के लिए उचित दर की दूकानों के निरीक्षण कार्य में तेजी लायें ।

Prices of items in Super Bazar

751. MAULANA OBAIDULLAH KHAN AZMI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the prices of many items in Super Bazar are higher than those in Kendriya Bhandar;

(b) if so, the reasons therefor; and

(c) the steps being taken to rationalise the same?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED)- (a) Yes Sir. The prices of some of the items of Super Bazar are marginally higher, some are equal and some are lower as may be seen from the statement *(See* below).

(b) and (c) Super Bazar, Delhi .IHE informed that their pulses, spices etc. are sold after pre-testing in its own quality testng laboratory. Besides Kendriya Bhaadar is operating most of their branches in premises piovi-ded on nominal rent, while such facility is not available to Super Bazar. Further Super Bazar operates mobile vans to far-flung and remote areas for the welfare of vulnerable sections of the society, which increasees its overheads considerably.

Statement

Prices of some of the items sold by Super Bazar, Delhi and Kendryiya Bhandar on 6-7-1992

S. No.	Name of the items	Quantity	Selling Price	
			Super Bizar Rs. P	Kendriya Bhandar Rs. P
1	RicePermal	. 1 K.G.	6.95	6.60
2	Atta	. 10 K.G.	47.50	46 50
3	Besan	. 1 K.G.	10.50	11.50
4	Sugar.....	. 1 K.G.	10.40	10.20
5	Salt (Tata)	. 1 K.G.	2.85	2.80
b	Dalda Va'Tispa'i .	. 1 K.G.	36.90	30.90
7	Kanodia Musterd Oil	. 1 K.G.	42.50	42.50
8	Dal Arhar (Whole)	. 1 K.G.	15.20	14.30
9	Moog (Whole)	. 1 K.G.	15.95	15.20
10	Urad(Sabut) ...	. 1 K.G.	11.95	11.35
11	Kabili Ghana	. 1 K.G.	14.70	14-85
12	Haldi Powder	. 200 Gram	7.00	7.25
13	Dhania Powder	. 200 gram	4.10	4.55
14	Zeera	100 gram	13.40	13.00
15	Brooke Bond Red Level .	. 500 gram	32.10	31.10
16	Tata Tea (Economy)	. 250 gram	12.00	12.00
17	LirilSoap	1 piece	6.80	6.80
18	Hamam Soap	1 piece	4.90	4.90
19	Nafed Tomato Ketop-up	. 1 K.G.	31.25	31.25
20	Amul Spray	. 1 K.G.	77.50	77.00

Monitoring the prices of essential commodities

752. SHRI KAMAL MORARKA: Will the PRIME MINISTER b$_e$ pleased to state:

(a) what is the number of essential commodities prices of which are monitored by Government;

(b) what have been the prices of these essential commodities during the last six months; and

(c) how these compare with the corresponding period of 1990 and 1991?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) The Ministry of Civil Supplies Consumer Affairs and Public Distribution monitors regularly the prices of selected essential commodities *viz.* rice, wheat, gram dal, tur dal, sugar, gur, Vanaspati, groundnut oil, mustard oil, tea, potatoes, onions and salt.

(b) and (c) A statement showing the retail prices of rice wheat, gram dal, tur dal, sugar, gur, Vanaspati, groundnut oil mustard oil, tea, pota-otes oniong and salt as on 8-7-1992 and 8-1-1992 along with their comparative prices in the corersponding periods of 1991 and 1990 is given in the Statement.

Statement

Retail pricers of Selected essential commodities {Rs. per kg.)

Rice	1992		1991		1990	
	8-7-92	8-1-92	10-7-91	9-1-91	11-7-90	10-1-90
Delhi	7.00	7.00	6.00	5.00	' 4.95	4.70
Bombay	7.20	7.40	6.00	4.00	5.00	5.00
Bhubaneshwar	5.00	5.20	5.00	3.70	3.20	3.50
Madras	6.20	6.20	4.00	4.50	4.60	4.70
WHEAT				-		
Delhi	4.50	4.75	3.50	3.0	2.75	2.65
Kanpur	4.10	4.90	3.40	3.40'	2.60	2.70
Bhubaneshwar .	4.50	4.60	3.80	3.80	3.20	3.20
Hyderabad	6.50	6.O0	4.50	2.60	2.60	2.60
GRAM						
Delhi	10.00	10.00	10.00	10.50	10.35	9.70
Jaipur	8.50	8.50	8.50	8.30	9.50	7.00
Bhubaneshwar .	10.00	10.00	10.00	10.50	10.00	10.00
Madras .	9.50	9.50	10.50	9.50	10.50	9.50
TUR						
Delhi	15.00	16.00	16.00	14.00	11.50	10.50
Bombay	18.00	17.00	17.00	15.00	12.00	10.00
Bhubanshwar	15-00	17.00	16.00	16.00	12.50	10.50
Madras .	18.00	18.00	20.00	15.00	13.00	10.00

(Rs. per kg.)

	1992		1991		1990	
	8-7-92	8-1-92	10-7-91	9-1-91	11-7-90	10-1-90
SUGAR						
Delhi	10.50	9.50	10.00	9.00	9.00	8.85
Kanpur	10.50	8.70	9.65	8.80	8.25	8.40
Bombay	10.00	8.80	9.40	8.20	8.20	8.40
Bhubanshwar	10.00	9.00	9.50	9.00	9.00	8.50
GUR						
Delhi	7.00	6.00	7.50	6.00	6.75	6.05
Bhopal	6.00	5.50	5.00	6.00	5.00	5.00
Bhubaneshwar	7.50	6.50	8.20	7.00	7.00	7.00
Hyderabad	5.00	5.00	4.50	4.50	5.00	5.25
GROUNDNUT OIL						
Ahmedabad	37.00	43.00	40.00	41.00	32.00	24.50
Bombay	38.00	41.00	40.00	40.00	32.00	24.00
Hyderabad	35.00	37.00	35.00	37.00	30.00	22.00
Madras	35.40	38.00	38.00	36.00	32.00	23.00
MUSTARD OIL						
Delhi	31.00	36.00	32.50	35.00	27.65	20.75
Kanpur	27.00	35.50	30.50	32.50	27.50	19.50
Bombay	36.00	40.00	35.00	38.00	28.00	24.00
Bhubaneshwar	34.00	41.00	33.50	38.50	31.00	24.00
VANASPATI						
Delhi	37.50	42.00	39.00	38.50	33.35	24.70
Jaipur	40.00	43.00	38.00	39.00	33.50	25.00
Bhubaneshwar	40.00	48.00	33.50	42.00	35.00	28.00
Madras	41.00	46.00	40.00	39.00	36.00	29.00
TEA (Loose)						
Delhi	55.00	55.00	55.00	55.00	60.10	43.20
Bombay	55.00	60.00	60.00	60.00	62.00	45.00
Bhubaneshwar	60.00	55.00	60.00	55.00	55.00	44.00
Hyderabad	48.00	40.00	40.00	58.00	44.00	44.00

POTATOES						
Delhi	4.50	2.00	4.00	2.50	4.00	1.75
Kanpur .	3.50	1.50	3.50	2.00	3.00	1.00
Bhubaneshwar .	3.00	3.00	3.40	3.50	2.40	1.60
Hyderabad	8.00	*4* 50	*4.10*	4.00	4.00	250
ONION						
Delhi	4.	3.00	4.00	7.00	3.75	2.60
Kanpur .	2.50	2.50	3.20	6.50	3.00	1.50
Bhubaneshwar .	4.00	3.00	4.00	8.00	3.60	2.20
Hyderabad	3.00	2.00	3.00	7.50	2.50	2.00
SALT (.PACKED)						
Dslhi	3.00	2.50	2.50	2.00	2.00	2.00
Bombay; .	3.00	2.50	2.50	2.00	2.00	2.00
Bhubaneshwar .	2.50	2.50	2.00	2.00	2.20	1.00
Madras .	3.00	2.50	2.00,	2.20	2.20	0.70

Sjurci: State Civil Supplies Departments *Loose

Applicability of Consumer Protection Act on doctors

753. DR. BAPU KALDATE; Will the PRIME MINISTER be pleased to state-

(a) whether it is a fact that Indian Medical Association has represented to Government that the doors be excluded from the purview of Consumer Protection Act;

(b) whether it is also a feat that a delegation of the doctors led by the IMA General Secretary had met the Prime Minister who had advised them to get the matter re-examined;

(c) whether this matter has been re-examined; and

(d) if so, the results thereof and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) Yes, Sir.

(b) A delegation of Indian Medical Association from Kerala had met the Prime Minister;

(c) and (d) In a recent judgement in the matter of M/s. Cosmopolitan Hospitals Vs. Smt. Vasanttha P. Nair, the National Consumer Disputes Red-rossal Commission has held that all the services including those provided by the medical professionals, which have *been* hired for a consideration are covered under the Consumer Protection Act. Government does not propose to interfere in the said decision of the National Commission. , .

Fair Price Shops in Gujarat

754. SHRI RAJUBHAI A. PARMAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that fair price shops have been opened in many States;

(b) if so, what is the number of such shops opened in Gujarat a>nd what are the details thereof, district-wise;

(c) whether it is also a fact that the number of fair price shops is not in accordance to the proportion of the population; and

(d) what are the rules and criteria for the opening of fair price shops?

THE MINISTRY OF STATE IN THE MINISTRY OF CIVIL. SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED):

(a) The strengthening and streamlinging of Public Distribution System (PDS) is a continual process, and State Governments/U.T. Administra tions permit opening of new fair price shops as and when onsido red necessary.

(b) According to information re ceived from Govt, of Gujarat, 12847 Fair Price Shops have been opened in the State till date. A statement showing he district-wise greak-up of fair price shops in Gujarat is given in the Statement (See below).

(c) Gujarat Government has reported that the number of fair price shops is in acordance with the proportion of the population of the State.

(d) The criteria of opening fair price shops in Gujarat are—

(i) one fair price shop for a population of 5000 in urban areas of the big cities.

(ii) one fair price shop for a population of 3000 in other cities and in villages.

(iii) There should not be a distance of 5 kms from village to the shop.

STATEMENT

Number of Fair Price Shops in the State of Gujarat

1.	Ahmedabad City	434 Shops
2.	Ahmedabad District	694 Shops
3.	Kheda	1127 Shops
4.	Baroda	877 Shops
5.	Broach	500 Shops
6.	Surat	917 Shops
7.	Valsad	667 Shops
8.	Dangs	55 Shops
9.	Panchamahals	962 Shops
10.	Sabarkantha	640 Shops
11.	Banaskantha	660 Shops
12.	Mehsana	1030 Shops
13.	Amreli	446 Shops
14.	Bhavnagar	704 Shops
15.	Jamnagar	489 Shops
16.	Rajkot	781 Shops
17.	Junagtdh	835 Shops
18.	Surendrnagar	413 Shops
19.	Kutchc'hha	507 Shops
20.	Gandhinagar	108 Shops

Marking goods with Eco-mark

755 SHRIMATI VEENA VERMA SHRI MURLIDHAR CHANDRAGANT BHANDARE:

Will the PRIME MINISTER be pleased to state:

(a) whether there is a schemo for making consumer goods with Eco-market; and

(b) if so, what conditions are re. quired to be fulfilled and what quali ties are to be possessed by sucl items to be marked with Eco-mark;

THE MINISTER OF STATE Ir THE MINISTRY OF CIVIL SUPP LIES AND PUBLIC DISTRIBUTIOr (SHRI KAMALUDDIN AHMED)

(a) Yes. Sir. .

The scheme on Labelling of Environment Friendly Products was notified by Ministry of Environment & Forests on 21st Feb., 1991.

(b) For a product to be eligible for ECO-Mark, it shall carry the Standard Mark of the Bureau of Indian Standards for conformity to the applicable Indian Standard and also satisfy the additional requirements prescribed for meeting the ECO-Mark criteria.

आवश्यक वस्तुओं के मूल्य

756. **श्री सत्य प्रकाश मालवीय** : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ट्रक चालकों की हड़ताल के कारण दिल्ली में और अन्य स्थानों पर आवश्यक वस्तुओं के मूल्यों में वृद्धि हुई है और उनकी उपलब्धता प्रतिकूल रूप से प्रभावित हुई है ; और

(ख) इस संबंध में पूरा ब्यौरा क्या क्या है ?

नागरिक आपूर्ति और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री कमालुद्दीन अहमद) (क) और (ख) आल इंडिया मोटर ट्रांसपोर्ट कांग्रेस ने 1-7-1992 से सड़क परिवहनचालकों की अनिश्चितकालीन हड़ताल का आह्वान किया था । हड़ताल के परिणाम स्वरूप आवश्यक वस्तुओं विशेषकर सब्जियों फलों तथा पैट्रोलियम उत्पादों की आपूर्ति में कुछ अस्थायी व्यवधान आया था । कुछ राज्य सरकारों जैसे महाराष्ट्र आन्ध्र प्रदेश, उड़ीसा, गुजरात तथा संघ राज्य क्षेत्र दिल्ली में सब्जियों तथा फलों के मूल्यों में वृद्धि की सूचना दी है । सभी राज्यों में खाद्यान्न का पर्याप्त स्टाक था । जहां तक दिल्ली का संबंध है फलों तथा सब्जियों को छोड़कर किन्हीं अन्य आवश्यक वस्तुओं की कोई कमी नहीं थी । आल इंडिया मोटर ट्रांसपोर्ट कांग्रेस ने 7-7-1992 को अपनी हड़ताल समाप्त कर दी । उपलब्ध जानकारी के अनुसार देश में सभी भागों में आवश्यक वस्तुओं की उपलब्धता की स्थिति सामान्य हो गई है ।

Taking up export oriented integrated coal mining projects

757. SHRIMATI KAMLA SINHA: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government are proposing to take up export oriented 'integrated' coal mining projects with foreign collaboration; and

(b) if so, what are the projects offered, their modalities and the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA); (a) During the Eleventh meeting of the Indo-French Working Group on Coal held in Paris in June, 1992, the Indian side had requested the French side to consider the possibility of assisting India in the setting up of an integrated coal project consisting of an underground mine, a Washery and a captive power plant at Ananta (Mahanadi Coalfields Limited) in Orissa. The Indian side also proposed to explore the possibility of exporting coal with French Assistance.

(b) The modalities and the details of proposal will be worked out after the French side agrees, in principle, to the proposal.

Short supply of coal to small scale industrial units in North India

758. DR. BAPU KALDATE: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that less quantity of coal is being supplied to small scale industrial units in North India;

(b) whether it is also a fact that coal consumers association has submitted a representation to Government in this regard;

(c) if so, what are the reasons for supply of coal in less quantity; and

(d) what steps Government are taking to supply coal to small scale industrial units as per their requirements?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) to (d) There have been shortfalls in supply of coal by rail to non-core sector consumers including small scale industrial units in North India. Representations have also been received in this regard. Shortfalls have occurred because of priority accorded in movement of coal to core sectors like Power Steel, Loco, Cement and Fertilizers etc. However coal supplies to non-core sector consumers during the year 1991-92. have been more or less of the same order as during 1990-91. Government have instructed all the coal companies to supply at least 50 per cent of the linked quantity of coal to all the non-core sector consumers, including small scale industrial Units, by rail or by road. Besides, Coal India Limited are offiering 20 million tonnes of coal to the consumers which could be lifted by them without sponsorship from pitheads under stock liquidation programme. small scale industrial units can also avail of this opportunity.

Injury sustained by employees of Neyveli Lignite Corporation

759. SHRI S. MADHAVAN: Will *the* Minister of COAL be pleased to ktate:

(a) whether it is a fact that the employees of Neyveli Lignite Corpoation were injured by the blasting of the corborator tank during the strike in June, 1992;

(b) if so, whether the management took action against the person responsible for accidents;

(c) whether the Engineers Association of N.L.C. has made any protest against the management; and

'dl if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA); (a) Yes, Sir, On 16-6-1992, during the general strike^ an accident in the Briquetting & Carbonisation plant occurred in which 14 workers were injured, of whom two subsequently succumbed to their injuries.

(b) Two of the Executives in char ge of the operation were suspended on 13-6-1992, A Committee consisting of senior officers of NLC and an out side expert was constituted by NLC management on 17-6-1992 to go into the causes of the accident, fix respon sibility and suggest remedial action,

(c) and (d) The Associations repre senting the Engineers and the officers stopped working from the III shift of 17-06 1992 in protest aginst the sus pension. After discussions, they resu med work from the II shift of 19-06-1992. On receipt of the interim report of the Committee exonerating the two (suspended) Executives, the suspen sion order were revoked on 20-06.1992.

Integrated mining complex for a wiae Washery and a Power Plant

730. SHRI S. MADHAVAN: Will the Minister of COAL be pleased to state:

(a) whether there is any proposal for retting up an integrated mining complex for developing a mine^ a Washery and power plant on a turn key basis;

(b) whether provision for buy back arrangement for coal was discussed in the meeting of the Indo-French Working group; and

(c) if so, what are the details there of?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) During the Eleventh meeting of the Indo-French Working Group on Coal held in Paris in June, 1992, the Indian side had re-

quested the French side to consider the possibility of assisting India in the setting up of an integrated coal project consisting of an underground mine, a Washery and a captive power plant at Ananta (Mahanadi Coalfields Limited) in Orissa.

(b) and (c) The Indian side also proposed to explore the possibility of exporting coal with French assistance. However buy-back arrangement as such was not discussed.

पठारी क्षेत्रों में कोयले के भण्डार

761. श्री शिव प्रसाद चनपुरिया : क्या कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मध्य प्रदेश में जबलपुर और मंडला जिलों के कुंडल और शाहपुसा विकास खण्डों के पठारी क्षेत्रों में कोयले के भंडारों का पता लगाने की कोई सूचना मिली है ; और

(ख) यदि नहीं; तो क्या सरकार इन क्षेत्रों का एक सर्वेक्षण कराने का विचार रखती है ?

कोयला मंत्रालय में उप मंत्री (श्री एस. बी. नयनगौडा) : (क) और (ख) भारतीय भू-सर्वेक्षण, कलकत्ता ने सूचित किया है कि मध्य प्रदेश के जबलपुर और मंडला जिले के कुन्डालैन्ड और शाहपुरा विकास खंड अधिकतर ट्रैप्स से ढका हुआ है और इन क्षेत्रों में कोयले के भण्डार न होने अथवा नीचे की गोडवाना राक्स (चट्टानों) के कोयला-धारी क्षेत्र न होने की सूचना मिली है । अतः भारतीय भू-सर्वेक्षण द्वारा इन क्षेत्रों में कोयले का अन्वेषण किए जाने का कोई कार्यक्रम नहीं है ।

Auction of coal stock at Dankuni coal complex

762. SHRI SUNIL BASU RAY/; Will the Minister of COAL be pleased 'to state:

(a) whether it is fact that recent ly the Coal India Limited authorld es have issued public notification in the press for auctioning the entire coal-stock at Dankuni Coal Complex; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) and (b) According to information furnished by Coal India Ltd., they have not invited any price bids for auctioning the entire stock of "CIL COKE" of Dankuni Coal Complex. However, they have invited offers from the interested buyers for purchase of the accumulated stocks of "CIL COKE" on unrestricted basis at the price feed for the product

Foreign investment in Coal Mining

763. SHRI KAMAL MORARKA: Will the Minister of COAL be pleased to state:

<a) whether the Coal Mining would be open to foreign private investment and

(b) if so, whether any offers have been received so far, and if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) and (b) The Government have taken a decision to permit Private Sector participation in Coal mining for captive use. To enable this, a Bill to amend the relevant provisions of the Coal Mines (Nationalisation) Act, 1973 has been introduced.

Such Private Sector participation would be open to both Indian and foreign investment.

However sueh foreign Investment would be regulated under the Mines and Minerals (Regulation and Development) Act, 1957.

Offers received in this Ministry on far from foreign investors are:

(1) M/s. Coleman Associates for captive lignite mine for a thermal power station at Barsingsar, Rajasthen,

(2) Kalinga Power Corporation Limited, (a company registered in India which will shortly have majority equity share holding by foreign investors) for captive coal mine for a power plant at Duburi, Cuttack, Distt., Orissa.

Quantity produced in the Kalakot Mines

764. SHRI SHABBIR AHMAD SALARIA: Will the Minister of COAL be pleased to state:

. (a)[1] what is the estimated quantity of coal lying in the Kalakot Mines of Jammu and Kashmir;

(b) what quantity of coal is being extracted from these mines at present and what expenditure is being incurred thereon;

(c) what is the category-wise labour. force employed in the mines; arid

(d) what profit has been made by these mines during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA); (a) According to information available with Geological Survey of India, the estimated proved reserves in the Kalakot Coal Mines of Jammu and Kashmir are 0.35 million tonnes.-

(b) Accdrdng to the State Government, .about 20 000 tonnes of coal fa being produced annually from Kalakot Coal mines at an average annual expenditure of Rs. 320 lakhs.

-(c) The category-wise labour force employed in these mines are:—

Monthly paid	—	220
Daily rated	—	420
Piece rated	—	507

(d) Coal mining operations in Kalakot are not commercially-viable since very inception of coal mining in the area due to impersistertt and un-pre-dicted behaviour of coal seam. No profit could be earned during the last 3 years.

Allocation of coal to UP

765. SHRI ISH DUTT YADAV: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that there is much shortage of coal in Uttar Pradesh;

(b) if so, what is the quantity of coal allocated to Uttar Pradesh and what is the percentage of the same given for tribal regions of the State; and

(c) whether Government propose to allocate more coal to Uttar Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) to (c) Coal supplies to all the consuming sectors in Uttar Pradesh have, in fact, registered an increase from 27.737 million tonnes in 1990-91 and 30.505 million tonnes in 1991-92. The existing information system does not yield separate data about the percentage of coal supplied to consumers located in tribal regions of the State. Coal India Ltd. had earlier this year offered additional quantity of 6.04 million tonnes of coal on unrestricted basis from pithead stocks to all the coal consumers. Many consumers of U.P. State also applied for this coal and obtained allocations in their favour. Consumers in U.P. can also avail of the facility of lifting 1000 tonnes of coal at a time without sponsorship under the "Liberalised Sale Scheme" from the mines specified under this scheme. It is expected that availability of coal to all States incuding Uttar Pradesh will increase incoming years.

Separate coal corporation for North East region

766. SHRI KRISHNA KUMAR BIRLA: Will the Minister of COAL be pleased to state:

(a) whether Government have a proposal for a separate coal corpora-

tion for North Eastern parts of the country;

(b) if so, the details thereof;

(c) whether the coal corporation for North Eastern parts of the country will provide any facilities to the industries/power projects in that area; and

(d) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) No Sir.

(b) to (d) Do not arise.

Action plan for more coal linkage to Southern and Western Regions

767. SHRI KRISHNA KUMAR BIRLA: Will the Minister of COAL be pleased to state:

(a) whether Government propose to implement an action plan for large scale movement of coal to power stations in Southern and Western regions during the next five years;

(b) if so, the details in this regard;

(c) whether the supply and demand of coal to power stations has been seriously affected during the last three years; and

(d) by when the proposed action plan would be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA); (a) to (d) Supply of coal to thermal power stations in western and southern regions has been posing some problems due to low coal production in Singareni Collieries Company Ltd. Movement plans for supply of coal to all thermal power stations including Southern and Western regions thermal power stations are worked out jointly by Ministry of Coal, Ministry of Railways and Deptt, of Power. The plan finalised recently for ten thermal power stations in western and southern regions envisages supply of 32.8 m.t. of coal for generating 43.4 billion units during the year 1992-93. This plan is under implementation. It is being updated every year. Supply of coal to power sector during the last year has been more or less according to the coal demand based on generation targets.

Rampant corruption in SECL

768. SHRI SURESH PACHOURI: Will the Minister of COAL be pleased to state;

(a) whether it is a fact that SECL (South Eastern Coal-fields Ltd.) frequently changes the system of selling coal meant for free sale at West Korba in, the State of Madhya Pradesh causing unavoidable hardships to the purchasers;

(b) if so, what are the details thereof;

(c) whether it is also a fact that the system of middlemenship was totally abolished in the area but despite the ban middlemen are working freely in the areas and are being pro. tected by the SECL authorities; and

(d) if so, what remedial action Government propose to take to remove the rampant corruption in SECL?

THE DEPUTY MINISTER IN THE MINISTRY OP COAL (SHRI S. B. NYAMAGOUDA): (a) and (b) SouthEastern Coalfields Ltd. (SECL) have reported that there have been no frequent changes' in the system of selling coal meant for free, sale from Korba West area of South Eastern Coalfields Ltd. The existing system has been developed taking into consideration the convenience of consumers. Since the introduction of free sale coal in Dipika projects of Korba West area, maximum of 1000 tonnes was being allowed per application, which was to be supplied within 15" days. However, due to heavy rush and long ques for this coal small consumers were being put to hardship. Hence, it was decided by SECL

in April'92 to earmark 3 fixed days in a week for receiving applications, for a maximum quantity of 200 tonnes per application. This procedure was duly notified to all concerned. According to SECL, this system has proved to be effective in ensuring smooth operation of free sale.

(c) aria (d) Coal under free sale scheme is sold to the applicants without any sponsorship. In any case, middlemen if any are appointed by consumers and not by coal companies. In case any specific case of corruption is brought to the notice of Government, it would be got enquired into as per rules.

Setting up of hardware technology parks

769. DR. SANJAYA SINH: Will the PRIME MINISTER be pleased to state:

(a) whether Government have finalised the policy framework for the setting up of hardware tachnology parks in the country; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY, DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P R. KUMARAMANGALAM): (a) and. (b) A proposal to set up Electronic Hardware Technology Parks in different parts of the country is under consideration of the Government.

Fresh dialogue with new FIJI Government

770. SHRI KRISHAN LAL SHARMA: Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that Government propose to initiate fresh dialogue with the new Government of Fiji for betterment of Indians there;

(b) if so, the details of the steps being taken or already taken in the matter and with what result;

(c) whether any such talks for betterment of Indians have been held with any other country during 1991-92; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) No, Sir. There has not been any proposal so far.

(b) Does not arise.

(c) and (d) The Government remains alive to the interests and general welfare of Indians abroad. Indian Missions have been instructed to maintain close contacts with Overseas Indians and render them ail possible assistance. Whenever necessary, the matter is discussed with the host Government.

Ban on LTTE in Sri Lanka

771. SHRI V. NARAYANASAMY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Sri Lankan Government has stated in categorical terms that they would not like to ban LTTE in their country though the Government of India banned the LTTE activities in India; and

(b) whether it is a fact that the response from the Government of Sri Lanka is not encouraging in the former Prime , Minister Shri Rajiv Gandhi's assassination case?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA): (a) On May 14, 1992 Government of India declared the LTTE as an unlawful association under the Unlawful Activities (Prevention) Act, 1967. In this context, the Prime Minister of Sri Lanka, while speaking in Sri Lankan Parliament on May 21, stated that the Sri Lankan Government did not "wish to prejudge the issues and take precipitator unilateral action*',

(b) The Government of Sri Lanka has so far extended adequate cooperation to Indian officials investigating the case of assassination of the former Prime Minister, Shri Rajiv Gandhi. We hope this cooperation will continue in connection with various matters Dertainins to this case.

प्रधान मंत्री के प्रस्तावित विदेश दौरे

772. श्री शंकर दयाल सिंह : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) अगले छः महीनों के भीतर भारत के प्रधानमंत्री का किन-किन देशों की यात्रा करने का कार्यक्रम बना है ; और

(ख) अगले छः महीनों के दौरान विदेशों के किन-किन राष्ट्र प्रमुखों का भारत की यात्रा करने का कार्यक्रम है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एडुआर्डो फलेरियो) : (क) और (ख) इस समय विभिन्न यात्राएं भारत सरकार और सम्बद्ध विदेशी सरकारों के विचाराधीन हैं । इन यात्राओं के संबंध में घोषणाएं तभी की जाएंगी जब आपस परामर्शों और पारस्परिक सुविधा के आधार पर उन्हें अन्तिम रूप दे दिया गया हो । ये घोषणाएं समय से पहले नहीं की जा सकती ।

Application by Indian for Asylum

773. SHRI S. MADHAVAN: Will the PRIME MINISTER be pleased to, state:

(a) whether it is a fact that Indian citizens have approached foreign countries for obtaining asylum or registering them as refugees;

(b) if so, what are the details thereof; and

(c) what are the reasons given for obtaining asylum in these countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA); (a) Yes, Sir.

(b) and (c) The details are given in the Statement.

Statement

Country where Asylum has been sought	Year	Number of Asylum seekers	Asylum Granted	Reasons for seeking Asylum
Germany . .	1982-91	33,410	Seven	Political Pewecution
Austria .	1990	356	Nil	
Netherlands	1991 .	128	Nil	
	1990	303		
	1991	380	Nil	
Canada	Upto June 1992 .	43	Nil	
	1990	845	11	
	1991	733	81	
Switzerland .	1990	1828	Not Disclosed by Swiss Govt.	
	1991	886		
	Jan to June 1992	20		
Belgium	1990	1026	Nil	
	1991	1283	Nil	
Denmark	1990	26	One each in 1990 & 91	Not Given by Local Govt.
	1991	35		
	Jan to 15 June 1992	11		

There are also understood to be asylum seekers in France, New Zealand, Norway, UK and USA. Their numbers and the reasons for granting asylum are not shared by these countries.

Indian troops on Sino-Indian border

774. MISS SAROJ KHAPARDE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that there is a likelihood of depletion of Indian troops on the Sino-Indian border as per the newsitem entitled "Troops cut likely on Sino-Indian border", which appeared in the 'Times of India', dated 26th May, 1992; and

(b) if so, what are the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA): (a) and (b) Government have seen the news item "Troops cut likely to Sino-Indian border" which appeared in the Times- of India of 26 May, 1992 No agreement has been concluded between India and China so far on troop reductions in the border areas between the two countries. Specific confidence-building measures for the maintenance of peace and tranquillity in the border areas are being discussed by the Joint Working Group set up by India and China on the boundary question.

प्रधान मंत्री की जापान यात्रा

775. **श्री राम नरेश यादव:** क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि :

(क) प्रधान मंत्री की हाल ही की जापान यात्रा का उद्देश्य क्या था ;

(ख) इस उद्देश्य की पूर्ति में किस हद तक सफलता मिली है ; और

(ग) इस यात्रा का भारत की पंचवर्षीय योजना से क्या सम्बन्ध है ?

विदेश मंत्रालय में राज्य मंत्री (श्री आर० एल० भाटिया) : (क) भारत तथा जापान के बीच राजनयिक संबंधों की स्थापना की 40वीं वर्षगांठ वर्ष में प्रधानमंत्री की 22 से 28 जून, 1992 तक की जापान की यात्रा एक सद्भावना यात्रा थी । यात्रा का विशेष उद्देश्य यह था कि दोनों देशों के बीच राजनतिक तथा आर्थिक विचार-विमर्श को बढ़ाया जाए और साथ ही समान हित तथा आपसी लाभ के क्षेत्रों का पता लगाया जाए ।

(ख) इस यात्रा से भारत और जापान ने आपसी हित चिन्ता के विभिन्न मसलों के संबन्ध में एक दूसरे को और अधिक समझा है । प्रधान मंत्री स्तर की वार्ता में जापानी पक्ष ने भारत के आर्थिक सुधारों को समर्थन देने की अपनी वचनबद्धता दोहराई तथा वर्ष 1992–93 के लिए 112 मिलियन येन लगभग 850 मिलियन अमरीकी डालर की सरकारी विकास सहायता देने का वचन दिया । प्रधान मंत्री ने सार्वभौमिक तथा भेद-भाव रहित अप्रसार के प्रति भारत की वचन-बद्धता को दोहराया । भारत तथा जापान इस मसले पर भविष्य में अनौपचारिक द्विपक्षीय बातचीत करेंगे ।

(ग) भारत को मिलने वाली जापानी विकास सहायता के अन्तर्गत भारत के आर्थिक विकास तथा योजनागत प्राथमिकताओं के लिए महत्वपूर्ण विभिन्न क्षेत्र शामिल हैं । प्रधान मंत्री की यात्रा के दौरान जापान द्वारा विभिन्न क्षेत्र शामिल हैं । इनमें आधारभूत संरचना का निर्माण, ऊर्जा उत्पादन तथा पर्यावरण क्षेत्र की परियोजनाएं शामिल हैं । प्रधान मंत्री की यात्रा के दौरान जापान द्वारा घोषित सरकारी विकास सहायता उन परियोजनाओं के लिए निर्धारित की गई है जिनके अन्तर्गत भारत के योजनागत आर्थिक विकास के लिए महत्वपूर्ण क्षेत्र आते हैं

हज यात्रियों की मृत्यु

776. **श्री विश्वास राव रामराव पाटिल** : क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बीस से अधिक हज यात्रियों की मृत्यु हो गई है और कुछ यात्री बीमार पड़े हैं ;

(ख) यदि हां, तो उनका ब्यौरा क्या है ;

(ग) वहां पर इतनी बड़ी संख्या में लोगों की मृत्यु होने के क्या कारण हैं ;

(घ) क्या वहां स्थित भारतीय दूतावास ने उनके उपचार के लिए कोई प्रबन्ध नहीं किए ;

(ङ) यदि हां, तो उसके क्या कारण हैं ;

(च) क्या हजारों भारतीय नागरिक प्रतिवर्ष हज यात्रा पर जाते हैं लेकिन उन्हें वहां रहने का स्थान नहीं मिल पाता है ;

(छ) यदि हां, तो क्या भारत सरकार भविष्य में वहां पर कोई यात्री निवास बनाने के बारे में विचार कर रही है ; और

(ज) यदि हां, तो उसका ब्यौरा क्या है और यदि नहीं, तो उसके क्या कारण हैं ?

विदेश मंत्रालय में राज्य मंत्री (श्री आर. एल. भाटिया) : (क) जी, हां।

(ख) 46 भारतीय हज यात्रियों की मृत्यु होने की सूचना मिली है । विस्तृत विवरण संलग्न है **(नीचे देखिये)**

(ग) साउदी अरब में अपने प्रवास के दौरान हज यात्री खराब मौसम, वृद्धावस्था आदि के कारण बीमार पड़ जाते हैं । इस वर्ष जिन लोगों की मृत्यु हुई है वे पिछले वर्ष (84) या पिछले से पिछले वर्ष (101) के मुकाबले कम है ।

(घ) भारतीय राजदूतावास भारतीय हज यात्रियों के लिए चिकित्सा सुविधाएं मुहैया कराता है । हज यात्रियों के पहुंचने और वहां से रवाना होने के वक्त बन्दरगाह पर तथा हवाई अड्डे पर शिविरों में डिस्पेंसिरियां चलाई जाती हैं । मक्का में तो एक स्थायी भारतीय औषधालय है जिसमें एक चिकित्सा अधिकारी और दो भारतीय फार्मासिस्ट रहते हैं ; इसके अलावा भी हज के दिनों में जहां भारतीय हज यात्रियों की तादाद अधिक होती है उन जगहों पर तीन शाखा औषधालय भी स्थापित किए जाते हैं। मदीना में हज के मौसम में निरंतर एक औषधालय काम करता है । इन सभी औषधालयों में भारतीय डाक्टर और सहायक चिकित्सा कर्मचारी रहते हैं जिन्हें हज के दौरान भारत से भेजा जाता है । इलाज की व्यवस्था मुफ्त की जाती है । इस बार हज के मौसम में 6 जुलाई, 1992 तक 66,142 मौकों पर इलाज की सुविधा मुहैया कराई गई थी ।

(ङ) प्रश्न नहीं उठता ।

(च) करीब 35 हजार भारतीय राष्ट्रिक हज के लिए जाते हैं जिसमें से कोई 24 हजार हज समिति बम्बई की व्यवस्था के अधीन जाते हैं और बाकी अपने आप हज समिति के प्रबन्धों के अन्तर्गत जाने वाले हाजियों के लिए रहने की जगह का इंतजाम पहले ही कर दिया जाता है । जो लोग अपने आप जाते हैं वे अपना इंतजाम भी खुद ही करते हैं।

(छ) जी, नहीं।

(ज) प्रश्न नहीं उठता ।

विवरण

हज 1992 के दौरान मरने वाले भारतीय हज यात्री

1. श्री सैदालू
   केरल
2. श्री अब्दुल गफ्फार
   राजस्थान

3. श्री चन बत्चा
4. श्री मोहम्मद सैफुद्दीन
5. श्री गनी खां पठान
6. श्रीमती कुलसुम
दिल्ली
7. श्री अब्दुल मजीद
राजस्थान
8. श्री पापामिया सईद
बम्बई
9. श्रीमती करीमन
राजस्थान
10. श्री अब्दुल सत्तारखां
कर्नाटक
11. श्री रहमतुल्ला
घाउहू मियां, उत्तर प्रदेश
12. श्रीमती खुर्शीदुन्नीसा
हैदराबाद, आन्ध्र प्रदेश
13. श्रीमती जमाल आयशा
तमिलनाडु
14. श्रीमती आयशा
केरल
15. श्री पटेल मोहम्मद इब्राहीम
गुजरात
16. श्री अब्दुल हमीद
दिल्ली
17. श्रीमती सहारा बानू
पश्चिम बंगाल
18. श्रीमती दया खादिजा
19. श्री जान मोहम्मद
उत्तर प्रदेश
20. श्री शेख अमीर जान
कर्नाटक
21. श्रीमती हफीजा खानम
कर्नाटक
22. श्रीमती शमीम
कर्नाटक
23. श्री बाशा
तमिलनाडु
24. श्री अब्दुल सत्तार
उत्तर प्रदेश
25. श्रीमती आयशा बी
तमिलनाडु
26. श्री मोहम्मद बरक्हा
उत्तर प्रदेश
27. श्री नजीर अहमद
महाराष्ट्र
28. श्री अब्दुल हसन
उत्तर प्रदेश
29. श्री बीरन कामो
केरल
30. श्रीमती सकीना बेगम
उत्तर प्रदेश
31. श्रीमती जीबूबेन
गुजरात
32. श्रीमती फातिमा बीबी
गुजरात
33. श्री मोहम्मद अस्तोल
उत्तर प्रदेश
34. श्रीमती आयशा बेन
गुजरात
35. श्री मोहम्मद फजलुल्लाह
बंगलौर
36. श्री अब्दुल बहाव
बंगलौर
37. श्रीमती आयशा महमूद
कर्नाटक
38. श्री मोहम्मद इब्राहीम
तमिलनाडु
39. श्रीमती गुलाम फातिमा
जम्मू एवं कश्मीर
40. श्री अब्दुल रहमान
कर्नाटक
41. श्री उस्मान मूसा भाई
गुजरात

42. श्री तहसील दर
महाराष्ट्र

43. श्री इफ्तखार अहमद
महाराष्ट्र

44. श्री नजीर अहमद
कर्नाटक

45. हाजी कुन्ही मोहम्मद
केरल

46. श्री अबफार अहमेंद नाज अन्सारी
दिल्ली

टिप्पणी (11 जुलाई 1992 की स्थिति)

777. [*Transfe·ed to the 22nd July*, 1992].

रियो में भारतीय और पाकिस्तानी प्रधान मंत्री की बैठक

778. **चौ. हरि सिंह :**
श्री शंकर दयाल सिंह :

क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या प्रधान मंत्री ने रियों में अवसर का लाभ उठाते हुए पाकिस्तान के प्रधानमंत्री के साथ बैठक की थी और उसमें भारत-पाक सम्बंधों के बारे में विचार विमर्श किया था ;

(ख) क्या उनके साथ हुई बैठक में उनके देश के साथ लगती हुई सीमाओं पर तनाव को कम करने के बारे में विशेष रूप से चर्चा की गई थी ; और

(ग) यदि हां, तो उस पर पाकिस्तान के प्रधान मंत्री की प्रतिक्रिया क्या थी ?

विदेश मंत्रालय में राज्य मंत्री (श्री आर० एल० भाटिया) : (क) जी, हां ।

(ख) और (ग) विचारों के स्पष्ट आदान-प्रदान के दौरान समग्र द्विपक्षीय संबंधों पर विचार-विमर्श किया गया था। दोनों पक्षों ने यह मत प्रकट किया कि बाधाओं के बावजूद भी हमारी द्विपक्षीय बातचीत जारी रहनी चाहिए तथा तनाव को कम करने के उपाय किए जाने चाहिए।

Indo- Israeli relationship

779. SHRI KRISHNA KUMAR BIRLA:
SHRI BHUVNESH CHATURVEDI:

Will the PRIME MINISTER be pleased to state:

(a) what are the improvements In the Indo-Israeli relationship since establishing diplomatic relations with that country;

(b) what efforts have been made by both the Governments for mutual understanding on global issues and te strengthen bilateral relations; and

(c) by when the exchange of Am, bassadors is likely to take place?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Since the establishment of diplomatic relations with Israel on January 29, 1992, Embassies have been set up by both countries. Improvements in relations are expected in tourism, with an increased level of tourist traffic between the two countries, and in civil aviation, where there is possibility of commercial flights connecting India and Israel. There is expectation that trade levels will be higher. It is too early to specify concrete results or achievements.

(b) Diplomatic interaction is taking place, and is further marked by India's participation in the multilateral phase of the Middle East peace process.

(c) Ambassadors are expected to be in position soon.

Indian under CIA vigilance

780. CHOWDHRY HARI SINGH:
SHRI DIGVUAY SINGH:
SHRI MOHINDER SINGH LATHER.
SHRI YASHWANT SINHA:
SHRI P. UPENDRA:
PROF. SAURIN BHATTA-CHARYA;

SHRI GURUDAS DAS GUPTA;

SHRI CHATURANAN MISHRA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state;

(a) whether Government's attention has been drawn to the news-report which appeared in *Indian Express* dated 22nd June, 1992 regarding USA's putting the country under strict CIA vigil with regard to the military weapon programme in both conventional and non-conventional areas- and

(b) if so, what is the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO) : (a) Yes, Sir.

(b) Government constantly monitor all developments having a bearing on India's security environment and take necessary steps to safeguard India's security.

Explosion of Nuclear Bomb by China

781. SHRI SATYA PRAKASH MALAVIYA:

SHRI DIGVIJAY SINGH:

Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that China has recently exploded nuclear bomb said to be 70 times more powerful than the Hiroshima bomb;

(b) if so, what is the reaction of Government thereto in the context of its policy to use nuclear power for peaceful purposes;

(c) whether Government envisage any change in the conception of the nuclear power countries as a result of nuclear bomb explosion by China; and

(d) whether Government proposes to reconsider its nuclear power options in the light of explosion conducted by a neighbouring country?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA); (a) On May 21, 1992 China conducted an underground nuclear test. This was the largest ever underground nuclear test conducted by China. General and preliminary assessments are that it was a one megaton explosive.

(b) India has consistently adovcat-ed a comprehensive ban on the testing of nuclear weapons. It remains our earnest hope that all States, both nuclear weapons and non-nuclear weapons States alike will move together to conclude such a ban at "the earliest.

(c) and (d) Government pursues a longstanding policy of utilising nuclear power for peaceful purposes only. Government's consistent position has been to call for the total elimination of all nuclear weapons in a framework which is global and non" discriminatory.

खादी उद्योगों के विकास के लिए प्रस्तुत किया गया खाका

@782. श्री अनन्त राम जायसवाल: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या खादी मिशन ने खादी के विकास और खादी तथा ग्रामोद्योग को एक आत्म निर्भर उद्योग बनाने के लिए 12 अगस्त, 1991 को सरकार को एक खाका प्रस्तुत किया था ;

(ख) यदि हां, तो उसका ब्यौरा क्या है ;

(ग) क्या सरकार ने उक्त खाके के संबंध में कोई कार्यवाही की है, यदि हां, तो उसका ब्यौरा क्या है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

@पूर्वत: अतारांकित प्रश्न सं० 437, 13 जुलाई, 1992 से स्थानान्तरित ।

उद्योग मंत्रालय (लघु उद्योग और कृषि तथा ग्रामीण उद्योग विभाग में राज्य मंत्री) और वाणिज्य मंत्रालय में राज्य मंत्री (श्री जी पी० जी० कुरियन) : (क) जी हां ।

(ख) खादी मिशन ने निम्नलिखित पहलुओं के संदर्भ में सुझाव दिए हैं :—

(1) अन्य कार्यक्रमों के साथ नेट-वर्किंग

(2) प्राप्त रोजगार ;

(3) नए उद्योगों के लिए नीति ;

(4) विद्यमान संबंधी समस्याओं को दूर करना ;

(5) संगठन और श्रमिक कानूनों का पुनः मूल्यांकन ;

(6) तकनोलोजी ;

(7) राजकोषीय एवं अन्य सहायतायें ।

(ग) और (घ) खादी मिशन एक स्वैच्छिक संगठन है और यह खादी तथा ग्रामोद्योग क्षेत्र के बारे में खादी तथा ग्रामोद्योग आयोग तथा सरकार से समय-समय पर चर्चा करता रहता है । मिशन द्वारा दिए गए सुझावों पर इसके संचालक तथा के०वी०आई० सी० से बातचीत की गई है ताकि खादी तथा ग्रामोद्योग कार्यक्रमों को देश में प्रभावी रूप से लागू किया जा सके ।

Suggestion of Krishnamurty Panel on disinvestment in PSU

783. SHRIMATI KAMLA SINHA: Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that fhe Krisnhamurty Panel has suggested immediate one-time disinvestment of PSU equity; and

Ob) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P. K. THUNGON): (a) and (b) The final report of the Krishnamurty Committee is yet to be received by the Government.

Selling of Shares of Public Sector Undertakings

784. SHRI S_s MADHAVAN: Will the PRIME MINISTER be pleased to state:

(a) what are the details of shares sold by the Public Sector Undertakings upto June, 1992 and how much amount was generated by this sale; and

(b) what are the guidelines follow-. ed in selling these -shares to get the maximum price?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY" INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P. K. THUNGON): (a) Government have sold 8 per cent of its shares in 30 PSEs by Tune, 1992 for a- total amount of Rs. 3038 crores.

(b) These shares were auctioned in the form of bundles to various public sector financial/investment institutions, mutual funds and the merchant banks, keeping in- view the reference price worked out within the parameters of guidelines issued by the Controller of Capital Issues.

Losses suffered by Bharat Opthalmic Glass Ltd.

785. SHRI SUNIL BASU RAY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Bharat Opthalmic Glass Ltd., Durga pur is suffering losses due to Unremunerative selling price;

(b) if so, the details thereof- and

(c) whether any action has been taken to correct it?'

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P. K. THUNGON): (a) No, Sir..

(b) and (c) Do not arise.

लार्सेन एंड टुब्रो द्वारा एक सीमेंट कारखाना स्थापित किया जाना

786. श्री लक्खी राम अग्रवाल : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लार्सेन ऐंड टुब्रो का उनके द्वारा एक सीमेंट कारखाना स्थापित करने के संबंध में कोई आवेदन-पत्र सरकार के विचाराधीन है ; और

(ख) यदि हां, तो उक्त कारखाने को स्थापित करने की स्वीकृति दिए जाने में विलम्ब के क्या कारण हैं ?

उद्योग मंत्रालय और (औद्योगिक विकास विभाग) में राज्य मंत्री (श्रीमती कृष्णा साही) : (क) जी, नहीं ।

(ख) सीमेंट अनिवार्य लाइसेंसीकरण की सूची में नहीं आता और भारत सरकार की किसी अनुमति की जरूरत नहीं है ।

Equity of Sick Public Sector .Undertakings offered to Private Parties

787. SHRIMATI KAMLA SINHA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government propose to offer to private parties equity upto 100 per cent of sick Public Sector Undertakings which have been referred to the BIFR; and

(b) if so, whether the jobs for workers employed in these units would be protected?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P. K. THUNGON): (a) No, Sir.

(b) Does not arise.

उत्तर प्रदेश में खादी और ग्रामोद्योग आयोग के क्षेत्रीय केंद्रों को केंद्रीय अनुदान

788. श्री ईश दत्त यादव : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों के दौरान उत्तर प्रदेश में खादी और ग्रामोद्योग के विभिन्न क्षेत्रीय केन्द्रों के लिए केन्द्र सरकार द्वारा दिए गए अनुदान का वर्ष वार ब्यौरा क्या है ;

(ख) क्या सरकार वर्ष 1992-93 के दौरान इस अनुदान राशि में वृद्धि करने का विचार रखती है ; और

(ग) उत्तर प्रदेश में खादी को बढ़ावा देने के लिए क्या कदम उठाने जा रहे हैं ?

उद्योग मंत्रालय (लघु उद्योग और कृषि तथा ग्रामीण उद्योग विभाग) में राज्य मंत्री और वाणिज्य मंत्रालय में राज्यमंत्री (श्री पी. जे. कुरियन) : केन्द्र सरकार देश में खादी तथा ग्रामोद्योग क्षेत्र का विकास करने तथा बढ़ावा देने के लिए ऋण तथा अनुदान के रूप में खादी तथा ग्रामोद्योग आयोग को धन मुहैया करती है । इसकी एवज में खादी तथा ग्रामोद्योग आयोग विभिन्न राज्यों/केंद्र शासित क्षेत्र के खादी तथा ग्रामोद्योग बोर्डों तथा सीधे सहायता प्राप्त संस्थानों को धन मुहैया करता है । खादी तथा ग्रामोद्योग आयोग द्वारा विगत तीन वर्षों में उत्तर प्रदेश को दी गई अनुदान राशि इस प्रकार है :—

(लाख रुपयों में)

वर्ष	अनुदान की राशि
1988-89 . .	1544.43
1989-90 . .	1627.81
1990-91 . .	1779.80

(ख) जी, नहीं ।

(ग) उत्तर प्रदेश सहित सारे देश में खादी को बढ़ावा देने के लिए उठाए गए कदम इस प्रकार हैं :—

(i) उत्पाद तथा सीमा शुल्क से छूट ।

(2) खादी की बिक्री पर छूट देने का प्रावधान ।

(3) खादी की खरीद को प्राथमिकता देना ।

(4) उपभोक्ताओं की आवश्यकताओं को पूरा करने के लिए उन्नत डिजाईनों का शुरू करना ।

(5) खादी तथा ग्रामोद्योग आयोग के जरिए वपणन में सहायता देना ।

मध्य प्रदेश में उद्योगों की स्थापना

789. **श्री अजीत जोगी :**

श्री राजू भाई ए परमार :

क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों में मध्य प्रदेश से केन्द्रीय सरकार को उद्योग लगाने के कितने प्रस्ताव प्रति वर्ष प्राप्त हुए;

(ख) उपर्युक्त अवधि के दौरान कितने प्रस्ताव मंजूर किए गए और कितने प्रस्तादों को अस्वीकार कर दिया गया;

(ग) प्रस्तावों को स्वीकृति न दिए जाने के क्या कारण हैं; और

(घ) मंजूरी के लिए लम्बित प्रस्तावों का शीघ्र निपटारा करने के लिए सरकार ने क्या कदम उठाये हैं ?

उद्योग मंत्रालय (औद्योगिक विकास विभाग) में राज्य मंत्री (श्रीमती कृष्णा साही) : (क) और (ख) निम्नलिखित तालिका में यह दिखाया गया है कि पिछले तीन वर्षों में कितने प्रस्ताव प्राप्त हुए, कितने अनुमोदित हुए (आशय पत्र जारी हुए) और कितने अस्वीकार किये गये :—

वर्ष	प्राप्त आवेदनों की संख्या	(30.6.92 अस्वीकृत को) दिये गये आशय पत्रों की संख्या	अस्वीकृत
1989	252	51	123
1990	139	40	69
1991	144	16	26

(ग) अस्वीकृत होने के कारण प्रत्येक मामले में भिन्न-भिन्न होते हैं। इनमें आर्थिक दृष्टि से व्यवहार्य/तकनीकी रूप से स्वस्थ न होने/अच्छी तरह तैयार न किये गये प्रस्ताव, चालू नीतिगत दिशानिर्देशों के अधीन न आने वाली निर्माण की मद स्थापना-स्थल दृष्टिकोण, उद्योग के लिए निर्धारित मानकों के अनुरूप न होने वाला प्रस्ताव, निर्माण की प्रस्तावित रूपरेखा पर क्षमता के आगे लाइसेंसीकरण/सृजन की कोई गुंजाइश नहीं, कच्चे माल की दिक्कत आदि शामिल हैं।

(घ) अधिकांश लम्बित मामले बीयर, पेटेबल एल्कोहल तथा चीनी से संबंधित हैं। इन मामलों का निपटान अलग अलग प्रशासनिक मंत्रालयों द्वारा इस संबंध में अपनाई गई नीति पर निर्भर करता है।

देश में लघु उद्योग क्षेत्र का विकास किया जाना

790. **श्री अजीत जोगी :**

श्री राजू भाई ए० परमार :

क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या सरकार देश में लघु उद्योग क्षेत्र के विकास के लिए कोई योजना लागू करने पर विचार कर रही है;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) आन्ध्र प्रदेश के उन जिलों के नाम क्या-क्या हैं जहां इस योजना को लागू किए जाने की संभावना है ?

उद्योग मंत्रालय (लघु उद्योग और कृषि तथा ग्रामीण उद्योग विभाग) में राज्य मंत्री और वाणिज्य मंत्रालय में राज्य मंत्री (श्री पी. जे. कुरियन) : (क) से (ग) सरकार देश में लघु क्षेत्र के संवर्धन और विकास के लिए अनेक योजना स्कीमों को कार्यान्वित कर रही है। कार्यान्वित की जा रही कुछ महत्वपूर्ण योजना स्कीमें औजार कक्ष और प्रशिक्षण केन्द्रों, परीक्षण केन्द्रों, प्रक्रिया और उत्पाद विकास और प्रशिक्षण केन्द्रों,

उद्यमियता विकास कार्यक्रम, औद्योगिक प्रबन्ध प्रशिक्षण, अनुषंगी विकास, विपणन सहायता और शिक्षित बेरोजगार युवाओं के लिए स्वरोजगार योजना से संबंधित हैं। उपर्युक्त योजना स्कीमों के अधीन सेवाएं और सुविधाएं सभी राज्यों और केन्द्र शासित क्षेत्रों में लघु उद्योगों को उपलब्ध हैं। इसके अलावा, ग्रामीण/पिछड़े क्षेत्रों में लघु उद्योगों के लिए एकीकृत बुनियादी विकास योजना के बारे में केन्द्र और राज्य/संघ शासित क्षेत्र की सरकारों से संबंधित प्राधिकरणों के साथ परामर्श करके अन्तिम रूप दिया जा रहा है।

Setting: up of Agro based industry in Punjab

791. SHRI JAGIR SINGH DARD: Will the PRIME MINISTER be pleased to state whether Government propose to establish/set up Agro based industry in Punjab in order to check unemployment, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. J. KURIEN): Punjab toeing relatively rich in agriculture, need for promotion of agro-based industries in the State is well recognized. The State Government, has therefore, laid major stress on the promotion of these industries. Various organisations such as the Punjab State Agro Industries Corporation, MARKFED, SUGARFED, SPINFED, PUNTEX, the Punjab State Industrial Development Corporation and the Agro Industries Cell in the Directorate of Industries, Punjab are engaged in the promotion of agro-based industries in the State.

Purchase of raw- materials by Cement . Plants of Cement Corporation of India

792 SHRI MENTAY PADMANABHAM: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that all purchases of raw material by cement plants of the Cement Corporation of India are being centralised;

(b) if so, what are the reasons thereof;

(c) whether there are any. guide lines issued to public sector units not to increase centralisation; and

(d) what steps are being taken to restore autonomy and freedom to in dividual cement plants?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND' DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI' P. K. THUNGON); (a) No, Sir.

(b) Not applicable.

(c) No, Sir:

(d) Cement plants of CCI have full autonomy and freedom for their day-to-day operations.

उत्तर प्रदेश में औद्योगिक रूप से पिछड़े जिले

793. श्री राम नरेश यादव : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के कितने जिले औद्योगिक रूप से पिछड़े हुए हैं;

(ख) क्या सरकार इस सूची में कुछ नए जिलों को शामिल किए जाने के किसी प्रस्ताव पर विचार कर रही है;

(ग) यदि हां, तो इन जिलों का ब्यौरा क्या है;

(घ) यदि उपर्युक्त भाग (ख) का उत्तर "ना" है तो उसके क्या कारण हैं; और

(ङ) पिछड़े जिलों का विकास करने के लिए पिछले दो वर्षों के दौरान कितने नए उद्योग लगाए गए हैं?

उद्योग मंत्रालय (औद्योगिक विकास विभाग) में राज्य मंत्री (श्रीमति कृष्णा साही): (क) केन्द्र सरकार द्वारा उत्तर प्रदेश में 41 जिलों को औद्योगिक रूप में पिछड़े जिले घोषित किया गया है।

(ख) जी, नहीं।

(ग) प्रश्न नहीं उठता।

(घ) किसी विशेष जिले/क्षेत्र का औद्योगिकीकरण मूलतः संबंधित राज्य सरकार का उत्तरदायित्व है। केन्द्र सरकार जहां सम्भव होता है उनके प्रयास से सहायता करती है। पर्वतीय तथा दूरदराज के क्षेत्रों के औद्योगिकीकरण के लिए सरकार एक परिवहन राजसहायता योजना संचालित कर रही है, जो उत्तर प्रदेश के पर्वतीय जिलों के लिए उपलब्ध है। इसके अतिरिक्त विकास केन्द्र योजना जिसमें चुने हुए केन्द्रों में अवसंरचनात्मक सुविधाओं को सृजन करके उद्योगों के छितराव की व्यवस्था है; के अधीन राज्य सरकार को 8 विकास केन्द्र आवंटित किये गये हैं।

(ङ) वर्ष 1990–92 (मई तक) के दौरान उत्तर प्रदेश के पिछड़े जिलों के लिए जारी किये गये आशय पत्रों (एल. ओ. आई.) और औद्योगिक लाइसेंसों (आई. एल.) की संख्या नीचे दी जाती है:

वर्ष	आशय पत्र	औद्योगिक लाइसेंस
1990	74	30
1991	62	11
1992 (मई तक)	13	—

Location of a tyre manufacturing unit at Mangalagiri in Andhra Pradesh

794. DR. YELAMANCHILI SIVA-JI: Will the PRIME MINISTER be pleased to state:

(a) when the letter of Intent was sanctioned to A.P.I.D.C./Government of Andhra Pradesh to set up a tyre manufacturing unit in Mangalagiri;

(b) what steps have been taken to execute the same;

(c) what are the reasons for the undue delay in this regard; and

(d) what steps have been taken to expedite the same?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SMT. KRISHNA SAHI); (a) A Letter of Intent for manufacture of tyres and tubes was granted to A.P.I.D.C. on 5.2.85 for Mangalagiri in Andhra Pradesh.

(b) Land for construction of the unit has been acquired and possession given to Andhra Pradesh Automobile Tyres and Tuesb Ltd.

(c) and (d) Implementation Of the Licence has been delayed because arrangements for technical collaboration/know-how are yet to be tied up.

Exit Policy

795. MISS SAROJ KHAPARDE: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that an Inter-Ministerial Committee at the apex level has recently finalised a "brief" on the country's exit policy as per the news-item entitled "Exit Policy brief finalised" which appeared in *The* Times of India, dated June 2, 1992; and

(b) if so, what are the details in this regard?

THE MINISTER OP STATE IN THE MINISTRY OF INDUSTRY (DEPABTMENT OF INDUSTRIAL DEVELOPMENT (SMT. KRISHNA SAHI): (a) Inter-Ministerial Meetings have been held to work out modalities for operationalising the National Renewal Fund (NRF).

(b) The fund will have three major segments. The employment generation segment will provide resources for Employment Generation Schemes. The National Renewal Grant Fund will deal with the immediate requirements of labour in sick units arising from revival or closure. The third scheme namely, the Insurance Fund for employees will cater to the compensation needs in future.

796. *[Transferred to the 2B:h July,* 1992]

Review of new industrial/fiscal policies

797. DR. ABRAR AHMED; Will the PRIME MINISTER be pleased to Mate;

(a) whether Government propose to undertake further review of the new industrial and fiscal policies to enable industry to grow without hindrance;

(b) whether this review would affect the workers of the chronically sick public sector units; and

(c) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SMT. KRISHNA SAHI): (a) to (c) The review of industrial and fiscal policies is a continuous process and changes are made from time to time depending upon the needs Of the country's economy-

मैसर्स सुजूकी और मारुति उद्योग लिमिटेड में नया समझौता

798. श्री सत्य प्रकाश मालवीय : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जापान की सुजुकी कंपनी ने मारूती उद्योग लिमिटेड के साथ कोई नया समझौता किया है, यदि हां, तो उसकी मुख्य विशेषतायें क्या-क्या हैं ; और

(ख) नए समझौते के अनुसार इस कंपनी का अध्यक्ष/प्रबंधक निदेशक कौन है तथा उसकी सेवा-शर्तों का ब्यौरा क्या है ?

उद्योग मंत्रालय (भारी लोक उद्योग विभाग और लोक उद्यम विभाग में राज्य मंत्री (श्री पी.के. थुंगन) : (क) और (ख) भारत के राष्ट्रपति सुजूकी मोटर कारपोरेशन (एस एम सी), तथा मारुति उद्योग लिमिटेड (एम यू एल) द्वारा आपस में 2-6-92 को एक करार पर हस्ताक्षर किए गए ताकि मारूती लिमिटेड में एस एम सी अपनी इक्विटी 50% तक बढा सके । एस एम सी ने 100 रु० प्रत्येक के मूल्य के 22,04,860 अतिरिक्त शेयरों के लिए अभिदान किया और शेयरों के लिए 169 रु० प्रत्येक के अधिमूल्य पर भुगतान किया । ये शेयर 20-6-92 को एस एम सी को आबंटित किए गए और इस प्रकार मारूती उद्योग लिमिटेड में एस एम सी की इक्विटी 50% तक बढ़ गई । एस एम सी जब कभी भी इन शेयरों को बेचती है तो इनके मूल्य निर्धारण के लिए वही फार्मूला प्रयोग में लाया जाएगा जिसका प्रयोग 269/- रुपये का मूल्य निर्धारित करते समय किया गया था । सरकार और एस एम सी दोनों बोर्ड के लिए बराबर संख्या में निदेशक नामित करेंगे और कंपनी के मुख्य कार्यपालक को एस एम सी और सरकार द्वारा बारी-बारी से नामित किया जाएगा । एक अंशकालिक अध्यक्ष भी होगा जिसे सरकार और एस एम सी बारी बारी से नामित करेंगे । एस एम सी द्वारा मुख्य कार्यपालक के रूप में नामित व्यक्ति कंपनी की 29-7-92 को होने

वाली वार्षिक आम बैठक के पश्चात् अपना कार्यभार ग्रहण करेगा । एस एम सी ने कंपनी के प्रबंध निदेशक के रूप में श्री आर० सी० भार्गव को नामित किया है । सरकार द्वारा अंशकालिक अध्यक्ष अभी नामित किया जाना है । सेवा शर्तों के ब्यौरों को अभी अंतिम रूप दिया जाना है ।

Allowing of disinvestment in Public Sector Undertakings

7d9. SHRI CHATURANAN MISHRA: Will the PRIME MINISTER bepleased to state:

(a) whether it is a fact that in major public sector undertakings like STC, BHEL etc., the disinvestment upto 20 per cent is only allowed by Government; and

(b) if so, what is the justification of disinvestment upto 40 per cent in ease of ITDC Hotels under the Ministry of Tourism with the provision of management and control in the hands of private sector giants, including foreign nationals/MNCs in the shape of 'Joint Venture Companies' etc. in ITDC Hotel properties?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUB LIC ENTERPRISES) (SHRI P. K. THUNGON); (a) Government have BO far allowed disinvestment to the extent of 20 per cent in a few selected public enterprises.

(b) The Government have formulated a scheme whereby small groups of ITDC Hotels would be formed for developing them as joint venture with reputed foreign hotel chains. In such joint venture, the equity participation of ITDC can be upto 40 per cent, There is no proposal to disinvest equity of ITDC as is being done in some other Public Sector Undertakings.

Constitution of Small Scale Industries Board

800. DR. ABRAR AHMED:
SHRI SURESH KALMADI:

Will the PRIME MINISTER be pleased 'to state:

(a) whether it is a fact that Government has constituted a small scale industries board to advise it on policy matters relating to development of small scale industries; and

(b) if so, what are the names of the members of the Board?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY '(DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE) (SHRI P. J. KURIEN): (a) Yes, Sir.

(b) List is appended as Statement.

Statement

list of Members nominated on Small Scale Industries Board constituted on 16-6-1992.

1. Minister of Industry, Government of India, Udyog Bhavan, New Delhi.	—	Chairman

Members

2. Minister of State (Industry) Government of India, Udyog Bhavan, New Delhi.

3. Minister of State for Commerce,
Government of India, Udyog
Bhawan, New Delhi.

4. Minister of State for Steel,
Government of India,
.. Udyog Bhawan, New Delhi.

5. Minister of State for Petroleum & Natural Gas,
Government of India, Shastri Bhawan, _ Neve Delhi.

6. Minister of State for Rural Development,
Government of India, Shastri Bhawan, New
Delhi.

7. Deputy Minister (Finance)
Government of India, North
Block, New Delhi.

8 Minister of State for Food Processing Industries,
Government of India, New Delhi.

9. Minister of State for Deptt. of Youth Affairs & Sports and Deptt. of Women, Child Development, Shastri Bhawan, New Delhi.

10. Minister of. State ibr Environment & Forest,
Government of India, C.G.O. Complex, New Delhi.

11. Deputy Minister (Labour), Government of India,
Shastri Bhawan,
New Delhi.

12 .....Shri P. A. Sangma,
Minister of State (Coal),
Government; of India, New
Delhi. .

13. Member Industry,
Planning Commission, Parliament Street,
Yojana Bhawan, New Delhi.

14. Secretary (SSI & ARI),
Ministry of Industry, Udyog
Bhawan, New Delhi.

15. Secretary Industry,
(Deptt. of ID), Ministry of Industry, Udyog
Bhawan, New Delhi.

16. Secretary (Commerce)}
Ministry of Commerce,
Udyog Bhawan,^ New Delhi.

17. Secretary,
Department of Banking, Ministry of
Finance, Jeevan Deep Building,
Parliament Street, New Delhi.

. Secretary (Steel), 18 Ministry
of Steel,
Udyog Bhawan, New Delhi.

19. Secretary,
Ministry of Food Processing Industries, New
Delhi.

20. Secretary,
Women & Child Development,
Ministry of Human Resource Development,
Shastri Bhawan. New Delhi.

21. Chairman,
Industrial Development Bank of India (IDBI), IDBI
Tower, Guffe Perade, , Bombay—400 005.

22. Governor,
Reserve Bank of India, 5,
Carumichal Road, Bombay—
400 026.

23. Chairman,
Small Industry Development Bank of India (SIDBI), Vikas
Deep, 6 & 7th Floor, 42, Station Road, Lucknow—226 019.

24. Chairman,
State Bank of India (SBI),
Central Office, New Administrative Building,
Madame Cama Raod, Bombay—400021.

25. Chairman,
Industrial Finance Corporation of India,
(IFCI), Bank of Baroda, Building,
16 Sansad Marg, New Delhi—110 001

26. Chairman,
National Bank of Agriculture & Rural Development (NABARD), Poonam
Chamber, Shivasagar Estate, Dr,, Annie Basant Road, Bombay—400 018.

27. Chairman,
National Small Industries Corporation (NSTM), Okhla
Industrial Estate, New Delhi.

28 Chairman,
Steel Authority of India Ltd., (SAIL), Ispat
Bhawan, CGO Complex, New Delhi—110
003.

29. Chairman,
Indian Petro-Chemicals Corpn. Ltd., (IPCL),1 P.O.
Petro Chemicals, Vadodra (Gujarat).

30. Chairman,
Council of Small Industry Corpn. In India (COSICI), Fla»
No. 910, Padma Tower, R«f nidra Place, New Delhi.

31. Chairman,
State Trading Corpn. of India (STC),
Chandralok Building,
35, Janpath, New Delhi
32. Chairman,
Minerals & Metals Trading Corpn. of India (MMTC),
The Express Building, Bahadur Shah Zafar Marg, New Delhi—110 002.
33. Minister Incharge of Small Scale Industries,
Government of Andhra Pradesh, Hyderabad.
34. Minister Incharge of Small Scale Industries,
Government of Arunachal Pradesh, Itanagar.
35. Minister Incharge of Small Scale Industries,
Government of Assam, Dispur.
36. Minister Incharge of Small Scale Industries,
Government of Bihar,
Patna.
37. Minister Incharge of Small Scale Industries,
Government of Gujarat,
Ahmedabad.
38. Minister Incharge of Small Scale Industries.
Government of Goa, Panaji, (Goa).
39. Minister Incharge of Small Scale Industries.
Government of Haryana,
Chandigarh.
40. Minister Incharge of Small Scale Industries,
Government of Himachal Pradesh, Shimla.
41 Minister Incharge of Small Scale Industries,
Government of Jammu & Kashmir, Srinagar (J & K).
42. Minister Incharge of Small Scale Industries,
Government of Karnataka,
Bangalore.
43. Minister Incharge of Small Scale Industries,
Government of Kerala,
Trivandrum.
44. Minister Incharge of Small Scale Industries,
Government of Madhya Pradesh, Bhopal.
45. Minister Incharge of Small Scale Industries,
Government of Maharashtra,
Bombay.
46. Minister Incharge of Small Scale Industries,
Government of Manipur,
Imphal.
47. Minister Incharge of Small Scale Industries,
Government of Megbalaya,
Shillong.

48. Minister Incharge of Small Scale Industries,
Government of Mizoram,

49. Minister Incharge of Small Scale Industries,
Government of Nagaland,
Kohima.

50. Minister Incharge of Small Scale Industries,
Government of Orissa,
Bhubaneshwar.

51. Minister Incharge of Small Scale Industries,
Government of Pondicherry, Pondicherry.

52. Minister Incharge of Small Scale Industries,
Government of Punjab,
Chandigarh.

53. Minister Incharge of Small Scale Industries,
Government of Rajasthan,
Jaipur.

54. Minister Incharge of Small Scale Industries,
Government of Sikkim,
Gangtok.

55. Minister Incharge of Small Scale Industries,
Government of Tamil Nadu,
Madras.

56. Minister Incharge of Small Scale Industries,
Government of Tripura,
Agartala.

57. Minister Incharge of Small Scale Industries,
Government of Uttar Pradesh, Lucknow.

58. Minister Incharge of Small Scale Industries,
Government of West Bengal,
Calcutta.

59. Lt. Governor,
Andaman & Nicobar Islands,
Port Blair.

60. Lt. Governor,
Daman & Diu.

61. Chief Commissioner,
Chandigarh Administration,
Chandigarh.

62. Administrator,
Lakshdweep, Kavaratti,
H.P.O. Calicut.

63. Administrator,
Dadra & Nagar Haveli, Silvassa.

64. Lt. Governor,
Delhi Administration, Delhi.

65. Shri G. Maaegowda,
Member of Parliament (Lok Sabha).
6, Teen Murti Lane, New Delhi.

Pmt. Add: Banigowdar Layout, Madhya
City (Karnataka).

66. Shri Dharamann Mondayya Sadut,
Member of Parliament (Lok Sabha),
205,V.P. House, New Delhi.
Pmt. Add: 928, New Patcha Peth, Sholapur
^Maharashtra).

67. Shri Sai:tosh Bagroaia,
Member of Parliament (Rajya Sabha),
16, Talkatora Road, New Delhi.
Pmt. Add: Bag?t Votika, Civil Line, Jaipur
(Rajasthan).

68. Shri Manmohaii Mathur,
Member of Parliament (Rajya Sabha),
78, South Avenue, New Delhi.
Pmt. Add: Bhabni Patna (Muncipalily),
Ward No. 5, Statuepada, P.O. Babuni
Patna, Distt. Kalahandi (Orissa).

69. General Secretary,
Federation of Association of Small Industries of India (FASSI),
1/10, Howrah Maiden Industrial Complex,
24, Balilious Road, Calcutta-711101.

70. Prerident of Indian Council of Small Industries (ICSI), IA,
S. N. Banerjee Road, Calcutta-700(,13.

71. President,
National Alliance of Young Entrepreneur (NAYE),
301-302, Saraswati Bhavan, 37, Nehru Place, New Delhi.

72. President,
Fediration of India Chamber of Commerce & Industry'(FICCI),
Tansen Marg, New Delhi.

73. President,
All India Manufacturers Organisation (AIMO),
Jeewan Sahkar, Sir P. M. Road, Bombay.

74. Secretary,
Federation of Eng£. Industry of India (FEU),
B-30, Sagar, Apartments,
6, Tilak Marg, New Delhi-110001.

75. President,
Indian Council of Women Enterpreneur (ICWE),
A-7/2, New Friends Colony, New Delhi. .....

76. . President, Indian Federation od Tiny Enterprises (IFTE),
2/12, Howrah Maidan Industrial & Commercial Complex, 24,
Belilious Road, HOWRAH-711101.

77. . President, Confederation of Engg.
Industry, (CEI), 23-26, Institutional Area,
Lodhi Road, New Delhi-110003.

78 . Chairman,
PHD Chamber of Commerce & Industry,
PHD House, Thapar Floor, Opposite Asian Games Village,
New Delhi-110016.

79. 'resident,
I Andhra Pradesh Small Industries Association,
Industrial Estate, Vijayawada-520007.

80. Arunachal Pradesh Small Industry Association.

81. President,
All Assam Small Scale Industries Association,
ASIDC Campus, Bamuniridan, Gauhati.

82. President,
Bihar, Small Scale Industries Association,
204, Nelgiri Bhavan,
Borine Canal Road, Patna (Bihar)

83. President,
Goa, Small Scale Industries Association,
TIVIM Industrial Estate, Karasuady, Mapusa (Goa).

84. President,
Gujarat, use State Small Scale Industries Federation,
Gun House, Khanpur, Ahmadabadl

85. President,
Haryana Chamber of Commerce & Industry,
C/o M/s C. Lai Electrical & Moch,
1-2, Industrial Estate, Ambala City-134002.

86. President,
Kanata Small Industries Association,
Distt. Kangra (H.P.)

87. President,
Small Scale Industries Association,
Gangja, Jammu,
J&K.
Industrial Estate,
Barzulla, Srinagar,
CJ&K).

88. President,
Karnataka Small Scale Industries Association,
No. 2/106, 2nd Floor,
13th Cross,
Magadi Chord Road, Vijayanagar-79.

89. President,
Kerala State Small Industries Afscciation,
Uthara Building,
Karakkat Road,
Frnakulam-Cochin-682016.

90. President,
Madhya Pradesh Laghu Udycg Sengh.
E-2/30, Mahavir Nagar,
Bhopal (M.P.)

91. President,
Maratha Chamber of Commerce & Industry,
Tilak Road,
Pune.

92. President,
All Manipur Entrepreneurs Association,
Tikyel Indl. Estate, Imphal,

93, President,
Meghalaya Small Industries Association, 6-C, Lukier Road, Shillong (Meghalaya)

94. President,
Mizoram Industries Association,
Directorate of Industries Building,
Aizwal (Mizoram).

95. President,
Nagaland State Small Industries, Association.

96- President,
Orissa Small Scale Industries Association,
Ajay-Binay Bhawan, Industrial Estate,
Cuttack-753010.

91. President,
Federation of Small Scale Industries (Punjab),
Punjab Trade Centre Complex,
Miller Ganj, Ludhiana-141003.

98. President,
Federation of Rajasthan Trade Industry,
Federation Bhawan, Johri Bazar,
Jaipur.

99. President,
Tamil Nadu Small Scale Industries Association,
10, G.S.T. Road, Madras-6000032.

100. President,
Federation of Associations of Cottage & Small Industries,
11, Jagannath Bari Road, 1st Floor,
Agartala.

101. President,
National Alliance of Young Entrepreneur (NAYE),
Meerut (UP).

102. President,'
Federation of Associations of Cottage & Small Industries (FACSI),
21—1—1, Greak Road,
Calcutta—700 014. a

103. President,^
Delhi Factory Owners Association,
Phelps Building, 9-A, Cannaught Place,
New Delhi—11 00 01.

104. Shri Pradip Mazumdar, 2
Mohan Bagan Lane,
Calcutta—700 004.

105. Shri Aleixo Seoueira,
Raich o Ambo Raja,
Goa—403720.

106. Shri B.R. Sabde,
Soniya, 238 Shri Co-op. Housing Society,
Sahekar Nagar No. 2, PUNE—411 009.

107. Shri Momi J.H. Taleyarkhan, Currimbhoy Nanor, 41 Warden Road, Bombay—400 026.

108. Yashpal Khajuria,
Ex-Minister of State, Chenani Distt.
Udhampur. (J&K)

109. Gulab Singh Baghel,
244, Sanjeewani Nagar (Garha),
Jabalpur (M.P.)

no. Bandaru Mohan Reddy,
House No. 16-7-731, Camanpura. Hyderabad—24.

111. Shri P.K. Swain,
Niladri Bihar,
Chauligani, Cuttack—753 004.

112. Ms. Lalitha Kumaramangalam Rav ichandran, No. 6,
Jagannadham Road, Nungambakkam, Madras—6000 034.

113. N.R. Alaga Raja,
Anjanadri,
N.R.T. Nagar, Theni—626 531.
(Distt. Madurai).

114. Khan Abdul Wadood Khan, 220, Baruzai Rashwari,
Shahjanpur, (U.P.)

115. Ramiah,
68, South Masi Street, Tenkasi,
Tirunalvelli Distt. Tamil Nadu,

116. Habung Payang, APCC Office, Itanagar, Arunachal Pradesh.

117. Azeez Kunju,
Killezha Madam, Manner P.O. Chengannoor, Alappuzka
(Distt.) Kerala.

118. Smt. Vijay D.D. Nair, Balussery, Calicut.

119. Prof. J.C. Sandesara, Industrial Economist, Bombay University,
Bombay.

120. Shri K.M.I. Mathur,
MAS Hotel,
Eranakulam—Cochin (Kerala).

121. Dr. K.R. Srinivasan,
140, Rajmahal Viles II Stage.
1—Block, Bangalore—56 00 94.

122. Ms. Mathura Chhatrapati,
AUAKE, B—76, Rajaji Nagar Ind. Estate,
Bangalore.

123. Shri H.S. Sandhu, Chairman,
M/s. Chinar Exports (P) Ltd.,
7th Floor, World Trade Tower,
Bara Khamba Avenue, New Delhi,

124. Shri K.B. Suri,
M/s. Morepen Lab. (P) Ltd.,
Distt. Solan (H.P.)

125. Shri *C.* Sivasankaran,
M/s. Sterling Computers Ltd.,
Madras.

126. Shri Sukhdev Raj,
M/s. Victor Toolo,
Jalandhar (Punjab).

127. Shri G. Malena Gowda,
Social Worker, Belleri
(Karnataka).

128. Shri S.M.H. Venkatesh, 34B III
State, IV Block, West of Chord
Road, Bangalore.

129. Dr. R.S. Maharishi, Social Worker,
B 48, Hathi Babu Marg, Bani Park,
Jaipur—302 016.

130, Addl. Secretary & DC (SSI), Member Secretary.
Nirman Bhawan, New Delhi.

National Renewal Fund

801. DR.ABRAR AHMED:
SHRI SURESH KALMADI:

Will the PRIME" .MINISTER be pleased to state:

(a) whether it is a fact that Government have recently constituted an Empowered Authority in the Department of Industrial Development to administer the National Renewal Fund; and

(b) if so, what are the names of the Members of the Authority?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SMT. KRISHNA SAHI): (a) and (b) Government have decided to set up an Empowered Authority in the Department of Industrial Development to administer the National Renewal Fund. Membership of the Authority would be drawn from relevant Ministries/Departments and agencies like Banking, Department o!f Economic Affairs, Board for Industrial and Financial Reconstruction and Labour.

Foreign investment proposals

802. SHRIMANTI MIRA DAS:
SHRI CHIMANBHAI MEHTA.
SHRI SARADA MOHANTY:
Will the PRIME MINISTER be pleased to state:

(a) what is the total foreign investment projects/proposals cleared during one year of the present Government's rule;

(b) what was the number of applications received, approved or. rejected;

(c) what is the number of applications pending indicating the sum of foreign investment involved therein:

(d) what are the areas in which investment proposals are cleared and rejected; and

(e) what are the areas in which 100 per cent foreign equity would be permitted?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SMT. KRISHNA SAHI): (a) and (h) During one year

of the present Government i.e., from 21.6.91 to 20.6.1992, approvals have been accorded to 500 applications for foreign collaboration envisaging foreign direct investment of Rs. 1823 crores. 51 applications have been rejected. These include applications received during the period as also those pending at the beginning of the period.

(c) The number of applications for financial foreign collaboration pending as on 21.6.'92 was 83. These proposals envisage foreign direct investment of Rs. 1059 crores.

(d) and (e) Industries listed in Annexure III of the Statement of Industrial Policy laid on the Table of the House on 24th July, 1991 are eli gible for automatic approval by the Beserve Bank of India for direct foreign investment upto 51 per cent provided the foreign equity covers foreign exchange requirement for imported capital goods.

Other proposals for foreign invest ment outside the parameters for automatic clearance including propo sals envisaging foreign investment more than 51 per cent are also consi dered and cleared on merits by the Government taking into account fac tors like export potential, employ ment potential and other benefits likely to accrue to the Indian Economy. The facility of foreign equity, investment upto 100 per cent in fully (100 per cent) export oriented units is available. Further, NRIs and Overseas corporate bodies predominently owned by them are also permitted to invest upto 100 per cent foreign equity in high priority Annexure III industries. The facility of foreign investment uplo 100 per cent is also available in power section.

Short fall in output in cement industry

803. SHRIMATI MIRA DAS:
SHRI CHIMANBHAI MEHTA:
SHRI SARADA MOHANTY:

Will the PRIME MINISTER: be-pleased to state.

(a) whether it is a fact that the cement industry has reported a shortfall in output during the quarter, April-June this year-

(b) if so, whether the industry would be able to achieve the annual production target for 1992-93;

(c) whether according to industries sources the shortfall is due to the in-adequate coal supply to industry, fre-quent power cuts in Madhya Pradesh, Karnataka and Andhra Pradesh where a large number of cement plants have been located, if so, the details there-Of;

(d) whether Planning Commission has indicated any target of cement production by the terminal year of the Eighth Five Year Plan;

(e) whether there is any adverse effect on export, if so, what are the figures of last year export; and

(f) whether steps are being taken to resolve the issue, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SMT. KRISHNA SAHI): (a) to (c) The actual pro duction during the quarter April-June 1992 was slightly below the target for the per. iod. However, by providing adequate infrastructural support including coal linkage and wagon supply, the cement industry can achieve the production target for the year 1992-93. Industry has referred to inadequate infrast ructural support as one of the causes for shortfall in produc tion, Government has been cons tantly reviewing and taking mea sures to ensure infrastructural support for the cement industry.

(d) The target set by the Planning Commission for the terminal year of the Eighth Five Year Plan is 76 million tonnes.

(e) and (f) Cement export during 1990-91 was of the order of 2.66 lakh

tonnes and was 2.23 lakh tonnes in 1991-92 (April to December). No problem is envisaged in ensuring for requisite level *of* export.

Commissioning of New All India Radio Stations in A.P.

804. DR. NARREDDY THULASI REDDY -Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to commission new All India Radio Stations in Andhra Pradesh during 1992-93;

(b) if so, the details thereof; and

(c) if not,, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c) A local Radio Station with 2x3 KW FM Transmitter and Multi-purpcse Studios at Mercapuram is envisaged to be technically ready by September, 19192. The Station will be commissioned once the minimum essential staff required for its operation and maintenace is in position.

Impact of MTV on Doordarshan

805. CHOWDHRY HARI SINGH: Will Ihe Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that MTV is all set to rock Doordarshan; and

(b) if so, the reaction of Government thereto and whether any study has been made out by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRI-JA VYAS): (a) and (b) No. Sir. There is no discernible evidence to this effect. A survey conducted by Doordarshan indicated that the viewing of MTV is limited to a small section of urban youth.

Negotiations for Asiasat Transponder

806. SHRI MENTAY PADMANABHAM: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) whether it fe a fact that Government are negotiatng for a transponder on the Star TV satellite (Asiasat);

(b) if so, whether the Department of Space has given its concurrence to this proposals; and

(c) of so, the details of the proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS). (a) to (c) While there is a proposal for a visit by a delegation from the Ministry of Information & Broadcasting to discuss with M/s. Asia Satellite Telecommunications Co. Ltd. the possibility of hiring of a transponder on Asiasat, no formal negotiations are being carried on at present.

Telecast of News in Urdu, Sanskrit and Regional Languages

807. SHRI KRISHAN LAL SHARMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have decided to telecast news in Urdu on Doordarshan;

(b) whether Government have evolved a national policy on the telecast of news in regional languages on Doordarshan;

(c) if so, the details thereof;

(d) whether it is also a fact that Government have decided to telecast news in Sanskrit on Doordarshan, if so, by when the telecast is scheduled to be started; and

(e) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) A five minute Urdu news bulletin has been started recently from Doordarshan Kendras Delhi ' (metro channel), Lucknow, Patna and Hyderabad,

(b) and (c) Doordarshan Kendras with programme production facilities are already telecasting news bulletin in the respective regional languages.

(d) and (e) There is no proposal, at present, to introduce Sanskrit news bulletin on Doordarshan on account of paucity of transmission time and resources.

भारत में स्टार टी० वी० कार्यक्रमों के लिए शर्तें

808. **श्री शंकर दयाल सिंह** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) वे कौन-कौन सी शर्तें हैं जिनके अंतर्गत भारत में स्टार टी वी कार्यक्रमों के प्रसारण की अनुमति दी गई है ;

(ख) इस प्रसारण से होने वाले लाभ और हानि का ब्यौरा क्या है ; और

(ग) यह अनुमति कितनी अवधि के लिए प्रदान की गई है ?

सूचना और प्रसारण मंत्रालय में उप मंत्री (कुमारी गिरिजा व्यास) : (क) सरकार ने इस तरह की कोई भी अनुमति नहीं दी है ।

(ख) और (ग) ये सवाल पैदा ही नहीं होते ।

Pries of items advertised on Doordarshan

809. DR. BAPU KALDATE Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are contemplating to make it mandatory to show the prices of the items for which advertisements are telecast on Doordarshan;

(b) if so. what are the details thereof; and

(c) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) No. Sir.

(b) Does not arise,

(c) It has not been found practicable to indicate the prices of the product alongwith the advertisements due to fluctuation in the prices from time to time, variation in prices from State to State due to Sales Tax and local taxes and variation in the price depending on size, shape and quality of the product.

ऐतिहासिक महापुरुषों और पूजनीय देवताओं के नामों का अशुद्ध उच्चारण

810. **चौधरी हरि सिंह** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि आकाशवाणी और दूरदर्शन के विभिन्न कार्यक्रमों में हमारे देवताओं और महान ऐतिहासिक महापुरुषों के नामों को जैसे कि "राम" को "रामा", "कृष्ण", को "कृष्णा", "अर्जुन" को "अर्जुना" "चाणक्य" को "चाणाक्या" और सम्राट "अशोक" को "अशोका" के रूप में उच्चारित किया जाता है ; क्या यह उच्चारण व्याकरण और शास्त्र सम्मत है ; और

(ख) यदि हां, तो उसके क्या कारण हैं, यदि नहीं तो किन कारणों से इस प्रथा को अब तक नहीं रोका गया है ?

सूचना और प्रसारण मंत्रालय में उपमंत्री कुमारी गिरिजा व्यास) : (क) और (ख) आकाशवाणी/दूरदर्शन के कार्यक्रमों में व्यक्तिवाचक संज्ञाओं का उच्चारण देश के भिन्न-भिन्न भागों के क्षेत्रीय रुझानों के अनुरूप किया जाता है, जो हमेशा पूर्णतः व्याकरण एवं शास्त्र सम्मत नहीं होता ऐसा क्षेत्रीय प्रयोग के अनुरूप किया जा रहा है और यह किसी तरह ऐतिहासिक महापुरुषों तथा देवताओं की अवमानना नहीं है ।

Advertisements to Jammu and Kashmir weekly by DAVP

811. SHRI SHABBIR AHMED SALARIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Weeklies of Jammu and Kashmir on

the approved list of DAVP are given three advertisements annually one on Independence Day, one on Gandhi Jayanti and one on Republic Day;

(b) if BO, the particulars of Advertisements given by DAVP to various approved Keeklies of Jammu and Kashmir during 1988-89, 1990-91 and 1991-92 and the amount received by each individual Weekly; and

(e) whether Government propose to release more advertisements to the approved Weeklies of Jammu and Kashmir?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) No, Sir. Since release of advertisements to weeklies of Jammu and Kashmir has shown a varying trend, no fixed pattern can be ascribed as far as number of advertisements is concerned.

(b) Does not arise.

(c) Advertisements to approved Weeklies from Jammu and Kashmir Will continue to be released as per publicity requirement and availability of funds.

Air/D.D. Officials killed by Militant!

812. SHRIMATI KAMLA SINHA: SHRI MOHAMMED AFZAL alias MEEM AFZAL.

Will the Minister of INFORMA, TION AND BROADCASTING be pleased to state:.

(a) what is the number of AIR/ D.D. officials killed by the militants so far, during the last three years;

(b) what is the nature and quantum of compensation given by Government to the families of the victims and

(c) what precise security arrangements have been made by Government to protect the lives of AIR/D.D. officials following the recent killing o: Sh. M. L. Manchanda?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AN! BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) Details are gi ven in the statement attached. (Set below)

(c) Steps taken include tightenmj of security of installations, and oi personnel, deployment of CRPF/BSI in AIR/Doordarshan centres, deployment of mobile armed guards for such staff covering outside events etc

Statement

Details of AIR) Doordarsh an Officials killed by the milints during the last three years and compensation given to the families of the vie) ns.

S. No.	Name of the officials killed	Date of killing	Compensation paid
1	2	3	4
1	S/Shri Lam Kaul, Director, Doordarshan Kendra Srinagar	13-2-1990	(i) Prime Minister's Relief Fund— Rs. 1.23 lakh (ii) Family pension equal to the last pay drawn by Shri Kaul

1	2	3	4
			(iii) Compassionate appointment of nig daughter as Transmission Executive in All India Radio.
			(iv) Out-of-turn allotment of a DDA flat on paymcat basis.
			(v) All other retirement benefits were released to the family.
	S/Shri		(vi) The Governor, Jammu and Kashmir also paid an amount of Rs. 1-25 lakh as ex-gratia.
2	*U.K.* Talib, Station Director, CBS AH India Radio, i ,iandigarh.	6-12-1990 1-25 lakh.	(i) Prime Minister's Relief Fund— Rs.
			(ii) Family pension equal to the last pay drawn by Shri Talib.
			(iii) Compassionate appointment to his son as Transmission Excutivc in All India Radio.
			(iv) All other retirement benefits were released to the family.
3	Govind Prasad Mallah, Motor Driver, DG: Doordarshan, New Delhi.	13-6-1991	(i) Ex-gratia payment—Rs. 100 lakh. (ii) Family pension equal to the last pay drawn by Shri Govind Prasad.
			(iii) Compassionate appointment of his wife as Lower Division Clerk in DG: Doordarshan.
			(Iv) All other retirement benefits were released to the family.
4	MX. Manchanda, Station Engineer,AIR, Patiala.	27-5-1992 2- 00 lakh.	(i) Prime Minister's Relief Fund— Rs.
			(ii) Ministry of Information and Broad-casting—Rs. 2-00 lakh.
			(iii) Family pension equal to the last pay drawn by Shri Manchanda.
			(iv) All other retirement benefits wart released to the family.
			(v) The State Governments of Punjab and Haryana also paid an amount of Rs. 2. 00 lakh each to the family of late Shri Manchanda.

Upgrading TV Stations

813. SHRI H. HANUMANTHAPPA-. Will the Minister of INFORMATION & BROADCASTING be pleased to itate:

(a)whether Government are aware that many TV transmissions are poor and some of these stations require Upgrading;

(b) whether Government have assured to upgrade certain TV stations; and

(c) if so, what is the progress in this regard?

THE DEPUTY MINISTER IN THE; MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRI-JA VYAS)- (a) to (c) All the 531 TV transmitting centres of varying radiating powers in the country are reported to be functioning satisfactorily and are providing TV service within their respective coverage areas subject to local terrain conditions. Out of these transmitting Centres, the radiating power of 16 transmitters is being augmented at present for the purpose of extension of TV service. Major equipment for 13 such stations have been procured. As per present indications, 8 nos. of such transmitters are expected to be upgraded by March, 1993. Upgradation of the remaining 8 stations depends on completion of construction of buildings/ . towers and supply of equipment, it is also envisaged to augment the existing radiating powers of 33 transmitters in a phased manner depending upon the availability of adequate resources for the" purpose and inter-se priorities.

T.V. Station at. Vijayawada

814. DR. YELAMANCHILI SIVAJT: Will the Minister of INFORMAources for the. purpose and *inter-se* pleased to state:

(a) Whether is "a fact that foundation stone was laid for construction of T. V. studio at Vijayawada more than two years back;

(b) if so, the reasons for not starting construction work as yet; and

(c) what steps have been taken to take up the same and to complete it?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) Yes, Sir.

(b) Action was held up pending completion of a review of the schemes for expansion of TV studio facilities in the country.

(c) Land has already been acquired at Vijayawada and orders for the supply of equipment involving long delivery schedules placed on the manufacturers.

Privatisation of the Metro Channel on Doordarshan

815. SHRMATI VEENA VERMA; SHRI MURLIDHAR CHAND RAKANT BHANDARE-

Will the Minister of jINFORMATION AND BROADCASTING be pleased to state what decision has been taken by Government about the proposal for privatisation of the metro channel on Doordarshan to encourage private entrepreneurs in to introduce healthy competition in the area of electronic media?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATIO
N
AND BROADCASTING (KUMARI GIRIJA VYAS): The Government has decided to offer time slots to private-producers on the four metro channels of Doordarshan.

Demand for total decontrol of Newsprint

816. SHRIMATI VEENA VERMA: SHRI MURLIDHAR CHAND RAKANT BHANDARE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the

Indian Newspapers Society has reiterated its demand for total decontrol of newsprint;

(b) if so, on what grounds; and

(c) what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) Yes, Sir. The Indian Newspaper Society has demanded total decontrol of newsprint as a part of Government's move to liberalise the economy.

(c) The Government's reaction to such issues is consistent with its policy of safeguarding the interest of the indigenous newsprint manufacturers and also the healthy growth of the Press particularly small and medium newspapers.

New Satellite TV Channel

817. SHRIMATI VEENA VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a new satellite TV channel is proposed to be started with, the help of Asian Television Network;

(b) if so, what are the details of the proposed Satellite TV channel; and

(c) by when it is likely to be started?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) No, Sir.

(b) and (c) Do not arise.

818. श्री मोहम्मद अफजल उर्फ भीम अफजल : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार द्वारा 1989–90, 1990–91 और 1991–92 के दौरान विज्ञापन और दृश्य प्रचार निदेशालय की विज्ञापनों के लिए कितनी धनराशि प्रदान की गई ;

(ख) इन वर्षों के दौरान जारी किए गए विज्ञापनों का मूल्य कितना था और उपर्युक्त वर्षों के प्रत्येक वर्ष के अंत में सरकार को कितनी धनराशि वापस की गई ; और

(ग) धनराशि सरकार को वापस किए जाने और उसे विज्ञापनों पर खर्च न किए जाने के क्या कारण हैं ?

सूचना और प्रसारण मंत्रालय में उप मंत्री (कुमारी गिरिजा व्यास) : (क) से (ग) इन तीन वर्षों के दौरान विज्ञापनों के बजट प्रावधान इन पर किया गया वास्तविक खर्च और विज्ञापन और दृश्य प्रचार निदेशालय द्वारा अभ्यर्पित राशि का ब्यौरा इस प्रकार है :–

वर्ष	सरकार द्वारा प्रदान की गई राशि	वास्तविक व्यय	अभ्यर्पित राशि
1989–90	1064.50 लाख रु०	1064.50 लाख रु०	शून्य
1990–91	2085.22 लाख रु०	2085.22 लाख रु०	शून्य
1991–92	1998.00 लाख रु०	1422.56 लाख रु०	575.40 लाख रु०

राशि का अभ्यर्पण मुख्यत: कम्प्यूटर प्रणाली में व्यवधान की वजह से बिलों पर कार्रवाई करने में विलंब के कारण किया गया है ।

Telecast of Punjabi News from Jalandhar Doordarshan

819. SHRI IQBAL SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to State:

(a) whether it is a fact that Punjab Government have recently urged the Central Government to increase toe duration of time of telecast of Punjabi News from Jalandhar Door-darahan;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY ' OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) Yes, Sir. A request has been received from the Punjab Government for increase in the duration of the Punjabi News bulletin telecast from Jalandhar Kendra.

(c) Doordarshan Kendra, Jalandhar is already telecasting two news bulletins in Punjabi daily. The present duration of these bulletins is considered adequate.

Proposals for improvise programmes on Welfare Schemes

820. SHRI S. K. T. RAMACHANDRAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the eelluloid media is an effective one, if so, what steps are being taken by Government to utilise the wide network of Telecast media for propagating the welfare schemes of Government to the masses; and

(b) what proposals Government have to improve Governmental or official programmes to make it more attractive and impressive?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) Doordarshan has been telecasting program. mes, in different Indian languages, from various Kendras on the Welfare schemes of the Government in an attractive and effective manner regularly and would continue to do so in the future also.

821. *(Transferred to the 21st July,* 1992).

High Power Committee on the Prasar Bharati Act

822. SHRI N. E. BALARAM;
SHRI GURUDAS DAS GUPTA:

Will the Minister of INFORMATION . AND BROADCASTING be pleased to state:

(a) whether it is a fact that a high power committee headed by Additio nal Secretary has been studying the Prasar Bharati Act in order to make it foolproof;

'(b) if so, whether the Committee has completed its study; and

(c) if so, the recommendations made and Government's decision thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS); (a) No Committee is at present engaged on this specific subject.

(b) and (c) Do not arise.

Handing over Second National Network Channel to Multinational Firms etc.

823. SHRI KRISHNA KUMAR BIRLA: Will the Minister of INFOR MATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that several leading multinational Arms, NRIs and a host of established Indian private sector firms are vying for the proposed Rs. 3D00 crore second national network channel of Doordarshan;

(b) if so, the details in this regard;

(c) whether Government have since decided to handover the second channel of Doordarshan in the private hands; and

(d) if so, by when it is to be im. plemente'd and what would be the check of the Government thereafter?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) While Government have not invited any proposal in this regard a number of parties have evinced interest in the matter.

(c) and (d) The Government have decided to allot time slots to private producers on the four metro channels of Doordarshan. The quality of the programmes and adherance to the conditions of the licence etc. would be monitored by the Broadcasting Council envisaged in the said scheme.

Changes in the Industrial Dispute, Act and Trade Union Act

824. SHRI P. UPENDRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to make changes in the Industrial Dispute Act and Ihe Trade Union Act;

(b) if so, the salient feature* of the changes; and

(c) whether the discussions have been held with the representatives of the Trade Unions regarding the proposed changes?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR); (a) to (c) In pursuance of the recommendation of the Indian Labour Conference held in April 1990, a bipartite committee comprising representatives of Central Trade Union Organisations and Employees Organisations was constituted under the chairmanship of Shri G. Ramanujam in May 1990. The terms of reference of the Committee were "to formulate specific proposals" for the New Industrial Relations Bill. The Committee submitted its report in October 1990. The Report of the Committee is not entirely unanimous. It was considered in the 40th Labour Ministers Conference held in February, 1992. There was a consensus in the conference that the recommendations of the Committee which were unanimous may be accepted and a Committee of five State Labour Ministers may be constituted to examine the areas of disagreement with a view to arriving at a consensus. Consequently, a Committee consisting of the Labour Ministers of U.P., West Bengal, Maharashtra, Andhra Pradesh and Tamil Nadu under the chairmanship of the Minister of State for Coal and Labour has been constituted. The Committee met on 25th April and 1st June 1992 and again likely to meet shortly to finalise its recommendations.

Loss due to Industrial Strtke

825. SHRI SUBRAMANIAN SWAMY: Will the PRIME MINISTER be pleased to state:

(a) what was the loss in terms of Man-hours, due to the industrial strike on 16th June, 1992;

(b) what has been the lose, in terms of Man-hours, due to strikes in the years 1991 92, 1990-91 and 1989-90;

(c) in which State the Man-hours lost due to strikes are the highest; and

(d) in what manner Government propose to adjust this loss?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR); (a) to (d) Data on loss due to strike is compiled calender year-wise in tenrts of man-days and not man-hours. Information on man-days lost due to strikes during 1998—92 and its Statewise break-up is given in the Statement (See below).

Information on man-days lost due to the industrial strike on 16-6-1992 is being collected. The Government have been maintaining a close and continuous watch on the industrial relations situation in the country.

The Industrial Relations Machinery both at the Centre and in the States are taking steps to resolve disputes and reduce work stoppages through preventive mediation, conciliation and arbitration.

Statement

Loss of Mondays (in Thousands) due to Strikes during 1988- 92 *by selected States*

	1988	1989	1990 (P)	1991 (P)	1992(P) (Jan-April)
Andhra Pradesh	1219	2959	3123	1043	72
Bihar . .	403	189	201	249	24
Delhi . .		50	226	80	
Gaa, Daman & Diu	15	113	10	24	16
Gujarat	193	412	441	355	53
Haryana	122	201	691	380	28
Karnataka	456	289	205	433	0
Kerala .	1331	1051	194	390	17
Madhya Pradesh	404	339	207	17	1
Maharashtra	1347	1262	572	497	88
Orissa	190	121	66	75	0
Pondicherry	33	5	16	1	0
Punjab	227	574	260	170	
Rajasthan	388	565	1254	517	175
Tamil Nadu . .	1569	1559	1955	5959	635
Uttar Pradesh .	803	533	742	335	52
West Bengal	3751	413	401	55	4
Others .	79	63	76	1175	1
TOTAL .	12530	10695	10640	11754;	116

Source: Labour Bureau , Shimla

..—Not available O—Nil or Jess than 500.

Bonded Labour in Madhya Pradesh

826. SHRI SURESH PACHOURI: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that the system of bonded labour is still prevalent in the State of Madhya Pradesh and thousands of bonded labourers are working in the Stone Mines of Raisen, Vidisha, Bhopal and other places and in similar other industries in the State;

(b) if BO, whether Government propose to conduct a survey in the State to find out the bonded labourers in the State particularly in Stone Mines and Beedi industry;

(c) Whether Government are also aware that the bonded labourers who are freed from the clutches of bon dage are forced to become bonded again;

(d) if so, what remedial action Government propose to take to actu ally rehabilitate the freed bonded la bourers of Madhya Pradesh;

(e) whether Government are aware that some children of bonded labours died in Tehsil Goharganj in M.P. and number of bonded labourers had to rush for their lives under threat of inhuman conditions;

(f) if so, whether Government have asked for any report from M.P. Government; and

(g) what are the details of such a report?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (g) Information has been called for from the State Government of Madhya Pradesh and will be laid on the Table of the House when received.

Progress in Solar Technology by Israel

827. SHRI S. MADHAVAN: Will the PRIME MINISTER be pleased to state;

(a) whether any steps has been taken to find out the progress made in Israel in solar technology - water management and semi-arid horticulture and if so, what are the details thereof; and

(b) whether Government have asked the scientist Dr. M. S. Swaminathan to make a study on the achievement of Israel in these three areas, and if so, what is the outcome of such a study?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) Yes, Sir. The Government has presently identified Agriculture, Science & Technology, Culture, Civil Aviation, Tourism^ Trade and Industry and Defence as areas of co-operation with Israel. Delegations have already been exchanged in the field of civil aviation, tourism and agriculture. An Indian delegation has visited Israel from 6th to 12th July, 1992 and held discussions in the areas of Horticulture, Water Resources, Animal Husbandry, Arid Zone Forming for bilateral co-operation. Steps for co-operation in the area of Solar Technology are being initiated.

(b) No; Sir.

Re-appointment of Retired Officials

828. SHRI VIREN J. SHAH: Will the PRIME MINISTER be pleased to state:

(a) whether Government have recently issued any instructions to the Ministries/Departmente, etc. of the

Government of India that the retired officials and bureaucrats after superannuation, should not be reappointed in Government services;

(b) if so, what are the details of the instructions issued by Government in this regard and when these were issued;

(c) whether it is a fact that after the issue of instructions, Government have reppointed certain top level retired officials

(d) if so, what are the names of such persons and posts and the reasons for their reappointment; and

(e) whether Government have issued any instructions about grant of extension of service to the senior Government officials if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (b) Yes Sir A copy of the instruction as contained in the Department of Personnel and Training's O.M. No. 18(4)-EO/92(SM) dated the 8th May, 1992 is annexed as a Statement (See below).

(c) and (d) After issue of the above instructions, the Government have re-appointed Shri Mahfooz Ahmed, Member Bureau of Industrial Financial Reconstruction (BIFR), till he attains the age of 60 years.

(e) Extension in service is normally not granted except in rare and exceptional circumstances purely in public interest.

Statement

No. 18(4) EO/92(SM)

GOVERNMENT OF INDIA

DEPARTMENT OF PERSONNEL AND TRAINING (OFFICE OF THE ESTABLISHMENT OFFICER)

New Delhi, the 8 May, 1992.

OFFICE MEMORANDUM

Subject: Appointments of officers to various statutory Commissions, Tribunals, quasi-judicial bodies etc. under the Central Government.

The undersigned is directed to refer to the subject mentioned above and to say that the Prime Minister while considering a proposal in the Appointments Committee of the Cabinet has directed that the following principles should be observed while making appointments to various statutory commissions, tribunals, quasi-judicial bodies and other similar organisations under the Central Government.

(i) No retired Government official should be appointed.

(ii) A person to be appointed to any post in these bodies should have a maximum tenure of 5 years in all the posts to be held in a particular organisation, or the person attaining the age of 60 years, which ever is earlier.

2. The Prime Minister has also ordered that the appointments to be made to these bodies should be on the basis of the criteria as indicted above and all the existing statutes and rules should be amended to confirm to these principles.

3. All Ministries/Departments are requested to take note of the above directives of the Prime Minister while sending proposals for the approval of the A.C.C. Receipt of this communication may please be acknowledged.

Sd/-(N. MOHANTY)
ESTABLISHMENT OFFICER &
ADDITIONAL SECRETARY TO
THE GOVERNMENT OF INDIA,

To

All the Ministries/Departments of the Government of India (All Secretaries by name)

Recognition of Service Associations

829. SHRI ANAND PRAKASH GAUTAM; Will the PRIME MINISTER be pleased to refer to the answer to UnStarred Question 2212 given in the Rajya Sabha on the 12 th December, 1991 and state:

(a) what is the number and date of Supreme Court Judgement after which rules for recognition of service Associations of Central Government employees have been treated as inoperative;

(b) the period likely to be taken by Government to finalise the new rules of recognition;

(c) the rules under which more than one Union (Federation in one Industry|Department have been recognised with all faculties; and

(d) what is the name of particular caste, tribe or religious denomination on which basis schedule of SC|ST has been recognised in the Constitution of India?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Supreme Court Judgement dated 30th October, 1962 (A. I. R. 1963 Supreme Court, 812, V. 50, C 123) (Civil applications number 387 and 389 of 1962).

(b) Efforts are being made for early finalization of Recognition Rules.

(c) Under the old Rules more than one Service Association of Central Government employees could be recognized.

(d) Scheduled Castes Scheduled Tribes are recognised by the Presidential Orders issued in exercise of the power conferred by Article 841 and 342 of the Constitution.

Extension to retired officials

830. DR. YELAMANCHILI SIVA-JI: Will the PRIME MINISTER be pleased to state the number of officials of the Central Government Who are on extension or re-employed after superannuation, indicating the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): The information is not centrally available.

मुख्य कार्यकारी अधिकारी के बिना सरकारी उपक्रम

831. श्री अजीत जोगी : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) केंद्रीय सरकार के ऐसे उपक्रमों के नाम क्या-क्या हैं जिनमें इस समय अध्यक्ष/अध्यक्ष-सह प्रबंध निदेशक नहीं हैं ;

(ख) ये उपक्रम कब से मुख्य कार्यकारी अधिकारी के बिना कार्य कर रहे हैं ;

(ग) इनकी नियुक्ति में विलम्ब के क्या कारण हैं ; और

(घ) इन पदों के कब तक भरे जाने की संभावना है ?

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री (श्रीमती मार्गेट आल्वा) : (क) और (ख) उपलब्ध सूचना के अनुसार केंद्रीय सार्वजनिक क्षेत्र के ऐसे 28 उपक्रम हैं जहां 30-6-92 की स्थिति के अनुसार मुख्य कार्यकारी अधिकारियों (अध्यक्ष एवं प्रबंध निदेशक/प्रबंध निदेशक) के पद रिक्त हैं । इन पदों के ब्यौरे विवरण में दिए गए हैं (नीचे देखिए)

(ग) और (घ) इस संबंध में प्रक्रिया यह है कि लोक उद्यम चयन बोर्ड बोर्ड-स्तर के पदों के चयन पर विचार करता है तथा अपनी ओर से सिफारिशें करता है । तत्पश्चात सरकार इन पर कार्रवाई करती है तथा अंतिम नियुक्तियां

केवल तभी की जाती है जब नियुक्त किए जाने वाले अधिकारियों के चरित्र एवं पूर्व-वृत्त का सत्यापन, पूर्व कार्य निष्पादन तथा सतकर्ता विषयक अनापत्ति जैसी औपचारिकताएँ पूरी कर ली जाती हैं । इस कार्य में विलम्ब तब भी हो जाता है जबकि नियुक्त होने वाले अधिकारी कार्यभार ग्रहण करने में समय लेते हैं अथवा अन्ततः कार्यभार ग्रहण नहीं करते। कुछ मामलों में विशिष्ट योग्यता वाले अधिकारियों का पता लगाया जाना होता है, तो भी इस प्रकार के रिक्त पदों को भरने में समय लग जाता है । बोड-स्तर के पदों के लिए रिक्तियों को शीघ्रातिशीघ्र भरने के लिए हर संभव प्रयास किए जाते हैं।

विवरण

30-6-1992 की स्थिति के अनुसार केन्द्रीय सरकार ऐसे से उक्रमों की सूची जहां मुख्य कार्यकारी अधिकारियों के पद रिक्त पड़े हुए हैं।

क्रम सं०	पद/सार्वजनिक क्षेत्र के उपक्रम का नाम	रिक्ति की तारीख
1	अध्यक्ष एवं प्रबन्ध निदेशक फर्टीलाइजर्स एण्ड कैमिकल्स ट्रावनकौर लिमिटेड (ए०)	22-3-1990
2	अध्यक्ष एवं निदेशक, हैवी इंजीनियरिंग कारपोरेशन लि० (ए)	15-2-1992
3	अध्यक्ष एवं प्रबन्ध निदेशक, भारत यंत्र निगम लि० (ए)	3-2-1992
4	अध्यक्ष एवं प्रबंध निदेशक, गैस अथोरिटी आफ इण्डिया लि० (ए)	2-11-1991
5	अध्यक्ष एवं प्रबन्ध निदेशक, एन०टी०सी० (ए०पी०के०के० एण्ड एम०) लि० (बी)	9-9-1990
6	अध्यक्ष एवं प्रबंध निदेशक, इंन्सट्रूमेंन्टेशन लि० (बी)	16-3-1992
7	अध्यक्ष एवं प्रबंध निदेशक, नेपथा, झाकरी पावर निगम लि० (बी)	1-12-1991
8	अध्यक्ष एव प्रबंध निदेशक, महानदी कोल फील्ड लि० (बी)	नया पद
9	अध्यक्ष एवं प्रबंध निदेशक, परियोजना तथा उपस्कर (1) लि० (बी)	13-5-1992
10	अध्यक्ष एवं प्रबंध निदेशक, भारतीय फर्टीलाजर्स निगम (बी)	18-9-1991
11	अध्यक्ष एवं प्रबन्ध निदेशक, हिन्दुस्थान वनस्पति तेल निगम लि०	12-7-1990
12	अध्यक्ष एवं प्रबंध निदेशक, मिनरल एक्सप्लोरेशन कार्पोरेशन	30-11-1991
13	अध्यक्ष एवं प्रबंध निदेशक, भारतीय पर्यटन विकास निगम लि० लि० (बी)	15-9-1990
14	प्रबंध निदेशक इण्डियन रेलवे फाइनेंस निगम लि० (बी)	1-1-1992
15	अध्यक्ष एवं प्रबंध निदेशक, लुब्रीजोल, इंडिया, लि०	15-11-1991
16	अध्यक्ष एवं प्रबंध निदेशक, पेट्रोफाइलस सहकारी लि० (बी)	1-5-1992
17	अध्यक्ष एवं प्रबंध निदेशक, आयल इंडिया लि० (बी)	22-4-1990
18	अध्यक्ष एवं प्रबंध निदेशक, नेशनल जूट उत्पादक निगम लि० (बी)	1-5-1992
19	अध्यक्ष एवं प्रबन्ध निदेशक, एन० टी० सी० (यू० पी०) लि० (सी)	28-11-1985
20	प्रबन्ध निदेशक, उत्तर प्रदेश ड्रग्स एंड फार्मेसियूटीकल्स लि०	7-4-1988

क्रम/सं०	पद।/सार्वजनिक क्षेत्र के उपक्रम का नाम	रिक्ति की तारीख
21	अध्यक्ष एवं प्रबंध निदेशक, भारत रिफ्रेक्ट्रीज लि० (सी)	1-1-1992
22	प्रबंध निदेशक, राजस्थान ड्रग्स तथा फार्मेसियूटीकल्स लि० (डी)	25-4-1991
23	प्रबंध निदेशक, हिंदुस्तान, न्यूजप्रिन्ट कंपनी लि० (सी)	19-4-1991
24	अध्यक्ष एवं प्रबंध निदेशक, मिक्का टेंडिंग निगम लि० (सी)	9-1-1992
25	अध्यक्ष एवं प्रबंध निदेशक, बंगाल, इम्यूनिटी कंपनी लि० (सी)	1-5-1992
26	अध्यक्ष एवं प्रबंध निदेशक, महानगर टेलीफोन निगम लि० (ए)	30-6-1992
27	अध्यक्ष एवं प्रबंध निदेशक, उत्तर पूर्वी क्षेत्रीय कृषि विपणन निगम लि०	1-1-1992
28	प्रबंध निदेशक, राष्ट्रीय पिछडा वर्ग वित्त तथा निकास निगम	नया पद

Modification of Rules of Pension Commutation

832. SHRIMATI MIRA DAS:
SHRI CHIMANBHAI MEHTA:
SHRI SARADA MOHANTY:

Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to modify the Rules of Pension Commutation;

(b) whether there has been any adverse effect on monthly pension due to commutation as per the rule; and

(c) if so, the details meieoir

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC . GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

Impact of various poverty alleviation programme

@833. SHRI KRISHAN LAL SHARMA: SHRI KAMAL MORARKA:

Will the PRIME MINISTER be pleased to state;

(a) what are the names of poverty alleviation schemes (programmes being implemented in the country at present;

(b) what have been the targets and achievements during the last two years;

(c) whether Government have assessed the impact of these schemes programmes in the removal of poverty in the country and if so, the details thereof;

(d) whether it is a fact that the benefit of these schemes have not reached the poorer section of the society; and

(e) if so, what steps Government propose to take in this matter?

THE MINISTER OF STATE TO THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) The major centrally sponsored poverty allevation schemes; programmes being implemented in the country at present are as follows:—

(1) Integrated Rural Develop ment Programme (IRDP).

(2) Jawahar Rojgar Yojana JRY

@Previously UnStarred Question 421, transferred from the 13th July, 1992.

(3) Training of Rural Youth for Self-Employment (TRYSEM).

(4) Development of Women and Children in Rural Areas (DWCRA).

(6) Land Reforms (LR): —

Centrally sponsored scheme of finaneial assistance to assignees of ceiling surplus land.

(b) The targets and achievements during the last two years in respect of the above poverty allevation programme is given below: —

Name of the Programme		Targets	Achievements
(i) 1BDP	1990-91	23- 7 lakh milies to be assisted	29.00 lakh families assisted.
	1991-92	22- 5 lakh families to be assisted	25. 2 lakh families assisted (Provisions)
(ii) JRY	1990-91	9291-04 lakh mandays	8745-59 lakh mandays
	1991-92	7345- 35 lakh mandays	8109-94 lakh mandays
(iii) TRYSEM	1990-91	4-25 lakh persons	2. 36 lakh persons
	1991-92	4. 25 lakh persons	3.05 lakh persons
(iv) DWCRA	1990-91	7,500 group of waraen	7,139 group of women
	1991-92	7,500 group of women	9,327 group of women
(v) *Land Reform* distribution of surplus Land '	1990-91	82,200 acres	89,878 acres
	1991-92	119,270 acres	1,43,554 acres

(c) To assess the impact of IRDP the last concurrent evaluation of IRDP was undertaken in January-December, 1989. The evaluation study revealed that in 28 per cent cages, at the national level, the IRD beneficiaries were able to cross the poverty line of Rs. 6,400. For correct identification of families which constitute the target group of poverty alleviation programme, fresh household survey of families in each village has been taken up by States/ UT as per instructions issued by this Ministry in November, 1991. With regard to JRY which aims at generating additional gainful employment for the unemployed and under-employed in Ihe rural areas, the Ministry of Rural Development has undertaken a concurrent evaluation of this programme to aseesfc its impact w.e.f. January, 1992. The evaluation study will be completed in December, 1992.

(d) No, Sir.

(e) Does not arise.

Accelerated Rural Water Supply Programmes in Andhra Pradsh

834. DR. NARREDDY THULASI REDDY: Will the PRIME MINISTER DP pleased to state:

(a) what was the physical target under Accelerated Rural Water Supply Programme and the achievement made thereunder in Andhra Pradesh during 1991-92; and

(b) what is the target for 1992-9S?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMRHAI H.

PATEL); (a) Against the target of coverage of 900 viliages with safe drinking water facilities under Accelerated Rural Water Supply Programme in 1991-92 in Andhra Pradesh, the actual coverage was 914.

(b) The target for 1992-93 is to cover 400 villages under ARWSP.

Allocation of amount for updating Land Records in Andhra Pradesh

835. DR. NARREDDY THULASI REDDY; Will the PRIME MINISTER be pleased to state:

(a) what was the amount allocated to the State of Andhra Pradesh under the centrally sponsored scheme for strengthening of revenue machinery and updating of land record; and

(b) what is the budget allocation for the same during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVE LOPMENT (DEPARTMENT O F RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) and (b) A Central assistance of Rs. 100.00 lakhs was released to the Govern ment of Andhra Pradesh in the year 1989-90 under the Centrally Sponsor ed Scheme of Strengthening of Reve nue Administration and Updating of Land Records. The allocation for this scheme in the current financial year is Rs. 19.99 crores for all States J Union Territories.

Pilot Projects in Andhra Pradesh

836. DR. NARREDDY THULASI REDDY: Will the PRIME MINISTER toe pleased to state;

(a) in which district of Andhra Pradesh pilot project has been taken up and how much amount has been released under the central scheme of computerisation of land records;

(b) what are the results thereof;

(c) whether there is any proposal tinder Government's consideration to extend this project to the other districts of Andhra "Pradesh;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVE-LOPMENT (DEPARTMENT OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) and (b) A pilot project on computerisation of land records of Ranga Reddy district has been sanctioned by Government of India with a centralassist-ance of Rs. 25.00 lakhs. The work on this project is reported to be progressing satisfactorily.

(c) to (e) State Government has recently submitted a proposal to Government of India for undertaking computerisation of land record$_s$ in three more districts viz.; sKarimnagar, Cuddapah and Nellore.

Development of Rural Market in Aadhra Pradesh

837. DR. NARREDDY THULASI REDDY: Will the PRIME MINISTER be pleased to state:

(a) what is the number of rural markets in Andhra Pradesh develop ed under the scheme 'Development of Rural Markets" and what was the central assistance provided to Andhra Pradesh under this scheme;

(b) whether there is any proposal under Government's consideration to discontinue the scheme in the Eighth Plan; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF BUBAL DEVE-LOPMENT (SHRI UTTAMBHAI H. PATEL): (a) An amount of Rs. 354.22 lakhs of Central Assistance has been granted to the Government of Andhra Pradesh for development of 140 Markets, of which 105 are rural markets,

(b) and (c) The scheme stands transferred to State Sector w.e.f. 1-4-1992 alongwith a large number of other Schemes as part of the gene. ral policy decision of the Government.

Schemes for rulal development

838. SHRIMATI CHANDRIKA ABHINANDAN JAIN: Will the PRIME MINISTER be pleased to state:

(a) whether the outlay for Rural Development in the country has been revised substantially on the recommendations made by the NDC at its meeting held in May, 1992, if so, what are the final figures decided upon;

(b) what are the schemes which have been included in the basket of schemes for rural development;

(c) out of these which schemes are being taken up by States during the current financial year indicating the date of completion of each; and

(d) what is the time table for rest of the schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) As per the tentative allocation of funds made by Planning Commission, the outlay for rural development in the Eighth Plan has been fixed at Rs. 30,000/- crores as against Rs. 10,955.96 crores expenditure incurred on rural development programmes during the Seventh Plan. Thus, there is a substantial increase in the tentative outlay for Eighth Plan.

(b) No final decision has been taken about the basket of schemes proposed *to be* included as part of rural development programmes in the Eighth Plan and these are at formulation stage in consultation with State Gov. ernments.

(c) and (d) Do not arise.

Expanding employment generation programme

839. SHRI RAJNI RANJAN SAHU:

DR. ABRAR AHMED:

Will the PRIME MINISTER be pleased to state.

(a) whether the Department of Rural Development^ have formulated several new measures to substantially expand employment generation programme in view of the increased availability of funds for poverty alleviation in the Eighth Plan; and

(b) if so, what are the main scheme likely to be undertaken in various parts of the country and the number of persons likely to be benefited?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) It is a fact that a tentative allocation of Rs. 30,000 crores has been made by the Planning Commission for the Ministry of Rural Development for the Eighth Plan. New Schemes and new measures are under discussion and final decisions are yet to be taken in this regard.

(b) In view of what is stated in (a) above, it is too early to indicate the number of persons *likely* to be benefited in the new schemes/measures to expand employment generation programmes in the Eighth Plan. However, the major poverty alleviation programmes of Integrated Rural Development Programme and Jawahar Rozgar Yojana will continue to be implemented as Centrally sponsored schemes in the Eighth Plan.

Installation of Public Tube-wells in Maharashtra

840. SHRI VISHWASRAO RAMRAO PATIL-. Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to install public tube-wells in Maharash tra with World Bank assistance;

,

(b) if so. the details thereof;

(c) the number of tube-wells installed during the last three years, location-wise; and

(d) the number of tubewells likely to be installed during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVE LOPMENT (SHRI UTTAMBHAI H. PATEL): (a) An integrated water supply and environmental sanitation project is being implemented in Maharashtra since 1990-91 with World Bank Assistance.

(b) The works covered by the project are:

Item	Nos.
Borewell drilling	2006
Hydrofracturing of borewell- .	1006
Replacement of handpump by Tndia Mark-Ill hand pumps	1300
Source development	9
Upgradation of India Mark-II handpumps	1000

(c) The progress of works in the last two years was as follows :—

Item	1990-91	1991-92
Successful borewells	215 (in 42 villages and 146 wadis)	516 (98 villages/ 363 wadis)
Hydrofract-turing of borewells	146 (in 14 villages 32 wadis	121 (in 61 villages/59 wadis).

Location-wise information is not maintained at the level of the Central Government.

(d) The target for 1992-93 is given below :

Items	No.
Borewell drilling	610
Hydrofracturing	270
Replacement by India Mark-III handpumps	500
India Mark-II handpumps up-gradation	4000

Number of Problem Villages

841. SHRI KAMAL MORARKA: Will the PRIME MINISTER be pleased to state:

(a) the number of Problem Villa ges (State-wise) as on 1st April, 1990 i.e. villages without source of safe drinking water;

(b) what was the target fixed for providing drinking water during 1990. 91 and 1991-92;

(e) what was the achievement against these targets;

(d) the financial allocation made by Centre and State for this purpose; and

(e) The actual expenditure made by Centre and State in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVEL-OPMENT (SHRI UTTAMBHAI H. PATEL) : (a) There were 8365 'No So. urce' Problem villages as on 1-4-1990. The State-wise details are given in

the statement (See below).

(b) and (c) The targets fixed for providing safe drinking water in 'No Source' Problem Villages, during[1] 1990-91 and 1991-92 and the achievement against these targets were as follows:-

	Target	Achieve-ment
1990-91 . .	5165	3032
1991-92 . .	2482	2365

(d) and (e) The information regarding the financial allocation and the atcual expenditure under the State Sector Minimum Needs Programme (MNP) and Accelerated Rural Water Supply Programme (ARWSP) not only for the above 'No Source' Problem Village but also for full coverage of the partially covered villages was as follows:

(Rs. in cron's,

	Outlay		Expenditure	
	Centre (ARWSP)	States/ UTs (MNP)	Centre (ARWSP)	States/ UTs (MNP)
1990-91	356.39	646.33	323·00	572.28
1991-92	390.00	744.49	371.20	689.00

Statement

S.No.	State/UT	Number of no Source problem Villages as on 1·4·90
1	Andhra Pradesh . .	0
2	Arunachal Pradesh . .	0
3	Assam	444
4	Bihar	44
5	Goa	0
6	Gujarat	99
7	Haryana. . . .	171
8	Himachal Pradesh . .	1107
9	Jammu & Kashmir . .	905
10	Karnataka . . .	0
11	Kerala	1
12	Madhya Pradesh . . .	146
13	Maharashtra . . .	98
14	Manipur	0
15	Meghalaya . . .	1421
16	Mizoram . . .	68
17	Nagaland . . .	26
18	Orissa	1320
19	Punjab . . .	948
20	Rajasthan . . .	400
21	Sikkim . . .	7
22	Tamil Nadu . . .	18
23	Tripura	130
24	Uttar Pradesh . . .	1012
25	West Bengal . . .	0
26	A & N Islands. . .	0

27	Chandigarh	0
28	D&N Haveli .	0
29	Delhi	0
30	Lakshadweep .	0
31	Pondicherry	0
32	Daman & Diu	0

0 - In these " States/UTs, there are fully covered or partially covered villages.

J & K Land Reforms Act

842. SHRI SHABBIR AHMAD SALARIA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that under Section 3-A of the J & K Land Reforms Act occupancy rights on the lands of such land-owners as are vacuees have been conferred on the occupants;

(b) what is the total area of such land;

(c) whether occupants to whom occupancy rights have been given un der para (1) above can sell or mort. gage the lands; and

(d) whether any compensation has, been paid to the Custodian, Evacuee Property, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVE LOPMENT (DEPARTMENT OF RU RAL DEVELOPMENT) (SHRI G . VENKATSWAMY): (a) to (d) The information is being collected from the State Government and will be laid on the table of the House.

Shortage of Drinking: Water in backward districts of Madhya Pradesh

843. SHRI VIREN J SHAH; Will the PRlME MINISTER be pleased to state:

(a) whether Government's attention has been drawn te a report published in the Hindustan Times of the 17th June, 1992 to the effect that there is an acute shortage of drinking water in the backward districts of Morena, Bhind and Guna in Madhya Pradesh;

(b) whether a large number of persons died due to drinking of contaminated woter and hundreds of cattle died for want of drinking water; and

(c) if so, what steps Government have taken or propose to take to provide potable water in the area to save the lives of man and animals?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVEL OPMENT (SHRI UTTAMBHA! H. PATEL): (a) Due to shortage in rainfall, some villages in Guns district, which is one of the 28 districts affected by drought, are facing/likely to face drinking water shortage in the coming months.- Morena and Bhind districts are not affected by • drought.

(b) No, Sir.

(c) Does not arise.

Budget Allocation for Hand-Pumps in C.P.

844. SHRI ISH DUTT YADAV: Will-the PRIME MINISER b_e pleased to-state-,

(a).tht Budget allocation, made in. 1991-92 for installing hand-pumps in the rural areas of Uttar Pradesh;

(b) whether it is a feet that instra ctions were issued for the installation-of 200. hand-pumps in the State in the gastroentiritis prone areas; and

(c) if so, what are the district-wise' details of the handvpurrips installed ' upto the end of June, 1992?

THE MINISTER OF STATE IN\ THE MINISTRY OF RURAL DEVE-LOPMNT (SHRI UTTTAMBHAI S. PATEL): (a) 'The budget allouation

for 1991-92 under the Centrally Sponsored Accelerated Rural Water Supply Programme was Rs. 47.24 crores and under the State Sector Minimum Needs Programme Rs. 79.00 crores for Uttar Pradesh. This amount wag used for provision of drinking water through handpumps, tube-wells, gravity feed schemes in rural areas. No allocation is made separately for provision of handpumps alone.

(b) No, Sir.

(c) Does not arise.

उत्तर प्रदेश में राष्ट्रीय ग्रामीण रोजगार कार्यक्रम के लिए निर्धारित लक्ष्य

845. श्री ईश दत्त यादव : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) 1991-92 में उत्तर प्रदेश में राष्ट्रीय ग्रामीण रोजगार कार्यक्रम के लिए निर्धारित लक्ष्य क्या थे और अभी तक कितने लक्ष्य प्राप्त किए हैं ;

(ख) सरकार द्वारा इस संबंध में क्या-क्या उपचारात्मक कदम उठाए गए हैं ; और

(ग) राष्ट्रीय ग्रामीण रोजगार कार्यक्रम को ठीक प्रकार से कार्यान्वित न किए जाने के संबंध में अभी तक कितनी शिकायतें प्राप्त हुई हैं ; और उन पर सरकार द्वारा क्या कार्यवाही की गई है ?

ग्रामीण विकास मंत्रालय (ग्रामीण विकास विभाग) में राज्य मंत्री (श्री जी० वेंकटस्वामी) : (क) और (ख) राष्ट्रीय ग्रामीण रोजगार कार्यक्रम जिसे उत्तर प्रदेश सहित सभी राज्यों में कार्यान्वित किया जा रहा था, का 1989-90 से जवाहर रोजगार योजना नामक एक नए कार्यक्रम में विलय कर दिया गया है। योजना के अंतर्गत प्रगति की निगरानी श्रम दिनों में सृजित रोजगार के रूप में की जाती है । जवाहर रोजगार योजना के अंतर्गत वर्ष 1991-92 के लिए उत्तर प्रदेश हेतु निर्धारित 1472.69 लाख श्रमदिनों के रोजगार सृजन के लक्ष्य के मुकाबले 1592.14 लाख श्रमदिनों का रोजगार सृजित किया है । चूंकि निर्धारित लक्ष्य को प्राप्त कर लिया गया है , अतः उपचारात्मक कदम उठाने का प्रश्न नहीं उठता ।

(ग) वर्ष 1991-92 की अवधि के दौरान उत्तर प्रदेश के विभिन्न भागों में जवाहर रोजगार योजना की निधियों का दुरूपयोग करने और योजना को ठीक प्रकार से कार्यान्वित न किए जाने के संबंध में इस मंत्रालय में 12 शिकायतें प्राप्त हुई थीं । इन शिकायतों की जांच तथा उपयुक्त कार्रवाई करने हेतु राज्य सरकार को भेज दिया गया था ।

Special Investigations Divisions to Identify problem villages

846. DR. ABRAR AHMED: Will the PRIME MINISTER be pleased to state;

(a) whether Government of India provide Central assistance to the State to establish special investigation divisions to carry out identification of problem villages where there is no water source;

(b) the number of village identified so far in this regard; and

(c) the relief provided by Government in such villages so far?

THE MINISTER OP STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) Special Investigation Divisions were established in the Fourth Five Year Plan to carry out identification of problem villages. Central assistance is now given for monitoring and investigation units working in the Statee|Union Territories for monitoring of physical and financial progress of rural water supply and for survey and investigation carried out for schemes under ARWSP. The Central assistance is now limited to Rs. 10 lakh per annum for each State and Rs. 4 lakhs per annum for each Union Territory.

(b) and (c) In the 1980 survey, 2.31 lakh problem villages were

identified, out of which 1.92 lakh were provided safe drinking water during the Sixth Five Year Plan. The balance spilled over to the Seventh Five Year Plan. In the 1985 survey fresh problem villages were identified. As on 1-4-85, there were 1,61,722 identified problem villages including those which spilled over from Sixth Plan. Upto 31-5-1992, 1,58,862 problem Villages have been provided safe drinking water leaving 2860 to be covered by 31-3-93.

Construction of Wells unded Jawahar Rozgar Yojana

847. SHRI VISHWASRAO RAMRAO PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Maharashtra have requested the Central Government for construction of wells under the Jawahar Rozgar Yojana in such areas where there are vast area of agricultural land; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) Yes, Sir.

(b) Jawahar Rozgar Yojana (JRY) has a sub-scheme called Million Wells Scheme (MWS) which has the objective of providing open irrigation wells free of cost to poor, small and marginal farmers belonging to SCs|STs and freed bonded labourers. 20 per cent of the resources allocated for JRY are earmarked for MWS. The State Governments allocate MWS resources to the districts with reference to the area of unirrigated agricultural land with potential for well irrigation held by SCs|STs.

During the current financial year (1992-93), an amount of Rs. 3187.33 lakhs has already been released to the Government of Maharashtra on 1-4-1992 for Million Wells Scheme. The State Government has already allocated this amount, along with, its matching share of Rs. 796.83 lakhs, to tre needy districts.

Development of Permanent Means of Employment in Rajasthan

848. SHRI RAMDAS AGARWAL: Will the PRIME MINISTER be plea sed to state:

(a) whether a project at an estimated cost of Rs. 194.85 crores has been submitted to Central Government by Rajasthan Government for the development of permanent means of employment under non-farm sector of chronically drought affected districts of Rajasthan;

(b) whether the Chief Minister of Rajasthan vide his letter No. F. 8(l)/ Agri.-SS|Gr. 9|88 dated 20th January, 1992 requested the Prime Minister for an early clearance of the above mentioned Project; and

(c) if so, by when Government are likely to give clearance and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY); (a) to (c) Information is being collected and will be laid on the Table of the House.

Distribution of Land

849. DR. BAPU KALDATE: Will the PRIME MINISTER be pleased to state:

(a) what is the total land distributed as against the land acquired by the State 'Governments under various land reforms till the end of 1991 and from the beginning of 1992 till date;

(b) the State-wise percentage of the land distribution is actually in possession of the beneficiaries and what are the reasons for delay in handing over the possession of land to the remaining beneficiaries; and

(c) what steps have been taken by Government so far to expedite im-

plementation of land reforms in the country and what are the results achieved?

THE MINISTER OF STIATE IN THE MINISTRY OP RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) The ceiling surplus land, Government wasteland and Bhoodan land are distributed to the eligible rural poor under land reform programme. The details of distribution of such lands are given in the Statements I and II. (See below).

(b) The details of distributed land in actual possession of beneficiaries are not monitored by Central Gov ernment. However, findings of an empirical study conducted by Lai Bahadur Shastri, National Academy of Administration during 1988—91 are given in Statement-III. (See be low). The study revealed various reasons for delay in handing over of possession of such lands such as ad ministrative delay, litigation, out migration of allottees, unacceptability or land, resistance by the vested interests and original owners etc.

(c) Land being a State Subject, Central Government has only advisory and coordinative role. The States have been advised from time to time in various fora including Chief Ministers and Revenue Ministers Conferences to take appropriate legal as well as administrative measures to implement land reforms expeditiously-

As a result of effective implementation of various land reforms measures, 20 million cultivators were brought in direct contact with the State abolishing intermediary interests. 110.40 lakh cultivators were given secure tenancy rights over 247.06 lakh acres of land. 49.56 lakh acres of land has been distributed out of 72.62 lakh acres declared surplus, to 47.25 lakh beneficiaries. 1493.74 lakh acres of land were consolidated. The programme of computerisation of land records have been undertaken on the pilot basis in 21 districts. The programme is in progress.

Statement I

Total land acquired and distributed under Land Reforms

Under land ceiling programme (Area in lakh

Sl. No.	State/UT	Till December, 1991		From January, 1992 to March, 1992 (Commulative)	
		Area acquired	Area distributed	Area acquired	Area distributed
1	2	3	4	5	6
1.	Andhra Pradesh	5·48	4·63	5·48	5·04
2.	Assam	5·47	4·32	5·49	4·57
3.	Bihar	3·92	2·68	3·96	2·74
4.	Gujarat	1·55	1·27	1·55	1·33
5.	Haryana	1·13	1·13	1·16	1·13
6.	Himachal Pradesh	2·81	0·03	2·81	0·03
7.	Jammu & Kashmir	4·50	4·50	4·50	4·50
8.	Karnataka	1·56	1·14	1·56	1·15
9.	Kerala	0·93	0·63	0·93	0·63
10.	Madhya Pradesh	2·56	1·76	2·56	1·81
11.	Maharashtra	6·24	5·25	6·24	5·26
12.	Manipur	0·02	0·02	0·02	0·02
13.	Orissa	1·62	1·46	1·62	1·48

1	2	3	4	5	6
14.	Punjab	1·05	1·02	1·05	1·02
15.	Rajasthan	5·50	4·34	5·50	4·39
16	Tamil Nadu	1·71	1·44	1·71	1·46
17.	Tripura	0·02	0 01	0·02	0.01
18.	Uttar Pradesh	5·02	3·62	5·06	3.63
19.	West Bengal	11·43	9·13	12·01	9·25
20.	D&N Haveli	0·08	0·06	0·08	0·06
21.	Delhi	0·01	Neg.	Neg.	Neg.
22.	Pondicherry	0·01	0·01	0·01	0·01
	ALL INDIA	62·62	48·45	63·32	49·56

Statement II

*Distributh **n** of Government Waste Land and Bhoodan Land* As on December, 199 1

(Area in lakh Acres)

Sl. No.	States/UTs.	Govt. Waste Land	Bhoodan Land	
		Area distributed	Land donated	Area distributed
1.	Andhra Pradesh	30·40	1·96	1·00
2.	Assam	3·75	Neg.	Neg.
3.	Bihar	9·75	21·18	6·95
4.	Gujarat	13·73	0·34	0·27
5.	Haryana	0·03	0·02	0·02
6.	Himachal Pradesh	0·17	Neg.	Neg.
7.	Jammu & Kashmir	—	Neg.	Neg.
8.	Karnataka	13·22	0·11	0·05
9.	Kerala	2·73	0·02	0·01
10.	Madhya Pradesh	0·79	4·10	2·43
11.	Maharashtra	10·23	1·10	0·83
12.	Manipur	0·32	—	—
13	Mizoram	0·74	—	—
14.	Orissa	6·64	6·39	5·80
15.	Punjab	1·10	0·05	0·10
16.	Rajasthan	0·93	6·02	1·41
17.	Tamil Nadu	2·07	0·24	0·24
18.	Tripura	1·32	—	—
19.	Uttar Pradesh	22·28	4·37	4·21
20.	West Bengal	4·32	Neg.	Neg.
21.	D & N Haveli	—	—	—
22.	Delhi	—	—	—
23.	Goa, Daman & Diu	0·09	—	—
24.	Pondicherry	—	—	—
	All India	124·61	45·90	23·2

Neg. : Negligible N. B. No. progress reported after December,, 1991.

Statement III

Percentage of distiibuted Iand in actual possession

State/UT	Percentage of persons with whom physical possession continues
1. Andhra Pradesh	87.64
2. Assam	61.44
3. Bihar	95.21
4. Gujarat	95. 89
5. Haryana .	69. 23
6. Himachal Pradesh	@
7. Jammu & Kashmir	100.00
8. Karnataka	9835
9. Kerala	99.83
10. Madhya Pradesh	92.68
11. Maharashtra	96. *24*
12. Manipur .	@
13. Orissa	96.97
14. Punjab	62.50
15. Rajasthan	32.79
16. Tamil Nadu	87.79
17. Tripura .	83. 78
18. Uttar Pradesh .	95.33
19. West Bengal	96. 82
20. D&N Haveli .	@
21. Delhi	@
22. Pondicherry	@
Total	90-39

*Source; Empirical study of Land Reforms in India conducted by Lai Bahadur Shastri National Academy of Administration, Mussoorie (1988-91).

@Not covered under the study.

Potable Water for all

850. SHRI RAMDAS AGARWAL: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to a news-item published in the Hindustan Times dated 2nd July, 1992 captioned "Potable water for all by March, 1997";

(b) if so, the details thereof indicating Central Government's plan to cover all rural habitation with supply of safe drinking water by the end of March, 1997 as well as during 8th Five Year Plan period 1992-97, indicating further the total outlay of the Ministry for 1992-93 and during 8th Plan period for Rajasthan State;

(c) whether Government are also aware of the problem of excess fluoride and guinea worms in drinking water of Rajasthan; and

(d) if so, the steps taken for eradication thereof and whether any allocation made in this regard by the Central Government and UNICEF, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTER OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL); (a) Yes, Sir.

(b) As on 1-4-92, 2968 'No Source' problem villages remained to be covered. It is proposed to provide at least one safe source of drinking water in all these villages by March, 1993. As on 1-4-92, there were 86720 partially covered villages. A fresh Survey has been undertaken to find out the Status of Drinking Water in rural habitations. Based on the finding in the Survey, it is proposed to fully cover all unserved/underserved habitations by the end of the Eighth Five Year Plan, The schemes for such coverage will be taken up under Minimum Needs Programme and Rajiv Gandhi National Drinking Water Mission. The total outlay of the Ministry for rural water supply for 1992-93 is Rs. 460 crores. Out of this, the allocation for Rajasthan is Rs. 48.42 crores. The allocation to the States/ UTs including Rajasthan is decided on year to year basis.

(c) Yes, Sir.

(d) For Eradication of Guineaworm in Rjasthan, a project was approved for drinking water supply and conversion of stepwells into sanitary wells at a cost of Rs. 491.594 lakhs already released as special Central assistance.

An integrated project with UNICEF assistance has also been approved for implementation in 9 districts of Jhalawar, Nagaur, Banner, Jodh-pur, Bikaner, Chittorgarh, Jaisalmer, Jalore and Kota. The cost of the project is Rs. 27.12 crores. The sharing of costs in Central Government is Rs. 11.69 crore, UNICEF—Rs. 10.91 crores, State Government—Rs. 4 crores, Users—Rs. 55 lakhs. Out of the share of Central assistance, Rs. 3 crores has already been released.

Another project for Eradication of Guineaworm with assistance from Swedish International Development Agency (SHDA) is under implementation in the districts of Durgapur, Banswara, Udaipur and Rajsamund. The project services the poorest and most remote villages with adequate safe water, sanitation and health intervention. Under this project, 7881 step wells have been converted, 6536 handpumps installed, 1413 sanitary latrines constructed and a number of preventive/awareness camps organised.

The following measures have been taken for the control of excess fluoride in drinking water in Rajasthan.

(i) setting up of 40 defluoridation plants of the fill and draw type and 64 handpump attached type. 12 fill and draw and 10 hand pump attached plants have already been commissioned.

(ii) Creating awareness, health education about the danger of drinking water with excess fluoride, in

23 districts. Assistance of Rs. 12.04 lakhs has been released.

(iii) Supply of Ion meters and setting up of stationary laboratories for testing of quality of drinking water.

(iv) Epidemeological and water quality survey.

(v) Project proposal for 1597 fluoride affected villages for assistance from the World Bank.

12.00 Noon

PAPERS LAID ON THE TABLE

Modern Beat Control legislation

THE MINISTER OP STATE ENF THE MINISTRY OF URBAN DEVELOPMENT (SHRI.M. ARUNACHALAM): Madam I lay on the Table a copy (in English and Hindi) of the document entitled "Modern Rent Control Legislation.' [Placed in Library. See No. LT. 2235/92]

I. Report (1990) of the Central Vigilance Commission New Delhi and related papers.

II Notifications of the Department of Personnel and Training under All India; services Acts 1951 and 1961.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PEN SIONS (SHRIMATI MARGARET ALVA): Madam, I lay on the Table—

I. A copy (in English and Hindi) of the Annual Report of the Central Vigilance Commission, New Delhi, for the period from 1st January, 1990 to 31st December, 1990, together with the Memorandum explaining the reasons for non-acceptance of the' Commission's advice. [Placed in library. *See* No. LT. 2221/ 92].

II'(A) A dopy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of section 3 of the All India Services Act. 1951:—

(1) G.S.R. No. 193 dated the 9th May, 1992, publishing the Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulation, 1992.

(2) G.S.R. No. 194 dated the 9th May, 1992, publishing the Indian Administrative Service (Pay) Fourth Amendment Rules, 1992.

(3) G.S.R. No. 195 dated the 9th May, 1992, publishing the Corrigendum to G.S.R. No. 587, dated the 19th October, 1991.

(4) G.S.R. No. 196 dated the 9th May, 1992, publishing the Corrigendum to G.S.R. No. 588 dated the 19th October, 1991.

(5) G.S.R. No. 197 dated the 9th May, 1992, publishing the Indian Police Service (Fixation of Cadre of Strength) 3rd Amendment Regulations, 1992.

(6) G.S.R. No. 198 dated the 9th May, 1992, publishing the Indian Administrative Service (Fixation of Cadre of Strength) Fifth Amendment Regulations, 1992.

(7) G.S.R. No. 199 dated the 9th May, 1992, publishing the Indian Administrative Service (Pay) Fifth Amendment Rules, 1992.

[Placed in Library. *See* No. LT. 2220/92 for (1) to (7)]

(B) A copy (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under subsection^) of section 3 of the All India Services Act, 1961:—

(1) G.S.R. No. 70 dated the 22nd February, 1992, publishing the All-India Services (Study Leave) Amendment Regulations, 1992.

(2) G.S.R. No. 135 dated the 21st March, 1992, publishing the All India Services (Confidential Rolls) Amendment Rules, 1992;

[Placed in Library. *See* No. LT. 2220/92 for (1) and (2)]

I. Notifications of Department of Small Scale Industries and Agro and Rural Industries under the Coir Industry Act, 1953.

II. Notification publishing Lakshadweep Khadi and Village Iindustriejs Board Rules, 1991.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. J. KURIEN): Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Industry (Department of Small Scale Industries and Agro and Rural Industries), under sub-section (4) of section 27 of the Coir Industry Act. 1953; —

(1) S.O. No. 60(E) dated the 21st January, 1992, publishing the Coir Board (Services) Second Amendment Bye-laws. 1990.

(2) S.O. No. 304(E) dated the 30th April 1992, publishing the Coir Board (Services) Third Amendment Bye-laws. 1992.

(3) S.O. No. 305(E) dated the 30th April 1992, publishing the Corrigendum to S.O. No. 60(E) dated the 21st January, 1992.

(4) S.O. No. 306(E) dated the 30th April, 1992, publishing the Coir Board General Provident Fund (Amendment) Bye-laws, 1992.

[Placed in Library. *See* No. LT 2222/ 92 for (1) to (4)]

II. A copy (in English and Hindi) of the Ministry of Industry (Department of Small Scale Industries and Agro and Rural Industries), Notification No. 1/10/91-Genl. dated the 13th August, 1991, publishing the Laksha dweep Khadi and Village Industries Board Rules, 1991 under section 40 of the Lakshadweep Khadi and Village Industries Board Regulation, 1980. [Placed in Library. See No. LT 2315lb2]

Memorandum of Understanding (1992-93) between Department of Heavy Industry and Andrew Yule and Company Limited, Hindustan Cable Ignited, Bharat Bhari Udyog' Nigam limited!, HMT Limited

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT (SHRI P. K. THUNGON): Madam, I lay on the Table a copy each (in English and Hindi, of the following papers:-—

(i) Memorandum of-Understanding between the -Government of India (Ministry of Industry—Department of Heavy Industry) and Andrew Yule and Company Limited for the year 1992-93. [Placed in Library. *See* No. LT-2227/92].

(li) Memorandum of Understandings between the Government of India (Ministry of Industry—Department of Heavy Industry) and Hindustan Cables Limited for the year 1992-93. [Placed in Library. *See* No. LT.2228/92].

(iii) Memorandum of Understanding between the Government of India (Ministry of Industry—Department of Heavy Industry) and the Bharat Bhari Udyog Nigam Limited for the year 1992-93. [Placed in Library. *See* No. LT-2226/92].

(iv) Memorandum of Understanding between the Government of

[Shri P. K. Thungon]

India (Ministry of Industry—Department of Heavy Industry) and HMT Limited for the year 1992-93. [Placed in Library. *See* No. LT-2229/92].

PRESENTATION OF THE REPORTS OF THE COMMITTEE OF PRIVILEGES

SHRI SIKANDER BAKHT (Madhya Pradesh): Madam, I beg to present the Thirtieth and Thirty-first Reports (in English and Hind') of the Committee of Privileges.

SHRI SIKANDER BAKHT (Bihar): Madam, I want to raise a very important issue. *(Interruptions)*...

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश) : मैडम, उत्तरप्रदेश में हाईकोर्ट के आर्डर के खिलाफ अयोध्या में बकायदा काम हो रहा है ।.. **(व्यवधान)** मैडम, वजीरे दाखला, वजीरे आजम यहां मौजूद हैं । हम यह जानना चाहते हैं कि उत्तर प्रदेश की सरकार हाईकोर्ट के आर्डर को मान रही है ? ... **(व्यवधान)**

شری محمد افضل عرف م۔ افضل: میڈم
اتر پردیش میں ہائی کورٹ کے آرڈر کے
خلاف ایودھیا میں باقاعدہ کام ہو رہا ہے
... مداخلت ... میڈم۔ وزیر داخلہ۔
وزیر اعظم یہاں موجود ہیں۔ ہم یہ جاننا
چاہتے ہیں کہ اتر پردیش کی سرکار ہائیکورٹ
کے آرڈر کو مان رہی ہے ... "مداخلت"

SHRI YASHWANT SINHA: Madam, it is a question of the honour of this Parliament. That is the question I want to raise. (Interruptions)

.. Madam, it is a question of the dig' nity of this House. (Interruptions)..

डा० अबरार अहमद (राजस्थान) : मैडम, कल कहा गया था कुम्हेर के बारे में आज या कल वक्तव्य दिया जाएगा, लेकिन कल भी निकल गया और आज भी कुम्हेर के बारे में कोई जिक्र नहीं है । ... **(व्यवधान)** ...

उपसभापति : एक मिनट, प्लीज । यह सोचा जा रहा है कि कुम्हेर के ऊपर किस तरीके से चर्चा की जाए हाऊस का समय देखकर, कि कालिंग-अटेंशन हो या स्टेटमेंट हो या शार्ट-डयूरेशन डिसकशन हो । इसके बारे में कल बात करेंगे बिजनेस एडवायजरी कमेटी में । ... **(व्यवधान)**

डा० अबरार अहमद : आश्वासन मिल जाए । ... **(व्यवधान)** ...

उपसभापति : हां, अगले सप्ताह में डिसकशन करेंगे :... **(व्यवधान)** ... अगले सप्ताह में डिसकशन करेंगे इस पर । ... **(व्यवधान)** ...

श्री मोहम्मद अफजल उर्फ मीम अफजल : मैडम, उत्तर प्रदेश के अंदर हाईकोर्ट के आर्डर के खिलाफ आज भी तामीर जारी है । वजीरे आजम और वजीरे दाखला बताए कि इस वक्त उत्तर प्रदेश में तामीर कैसे जारी है ? ... **(व्यवधान)** ... बहुत खेद की बात है कि प्राइम-मिनिस्टर इतने अहम सवाल को छोड़कर यहां से जा रहे हैं ।... **(व्यवधान)** ... यह बहुत ही अफसोस की बात है कि प्राइम मिनिस्टर इस हाऊस में इस अहम मुद्दे पर बगैर कुछ बोले हुए यहां से चले गए । ... **(व्यवधान)** ...

† []Transliteration in Arabis Scrip[1]-.

شری محمد افضل عرف ایم۔ افضل ممبر اتر پردیش کے اندر ہائی کورٹ کے آرڈر کے خلاف آج بھی تعمیر جاری ہے وزیر اعظم اور وزیر داخلہ بتائیں کہ اس وقت اتر پردیش میں تعمیر کیسے جاری ہے... 'مداخلت'.. بہت کھید کی بات ہے کہ پرائم منسٹر اتنے اہم سوال کو چھوڑ کر یہاں سے جا رہے ہیں.... 'مداخلت'... یہ بہت ہی افسوس کی بات ہے کہ پرائم منسٹر اس ہاؤس میں اس اہم مسئلے پر بغیر کچھ بولے ہوئے یہاں سے چلے گئے... 'مداخلت'...

श्री शंकर दयाल सिंह (बिहार) : महोदया, यह बहुत महत्वपूर्ण सवाल है और प्रधानमंत्री जी उठ गए । . . . (**व्यवधान**) . . .

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam, the Vishwa Hindu Pari shad should be declared... *(Interruptions)...*

मौलाना अब्दुल्ला खान आजमी (उत्तर प्रदेश) : प्राइम-मिनिस्टर ने लोकसभा में जो बयान दिया है, अपने वक्तव्य का इजहार किया है, यहां भी उनका बयान आना चाहिए । . . . (**व्यवधान**)

مولانا عبید اللہ خان اعظمی: پرائم منسٹر نے لوک سبھا میں جو بیان دیا ہے۔ اپنے وکتویے کا اظہار کیا ہے۔ یہاں بھی ان کا بیان آنا چاہیئے... 'مداخلت'...

उपसभापति : एक मिनट, प्लीज । जरा एक मिनट बैठिए । . . . (**व्यवधान**) . . .

I have identified Mr. Yashwant Sinha. (rnterruptions)...

श्री राम नरेश यादव (उत्तर प्रदेश) : वहां पर भारतीय जनता पार्टी की सरकार विश्व हिन्दू परिषद के साथ मिलकर काम कर रही है । . . . (**व्यवधान**)

उपसभापति : यादव जी, आप बैठिए ।

अब प्रधान मंत्री जी ने किस तरीके से बयान दिया है, अगर वह स्वयोद्दो स्टेटमेंट होता है तो यकीनन हमारे हाऊस में भी होता है । उन्होंने अगर वहां किसी तकरीर के अंदर कहा है, that is a different matter; there are modalities. बयान देना,बोलना अलग-अलग तरीके से होता है । उसके बारे में मैं पार्लियामेंटरी अफेयर्स मिनिस्टर साहब से पूछूंगी । यशवन्त सिन्हा साहब, आप कुछ कह रहे हैं । . . . (**व्यवधान**) . . .

श्री शंकर दयाल सिंह : गृह मंत्री जी को इस सदन में निश्चित रूप से उत्तरप्रदेश के बारे में बताना चाहिए . . . (**व्यवधान**) . . .

श्री सुरेन्द्रपाल सिंह अहलूवालिया (बिहार): हाईकोर्ट के आर्डर का पालन हुआ है या नहीं, गृह मंत्री जी यह बताने की कृपा करें । . . . (**व्यवधान**) . . .

SHRI SUBRAMANIAN SWAMY: Does the Government propose to take any action against the VHP? It should be declared as a terrorist organisation and its leader should be arrested under the NSA. *(Interruptions) ....*

SHRI YASHWANT SINHA: Will you identify *(Interruptions)...* Mr. Yashwant Sinha. *(interruptions).*

मेरे पास लिस्टेड बिजनेस है, स्पेशल मेंशन । . . . (**व्यवधान**) . . . अगर सब लोग एक साथ बोलेंगे तो कैसे सुनाई देगा । . . . (**व्यवधान**) . . . I have identified

[The Deputy. Chairman]

Let me find out what he wants to say. *(Interruptions).* If six or seven persons speak at the same time, I can't even hear.

अहलुवालिया जी, अब तो आप आगे आ गए, सामने आ गए, आपको अब मैं कैसे भूल सकती हूं ।

Re.. ALLEGED LEAKAGE OF DRAFT EIGHTH FIVE YEAR PLAN DOCUMENT TO WORLD BANK AND IMF OFFICIALS

SHRI YASHWANT SINHA (Bihar): Madam Deputy Chairman, the issue which I want to raise before this House is a matter, I think, of great concern for the functioning of the democracy of this country, for the functioning of the Parliament. Madam, today, the *Indian Express* has carried a report stating that the draft of the Eighth Five Year Plan of this country has been shared with the World Bank without this draft being shared with the Parliament of this country. The World Bank has now sent its comments to the Government of India on the draft Plan. From the comments which have been received, it appears that the World Bank has| severely criticised the : draft which has been prepared by the Planning Commission and which has been approved by the Council of Ministers of the Cabinet. Madam, I would like to draw your attention to one portion of this report in regard to the Industrial Policy:

> "..... the World Bank has accus ed the Plan document of a conti nued allegiance to 'past policy shibboleths' by encouraging re gional dispersal of industries through growth centres in back- •ward areas and encouraging R&D for assimilation, adaption and im provement of imported techno logy..."

उपसभापति : जरा संक्षेप में बोल दीजिये ।

SHRI YASHWANT SINHA: Now the Point is, these are all cherished goals of our economic policy. Nobody in this House can deny that these are the cherished goals. I am sure the Members sitting on that side will also agree that these are the cherished goals which are being described by the World Bank as 'past policy shibboleths'. Are we here in thig Parliament to bear this insult from that organisation- What has the Government of India come to? Have we really got into the state of a banana republic? Everyone in the world knows that this country has enough experts as far as Planning is concerned. Our Planning experts go abroad to advise other countries about how they should formulate their plans. This is what we are reduced to today, that the World Bank will tell us what our policy directives should be, what our policy priorities should be. I want the Government to respond here and now as to what exactly is the state of affairs in this regard. And if it is true, then I am not mincing my words. I will say that this is a complete surrender of our sovereignty, of all our initiatives as an independent nation.

THE' DEPUTY CHAIRMAN: Mr. Subramanian Swamy.

SHRI INDER ' KUMAR GUJRAL (Bihar): Madam, in this context, some of us have already tabled a notice. I strongly support what Mr. Yashwant Sinha has said. It is high time we took notice of it. *(Interrup tions)* .

SHRI DIPEN GHOSH (West Benga]): They have got their own World Bank and IMF officials... *(Interruptions)* .. *e*xperts in North Block. The World Bank and the IMF are given access to all documents which are yet to be shared with the Parliament . (Interruptions).

THE DEPUTY CHAIRMAN: We are not having any discussion on it.

If you want to raise this matter... Don't make it a discussion (Interrup tions). We cannot take it as a discussion.

SHRI YASHWANT SINHA: Will the Leader of the House react to that? *(Interruptions).*

SHRI GURUDAS DAS GUPTA (West Bengal): It is a question of national interest.

SHRI DIPEN GHOSH: The World Bank and the IMP... *(Interruptions).*

SHRI GURUDAS DAS GUPTA: We have reports also that our Budget has been prepared by the World Bank experts. This time also we have been given to understand... *(Interruptions)...*

THE DEPUTY CHAIRMAN: Mr. Gurudas Das Gupta, I have identified Mr. Jagesh Desai.

SHRI JAGESH DESAI (Maharash tra): Madam, if this report is cor rect, then I think this is very serious. If our, Plan document is... *(Interrup tions)* . It is very unfortunate, "fhe priorities are to be decided by this country, nobody else. I am very happy that our Government has not succumbed to the pressure of the World Bank in regard to cutting the fertilizer subsidy. At the same time our Planning has to be prepared in accordance with the national interest, not at the behest of anybody. Nobody has any power to dictate to this country that we should change the priorities. If this is correct, then the Government must take the House into confidence in this matter.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam, the World Bank report... *(Interruptions)...*

SHRI GURUDAS DAS GUPTA: Madam, just one minute.. *(Interruptions). .,.*

SHRI SUBRAMANIAN SWAMY: Madam, whenever I get up h_e wants to speak. I don't know why... *(Interruptions) ...*

THE DEPUTY CHAIRMAN; Please, let us be properly directed... (Inter ruptions) .. .Please, I must inform the Members that this is hot listed in the iagenda but, because it is agitating the minds of the Members, I am allowing each, one-one minute... (Interruptions)...

SHRI DIPEN GHOSH; Madam, you are chairing the Rajya Sabha and it is the privilege of the House... (Interruptions) ...

THE DEPUTY CHAIRMAN: That is the reason why I am allowing (Interruptions).. .Mr. Dipen Ghosh, don't get angry, I allowed you already. .. *(Interruptions)* . . . Please ... (Interruptions) ...

श्री शांति त्यागी (उत्तर प्रदेश) : मैडम, मैं आपका ध्यान. . . (व्यवधान)

उपसभापति : मैं बुलवाती हूं आपको (व्यवधान) शांति जी आप बठिए शांति से मैं बुलवाती हूं ।

SHRI SUBRAMANIAN SWAMY: The World Bank report was actually circulated in Paris recently when the Aid India Consortium meeting took place. Since I have had the opportunity to read the World Bank report I can tell you that more serious than what appeared in the Indian Express is the fact that Government seems to have committed to the World Bank that: (a) there will be a cutback on capital expenditure by the Government and (b) there will be a cut-back on Government employment and (c) that there will be no further inciease in the waye of the Government sector. This is contained in the report. If you would like me to place it on the Table,.I would be happy to do it tomorrow... (Inter-(Interruptions) ...

उपसभापति : त्यागी जी कभी शोर नहीं करते हैं । कल भी उन्होंने मेरा कहना माना था । उन्हें बोलने दीजिए ।

श्री शांति त्यागी : मैडम, वर्ल्ड बैंक को भारतीय प्लानिंग के बारे में कोई अधिकार नहीं है । इंडियन एक्सप्रैस में जो खबर छपी है, मैं उसको सही मानता हू । गवर्नमेंट को साफ तौर से इस हाऊस में

[उप सभापति]

बताना चाहिए कि वह वर्ल्ड बैंक को वार्न करेगी और यह कहेगी कि आपको कोई राईट भारत के बारे में डिक्टेट करने का नहीं है । कर्ज लिया है मगर हम उनके गुलाम नहीं हैं ।

THE DEPUTY CHAIRMAN: Let us go to the special mentions... MATHEWS 14 548RS 30—X

SHRI DIPEN GHOSH; Madam, what is the reaction of the Leader of the House... *(Interruptions)...*

THE DEPUTY CHAIRMAN: The Finance Minister is not here... (Interruptions) ...

SHRI SUKOMAL SEN (West Bengal); He cannot sell away the country... *(Interruptions)...*

SHRI DIPEN GHOSH: We want the Leader of the House to react... *(Interruptions)...*

SHRI GURUDAS DAS GUPTA: Madam, my point is, India had been under pressure. Taking advantage of our financial problems and stringency and because we had been looking for foreign aid, there has been unusual pressure from outside to make a change in the policy and even with regard to the framing of the Budget. I am giving to understand that We have given assurances to the World Bank that the fiscal deficit would be kept at a minimum level. Therefore, Government is not releasing funds to a number of leading national public sector units as a result of which these units are collapsing. Madam, all this is... (Interruptions) ...

THE DEPUTY CHAIRMAN: बस आपने कह दिया, अब आप पूरा भाषण न करें ।

SHRI GURUDAS DAS GUPTA: Madam, this is distressing and insulting to all Indians, whether this side or that side. We must stand as a united nation to fight this pressure and blackmail to change our economic policies... *(Interruptions)...*

THE DEPUTY CHAIRMAN: Now, let me allow Mr. Yadav... *(Interruptions)* ...

PROF. SAURIN BHATTACHARYA (West Bengal): Let the Leader of the House say that a statement will be made.. .*(Interruptions)..* •

उपसभापति : यादव जी, आप कुछ फरमा रहे हैं... (व्यवधान)

श्री राम गोपाल यादव (उत्तर प्रदेश) : महोदया, उत्तर प्रदेश समाजवादी जनता पार्टी के महासचिव श्री चिंता राम राजभर की हत्या वहां के एम०एल०ए० और बजरंग दल के लोगों ने कर दी है ... (व्यवधान) मैडम, एम० एल०ए० नामजद है उसमें और वहां के बजरंग दल के लोग हैं और इस तरह से 50 समाजवादी जनता पार्टी के लोगों की अभी तक हत्या की जा चुकी है जिसमें ... (व्यवधान)

THE DEPUTY CHAIRMAN: What is going on is not listed in the agenda and I cannot allow everybody to speak... (Interruptions) ...

SHRI GURUDAS DAS GUPTA: Madam, we appeal to the Leader of the House... (Interruptions)...

THE DEPUTY CHAIRMAN: How can the Leader of the House react to everything?... *(.Interruptions)...*

SHRI SUKOMAL SEN: He Should make a statement... *(Interruptions)* ...

THE DEPUTY CHAIRMAN: Just a minute... (Interruptions) ... He was Finance Minister. But I should remind the Members that he is now Home Minister. You don't expect him as *Leader of the House* to take all the responsibility of the Government. No... *(Interruptions)* ...

I will find out... *{Interruptions)* The Leader of the House has sensed the agitated minds and sentiments of the Members across the House and I am sure that he is going to speak to his colleagues. and whatever they decide between *ihemaelves...Alnterruptions)*

SHRI SUBRAMANIAN SWAMY: They should Table the report... . (Interruptions).

SHRI YASHWANT SINHA: Let the Leader of the House respond.

THE LEADER OF THE HOUSE (SHRI S. B. CHAVAN): I will convey the sentiments of the hon. Members to the hon. Finance Minister.

SHRI SUBRAMANIAN SWAMY: And Table the report also.... (Interruptions)...

श्री मोहम्मद अफजल उर्फ मीम अफजल : मैडम, मैं आपकी तवज्जह दिलाना चाहता हूं कि गृह मंत्री ने इस हाऊस में बाकायदा बयान दिया, अयोध्या के मसले पर गृह मंत्री का यह वायदा है कि कोर्ट वर्डिक्ट आने के बाद सेंट्रल गवर्नमेंट उसके मुताबिक कार्यवाही करेगी . . . **(व्यवधान)**

شری محمد افضل عرف م۔ افضل: میڈم میں آپکی توجہ دلانا چاہتا ہوں کہ گرہ منتری نے اس ہاؤس میں باقاعدہ بیان دیا۔ ایودھیا کے مسئلے پر گرہ منتری کا یہ وعدہ ہے کہ کورٹ ورڈکٹ آنے کے بعد سینٹرل گورنمنٹ اس کے مطابق کاروائی کرے گی . . . مداخلت

उपसभापति : प्रो० राम गोपाल जी, आप कुछ कह रहे थे? . . .

श्री राम गोपाल यादव : महोदया, मनुष्य की जिन्दगी से ज्यादा इंपोर्टेंट कोई चीज नहीं है । हमारे संविधान के अनुच्छेद 21 में स्पष्ट रूप से यह व्यवस्था है कि किसी भी व्यक्ति का जीवन विधि द्वारा स्थापित प्रक्रिया के बगैर नहीं छीना जा सकता है । लेकिन उत्तर प्रदेश में हत्याएं हो रही हैं । . . . **(व्यवधान)** इससे ज्यादा अफसोस की बात नहीं हो सकती कि फैजाबाद में उत्तर प्रदेश के समाजवादी जनता पार्टी के महासचिव की हत्या कर दी गई है । बजरंग दल और भारतीय जनता पार्टी और विश्व हिन्दू परिषद के लोग यह कर रहे हैं । मैं सदन के माध्यम से आपके द्वारा केन्द्रीय सरकार से कहना चाहता हूं कि वह डाइरेक्शन दे उत्तर प्रदेश सरकार को कि ऐसे लोगों के खिलाफ तत्काल कार्यवाही की जाए और अत्याचारों को रोका जाए ।

श्री ईश दत्त यादव (उत्तर प्रदेश) : उपसभापति महोदया, जो कुछ प्रो० राम गोपाल यादव जी ने कहा मैं उससे अपने आपको संबद्ध करता हूं । उत्तर प्रदेश में भारतीय जनता पार्टी की सरकार की तरफ से एस०जे०पी० के पचासों कार्यकर्ताओं की हत्या कराई जा चुकी है । एक हजार से ज्यादा लोग जेलों में डाल दिए गए हैं । इसलिए मैं केंद्र सरकार से अनुरोध करूंगा कि वह इस मामले में हस्तक्षेप करे । . . .

श्री संघ प्रिय गौतम (उत्तर प्रदेश) : ये बिलकुल झूठ आरोप लगा रहे हैं . . . **(व्यवधान)**

उपसभापति : जरा बैठिए, यादव जी बैठ जाइए । गौतम जी, आपको गुस्सा आ गया । कल या परसों पंजाब में बी०जे०पी० के, आपके वर्कर थे उनको पंजाब में गोली मारी, उसके ऊपर आपका दिल दुखा था, वह मसला हमने यहां उठाने दिया . . . **(व्यवधान)**

श्री संघप्रिय गौतम : किसने गोली मारी ? . . .

उपसभापति : किसने गोली मारी, वह बात नहीं है । आपने कहा गोली मारी

[उपसभापति]

अब यह सरकार का काम है कि वह पता लगाए । स्थानीय सरकार का काम है कि वह पता लगाए । किसने मारी है गोली, या खुद मर गए हैं, क्या हुआ आप काहे की जिम्मेदारी आपने सिर ले रहे हैं ?

SHRI SUBRAMANIAN SWAMY: There should be an immediate enquiry by the Home Minister. Dismiss the Uttar Pradesh Government. There is no other solution. .(Iterrup-tions)

श्री ईश दत्त यादव : वहां रोज हत्याएं हो रही है, भारतीय जनता पार्टी की सरकार हमारे कार्यकर्ताओं की रोज हत्याएं कर रहे हैं । हमारी मांग है कि केन्द्र सरकार इसमे हस्तक्षेप करे ... **(व्यवधान)**

श्री सूरेन्द्रजीत सिंह आहलूवालिया (बिहार) : महोदया, राम जन्म भूमि और बाबरी मसजिद का मसला सारे देश के लोगों के जीवन पर एक प्रश्न-चिन्ह लगा हुआ है ... **(व्यवधान)**

श्री मोहम्मद अफजल उर्फ मीम अफजल: मैडम, आपने मुझे बोलने की इजाजत दी है, ये हाइजैक कर रहे हैं ... **(व्यवधान)**

†شری محمد افضل عرف م۔ افضل: میڈم آپ نے مجھے بولنے کی اجازت دی ہے یہ ہائی جیک کر رہے ہیں---

उपसभापति : एक मिनट बोलने दीजिए; ... **(व्यवधान)**

श्री सुरेन्द्रजीत सिंह अहलुवालिया : इन्होंने जो निर्माण कार्य किया है उस पर आदेश दिया है ... **(व्यवधान)** साफ- साफ बजरंगदल वाले, विश्व हिन्दू परिषद वाले और भाजपा के नेता जगह-जगह अपना बयान दे कर कह रहे हैं कि वह न्यायालय का निर्णय नहीं मानेंगे क्योंकि उन्हें मैनडेट मिला हुआ है । ... **(व्यवधान)**

†[ ]Transliteration in Arabic script.

उपसभापति : अहलुवालिया जी आप बैठ जाइये । **(व्यवधान)**

श्री सूरेन्द्रजीत सिंह आहलूवालिया : मैं यह जानना चाहता हूं कि क्या भाजपा के नेता न्यायालय के निर्णय को शिरोधार्य करेंगे या नहीं ? यह अपना स्टैंड क्लीयर करें । क्योंकि यह बहाना बना रहे हैं कि हमें पब्लिक का मैनडेट मिला हुआ है मन्दिर बनाने के लिए **(व्यवधान)** मैं भारत के गृह मंत्री से मांग करता हूं कि गृह मंत्री महोदय सदन को बतायें ... **(व्यवधान)**

उपसभापति : इनका व्यवस्था का प्रश्न है । इनको बोलने दीजिए **(व्यवधान)** अहलुवालिया जी आप बैठिए **(व्यवधान)**

श्री सूरेन्द्रजीत सिंह आहलूवालिया : हाई कोर्ट ने स्टे आर्डर दे दिया है मैं जानना चाहता हूं वह इम्पलीमेंट कर रहे हैं या नहीं ? (व्यवधान)

उपसभापति : इनको व्यवस्था का प्रश्न उठाने दीजिए । **(व्यवधान)**

श्री मोहम्मद अफजल उर्फ मीम अफजल : मुझे आपने इजाजत दी है । मैं इतनी देर से खड़ा हुआ हूं मुझे बोलने नहीं दिया जा रहा है । **(व्यवधान)**

†شری محمد افضل عرف م۔ افضل: مجھے آپ نے اجازت دی۔ میں اتنی دیر سے کھڑا ہوا ہوں۔ مجھے بولنے نہیں دیا جا رہا ہے۔

श्री दयानंद सहाय (बिहार) : मेरा व्यवस्था का प्रश्न यह है कि इस सदन का काफी समय इस बात पर जाता है कि इस पार्लिटिकल पार्टी के वर्कर ने उस पार्लिटिकल पार्टी के वर्कर को मार दिया लेकिन वस्तुस्थिति यह है कि दो गुंडों में लड़ाई होती है । एक ग्रुप वाला दूसरे ग्रुप वाले को मारता है और सदन का समय हम सब लोग राजनीति के कारण इसमें लगाते हैं । कोई ऐसी व्यवस्था बनाइये ... **(व्यवधान)** गुंडों की लड़ाई राजनीति में मत आने दें । **(व्यवधान)**

THE DEPUTY CHAIRMAN: Please sit down now. I want to get out of this. . .Iterruptions)..

श्री सुरेन्द्रजीत सिंह अहलुवालिया : गृह मंत्री जी सदन को अवगत करायें। **(व्यवधान)**

श्री मोहम्मद अफजल उर्फ मीम अफजल : मेडम, मैं 15-20 मिनट से उठाने की कोशिश कर रहा हूं। इस मसले को जानबूझ कर रूलिंग पार्टी के लोग हाईजैक करने की कोशिश कर रहे हैं। मसला यह नहीं है कि भारतीय जनता पार्टी की सरकार क्या कर रही है। मैं बार-बार कहता हूं कि यह बिल्कुल साफतौर से कह चुके हैं कि मन्दिर बनाना चाहते हैं। मैं यह पूछना चाहता हूं कि जब इलाहाबाद हाई कोर्ट का आर्डर आ गया है तब भी आज भी मन्दिर की तामीर जारी है। मरकजी सरकार यह बताये कि उसने अब तक क्या किया? क्योंकि वजीरे दाखिला इसी हाऊस के अंदर एक बार नहीं एक से ज्यादा बार इस बात का वायदा कर चुके हैं कि हम कोर्ट के आर्डर के मुताबिक काम करेंगे, एक्शन लेंगे। वजीरे दाखिला मौजूद हैं। पहली बात मैं यह पूछना चाहता हूं कि इस वक्त 12 बजकर 25 मिनट हुए हैं और 12 बजे तक अयोध्या के अंदर नजायज तामीर कोर्ट के आर्डर के खिलाफ हो रही थी या नहीं हो रही थी? क्या गृह मंत्री को इसकी जानकारी है? अगर है तो भारतीय जनता पार्टी की सरकार के खिलाफ उत्तर प्रदेश में कोर्ट के आर्डर का वायलेन करने की वजह से मरकजी सरकार क्या काम करने जा रही है? इसकी वजा फर्मायें। **(व्यवधान)**.

شری محمد افضل عرف م۔ افضل: میڈم پندرہ بیس منٹ سے اٹھانے کی کوشش کر رہا ہوں۔ اس معاملے کو جان بوجھ کر رولنگ پارٹی کے لوگ ہائی جیک کرنے کی کوشش کر رہے ہیں۔ مسئلہ یہ نہیں ہے کہ بھارتیہ جنتا پارٹی کی سرکار کیا کر رہی ہے۔ میں بار بار کہتا ہوں کہ یہ بالکل صاف طور پر کہہ چکے ہیں کہ مندر بنانا چاہتے ہیں۔ میں یہ پوچھنا چاہتا ہوں کہ الہ آباد ہائی کورٹ کا آرڈر آ گیا ہے تب بھی آج بھی مندر کی تعمیر جاری ہے مرکزی سرکار یہ بتائے کہ اس نے اب تک کیا کیا۔ کیوں کہ وزیر داخلہ اس ہاؤس کے اندر ایک بار نہیں ایک سے زیادہ بار اس بات کا وعدہ کر چکے ہیں کہ ہم کورٹ کے آرڈر کے مطابق کام کریں گے ایکشن لیں گے۔ وزیر داخلہ موجود ہیں۔ میں پہلی بات یہ پوچھنا چاہتا ہوں کہ اس وقت ۱۲ بجکر پچیس منٹ ہوئے ہیں اور بارہ بجے تک ایودھیا کے اندر ناجائز تعمیر کورٹ کے آرڈر کے خلاف ہو

डा० अबरार अहमद (राजस्थान) : मेरा प्वाइंट आफ आर्डर है। (व्यवधान)

उपसभापति : आपका क्या प्वाइंट आफ आर्डर है।

डा० अबरार अहमद : मेरा प्वाइंट आफ, आर्डर यह है कि तीन रोज पहले इस अयोध्या विवाद पर यहां चर्चा हुई थी उस समय पूरे भारतीय जनता पार्टी के नेताओं ने खासतौर से सिकन्दर बख्त साहब की तवज्जो चाहूंगा क्योंकि वह बड़े जोरशोर से कोर्ट की दुहाई दे रहे थे, कोर्ट के आदेशों की दुहाई दे रहे थे . . . (**व्यवधान**) भंडारी जी भी थे और दूसरे भी थे . . . (**व्यवधान**)

उपसभापति : आप बोलने दीजिए । (**व्यवधान**)

डा अबरार अहमद : . इलाहाबाद हाई कोर्ट का फैसला आ गया है। माननीय सिकन्दर बख्त साहब और पूरी भारतीय जनता पार्टी के नेताओं ने तीन दिन पहले चर्चा में कोर्ट की दुहाई दी थी और यह साबित करने की कोशिश की थी कि हम कोर्ट के आदेशों का पालन करेंगे तो मैं पूछना चाहता हूं वह आज इस संबंध में क्या कर रहे हैं? (**व्यवधान**) इस बात की जानकारी मैं चाहूंगा । (**व्यवधान**)

उपसभापति : स्पेशल मेंशन । (**व्यवधान**) लीडर आफ द हाऊस बोलना चाहते हैं । आप बैठिये (**व्यवधान**)

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): महोदया, आज की डाक में हमें जो पत्र मिले हैं उसमें अयोध्या के संबंध में सरकारी अधिकारियों की जो टीम वहां गई थी उसके संबंध में सूचना दी गई है । राम जन्म भूमि बाबरी मस्जिद के मामले पर अयोध्या हो कर आई भारत सरकार के अधिकारियों की टीम के निष्कर्षों के बारे में कहा गया है । कल सदन में जब यह विषय उठाया गया था तो यह व्यवस्था दी गई थी कि यदि आवश्यक होगा तो इस पर सदन में चर्चा कराई जाएगी । मेरी आपसे मांग है कि भारत सरकार के अधिकारियों की जो टीम अयोध्या गई थी उसकी रिपोर्ट सरकार को मिल चुकी है । इसलिए आप इस पर सदन में चर्चा कराने की कृपा करें ।

SHRI S. B. CHAVAN: Madam Deputy Chairperson.. (Interruptions)

श्री ईश दत्त यादव : महोदया, मेरा एक निवेदन है . . (**व्यवधान**) ।

उपसभापति : सदन के नेता के बोलने के लिए खड़े हैं, आप कृपया बैठ जायें सो ठीक रहेगा ।

SHRI S. B, CHAVAN: Madam, since it was the maiden, observation of my hon. friend, Shri Ahluwalia, asking for certain clarifications on an interim order given.. (Interruption) beg your pardon.

SHRI SUNDER SINGH BHAN DARI (Rajasthan): The word 'maiden' does not fit in there.

SHRI S. S. AHLUWALIA. It will fit Mr. S. S. Bhandari.

SHRI S. B. CHAVAN: Madam, an interim order was passed yesterday by the Lucknow Bench of the Allahabad High Court, and the Supreme Court also gave a certain direction on which an affidavit has to be filed by the Uttar Pradesh Government in the Supreme Court. And if I mistake not, the Counsel who has appeared on behalf of the UP Government was specifically asked whether the work was undertaken by the State Government or the land has been transferred to anyone else. And if my memory does not fail me, the Counsel stated in the Supreme Court that it is the State Government which is under-taing the work...

SOME HON. MEMBERS: No, no.

SHRI S. B. CHAVAN: Since they are going to file their affidavit, I don't think that what was stated by the Counsel yesterday can be a matter of dispute here. After the affidavit is filed, we will know what exactly the position is. I have requested the Uttar Pradesh Government to inform us to what the position is as because there Advocate-General was present and they cannot possibly take the plea that they are not aware what the order of the court is. Though it is a speaking order, a copy might be

got thereafter. But since the interim order has been passed, it becomes the responsibility of the State Government to see that those orders are issued to the police officers and they are being implemented on the ground. We are still awaiting the report of the State Government.

THE DEPUTY CHAIRMAN: Now Special Mentions.

(Interruptions)

That matter is closed. Now, Special Mentions. (Iunterruptions) After the reply of the Home Minister, that matter is closed. (Interruptions) Now, nothing will go on record. Now, Special Mentions. Shri Nyodek Yonggam—not there. Shri Rajni Rajan Sahu. *(Interruptions)*

SHRI RAJNI RANJAN SAHU (Bihar). Madam Deputy Chairman.. *(Interruptions)*

THE DEPUTY CHAIRMAN: That matter is closed. I have moved on to another business. I cannot go back now. Once that matter is closed, I cannot go back. I do not have a reverse gear in my hand. *(Interruptions)* Order, please. Yes, Mir, Rajni Ranjan Sahu.

SHRI RAJNI RANJAN SAHU: Madam, I draw the attention of the Government. *(Interruptions)*

SHRI DINESHBHAI TRIVEDI (Gujarat): Madam, it is as if there is no agenda in front of the country except Ayodhya...

THE DEPUTY CHAIRMAN: I cannot permit you. I have already identified someone. (Interruptions) I will not permit you. AIDS or no AIDS, I cannot permit you. Do not put it on record. *(Interruptions) I* will not permit. I would request the hon. Member not to get agitated. There is a system. I am not permitting you, Mr. Trivedi. Not only are you concerned with, AIDS, there are Members who have already given notice for a half-an-hour discussion on the issue of AIDS. So you should be satisfied with that. Now Mr. Sahu.

SPECIAL MENTIONS

Sahitya Akademi Award given to a writer for his book containing anti-national writings.

SHRI RAJNI RANJAN SAHU (Bihar): I would like to draw the attention of the Government through the Ministry of Human Resource Development to the way Sahitya Akademi Award has gone in February 1992 to a person who has expressed in his book anti-national sentiments, and his book has been considered as an award-winning book.

We all know that the Sahitya Aka demi Award is given for the best lit erary work done. The procedure is that decision to award a literary work is taken through the Jury members. There has to be a three-member Jury, two of whom should agree on the merit of the book and then only it is considered for the award. But to my utter disappointment, the Minis try of Human Resource Development has put us in an embarrassing sit uation. It has given the yearly award for the best works in 22 languages in 1992. The award for the work in Pun jabi language has gone to a marathon 820-page book 'Channan Di Raat written by a Hoshiarpur-based coll ege lecturer H.S. Mehboob. This book contains scurrilous references to late Indira Gandhi, not by name but clearly by implication while it visua lises the role of one of her assassions. Ther$_e$ are objectionable references to worshippers of idols, invoking comm unal elements.

[THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) in the Chair]

Sir, it is surprising how the Jury members, namely, Shrimati Amrita Pritam, a noted writer Shri Amrik; Singh, formerly of Delhi University, and Shri Jasbir Singh Ahluwalia have considered it worthy of an award. As my information goes, Shri Amrik Singh and Shri Jasbir Singh, two

[Shri Rajni Ranjan Sahu]

Jury members, graded this book very low but at the same time, Shrimati Amrita Prdtam, an ex-Member of this House, gave it 'A' grading.

As I have said earlier, the practice has been that the award is given in case at least two Jury members agree. Here, on the grading of one member of the Jury, the award has been given. As per the rules, if the Jury members disagree on the merit of a particular case, that should not be considered for the award.

I earnestly request the Government that. an inquiry, preferably by the CBI, or by any other agency, should be conducted to find out as to who flouted the rules, and the Government should take immediate action to stop translation of the book into other languages. The book should be banned as it is anti-national and the Government should retrieve the award. The panellist who recommended the book should not be taken on any Government panel in future.

श्रीमती वीणा वर्मा (मध्य प्रदेश) : महोदय, मेरा विशेष उल्लेख भी इसी संबंध में है।

उपसभाध्यक्ष (श्री डेच. हनुमनतप्पा) : आपको एसोसियेट करना है ।

श्रीमती वीणा वर्मा : मुझे परमीशन मिली हुई है।

श्री रजनी रजन साहू : ये हिन्दी में बोलेंगी। इनको मौका दीजिये।

उपसभाध्यक्ष (श्री डेच. हनमनतप्पा) : आपका तो हो गया ।

श्रीमती वीणा वर्मा : उपसभाध्यक्ष महोदय, मेरा विशेष उल्लेख भी इसी संबंध में है ।

महोदय, यों तो साहित्य अकादमी अपने स्थापना काल से ही विवादों के घेरे में रही है और उसने अपनी स्वायत्तता का भयानक दुरुपयोग किया है । साथ ही अपने क्रियाकलापों से कई बार पुरस्कार की गरिमा को खंडित किया है और अधिकांश लचर कृतियों को पुरस्कृत कर पुरस्कार की साख को गिराया है ।

अब उसने पंजाबी भाषा की कृति "चनां दी रात" को पुरस्कृत कर अकादमी की बचीखुची प्रतिष्टा को नष्ट कर दिया है और पुरस्कारों की चयन प्रक्रिया की कलई खोल दी है । इससे अकादमी पुरस्कारों की लोकतांत्रिक प्रक्रिया के भीतर की राजनीति और निर्णायक सदस्यों की लापरवाही का मुद्दा साफतौर पर उभर कर आया है ।

"चनां दी रात" पंजाबी उस के कवि हरिंदर सिह महबूब की रचना है जो अपने संदिग्ध व उग्रवादी ख्यालातों के चलते पंजाब में चुनाव के दौरान राज्य सरकार द्वारा धारा 107, 151 के तहत पांच दिन पुलिस हिरासत में रहे ।

पुस्तक की अंतिम कविता "नींदां दा कतल अते शहीदां दा गजब" में दिवंगत पूर्व प्रधानमंत्री श्रीमती इंदिरा गांधी के लिए अपशब्दों का प्रयोग किया गया है और संत जरनैल सिह भिंडरावाला व इंदिरा गांधी की हत्या में शामिल बेअंत सिह की प्रतीकों द्वारा प्रशंसा की गयी है । साथ ही कविता के फुट नोट पर स्वयं काली स्याही फेर कर उसे बेअंत सिह के कृत्यों को पसन्द करने वाले मित्रों के बीच भेजने की अपनी मंशा को उन्होंने स्वीकारा है । इस तरह यह कविता साहित्य के मानवतावादी स्तर पर प्रश्न चिन्ह लगाती है और अलगाववाद, साम्प्रदायिकता तथा आतंकवाद की भी पोषक है।

इस कृति के विवाद के पीछे इससे भी गंभीर मुद्दा उसकी साहित्यक स्तरीयता व अराजकता को ले कर है । अकादमी के पुरस्कार देने के नियमों के अनुसार पुरस्कार दिये जाने वाली पुस्तक का कम से कम साठ प्रतिशत हिस्सा पिछले तीन वर्षों के भीतर छपा होना चाहिये । (समय की घंटी) सर, मुझे दो मिनट दीजिये । जबकि इस कृति के 828 पेजों में से

सिर्फ 100 पेज ही पिछले तीन वर्ष के भीतर छपे हैं । बाकी हिस्से पुराने संकलनों में से लिए गए हैं व कई साल पहले छपे हैं । इतना ही नहीं तीन सदस्यीय जूरी के दो सदस्यों डा० जसबीर सिंह अहलुवालिया और प्रो० अमरीक सिंह की राय इस कृति को पुरस्कार दिये जाने के विरुद्ध थी । यह उन्होंने अपने बयानों में कबूल किया है । और साथ ही इस पुस्तक को सतही, परम्परागत शैली का माना है लेकिन उनकी मुखालफत के बाद भी जूरी की तीसरी सदस्या श्रीमती अमृता प्रीतम जो कि भाषा विशेषज्ञ के रूप में कार्यकारिणी में शामिल थी और फैसले को प्रभावित करने की स्थिति में थी इसलिए अंतिम निर्णय महबूब की पुस्तक के संबंध में रहा। श्रीमती अमृता प्रीतम का कहना है कि महबूब का नाम पहली बार उनके सामने आया और चूंकि पहले वाले संकलन बाजार में उपलब्ध नहीं थे। इसलिए पुरस्कार मिला ।

THE VICE-CHAIRMAN SHRI H. HANUMANTHAPPA): Please be brief.

श्रीमती वीणा वर्मा : यह साहित्यिक मामला है ।

उपसभाध्यक्ष (श्री हेच. हनुमनतप्पा) : ठीक है लेकिन स्पेशल मेंशन में साहित्यिक मामला पूरा नहीं उठा सकते हैं ।

श्रीमती वीणा वर्मा : पूरा मामला नहीं मैं संक्षेप में उठा रही हूं ।

उपसभाध्यक्ष (श्री हेच. हनुमनतप्पा) : एपिटोमाइज़ साहित्यिक शब्द है, इसलिए आप इसे एपिटोमाइज़ कर दीजिये ।

श्रीमती वीणा वर्मा : उनका कहना है कि उन्होंने इस किताब को पढ़ा ही नहीं । जूरी की तीसरी सदस्या श्रीमती अमृता प्रीतम जो भाषा विशेषज्ञ भी है, उनका कहना ऐसा है कि इस किताब को पढ़ा ही नहीं । सवाल यह है कि बिना पढ़े ही इस कृति को पुरस्कृत किया जाना घोर अराजकता व लापरवाही का एक नमूना है । मैं यह भी बता दूं कि सरकार इस केन्द्रीय संस्थान के लिए करोड़ों रुपयों का बजट में प्रावधान करती है और इस पुरस्कार को देने के लिए जो चयन प्रक्रिया है उसके लिए हर चीज पर पैसा खर्च किया जाता है बजट में प्रावधान किया जाता है फिर इस तरह की लापरवाही क्यों होती है? नियमों का उल्लंघन करके कैसे पुरस्कार दिया जाता है ? यह एक बहुत अफसोस का मामला है । साहित्य अकादमी के सचिव के बयान और चयन प्रक्रिया की अनियमितताओं से जाहिर हो गया है कि स्वायत्ता के नाम पर देश की अधिकांश अकादमियों में भयानक भ्रष्टाचार है और हर स्तर पर गिरावट है । मेरी सरकार से मांग है कि इस संबंध में बहुत गहरी जांच होनी चाहिए । जैसे सचिव महोदय ने कहा है कि इस नियमों की जांच करेंगे । सवाल नियमों की जांच करने का ही नहीं है । सवाल यह है कि ऐसी कृति को पुरस्कार कैसे दिया गया जो कि नियमों को पूरा नहीं करता था । सवाल यह होना चाहिये 6 बार इस नियमावली में बदलाव हुए बहुत बड़े स्तर पर जो भ्रष्टाचार और और लापरवाही है उसकी जांच होनी चाहिये । धन्यवाद ।

Recent communal riots in different parts of the country

श्री रामदास अग्रवाल (राजस्थान) : उपसभाध्यक्ष महोदय मैं इस विशेष उल्लेख की मारफत सदन और देश का ध्यान एक एक ऐसी समस्या की ओर आकर्षित करना चाहता हूं वह है हमारे देश में पिछले कुछ वर्षों में जातीय दंगों के संबंध में। चाहे वह सवर्णों के साथ हुए हों चाहे हमारे दलित वर्ग के लोगों के साथ हुए हों यह उस प्रांत के लिए और हमारे देश के लिए भी एक कलंक है शर्मनाक है । इसलिए मैं इस सदन का ध्यान आकर्षित करना चाहता हूं कि इस समय हमारे देश के अंदर लगभग सभी प्रदेशों में एक ऐसा कटुता का वातावरण बन गया है और ऐसी स्थिति पैदा हो गई है हमारे समाज में जिसके कारण उसकी एकता छिन्न-भिन्न हो रही है । उसकी अखंडता विघटित हो रही है ।

[श्री राम दास अग्रवाल]

मैं निवेदन करना चाहता हूं कि मैं इस सदन में रहता हूं मैं जानता हूं हमारे माननीय सदस्यों ने कई बार इस प्रकार की जो घटनाचक्र हुए हैं जो शर्मनाक थे उन पर चर्चाएं भी की हैं। हम उन पर आन्दोलित होते हैं उद्वेलित होते हैं, गुस्सा करते हैं, चर्चा करते हैं, आलोचना करते हैं, दोषारोपण करते हैं। लेकिन मैं यह कहना चाहता हूं कि हम इन सारे घटना क्रमों के बारे में जब कभी ये चर्चा आती है तो तात्कालिक दृष्टिकोण रख कर केवल विचार करते हैं हम केवल शार्ट टर्म बेसिस पर उन पर विचार करते हैं। गम्भीरता से उस पर विचार नहीं होता अगर बिहार में दंगा हुआ तो हम कहेंगे कि लालू प्रसाद यादव की सरकार को भंग करो। उत्तर प्रदेश में यदि दंगा हुआ मुलायम सिंह जी के समय पर तो कहा जाता है कि उनकी सरकार को भंग करो। आन्ध्रा में यदि चित्तूर में दंगा होता है तो कहा जाता है कि आन्ध्र की सरकार को भंग करो। यह सब कहा जाता है इस सदन में लेकिन मैं याद दिलाना चाहता हूं कि जहां तक मुझे याद आता है आज तक इन दंगों के कारण किसी सरकार को बरखास्त नहीं किया गया है। लेकिन जब हम यह बात सदन में करते हैं उस समय हमारे मन में केवल आक्रोश रहता है लेकिन वास्तविकता को हम छिपाने का प्रयत्न करते हैं। मैं निवेदन करना चाहता हूं हमारे माननीय सांसदों से हमारे देश के अंदर जितने हमारे नेतागण हैं उनसे कि चाहे वे किसी भी पार्टी से संबंधित हों ऐसी कोई भी सरकार नहीं है कि जिसके माथे पर इसका कलंक नहीं लगा हो यदि सरकार और बाकी के लोग चाहे तो मैं पूरी फेहरिस्त दे सकता हूं कि हमारे देश के अंदर कितने जातीय दंगे किन-किन प्रांतों के अदर हुए हैं और किन-किन राज्यों में हुए हैं तथा किन-किन मुख्य मंत्रियों के काल में हुए हैं लेकिन ये सारी फेहरिस्त अभी आप के सामने रख कर समय नष्ट नहीं करना चाहता हूं। मैं एक तत्व की बात यह निवेदन करना चाहता हूं कि यदि हम अपने समाज के एकतापूर्ण ढांचे को सुरक्षित रखना चाहते हैं यदि हम अपने देश के अंदर हमारे ढांचे को सुरक्षित रखकर प्रजातंत्री व्यवस्था का और राष्ट्र की हमारी एकता को कायम रखना चाहते है तो हम इस ससद में बैठने वाले माननीय सदस्यों से मेरा निवेदन है कि हम इस सारी समस्या पर एक बड़े गम्भीर ढंग से विचार कर तनाव मुक्त हो कर विचार करें, दोषारोपण के पूर्वाग्रह भाव से मुक्त हो कर विचार करें तब जाकर शायद हम इस समस्या के तह में जा पाएगे... (समय की घंटी) मैं सिर्फ एक मिनट और लूंगा। मैं कोई आलोचनात्मक विषय नहीं कह रहा हूं। मैं केवल अपने देश के बारे में यह बात निवेदित करना चाहता हूं कि आज देश के अंदर ऐसा कटुतापूर्ण वातावरण पैदा हो गया है कि जिसके कारण हमारा गाना-बाना छिन्न-भिन्न हो रहा है। इसलिए मैं यह निवेदन करना चाहता हूं कि हम सांसदों का यह दायित्व है। हम केवल दोषारोपण करके दायित्व से मुक्त नहीं हो सकते हम केवल सरकारों को भंग करने की भांग को लेकर अपने दायित्वों से मुक्त नहीं हो सकते। हमारा दायित्व है कि हम समाज में एकता कायम करें। हमारा दायित्व है कि उन कारणों की तह में जाए कि क्यों दलितों पर सघर्ष होता है, क्यों दलितो का खून बहाया जाता है, क्यों आपस में जातीय दंगे होते हैं। इन सारी बातों को एक गम्भीर मसला समझकर उस पर विचार किया जाना चाहिए। इसमें एक ऐसा मत तैयार किया जाना चाहिए कि जो सबको मान्य हो फिर हम देश में एक ऐसा संदेश दें, हमारी संसद् और हमारा देश अपनी प्रजातंत्रीय व्यवस्था की, हमारी अपनी स्वतंत्रता की रक्षा के लिए हम एक ऐसा संदेश दें कि हमारे देश में जो कलंक का टीका बार-बार लगता है हर एक प्रदेश में लगता है तो उस टीके को किस प्रकार से धोया जा सकता है। इसके लिए मैं निवेदन करना चाहता हूं कि ऐसा सौहार्दपूर्ण वातावरण तैयार कराया जाए, ऐसी एक भावना एकता की पैदा की जाए हम सब लोग मिलकर समाज के अंदर एक ऐसी भावना पैदा करें तभी हमारा देश एक रहेगा

और हमारे देश की आजादी सुरक्षित रह सकेगी हमारा ढांचा सुरक्षित रह सकेगा। इतना निवेदन करते हुए आपने मुझे समय दिया उसके लिए धन्यवाद ।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Shri Sunil Basu Ray, not there. Shri Mohammad Amin, not there. Shri Sarada Mohanty. Before, you start, I want to remind the Members that special mention'g time is only three minutes. Please, try to complete within three minutes.

Agitation by Kendriya Vidyalaya Sangathan Teachers

SHRI SARADA MOHANTY (Orissa): Mr. Vice-Chairman, Sir, it is evident from the newspapers that 35,000 teachers of 771 Kendriya Vidyalayas spread ali over the country as- also abroad have announced their decision to launch a phased agitation from 14th July 1992 under the auspices of the All-India Kendriya Vidyalaya Teachers' to press their 11-point Charter of Demands, nsmely, setting up of a new Commission on school teachers, fair repress entation to teachers on the Kendriya Vidyalaya Sangathan (KVS) and its Board of Governors, review of unjustified transfers, promotions postings, appointments and an end to victimisation of the office bearers of the AIKVTA, etc., as also a high-level probe into the affairs of the Kendriya Vidyalaya Sangathan during 1991-92.

Sir, it is learnt that though the Minister for Human Resource Development has repeatedly held that he is all ready to hold bilateral talks for the settlement of issues raised by the AIKVTA and Employees' Association he did not act upon it and hence the decision of the AIKVTA to launch the agitation.

Hence I urge upon the Minister for Human Resource Development to please hold the assured talks with the AIKVTA immediately and settle the issues so that the students of the Kendriya Vidyalayas may not suffer,

I thank you, Sir, for giving me an opportunity to have my say in this august House.

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : मैं भी इससे अपने को संबद्ध करना चाहता हूं । केंद्रीय विद्यालय के अध्यापकों का मामला बहुत ही देर से लटक रहा है । हड़ताल भी की है । उनके ऐसे बहुत से प्रश्न हैं, जिनको शीघ्रता से सुलझाया जाना चाहिए, जैसे उनका ट्रांसफर का है, स्केल का है ।

उपसभाध्यक्ष (श्री हेच हनुमन्तप्पा) : ठीक है । आप आपने अपने आप उठ कर खड़े होकर--मैं एसोसिएट कर लेता हूं । एसोसिएट करने के लिए और भी नाम हैं । आप बैठिए । . . . (व्यवधान)

श्री जगदीश प्रसाद माथुर : अच्छा, तो मैंने एसोसिएट कर दिया ।

SHRI J. S. RAJU (Tamil Nadu): Mr. Vice-Chairman, Sir. I wish to bring to the notice of the Government a serious situation arising out of the strike by the teachers of the Kendriya Vidyalayas. Having failed in their attempts to impress upon the Government to accept their demands, they have begun their agitation on the 13th of July. I fail to understand the reason for the stony silence of the Government. It seems neither the Kendriya Vidyalaya Sangathan nor the Government is interested in solving the disputes without facing a strike or an agitation. The silence of the Government in the recent past has led to the strike by motor transport owners all over the country disrupting normal life, and the common man suffered the worst.

Today there is a situation wherein the career of lakhs of students is at stake because, if the Government chooses to sit on the fence, the strike will affect the students. The All-India Kendriya Vidyalaya Teachers' Assoc iation has announced that If the Go vernment fails to take steps for neg otiations by the 5th of September, it would be forced to undertake hard options.

The Government has a duty cast upon itself to have a dialogue with

[Shri J. s. Raju]

the agitating teachers. It can at least sit with them to assess the merits of thier demands and find a way out. Like employees of any other sector they also demand better ser vice conditions, which include imple mentation of recommendations of the Chattopadhyaya Commission, review of representation on the Kendriya Vidyalaya Sanagthan and its Board of Governors, re-formation of the the Transfers Committee, review of wrongful transfers and increase of internal promotion quota. Therefore, the Government would d_0 well to go in for a dialogue with them without wasting any more time.

I regret to say that the Government has not learnt anything from the past. Now this Teachers' Association is ready for bilateral talks on the matter but the Government is unwill ling for reasons best known to it. Tomorrow, after the situation becomes worse, the Government would be too willing for negotiations but the teachers might take a tougher stand.

Therefore I urge upon the Government to break ts silence and extend an invitation to the Kendriya Vidyalaya teachers for negotiations, I am sure the hon. Minister for Human Resource Development will make the best use of this opportunity to end the deadlock. Thank you, Sir.

Need, to start the construction of the proposed bridge on the Yamuna River in Allahabad

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : माननीय उपसभापति, इलाहाबाद शहर गंगा, जमुना, सरस्वती के संगम पर बसा हुआ है और वहां पर एक बड़ा पुराना पुल है जमुना नदी पर, सड़क पुल मार्ग, जो 1894 में बना था । यह पुल सड़क मार्ग इलाहाबाद जो वहां के औद्योगिक क्षेत्र नैनी, बनारस, मिर्जापुर, बांदा जो सभी वहां से जुड़े हुए हैं और मध्य प्रदेश को रीवा सतना और दक्षिण भारत को भी जोड़ता है । जैसा कि मैंने कहा कि यह पुल 1894 में बना था, यह काफी पुराना हो चुका है तथा इसकी चौड़ाई भी काफी कम है । इसलिए पुल से आने-जाने वाले वाहनों को और पैदल लोगों को भी एक ओर यातायात रोक करके तब जाने दिया जाता है जिससे घंटों-घंटे रास्ता वहां पर अवरुद्ध रहता है । लोगों का समय बर्बाद होता है और पैट्रोल-डीजल नष्ट होता है । वर्षों से एक नए सड़क पुल मार्ग की मांग की जा रही है । मैं स्वयं भी इस विषय को कम-से-कम 15–20 बार इस सदन में उठा चका हूं । श्री राजीव गांधी जी जब प्रधान मंत्री थे 1985–86 में उस समय भी इस संबंध में वहां पर निर्माण के लिए समारोह हुआ था । फिर 7 जुलाई, 1990 को इसी पुल का एक शिलान्यास हुआ तत्कालीन प्रधान मंत्री श्री विश्वनाथ प्रताप सिंह जी ने किया और उत्तर प्रदेश के तत्कालीन मुख्य मंत्री श्री मुलायम सिंह यादव ने उस समारोह की अध्यक्षता की । उस समय उत्तर प्रदेश के लोक निर्माण विभाग के द्वारा एक सरकारी बुलेटिन वहां पर बांटी गई थी जिसमें यह कहा गया है कि इस पुल की अनुमानित लागत मुख्य सेतु 65 करोड़ है और पहुंच मार्ग 28 करोड़ है और कुल योग इसका 93 करोड़ है । इसी बुलेटिन में यह कहा गया है :

"इस सेतु के निर्माण से संबंधित समस्त औपचारिकताएं पूर्ण की जा रही है और शीघ्र ही इसका निर्माण प्रारम्भ करने की तिथि से 4 वर्ष में कार्य पूर्ण करने का लक्ष्य है । उत्तर प्रदेश सरकार को इस प्रोजैक्ट जो कि 3.30 करोड रुपए की है वहन करनी है । इसकी स्वीकृति उत्तर प्रदेश सरकार द्वारा प्रदान कर दी गई है तथा धनराशि भी उपलब्ध करा दी गई है । भूमि अध्याप्ति की कार्यवाही युद्ध स्तर पर की जा रही है इस दिशा में भूमि अध्याप्ति की धारा 4/17 की कार्यवाही पूर्ण हो चुकी है । शेष कार्यवाही शीघ्र ही पूर्ण कर लेने की आशा है ।"

लेकिन मान्यवर, अभी तक कोई निर्माण कार्य शुरू नहीं हुआ है । 3 मार्च को फिर मैंने इस विषय को इस सदन में उठाया था तो जो जलभूतल परिवहन मंत्री श्री जगदीश टाइटलर हैं उन्होंने मुझे उत्तर यह दिया कि इस सिलसिले में सारी कार्यवाही पूरी हो रही है लेकिन चूंकि उत्तर प्रदेश सरकार ने इकरारनामा पर

दस्तखत नहीं किए इसलिए विलम्ब हो रही है । मैं उसको पढ़ना चाहूंगा :

"I have since got the matter examined. The position is that Central Government cannot accept financial liability for construction of this bridge until it is declared as 'Suitable Urban Link'. Before doing so, State Government has to enter into an agreement with the Central Government. After protracted correspondence, the draft agreement received from the Government of Uttar Pradesh was examined in consultation with the Ministry of law etc. and a copy of the finalised Urban Link Agreement has been sent to Government of Uttar Pradesh for their signatures. The signed agreement. .."

उपसभाध्यक्ष (श्री हेब. हनुमनप्पा) : वह आप यू० पी० गवर्नमेंट को भेज दीजिए ।

SHRI SATYA PRAKASH MALAVIYA; I am concluding You please listen to me. The U. P. Government has now signed the agreement.

"The signed agreement is still awaited from Government of Uttar Pradesh. The project for construction of the bridge can be considered for sanction only after the agreement has been signed."

इसके बाद मैंने उत्तर प्रदेश के जो वर्तमान मुख्य मंत्री श्री कल्याण सिंह जी से संपर्क किया और उन्होंने मुझे बताया कि यह एग्रीमेंट है इस पर हस्ताक्षर कर दिया गया है और इसी सदन में 8 जुलाई को मैंने इस संबंध में एक सवाल किया है । तो सरकार ने खुद माना है कि,

"The project is at the appraisal stage. The agreement has now been signed by the U. P. Government."

मुझे प्रसन्नता होती यदि डा० मुरली मनोहर जोशी इस समय उपस्थित होते क्योंकि उनको इसके बारे में सारी जानकारी है । तो मैं इस सदन के माध्यम से केंद्र सरकार से इस बात का आग्रह करना चाहता हूं कि चूंकि सारी कार्यवाही पूरी हो चुकी है, उत्तर प्रदेश ने अपने दायित्व का निर्वाह कर दिया है, इसलिए अविलम्ब इलाहाबाद में यमुना नदी पर सड़क पुल के निर्माण का कार्य शुरू किया जाए, जिससे कि लोगों को जो कठिनाई है वह दूर हो सके ।

Serious Water Crisis in Uttar Pradesh as a result of low level water table

श्री राम नरेश यादव (उत्तर प्रदेश) : महोदय, मैं उत्तर प्रदेश जो सूखे से बहुत बुरी तरह से ग्रस्त है उसकी ओर सरकार का ध्यान आकर्षित करना चाहता हूं, और इस सूखे की स्थिति की वजह से बहुत जबर्दस्त हाहा-कार मचा हुआ है, क्योंकि एक तो वर्षा कम हुई और वर्षा कम होने के आधार पर ऐसी स्थिति आ गई है कि कुंओं का जल-स्तर नीचे चला गया है । इसलिए पीने के पानी का संकट हो गया है ।

मैं इसकी ओर भी सरकार का ध्यान आकर्षित करना चाहता हूं कि 12/5 को इसी सदन में सूखे पर कालिंग अटेंशन मोशन आया था जिसमें कि महाराष्ट्र, मध्य प्रदेश, राजस्थान आदि के बारे में चर्चा हुई थी । उस सिलसिले में उत्तर प्रदेश के बारे में भी माननीय मंत्री जी ने इस बात को स्वीकार किया था, कि यहां पर वर्षा बहुत कम हुई है उत्तर प्रदेश में भी, मैं उसकी ओर आपका ध्यान आकर्षित करना चाहता हूं । उन्होंने कहा था :

"The districts deficient or scanty in rainfall were predominently in the States of Bihar, Gujarat, Haryana, Himachal Pradesh, Rajasthan, Uttar Pradesh."

[श्री राम नरेश यादव]

उसके साथ ही साथ उन्होंने यह कहा था :

"Delay in monsoon had affected sowing and transplantation of kharif crops, particularly in Uttar Pradesh, Bihar and Haryana."

यह स्थिति 12 मई की थी । उस समय भी उस ध्यानाकर्षण प्रस्ताव पर मैंने सरकार का ध्यान आकर्षित करते हुए, जानना चाहा था कि क्या प्रदेश सरकार ने केंद्र सरकार को सूखे की स्थिति से अवगत कराने का प्रयास किया है या नहीं किया है । महोदय, सारी राज्य सरकारों ने केंद्र सरकार से सहायता मांगी थी, लेकिन उत्तर प्रदेश की सरकार ने इस संबंध में कोई पत्र भी नहीं भेजा और जब मैंने केंद्र के मंत्रियों से यह कहा कि आप इस बारे में प्रदेश सरकार से जानकारी मंगाए तो उन्होंने यह वचन दिया था --

I will ask for a report from the Uttar Pradesh Government regarding the drought situation and the ground water status in Uttar Pradesh.

महोदय, मेरी जानकारी के अनुसार, केंद्र सरकार ने उत्तर प्रदेश की सरकार को लिखा भी था, लेकिन बहुत दुख के साथ कहना पड़ता है कि प्रदेश की सरकार वहां की जनता की जिन्दगी के साथ खिलवाड़ कर रही है । वहां लोग सूखे से परेशान हैं, वर्षा न होने के कारण उनकी रोजी-रोटी का सहारा छिन रहा है, वहां के सारे गरीब किसान बहुत बुरी तरह प्रभावित हैं, गांव के किसान व गरीब शहरों की ओर भाग रहे हैं, वहां जो नहरों का पानी आ रहा था, ट्यूब वैल्स से जो कुछ पानी आ रहा था वह भी नहीं आ रहा और जहां लोगों ने खरीफ की फसल के बीज डाल भी दिए थे वह सारे-के-सारे बीज सूख गए । वहां अब कुछ नहीं बचा है और उनके खाने के लाले पड़ गए हैं । मवेशियों को चारे के लाले पड़ रहे हैं, वहां हमारे बच्चे पोलियोमाइलाइटिस का शिकार हो रहे हैं । महोदय ऐसी स्थिति पूरे प्रदेश में पैदा हो रही है, लेकिन उत्तर प्रदेश की सरकार का ध्यान उस ओर नहीं है । वह प्रदेश की गरीब जनता के साथ खिलवाड़ कर रही है । उसका ध्यान तो अयोध्या की तरफ है । अयोध्या में मंदिर बनाने की तरफ है । उनके पास और कोई दूसरी नीति है ही नहीं । बस उसी को राजनीति में लाकर जिंदा रहना चाहती है । इसलिए आपके माध्यम से सरकार से मेरा निवेदन है कि प्रदेश में सूखे से जो भीषण हाहाकार मचा हुआ है, उस स्थिति की जानकारी लेकर सदन के सामने यह वक्तव्य दे और उसके पहले प्रदेश सरकार को निर्देश दे कि उत्तर प्रदेश के निवासियों और वहां के किसानों की स्थिति को ध्यान में रखते हुए वह राहत के कार्य प्रारंभ करे ।

इन्हीं शब्दों के साथ मैं चाहूंगा कि सरकार इस विषय में विशेष ध्यान दे क्योंकि यह 13 करोड़ जनता की जिंदगी का सवाल है, किसानों का सवाल है और गांवों में रहने वालों की जिंदगी का सवाल है ।

Problems of Fruit Growers

श्री महेश्वर सिंह (हिमाचल प्रदेश) : उपसभाध्यक्ष महोदय, मैं इस विशेष उल्लेख के माध्यम से मंत्री महोदय और इस सदन के माननीय सदस्यों का ध्यान बागबानी की एक ज्वलंत समस्या की ओर दिलाना चाहूंगा ।

महोदय, आज हमारे देश में प्रति वर्ष लगभग 75 मिलियन टन फल पैदा होते हैं और हिमाचल प्रदेश जोकि फलों का प्रदेश कहलाता है, वहां इस समय लगभग 5,51,625 टन फल प्रतिवर्ष पैदा होते हैं और इस शताब्दी के अंत तक हिमाचल प्रदेश 7,56,995 टन फल पैदा करने में सक्षम हो जाएगा । लेकिन, महोदय, यह एक खेद की बात है कि आज इस कुल उत्पादन का 30 प्रतिशत मार्केटिंग का उचित प्रबंध न होने के कारण और अधिक पक जाने के कारण नष्ट हो रहा है । इसके विधान के लिए कोई प्रबंध नहीं है और किसानों को, बागवान को उसकी उपज का सही मूल्य नहीं मिल रहा है । इसलिए महोदय मैं अपने सुझाव

देना चाहूंगा कि —

आज जितने भी शीतल पेय पदार्थ उपलब्ध हैं, उनमें मात्र सिंथेटिक है जोकि स्वास्थ्य के लिए हानिकारक हैं । मेरा यह सुझाव है कि यह मेंडेटरी कर दिया जाए कि आज जितने भी शीतल पेय पदार्थ हैं, उनमें कम-से-कम 20 प्रतिशत फल का रस हो ताकि वह पेय स्वास्थ्यवर्धक हो सकें, और पौष्टिक बन सकें । इसके अतिरिक्त जो फलों की पैकिंग पर या पैकिंग मैटिरियल पर एक्साइज ड्यूटी है, केंद्र सरकार उसको वे आफ करे और जितने भी चाहें वे भारत सरकार के हों या प्रादेशिक सरकारों के, जो सरकारी समारोह होते हैं, जो सरकारी समितियों की बैठकें होती हैं, उनमें कोल्ड ड्रिंक की जगह फल के रस का वितरण किया जाय ।

महोदय, यहां एक प्रश्न के उत्तर में फूड प्रोसेसिंग मंत्री महोदय ने कहा है कि देशभर में वह ढाई सौ प्रशिक्षण केंद्रों की स्थापना करने जा रहे हैं जहां कि फूड प्रोसेसिंग पर बागबानों को, किसानों को ट्रेनिंग दी जाएगी । तो मेरा सुझाव है कि ऐसे प्रशिक्षण केंद्रों में बागबानों को यह भी ट्रेनिंग दी जाए कि फल का विधायन कैसे किया जाए, उसकी पैकिंग कैसे की जाए और कैसे उसकी कैनिंग की जाय । इस प्रकार की ट्रेनिंग का भी कार्यक्रम चलाया जाय । और जितनी भी
1.00 P.M. सहकारी संस्थायें हैं जो शुद्ध फल रस के ऊपर आधारित उद्योग लगाती है उनको प्रारंभ में ही कम से कम तीस प्रतिशत सबसिडि केंद्र की सरकार की ओर से मिलनी चाहिए ।

आपने मुझे इस विशेष उल्लेख को करने का जो अवसर यहां प्रदान किया, उसके लिए, उपसभाध्यक्ष महोदय, मैं आपको आभार व्यक्त करता हूं । धन्यवाद ।

Non-availability of lite saving drugs and Increase In their prices

श्री सुन्दर सिंह भंडारी (राजस्थान) : उपसभाध्यक्ष महोदय, पिछले डेढ़ महीने से हिंदुस्तान में ज्यादातर दवाओं की दुकान पर "आऊट आफ स्टाक" का लेबल लगा हुआ है और जिसके कारण हार्ट, कैन्सर, अस्थमा और रयूमैटिक डिसिजेज की दवाइयां लोगों को नहीं मिल रही हैं । आज उसके बजाय दूसरी दवाइयां बनाई जा रही हैं । डाक्टर का भी और पेशंट का भी, सबका यह कहना है कि वह नकली दवाइयां ज्यादा हैं, असर कम करती हैं । इसलिए डाक्टर भी उनको इस बात के लिए आग्रह करते हैं कि उन असली मैडिसिन्स का इस्तेमाल करो, जो ज्यादा फायदा पहुंचा सकती हैं । लेकिन, यह दवाइयां कम संख्या में बनाई जा रही है । मैं चाहता हूं कि सरकार इस बात की जांच करे कि जानबूझकर कम संख्या में यह दवाइयां क्यों बनाई जा रही हैं ? इसकी वजह क्या है ?

उपसभाध्यक्ष महोदय, इसकी एक वजह तो यह बताई जाती है कि इसकी जो बेसिक मडिसिन है उसका इम्पोर्ट कम हो रहा है । तो सरकार इस बात की तरफ देखे कि ऐसी लाईफ सेविंग ड्रग्स, इसका जो बेसिक प्रोडक्ट है वह पर्याप्त संख्या में हिंदुस्तान में आए और दूसरा यह कि अगर ड्रग-पालिसी के कारण . . . (व्यवधान) . .

SHRI JAGESH DESAI (Maharashtra); Mr. Bhandari in the contrary. Government has decided that life saving drugs can be imported at official exchange rate. Government has given that permission.

श्री सुन्दर सिंह भंडारी : मुझे अफसोस इस बात का है, आपकी जानकारी उचित होगी, लेकिन सरकार यह मान चुकी है कि ऐसी दवाओं का कितना इम्पोर्ट हो रहा है या नहीं हो रहा है । इसकी सरकार के पास कोई जानकारी नहीं है । आखिर, यह भी जन-साधारण के स्वास्थ्य के लिए एक अनिवार्य भाग है । अगर जीवन रक्षक दवाइयों का बेसिक प्रोडक्ट कम आ रहा है तो इसकी वजह से प्रोडक्शन कम हो रहा है । सरकार

[श्री सुन्दर सिंह भंडारी]

को इसका भी इंतजाम करना पड़ेगा कि वह ठीक तरीके से प्रोड्यूसर को मिले । प्रोड्यूसर की एक यह शिकायत है कि इन पर ड्यूटी और लेवी इतनी मात्रा में लगी हुई है कि उनका प्रोफिट मार्जिन कम हो गया है और प्रोफिट मार्जिन कम होने की वजह से वे इनका कम उत्पादन कर रहे हैं । मैं ऐसा समझता हूं कि सरकार को यहां इण्टरवीन करना चाहिए । यह अच्छी बात है कि इंग-पालिसी को रिवाइज करने की बात चल रही है, लेकिन इस रिवीजन में केवल प्रोड्यूसर के मुनाफे का ख्याल न रखा जाए, कॉमन कंज्यूमर्स को यह चीजें सस्ते दामों पर मिलें इसकी भी व्यवस्था होनी चाहिए और जो मुश्किलात हैं इन चीजों को पैदा करने की, उनको भी दुरुस्त करने का काम करना चाहिए । धन्यवाद ।

Plight of Handloom Weavers and their Displacement

SHRI PRAGADA KOTAIAH (Andhra Pradesh): Thank you, Mr. Vice-Chairman, Sir, for allowing me to make a special mention regarding non-implementation of reservation to the handloom sector, affecting millions of handloom weavers in the country. The handloom reservation order issued, from .time to time, since April, 1950 under the provisions of the Textile Control Order, remained only on paper arid its operation was either stayed or struck down by the courts. It is thus clear that the poor man has no place in the present set *of* things. Considering the repeated representations of the handlooms weavers for a Parliamentary legislation to enforce effectively the reservation policy, an official committee was constituted in the year 1980 consisting of senior Administrative Officers for examining the issue. The Committee unanimously recommended enactment of a legislation by Parliament for this purpose. The Government under the leadership of late Shri Rajiv Gandhi enacted the Handloom (Reservation of Articles for Production) Act in the year 1985. A notification on the Hth March, 1986 was issued under the provisions of the Act, reserving some items of cloth for handlooms. It was soon amended on 4th August 1986 allowing the powerlooms to produce a major portion of the "handloom reserved varieties". The decision was resented by handloom weavers. The then Tamil Nadu Handloom Minister stated that the decision was a deliberate design to destroy the handloom industry'. The financiers of the powerloom and mills, not satisfying themselves with the favouritism, filed a writ petition in the Supreme Court, requesting for an ex parte stay of the operation of the Handloom Reservation Act and also the notifications issued under the Act, which was granted by the Supreme Court on 30-11-1987.

In August 1990, the Janata Dal Government introduced, in both the Houses of Parliament, a Constitutional Amendment Bill for the purpose of including the Handloom Reservation Act in the IX Schedule to avoid litigation in courts. But, unfortunately, the Lok Sabha was dissolved before it was taken up.

The handloom weavers felt happy for having a Congress Government in 1991 under the dynamic dedicated and devoted leadership of Shri P. V. Nsrasimha Rao, who is a true Gan-dhian, wedded to the welfare of handloom weavers, who constitute the bulk of the weaker sections.

When I and 16 other Members of Parliament, representing seven States, went and saw our Prime Minister in March last, he was pleased to instruct the senior officers present at the meeting to take speedy steps to get the st*ay* order vacated to enable the Government to tike up legislative measures to help handloom weavers. But the matter stands where it was.

The continuance of the stay orders for nearly five years, allowing production of all handloom reserved items both by the textile mills and power mills, also allowing them to

sell a major portion of their products free of fiscal levies and the absence of control over the cost of yarn and other raw material resulting in undue increase in their prices, coup- led with allowing unrestricted ex- } ports of yarn, have adversely affected 1 the handloom industry leading to prolonged unemployment to handloom I weavers, some of whom died out of starvation and starvation-related diseases.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Kotaiahgaru, please conclude.

SHRI PRAGADA KOTAIAH: I will take only one minute more.

The handloom industry which is still an asset to this country, providing means of livelihood to more than 30 millions of our self-employed, mostly in the rural parts of the country with least assistance from the Government shall be protected and promoted in the interests of the | country., The handloom industry with its vast employment potential, but with no unions to shout slogans and make noise for embarrassing the Administration, should not be allowed to disappear as the rural economy will collapse, causing disaster to millions of our poor people, with dire consequences .

Thank you, Sir.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Sir, I would like to associate myself with him in this matter.

श्री राम नरेश यादव (उत्तर प्रदेश) : महोदय, मैं समझता हूं कि यह मामला तो सारे सदन से सम्बन्धित है ।

उपसभाध्यक्ष (श्री हेच० हनुमनतप्पा) : इसके लिए तरीका है । आप सब्जेक्ट दीजिए, चेयरमैन से मिलिए, टाईम ले लीजिए ।

Ne»l to deelare Red Fort as a Mternum of Freedom Struggle

श्री शांति त्यागी (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, इस स्पेशल मेंशन के जरिए मैं आपके माध्यम से भारत सरकार से यह आग्रह कर रहा हूं कि अगस्त क्रांति की स्वर्ण जयंती के मौके पर दिल्ली के लालकिले को वह स्वाधीनता संग्राम के नेशनल म्यूजियम के रूप में घोषित करे। यह इस स्पेशल मेंशन की मांग है । मान्यवर, अगले महीने हम अगस्त, 1942 के "अंग्रेजो भारत छोड़ो" स्वाधीनता संग्राम की स्वर्ण जयन्ती मनाने जा रहे हैं । इस उपलक्ष्य में बनायीं गयी जो राष्ट्रीय समिति है उसके अध्यक्ष माननीय प्रधान मंत्री जी हैं, यह हमारे लिए बड़े सौभाग्य की बात है । मान्यवर, इस अवसर पर सरकार से मेरा अनुरोध है कि वह लाल किले को स्वाधीनता संग्राम का राष्ट्रीय म्यूजियम घोषित करे । श्रीमन्, दिल्ली का लाल किला सदियों पुरानी भव्य निर्माणकला की एतिहासिक धरोहर तो है ही, वह इससे भी अधिक कुछ और है । यह लाल किला देश की आजादी के लिए शहीद हुए वीरों, वीरांगनाओं, स्वाधीनता सेनानियों और भारत की जनता के सपनों, आशाओं और आकांक्षाओं से सम्बद्ध रहा है । मान्यवर, सब के मन में यह विचार काम करता रहा है कि देश उस दिन सही मायने में आजाद समझा जायेगा जब लाल किले पर तिरंगा झंडा फहरेगा । जनता की इसी मनोभावना का आदर करते हुए प्रथम प्रधान मंत्री पंडित जवाहर लाल नेहरू ने लाल किले पर राष्ट्रीय ध्वज फहराया ।

अंत में मैं यह कहूंगा कि जैसे माननीय सदस्यों को मालूम है कि इसी किले में बहादुरशाह जफर पर मुकदमा चलाया गया था, इसी किले में आजाद हिंद फौज के वीरों पर मुकदमा चलाया गया था । अनेक क्रांतिकारियों को लाल किले की कोठरियों में डालकर विदेशी सरकार ने यातनाएं दी थीं । इसी किले में उन स्थानों को दर्शक आज नहीं देख सकते हैं जहां ये मुकदमे चले थे और ये कांड हुए थे । इसके 80 फीसदी क्षेत्र में अब हमारी सेना के जवानों का निवास स्थान बना हुआ है । यह सब बदला

[श्री शांति त्यागी]

जाना चाहिए और रैड फोर्ट को राष्ट्रीय म्यूजियम के रूप में विकसित किया जाए, उस रूप में जिसका देश की जनता स्वागत करे और लाखों-लाख दर्शक यहां से अपने महान स्वाधीनता संग्राम की यादें लेकर लौटें ।

मुझे आशा है कि पूरा सदन इस मांग का समर्थन करेगा ।

SHRI JAGESH DESAI (Maharashtra) : Mr. Vice-Chairman, Sir, in this year of the Golden Jubilee of the August Kranti, We demand from the Government that the Red Fort should be declared as a National Museum. It was here that Bahadur Shah Zaffar was tried; it was here that all the heroes it the Indian National Army-Col. Dhillion, Shah Nawaz and Laxmi Bai—were tried. It was at this spot that Subhash Chandra Bose wanted to come in his march to Delhi and unfurl the tricolour at the Red Fort. It was from here that our first Prime Minister, Jawaharlal Nehru, unfurled the tricolour. But what is the condition today? There are army barracks here. The conditons are so had that you cannot visit the place where Bahadur Shah Zaffar was tried, where the heroes of INA were tried. You cannot go there. I request the Government that for a new generation, who have not seen the struggle and the sacrifices made by the people who had taken part in the freedom struggle and because of which we are free today, it is very necessary that a National Museum should be established here. From the time of the, Plassey Battle of 1757 up to the freedom., movement, that is 1947, all those scenes should be shown there.

Lastly, Sir, I had visited the Cellular Jail in Port Blair. There, you come to know about the type of tortures inflicted on the freedom fighters. There is an arrangement for sound and light show there. I am a very strong person.

मेरी आंखों में से आंसू बहुत कम गिरते है मगर यहां देखने के बाद मुझे इतना रोना आया जितना मैं जिन्दगी में कभी नहीं रोया ।

I wish that the Minister of Information and Broadcasting should issue necessary directions to make a video-cassette of that place and the sound and light show should be shown in the Red Fort so that the people of this country, particularly the new genera^ tion, can understand all this. That is why I request the Government that before 9th August 1992, they should do it.

श्री राम नरेश यादव (उत्तर प्रदेश) : महोदय, अगस्त क्रांति की जयंती के अवसर पर लाल किला, जो हमारे इतिहास की एक अप्रतिम धरोहर है जो हम) बहादुरशाह अफर की याद दिलाता है, साथ ही साथ आजाद हिंद फौज की भी याद दिलाता है, ऐसी राष्ट्रीय अप्रतिम धरोहर के लिए यह आवश्यक है कि हमारी सरकार जो 9 अगस्त को स्वर्ण जयंती के अवसर पर क्रांति दिवस माना रही है, यह सरकार उसे राष्ट्रीय स्मारक घोषित करे ताकि चिरंतन काल तक उन, लोगों की याद जिंद रहे और आने वाली पीढ़ी स्मरण कर सकें कि हमारा लाल किले का इतिहास रहा है और सब लोग इसे स्मरण रख सकें, यही मैं आपके माध्यम से सरकार से कहना चाहता हूं और त्यागी जी और देसाई जी ने जो विशेष उल्लेख के माध्यम से प्रश्न उठाया है, मैं भी उसमें अपने को सम्मिलित करता हूं । सारे सदन की यह भावना है, इससे लगाव है, देश का लगाव है, राष्ट्र का लगाव है, स्वाधीनता का लगाव है ।

THE VICE CHAIRMAN (SHRI HNUMANTHAPPA): It is •tile feeling of the whole House. I hope the Government will take note of it.

LTTE. Activities in Tamil Nadu

SHRI V. RAJAN CHELLAPPA (Tamil Nadu): Hon. Viee-chairman and esteemed Members of this. He-Use, I rise to make Special Mention on the plot to murder Dr. Jayalalitha, Chief Minister of Tamil Nadu. It is a great prilege to address this august House which was addressed by various leaflet* of the nation including Perarigha* Anna and Purat-chi Thalaivi Dr. Jayalalitha. I take this opportunity to exPress my sincere gratitude to my leader Puratchi Thalaivi for providing me a chance to be a Member of this Souse.

No one in India can forget the tragic assassination of late-Shri, Raijvji by the suicide squad of LTTE. The direct and indirect involvement of some of the political parties has resulted in LTTE spreading its' network and terrorist culture throughout Tamil Nadu, culminating in the assassination of late Shri Rajivji.

The political changes in Tamil Nadu after the formation of Government under the leadership of Puratchi Thalaivi Dr. Jayalitha has brought LTTE to run away from the soil of Tamil Nadu. Various bold initiatives were taken by our beloved leader, Puratchi Thalaivi even though she is aware of the threat to her life by LTTE. Since then, there has been a lot of evidence collected by the various intelligence agencies that LTTE" is aiming at the life of our beloved leader.

However, any frustrated organisation such as LTTE does not stop its terrorist activities and has been posing a threat to the life of our beloved leader. On a few earlier occasions the suicide squad was said to have visited Tamil Nadu for; assassinating our hon. Chief Minister, Puratchi Thalaivi.

Another such a frustrated attempt was recently siad to have been made by the LTTE BY *sending* a. sulclde squade comrisihg four members to Tamil Nadu from Singapore, as re-portel by the Malayanam newspaper *Chandrika* and Timil dallies. This suicide squade was said to have visited Tamil Nadu during the historic occasion of the victory cieieijra-tioris of AIADMK at Madurai ok 28th and 29th of June, 1SJ92. The members of the SuiipWequade were also said to have planned a similar huiium bomb for assassinating our beloved leader. It is also reported that the suicide squade could nol succeed in its efforts due to the elaborate, security arrangements and waves of the people present in the Conference. Hence it is a matter of grave concern that LTTE is still able to function in Tamil Nadu even after its ban in Indian by the Central Government

In view of the graveness of the situation, I request that the hon. House the various actions taken on the House the various actions taken on the political parting such as Pattali Mak-kal Katchi (PMK) led by Dr,.Rajn"ar das and Panruti Ramachandran, Dravida Munnetra' Kazhhagam (DMK) and Kamaraj Congress led by. P. Nedumaran and associations in Tamil Nadu which are directly or indirectly supporting the growth of LTTE activities in Tamil Nadu: He should also inform Us the steps proposed to be taken by the Central Government to curtail the growth of the terrorist culture and the additional security arrangements proposed to be provided to our belbved leader, Puratchi Thalaivi Dr. Jayalalitha. Thank you.

SHRI S. K. T. RAMACHANDRAN (Tamil Nadu): Sir, I associate tayself with Mr. Raajn Chellappa stating... (Interruption)...

THE VICE-CHAIRMAN (STETRI H. HANUMANTHAPPA): Don't provoke anyone.

i SHRI S. K. T. RAMACHANDRAN: I don't want to provoke anybpdy., I want to say that the threat of LTTE

to peaoe still persists in Tamil Nadu. So necessary action should be taken to contain terrorism through the mischiefs of LTTE. Another thing, I want to correct Mr. Rajan Chellappa. The party of Nedumaran is not Kama-raj Congress. It is something else. That's all.

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Sir, I may be permitted to speak since my party's, name is mentioned by the hon. Member. Sir, when M.G.R. was ruling Tamil Nadu... *(.Interruptions)...*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Don't go into the history. *(Interruptions)...*

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): I am on a point of order. (Interruptions)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please sit down. *(Interruptions)...*

SHRI S. VIDUTHALAI VIRUMBI: I may kindly be permitted. When the AIADMK was ruling... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You are disturbing your own Member. Why don't you sit down? *(Interruptions)...*

SHRI S. VIDUTHALAI VIRUMBI: When the Chief Minister of Tamil Nadu had given Rs. 4-1/2 crores to by arms and ammunitions— *(Inter ruptions) ...* ,

SHRI G. SWAMINATHAN (Tamil Nadu): Sir. these things should not go on record. *(Interruptions)...*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Swaminathan, you please sit down. *(Interruptions) ...*

SHRI S. VIDUTHALAI VIRUMBI: When you are suppressing a serious incident I may kindly be permitted to refer to that. (Interruptions)...

SHRIMATI JAYANTHI NATARA. JAN: No, no, We don't allow. *(Interruptions)...*

SHRI S. VIDUTHALAI VIRUMBI: When he was addressing I didn't interrupt. Now, I may kindly be permitted. (Interruptions)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Your own people are not permitting you. (Interruptions) ...

SHRI S. VIDUTHALAI VIRUMBI: During the AIADMK rule, when M.G.R. was the Chief Minister of Tamil Nadu, Rs. 4-1/2 crores were given to LTTE... *(Interruptions) ...*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You don't go into the history. *(Interruptions)...* You don't go into the history. *(Interruptions)* ...

SHRI S. VIDUTHALAI VIRUMBI: No, Sir. Only two minutes, *(Interruptions) ...*

THE VICE-CHAIRMAN (SHRI II. HANUMANTHAPPA): I am sorry you are misusing the permission. *(Interruptions)*

SHRI S. VIDUTHALAI VIRUMBI: I will tell you, Sir,... *(Interruptions)* ... I will tell you, Sir, on 14th December, 1990... *(Interruptions)...*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I am not permitting all these.

SHRI S. VIDUTHALAI VIRUMBI: Then I will tell you two or three sentences. More than 200 people have been arrested, that is, they are put under NSA. More than 200 families have actually been removed to special camps. (Interruptions)...

SHRIMATI JAYANTHI NATARA-JAN: Mr Padmanabha was also killed. *(Interruptions)...*

SHRI S. VIDUTHALAI VIRUMBI: Mr. Padmanabha was killed ------- *(In terruptions)...* Miss Jayalalitha, the present Chief Minister of Tamil Nadu, ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI H HANUMANTHAPPA): It is okay. I will call upon the Minister now. (Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI. The President of DMK _____ *(Interruptions)* ... That should also be taken into account. *(.Interruptions)...* I will tell you, Sir, we don't believe in violence. (Interruptions,)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You don't go into all those things. (Interruptions) ...

SHRI S. VIDUTHALAI VIRUMBI: We don't want violence. We don't support any violence.... *(Interruptions)* ___

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): That is all.

SHRI S. VIDUTHALAI VIRUMBI: I will tell you only one sentence. Kindly permit me. The point is that the DMK.... (Interruptions)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You have already said that.

SHRI S. K. T. RAMACHANDRAN: *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Ramachandran, nothing will go on record. *(Interruptions)...*

SHRI S. K. T. RAMACHANDRAN: *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Nothing will go on record. *(Interruptions)...* Nothing is going on record.

SHRI S. VIDUTHALAI VIRUMBI: *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Nothing will go on record. *(Interruptions)...* Nothing will go on record. *(Interruptions)*

SHRI S. VIDUTHALAI VIRUMBI:*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I am not permitting you. *(Interruptions)....* I am not permitting. It is over. Mr. Virumbi has already said that. *(Interruptions,)* ... Nothing is going on record. I am not allowing anything to go on record. *(Interruptions)...*

SHRI MESA R. GANESAN:*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please sit down. (Interruptions)... Please sit down. When I am standing you can not speak. (Interruptions) -------

SHRI S. MUTHU MANI:*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Muthu Mani, you please sit down. (Interruptions) ...

SHRI S. VIDUTHALAI VIRUMBI: *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You have already said what you wanted to say. I have permitted you. You have said what you wanted to say. I am not permitting further. (Interruptions!)...

SHRI S. VIDUTHALAI VIRUMBI- *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You have already said that. (Interruptions)... No. (*Interruptions)...*

SHRI S. VIDUTHALAI VIRUMBI: *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): No, no. You cannot settle your scores here. Dont use this House for that purpose. Please sit down. (Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI: •

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Virumbi, you please sit down. Please sit down. (Interruptions)... I am not allowing you. (Interruptions) ... I am total-

*Not recorded.

(Shri H. Hanumanthappa)

laying you. lease sit down. *(Interruptions)..,,* No, no. *(Interruptions)..* .

SHRIS. VIDUTHALAI VIRUMBI: *

THE VICE CHAIRMAN (SHRI H. HANUMANTHAPPA): Your own Member ,was disturbing you. Please sit down. (Interruptions)... I am not allowing you. *(Interruptions)...*

SHRI S.K. T. RAMACHANDRAN: *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Ramachandran, please sit down. *(Interruptions)* ... Nothing is going on record. am not allowing anything to go on record. *(Interruptions)...* No, no. Please sit down. When I am standing you should sit down. *(Interruptions)* ... Please sit down. *(Interruptions)...*

SHRI S. VIDUTHALAI VIRUMBI: *

THE, VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr., Ganesan, please, sit down. (Interruptions)... Mr. Ramachandran, please sit down. *(Interruptions)...* No cross-talks. Please sit down. *(Interruptions)* _____

SHRI S, VIDUTHALAI VIRUMBI: *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); I am not allowing you. Please sit down. *(Interruptions)...* Nothing is going on record; No. Enough. Please.

We will now take up the Public Premises/,,(Eviction of Unauthorised Occupants), Amendment Bill, 199? Yes, Minister., No cross-talk. Mr. Viruinbi, please sit down. *(Interruptions),,* I have caUed the Minister. *(Interruptions).* Please sit down. Mr. Virumbj, you, can't disturb the House .like this. Please sit down. You.can^t disturb the proceedings of the House, *(Interruptions).* It is over, Mr.,.Virumhi, you came and approached the Chair that you wanted

*No recorded.

to say something, I have permitted and you have made your point. But your colleagues are indulging in cross-talks. *(Interruptions).* Please sit down. Will you please sit down? I have already called the Minister. Mr. Ramachandran, please sit down. Please keep quiet, *(Interruptions).* Will you listen to the Chair? You are not allowed. What you wanted to go on record, that is recorded, but not this. Please dont disturb the proceedings. Mr. Ramachandran, please sit down Don't force the Chair. *(Interruptions).* Please sit down.

THE PUBLIC PREMISES (EVICTION OK UNAUTHORISED OCCUPANTS) AMENDMENT BILL, 1992.

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): Sir, I beg to move:

> "That the Bill further to. amend the Public Premises (Eviction, of Unauthorised Occupants) Act, 1971, be .taken into consideration'

Sir, I rise to move in this August House amendments to the Public Premises Act, 1971for, consideration, and passing.

The Public Premises. (Eviction of Unauthorised Occupants) Act, 1971 was enacted 4o-provide for the eviction of unauthorised occupants from public premises including the premises of Government companies and those of corporations established toy Central Acts and organisations specified in the Act.

Various State Governments have approached the- Government > of India for bringing their premises situated within Delhi and other Union Territory limits also within the purview of this Act since they have been? finding-it diffcult, to, evict unauthorised occupants from their premises. The available legal provisions have been found to be very dilatory and lime-

consuming. It is proposed to accede to these requests and include the premises of State Governments situated in Delhi and other Union Territories within the definition of "Public Premises" by amending Section 2(e; of the Act.

The Government of India have also experienced difficulties in evicting temporary allottees in quest houses, hostels, tourist homes and -various other premises coming under the purview of the Central Government. Union Territories and statutory authorities including hostel accommodation' under the control of the two House Committees in Delhi.

The Government of India, therefore, after carefully examining various aspects, have proposed that summary procedure for eviction of such unauthorised occupants with a shorter notice than the existing one has to be provided to enable the Government to ensure continuous availability of such hostel accommodation and to prevent their, being unauthorisedly converted into longicerm occupancy.'A new Section (Section 3A) has, therefore, been proposed in the Bill to achieve this objective. Enabling amendments consequent to these amendments have also been proposed in Section 2 and Section 18.

I reueqst that the Bill may be passed since the objectives are unexceptionable and the amendments intents provide for better enforcement of the Act.

I now move the Bill for consideration and passing by the House,

The quesion was proposed.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA).Now the mo-tion moved. We will eontisue dis-cussion on this BiH-after lulleh. -The House is adjourned for lunch till 2.30 p.m.

The House then adjorned for lunch *at* thirty minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock, The Vice-Chairman (Shrimati Jayanthi Natarajan) in tne Chair.

THE PUBLIC PRESSES . (EVICTION OF UNAUTHORISED OCCIXPAN1S) AMENDMENT BILL. 1992—Contd.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): We shall now take up the PuM"* Premises (Eviction of Unauthoriesd Occupants) Amendment Bill, 1992.

श्री महेश्वर सिंह : (हिमाचल प्रदेश) : उपसभाध्यक्ष महोदया, जो पब्लिक प्रेमिसेज अमेंडमेंट बिल 1992 मंत्री महोदया ने इस माननीय सदन में चर्चा और पारित करने हेतु प्रस्तुत किया है, उस पर बोलने के लिये मैं खड़ा हुआ हू । इस विधेयक के उद्देश्यों में मंत्री महोदया ने कहा है कि आज जो प्रादेशिक सरकारें हैं, उन्होंने सरकार से आग्रह किया है कि उनकी जो सम्पत्ति आज दिल्ली और केंद्र शासित प्रदेशों में है, वह इस विधेयक की परिभाषा में नहीं आती, इसलिये उनको इस विधेयक की परिभाषा में लाने के लिये यह संशोधन अनिवार्य है । अनुच्छेद 3 में उन्होंने यह भी कहा है कि आज दिल्ली में स्थित जो सरकार के गेस्ट हाउस हैं और जो विभिन्न सांसदों की अनुशंशा पर उनके अतिथियों को कुछ समय के लिये दिये गये थ आज उनको खाली करवाना भी सरकार के लिये एक टेढ़ी खीर बन गया है । इसलिये भी यह संशोधन आवश्यक है । उन्होंने यह भी कहा है कि आज जो ऐसे भवनों को खाली करवाने की प्रक्रिया है, उसको छोटा करने की आवश्यकता है और इस समय जो इस प्रक्रिया में महीने का प्रावधान है उसको भी समाप्त करने की बात की गयी है ।

[श्री महेश्वर सिंह

जहां तक इस विधेयक को लाने के उद्देश्य का संबंध है, मैं इसका समर्थन करता हूं । लेकिन साथ ही मैं नम्र निवेदन करना चाहूंगा कि 1971 से ले कर आपके पास यह विधेयक पड़ा था, क्या इसका कभी कड़ाई से पालन किया गया ? आज यह विधेयक पारित हो जाएगा उस पर सरकार कड़ाई से पालन करने में सक्षम है या नहीं, इस पर मुझे शंका है । आज दिल्ली में सांसदों के लिए लगभग 800 बंगले और फ्लेट्स ईयरमारकड हैं और दोनों सदन के सदस्यों की संख्या कुल मिल कर के 790 से ऊपर नहीं जाती है । तो मैं यह जानना चाहूंगा कि क्या कारण है कि आज भी कई संसद सदस्य ऐसे हैं जिनको समय पर बंगला अलाट नहीं होता, फ्लैट अलाट नहीं होता । मैं आपसे माध्यम से मंत्री महोदया से यह जानना चाहूंगा कि क्या भूतपूर्व संसद सदस्य और मंत्री भी इस विधेयक की परिधि में आएंगे या नहीं आएंगे आज आर इस विधेयक का कहीं उल्लंघन हुआ है, आज अगर किसी ने नियमों का सब से ज्यादा उल्लंघन किया है तो मैं आपके माध्यम से नम्र निवेदन करना चाहूंगा कि वह उन्हीं के दल के लोग हैं । आज जो सरकारी बंगले विभिन्न राजनीतिक दलों ने जनरल पूल से कराये पर लिये हैं उनकी स्थिति भी 1990 के आंकड़े जो मेरे पास हैं, वह इस प्रकार है । लगभग 11 बंगले कांग्रेस दल के पास हैं । इन सरकारी बंगलों का जो किराया विभिन्न राजनीतिक दलों से देय था वह 8 लाख रुपये बनता था और इस आठ लाख की राशि में से केवल कांग्रेस के जिम्मे उस समय 5,85,530 रुपये बनते थे । सब से कम भारतीय जनता पार्टी के जिम्मे बनता था, केवलमात्र 185 रुपये । आज मैं समझता हूं कि शायद भारतीय जनता पार्टी के जिम्मे एक भी पैसा देय नहीं होगा । इसका श्रेय हमारी पार्टी के नेताओं को जाता है क्योंकि भारतीय जनता पार्टी एक अनुशासित दल है । इसलिए नियमों का पूरा पूरा तरीके से पालन किया जाता है । 1992 के सर्वेक्षण के अनुसार इस समय 450 ऐसे केसेज हैं जो सबलेटिंग के सरकार के ध्यान में आए से मैं यह भी जानना चाहूंगा कि ऐ सबलेटिंग के केसेज में सरकार ने आज तक क्या कार्यवाही की है ? जैसे मैं कह रहा था कि इस समय 800 बंगले और फ्लैट सांसदों के लिए और मंत्रियों के लिए जब ईयरमारकड हैं तो यह समस्या क्यों ? यहां एक प्रश्न पूछा गया था, उस प्रश्न के उत्तर में मंत्री महोदया ने कहा था कि 46 पूर्व सांसद और मंत्री ऐसे हैं जिन्होंने अवैध रूप से आज भी बंगलों पर कब्जा कर रखा है । उस लिस्ट को जब मैंने देखा तो उस में कई ऐसे नाम हैं जिनको हम भलीभांति जानते है । वह भी आज अवैध रूप से बैठे हैं । मुझे लगता है कि सरकार ने किसी न किसी बहाने से उनका वहां रहना रेगुलराइज़ कर दिया है । इसलिए यह सूची जो है केवल मात्र 46 नामों की है । हैरानी होती है कि इस सूची में ऐसे ऐसे लोग हैं जो दो वर्ष पहले भगवान को प्यारे हो गये लेकिन आज भी बंगले में रह रहे हैं । मैं जानना चाहूंगा कि क्या उनकी आत्मा उस बंगले में रह रही है या कौन लोग आज भी इन बंगलों में रह रहे हैं ? (व्यवधान)

SHRI VISHVJIT P. SINGH (Maharashtra): I take strong objection to this. He is referring to Members who have expired. And as you know,. Madam, certain Members of our party have expired and their families on compassionate grounds have been allowed to stay in their houses. This is highly unfair to level allegations against the families of Members who have expired. I take strong objection to this and suggest to the hon. Member, who is a responsible Member, to withdraw this remark,

श्री महेश्वर सिंह : मैंने किसी व्यक्ति विशेष के बारे में कोई रिमार्क नहीं किया है उपसभाध्यक्ष महोदया, मैंने यह कहा है कि जब वे लोग इस संसार में नहीं हैं और जब ये बंगल सांसदों के लिए इयरमार्कड हैं, अगर कम्पैशनेट ग्राउंड पर सरकार उनको कोई और जगह एलाट करना चाहे

तो उसका स्वागत है मुझे उस पर कोई आपत्ति नहीं है लेकिन जो बंगले, जो फ्लैट सांसदों के लिए इयरमार्कड हैं उनमें सांसद ही रहने चाहिए ।

SHRI VISHVJIT P. SINGH; Madam^ the hon. Member is going further. He is poking fun at members who are deceased that they are deceased and some other people have occupied. This is very wrong. This is highly incorrect. Purely on compassionate grounds their families have been allowed to live in. Do you want to throw the widows out? Do you want to throw the little children out? Do you want to throw the families out? Till they make their alternative accommodations they won't go from there. This is very wrong.

श्री महेश्वर सिंह : मैं उन लोगों की बात कर रहा हूं जो आज भी अवैध रूप से रह रहे हैं, और यह मंत्री महोदय के जवाब में है । उन्होंने रेगुलराइज नहीं करवाया है । अवैध रूप से रह रहे हैं । मैं इस माननीय सदन में नाम नहीं लेना चाहता हूं लेकिन वे सूची में सम्मिलित हैं ।

THE VICE-CHAIRMAN (SHRIMATI JAYANTI NATARAJAN):

श्री महेश्वर सिंह : इसके अतिरिक्त कुछ बंगलों के लिए यह कहा गया है कि कुछ लोग दिल के मरीज हैं, कोई फ्रीडम फाइटर है । फ्रीडम फाइटर को सरकार एकोमोडेशन दे, मुझे कोई आपत्ति नहीं है । सरकार भूतपूर्व सांसदों को कहीं एकोमोडेट करना चाहे, हमें कोई आपत्ति नहीं है लेकिन जब ये 800 के 800 बंगले सांसदों के लिए इयरमार्कड हैं, मंत्रियों के लिए इयरमार्कड हैं तो ऐसे लोगों को अगर सरकार आवास सुविधा देना चाहती है तो बड़ी उदारता से कहीं और जगह दे लेकिन यह उचित नहीं है कि हम लोग जो इस सदन में बैठकर कानून बनाते हैं, इस सदन से बाहर हो जाने के बाद इन कानूनों का उल्लंघन करें । इससे हम लोगों के भी उपहास का पात्र बनेंगे । आज जो इस माननीय सदन की आवास समिति है उसके सामने भी एक समस्या खड़ी है . . . (समय की घंटी)

THE VICE-CHAIRMAN (SHRIMATI JAYANTI NATARAJAN): You have to conclude now.

श्री महेश्वर सिंह : मैं यह भी एक सुझाव देना चाहता हूं कि केवल मात्र यह विधेयक पारित करने से यह समस्या हल होने वाली नहीं है । इसके लिए जो विभिन्न राजनैतिक दलों के नेता हैं उनको अपनी आचार संहिता में यह बात लिख देनी चाहिए कि जो सांसद, सांसद न रहने के बाद भी इस प्रकार के बंगलों में अगर अवैध कब्जा करता है तो उसके खिलाफ अनुशासनात्मक कार्यवाही होगी । इन्हीं शब्दों के साथ में इस विधेयक का समर्थन करता हूं ।

SHRI VISHVJIT P. SINGH. Madam, this is a very long overdue Bill and yet, as the hon. Minister has made it clear in the Statement of Objects and Reasons, there are two very valid reasons for bringing this Bill. The first reason is the demand by the State Governments. The State Governments have lots of buildings outside the State which unfortunately get occupied over a period of time through allotment and are never vacated. It is impossible for the States under the present purview of the Public Premises Act to get those premises vacated. They have tried. The State Governments have been trying for countless years. In fact, some of the State Governments have been fighting it out right since 1948 or 1949— since the amalgamation of the princely States. Various accommodations which were within the control of the princely States were transferred to the States and those accommodations are still not vacated. They are fighting in the Courts. They have tried the Public Premises Act.

Yet, they have failed, it is only after all that, as a last resort, that they have approached the Ministry of Urban Development and asked for these special powers to be given so that they can get their properties wherever they are, vacated. This is a highly laudable objective and for this I want the whole House to be one—as we are the Council of States. This Bill is primarily meant for the States to get vacated that accommodation which is outside the respective States. It is. for that reason that this House ought to pass this Bill unanimously—just purely on this very basis. The second part is the one which refers to the guest accommodation and the honourable Member has referred only to the second part and not to the first part.

The second part refers to the guest accommodation. We are all aware, and some of us, I am sure, are guilty of it. People from our constituencies rame and ask for aecom:nodation and we allow them the accommodation and we allow them to stay on and many of us have never even checked ES to whether they have vacated those premises or not. And, Madam, I find that over the years, many units of accommodation are still with people who are not authorised. They stay there without paying any fees or rent and without any authorisation. I was shocked to see that in the Western Court, certain units have been sealed and some people have locked certain units and people have got even their cards printed as permanent residents of Western Court and also of the V. P. House! They originally got them as guest accommodation, but they have refused to leave. Therefore, I think, the Government has no other way but to take recourse to this drastic action of taking it out of the purview of the courts in order not to allow these people to misuse this accommodation which was given to them as guest aecammodation.

This far so far as the Bill is concerned. It is a very laudable Bill and, as I said, the objects are very clear. But that is not enough. 1 would like to sound a note of caution; This is not enough.

Madam, the previous speaker referred to the question of accommodation I would like to give the House certain statistics.

Out of the total accommodation available with the CPWD, under Type I, there are 13,768 units which are available and the waiting list is for 6,239 units; in Type II, 20,512 units are available and the waiting list is for 11,994; in Type III, 21,522 units are available and the waiting list is for 10,291; in Type IV, 5,114 units are available and the waiting list is for 2,586; in Type IV Special, 128 units: are available and the waiting list is for 300; in Type V, 1,938 units are available and the waiting list is for 1,857; in Type V-B, there are no units available. A special category has been created, but not even one unit is available and the waiting list is for 475; in Type VI, 503 units are available and the waiting list is for 537; in Type VII, 116 units are available and the waiting list is for 282; and in Type VIII, 97 units are available and they are occupied.

In Hostels, 1,424 double suites are available and the waiting list is for 644.

In the case of single suites with kitchen, 224 units are available and the waiting list is for 799.

In respect of single suits without kitchen, 129 units are available and the waiting list is for 138.

In the Working Girls' Hostel, 137 units are available and the waiting list is for 65.

These are the figures. It is time that the Ministry of Urban Development made some efforts to try and create some extra accommodation. This extra accommodation is highly

essential. It is not enough merely to say that the premises are not available, that there is a long waiting list, and so on. I know that, today people who are entitled to a particular type of accommodation, have to take-I am talking about Government servants— two types below their entitled type, if at all it is available, and even that is not available. Why can't you change the entitlement? If no person who is entitled to a particular type, ever gets that type of accommodation^ why don't you then reflect on the realities of the situation on the ground rather than go on some other basis and say that this will never be available? If it is not available, then change the entitlement.

The Government should make more accommodation available. Though the list looks very large, it is not that difficult. I am sure we can provide some kind of units for all. The second point that I would like to make is that it is; not enough merely to put particular categories out of the purview of the-courts. According to me, all public premises should be taken out of, the purview of the courts. This is the only way to make this legisla tion (effective. I would like to quote an example I am talking about my personal example. My grand-aunt had donated one house to a local hospital in Kapurthala. The house was donated to a hospital. It is a large property. The Punjab Government has been fighting that case since 1962. We are now in 1992. 30 years have passed. It has gone under the Public Premises Act. It has gone under every other Act. Let me tell you that the house is still not vacated. It is for charitable purposes, to set up a TB hospital. And the Punjab Government is making all the efforts. And till today that house is not vacated in spite of the best efforts of the Government. All Government premises which come within the purview of the Public Premises Act should be taken out of the purview of the court. It is only then that you will be able to make this Act really effective. Otherwise, this Act, through dilution, will not work. Thank you, Madam.

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): Then, what about that appeal under Section 9 of the original Act? That appeal has two stages, stay and delay. What will happen then to the summary trial?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Dr. Bapu Kaldate.

SHRI VISHVJIT P. SINGH: That is exaotly what I am saying. You need to amend the Act to take it out of the purview of the court.

SHRI SANGH PRIYA GAUTAM; That is why I say that there is no amendment in the present Bill.:...

श्री विश्वजित पृथ्वीजित सिंह : जो आपने कहा है वही मैंने कहा है । वही तो मैं कह रहा हूं ।

SHRI SANGH PRIYA GAUTAM: Therefore, I suggest that they should bring another Bill. Otherwise, it will have to be amended further.

SHRI VISHVJIT P. SINGH: At the present juncture, for the limited objectives which are laid down, this present Bill is absolutely sufficient. At least, get this Bill through so that something can be done. Or, you want that nothing should be done? Let something be done. We are the representatives of the States. The States have represented. It is for that that this Bill is being brought. That is the primary objective of this Bill to get those accommodations which belong to the States vacated. It is our responsibility as Members who represent the States. This is the Council of States. Let us be alive to our responsibility. Thank you, Madam.

डा० बापू कालदाते (महाराष्ट्र) : उपसभाध्यक्ष जी, मैं सीमित दायरे की ही बात करूंगा । माननीय विश्वजित पृथ्वीजित सिंह जी उन्होंने काफी इसका परिप्रेक्ष्य बढ़ाने का सुझाव दिया, मैं उनके साथ हूं । लेकिन जहां तक इस विधेयक का सीमित दायरा है इस हद तक, मैं उद्देश्यों के हद तक इस बिल का पूरा समर्थन करता हूं और मेरे ख्याल से यह सारा सदन जिस सीमित दायरे में इस विधेयक को पेश किया है उसका समर्थन करेगा, जहां तक उद्देश्य का सवाल है, क्योंकि मैं खुद आवास समिति का अध्यक्ष रहा हूं तथा मैंने खुद आवास देखे हैं । यह टटर्न कोर्ट देखा है, नार्थ एवेन्यू देखा सरप्राईज़ चैक जिसको कहते हैं और जो मुझे दिखाई दिया उससे मुझे भी लगा कि कोई एक व्यवस्था करने की आवश्यकता है । जैसा कि मेरा अनुभव यह है कि पार्लियामेंट के मेंबर्ज़ टैंपोरेरी होते हैं, लेकिन उनके जो अतिथि होते हैं वे परमानेंट होते हैं । यह बात सही है ।...(व्यवधान)... कई जगहों पर देखा है।

Members change but the guests remain the same. लेकिन यह जिम्मेदारी हम लोगों की है Let me tell you very frankly. मैं हूं इसके लिए जिम्मेवार, आप हैं इसके लिए जिम्मेवार । अगर हम इन लोगों को कोई न कोई मिल कर उसको अतिथि बनाने के लिए अगर उनकी मदद करते हैं तो इसकी जिम्मेवारी सदन के सदस्यों की है और यह मैं नहीं चाहता कि हम उससे परे हैं । मैं हूं या नहीं, मैं नहीं हूं, यह भी मैं जानता हूं और मैं उपदेश के तौर पर नहीं कहना चाहता हूं । लेकिन सदन की गरिमा को अगर स्वस्थ रखना हो तो यह बात बिल्कुल साफ है कि सदन के सदस्य भी अपने-अपने दायरे में और नार्मस में काम करें नहीं तो ऐसा होगा कि हम यहां भाषण करके चले जाएंगे और हम ही दो-चार गेस्टों को एक्सटेंड करने का प्रयास करेंगे । मुझे लगता है कि यह बात कभी नहीं होगी क्योंकि आवास समिति का प्रमुख आपका ही मित्र या सहयोगी रहता है । आप चार लोग जाकर उसके पास बैठेंगे और कहेंगे--नहीं, नहीं, रहने दीजिए, क्या फर्क पड़ता है । मेरे ख्याल से शीला जी की हालत तो हमसे भी बुरी हो सकती है क्योंकि यहां तो राज्यसभा के लोग ही आएंगे, उनके पास तो सारे देश भर के लोग आते होंगे । मैं यह कहता हूं कि यह एक अजब स्थिति है ।

महोदय, हम वहां गए थे, हमारा फर्नीचर वहां पड़ा हुआ है । हम चाहते थे उसको बेचने की कुछ व्यवस्था करें ताकि लोग देखें और खरीद लें । तो गए नार्थ एवेन्यू । आप जाइए जरा नार्थ एवेन्यू अखबार वाले जब लिखते हैं कभी-कभी हम लोगों को गुस्सा आता है । लेकिन, लिखते सही हैं । आप जाइए नार्थ एवेन्यू । क्या वहां पीछे मैराज में टेंट हाऊस वाले नहीं रहते हैं । मैं देखकर आया हूं । बहुत लोग रहते हैं, टेण्ट हाऊस वाले रहते हैं, धोबी तो शायद किसी के सर्वेण्ट क्वार्टर वाला हो सकता है, लेकिन टेण्ट हाऊस वाले, फर्नीचर की दुकान, होटल, रेस्टोरेण्ट है । ये लोग आपके दस्तखत से ही रहते होंगे । आप बताइए, किसने दस्तखत किए हैं? कैसे रह सकते हैं वहां ? कोई न कोई मेम्बर जरूर दस्तखत करते होंगे । क्या यह हमारी जिम्मेदारी नहीं है? क्या इस सदन की गरिमा, इस संसद के सदस्यों के बारे में अखबारों में इस तरह छपकर आ जाए कि वहां रेस्टोरेंट चलता है, वहां टेंट हाऊस चलता है ? वहां और भी कुछ चलता होगा, मुझे मालूम नहीं । लेकिन, इतना तो मैंने जरूर देखा है । तो इसके लिए भले ही अगर आपको अधिकार दे भी दें तो क्या इसमें हम लोग कुछ मदद करने वाले हैं या नहीं करने वाले हैं? अगर हम लोग मदद नहीं करेंगे तो इस विधेयक से कुछ होने वाला नहीं है । सिंह जी, मैं आपको यह बात तो कह देता हूं कि यह विधेयक तो ठीक है, कानूनी तौर पर ठीक है, लेकिन करेगा कौन इसको ? यहां तक हमारे लोगों का सवाल है, हम लोगों को ही करना होगा । अगर हम लोग इस जिम्मेदारी को नहीं उठाएंगे तो आपके विधेयक का कोई असर नहीं

होगा । यह बात मैं विनम्रता के साथ, लेकिन स्पष्टता के साथ कहना चाहता हूं ।

दूसरी बात यह है कि मुझे इसमें जो डर है वह अलग है और मैंने कहा कि मैं आशंका के साथ इसका समर्थन कर रहा हूं, उद्देश्यों का करता हूं क्योंकि यह जरूरी है । एक नई फिजा अब सदनों के बीचों में, चल रही है कोर्ट में जाना । मैं सन, 1977 से इसी सदनों में रहा हूं । मैंने कभी नहीं सुना था कि लोग कोर्ट में जाते हैं, लेकिन आज आप एकमडेशन कमेटी के चेयरमैन से पूछ लीजिए कि कितने मसले कोर्ट में गए हैं । कोर्ट बेचारा क्या करेगा? स्टे देगा । आप भले निकालने का प्रयास करें, लेकिन छह महीने तो कम से कम वह रहेगा क्योंकि जब नंबर आएगा उसके मुकदमे का तभी जाएगा । कभी कोर्ट में यह नहीं हुआ कि उनकी बात मान ली गई हो, जो भी कोर्ट में गए हैं कभी फैसला उनके पक्ष में नहीं हुआ, फैसला अपने ही पक्ष में हुआ है, लेकिन जाते हैं और छह-छह महीने उसमें लगते हैं। तो यह आवश्यक है कि समरी-पावर हो। यहां तक इस विधेयक का दायरा है उद्देश्यों की हद तक ठीक है, लेकिन मुझे इसमें पक्षपात का बहुत डर है क्योंकि वास्तविकता जो है वह कांग्रेस की दृष्टि से देखी जाए या सरकार की दृष्टि से देखी जाए तो मैं यह कहता हूं कि बिल्कुल आपकी पक्षपाती है । मैं जानता हूं गेस्ट-एकमडेशन क्या है? नाम लेना अच्छा नहीं है क्योंकि हमारे मित्र लोग हैं, हमारे बहुत परम मित्र लोग हैं, मैं किसी का नाम नहीं लेता। आप देखिए जरा । आप जरा इसकी फेहरिस्त देखिए कि कौन-कौन लोग, कहां-कहां, कितने-कितने सालों से हैं? इसमें मुझे डर यह है कि आपको तो हम पावर दे चुके और अगर आप इसमें पक्षपात करने लगे तो हो सकता है कि इस दिल्ली में सिर्फ कांग्रेस वालों के रहेंगे, और किसी के नहीं रहेंगे ।

श्री ज्ञानेंद्र सिंह (असम) : सिर्फ कांग्रेस वालों के नहीं रहेंगे ।

डा० बापू कालिदास : अच्छा, वे भी जा सकते हैं । अच्छा गेस्ट उनके रहेंगे । अतिथि ही रहेंगे हमारे लिए कुछ नहीं रहेगा । लेकिन, इसमें बहुत जिम्मेदारी हम लोगों के ऊपर है । आप भले ही सरकारी पक्ष में बैठे हैं, लेकिन मैं कहता हूं कि अगर इसकी दृष्टि इस बात को देखा जाए और सांसदों के वेतन के की दृष्टि से देखा जाए तो हमारे ऊपर एक विशेष जिम्मेदारी इस कानून से आती है और हमारे जो लोग हैं, जो समितियां चलाते हैं, उनके ऊपर भी आती है । अब मैं आखिर में एक दो बातें कहना चाहता हूं । मेरे यह सुझाव हैं । एक तो यह है कि आपके जो बंगले हैं वह बहुत पुराने हैं । मुझे मालूम है कि बरसात में क्या होता है । वह सब लोग डर गये होंगे जो पुराने बंगलों में रहते हैं । क्योंकि कब क्या गिरेगा उसका कोई भरोसा नहीं । कुमारी आलिया जी अपने सदन को मेंबर थीं । बरसात में मैं उनके घर गया । एक भी कमरा नहीं था जहां वह बैठ सकती थीं । सारे कमरे पानी से भरे हुए थे ।

3.00 P.M.

श्री ईश दत्त यादव (उत्तर प्रदेश) : ऐसा मकान क्यों दिया आपने?

डा० बापू कालिदास : मैंने नहीं दिया था । मैंने जायसवाल जी को दिया है। मुझे इसलिए मालूम है कि वह क्या है।

श्री संघ प्रिय गौतम : पक्षपात कर दिया आपने।

डा० बापू कालिदास : बाबा खड़क सिंह मार्ग वाले जो फ्लेट्स हैं वह बहुत अच्छे हैं और मैं मानता हूं कि बजाय कि वह पुराने बंगले उनमें से कुछ बंगले तोड़ दीजिए और जैसे कि बाबा खड़क सिंह मार्ग पर जो आपने फ्लेट्स बनाये हैं वह अगर फ्लेट बना दें तो बहुत ही अच्छा रहेगा । इसका एक प्लान बना दीजिए कि इतने सालों में हमको यह करना है । सिर्फ नाम के वास्ते ठीक है कि बंगले में रहते हैं, स्टेट्स भी हो, सकता है, शायद मुझे मालूम नहीं लेकिन आयेगा कोई तो उसको पता सकता है,

लगेगा कि इसका कोई स्टेटस नहीं इसलिए इसको बंगला दे दिया है । ऐसी हालत सब बंगलों की है । मैं यह कह रहा हूं कि ऐसा कोई स्कीम बनानी चाहिए ताकि आयन्दा कुछ सालों में यह मकान ऐसे फ्लेट्स बन जायें और यह भी लोग सोचेंगे, मैं भी सोचूंगा कि अगर यह फ्लेट्स अच्छे हैं तो उसमें जाने का हम सब लोग प्रयास करेंगे ।

मैं एक मिसाल देता हूं । 1985 में केबिनेट ने हक फैसला किया कि पार्टियों के लोगों को मकान देना चाहिए । फैसला यह था कि छः तक देना चाहिए । अब कांग्रेस के पदाधिकारियों और पार्टियों के पास कितने बंगले हैं, जरा देख लीजिए, कम से कम 14 हैं । कोई पार्टी यहां नहीं है, मैं रिकागनाइज्ड पार्टी की बात कर रहा हूं । अगर आप ही अपने नियमों को तोड़ने लगेंगे तो शायद नियम चलेंगे नहीं ।

श्री अजीत जोगी : (मध्य प्रदेश) कांग्रेस और दूसरी पार्टी में फर्क तो बहुत है ।

डा० बापू कालदाते : वह तो हो सकता है । नियम आपने बनाये, इसलिए मैं कह रहा हूं । जो आपने नियम बनाए उसके ऊपर तो अनुपालन करो, आपसे मेरी यही मांग है । पक्षपात न हो, नहीं तो यह विधेयक बाकी लोगों के लिए एक खतरनाक विधेयक साबित हो सकता है । यह बात आप ध्यान रखकर इस विधेयक का हम समर्थन कर रहे हैं। इसके साथ भी हमारे मन में जो आशंकाएं हैं उसको ध्यान में रखते हुए अपने काम को चलाएं, इतनी ही मेरी आपसे प्रार्थना है ।

श्री संघ प्रिय गौतम : जोगी जी की बात का समर्थन करते हुए कि जितनी ज्यादा बड़ी पार्टी है उतनी खराबी ज्यादा है ।

SHRI SANTOSH KUMAR, SAHU (Orissa); Madam Vice-Chairman, keeping in view the laudable objectives of the Bill, I rise to support the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill This Bill has been brought forward' as has been pointed' out by the previous speakers, following the demand from the States that this legislation which is now in vogue in relation to the Central Government properties should be extended to cover the State Government's properties also to ensure eviction of unauthorised persons. It is very good[1] that such a bold step has been taken.

While supporting this Bill, I would like to point out to the hon. Minister that we have, till now, touched only the fringe of the problem, Madam. Dehli is not just any other city. It is the Capital of India, People from, all corners of the country, from far-off places , come to Delhi for various persons for administrative reasons, for health reasons etc. We have not paid sufficient attention to the fact that no cheap accommodation is available in Delhi. People find it difficult to get cheap accommodation when they come here from different places of the country. For example, many people come to the All India Institute of Medical Sciences, which is the best in the country. If a person has to undergo- bypass surgery, he may have to stay in Delhi for months together because he does not know when the doctor will. give the date for the operotion. Similarly there are other reasons, administrative and other, for which one has to run to Delhi. There are not two opinions that unauthorised occupation must go- All the Members from different parties have said this but we must realise that Delhi, is the capital of India. People from far off distances come here for various reasons. They are in search of a cheap accommodation. They cannot afford luxury of 5-star hotels which is meant for tourists and for those who can pay lavishly. No common man can afford such a costly accommodlation. There.

fore, it is necessary that cheaper accommodation must be available lor those who are coming to Delhi to get some medical treatment, to settle their administrative matters in head offices. This aspect has to be taken into consideration by the Government

Madam, in this connection I would like to know two things. Firstly. very soon Delhi is going to have a State Legislature. The Bill has alrea dy been passed. I would like to know whether the Central Government would continue to be the evictor even after Delhi got its Statehood or whether the Delhi Administration will play the role of the evictor. It is necessary to consider this point.

Secondly, most of the hon. Members have suggested that it should be out of the purview of the court. This was necessary for expeditious action. But in the Statement of Objects and Reasons it has been said that "no appeal should be allowed against the order of eviction.. .". This is no good-It may tend to give arbitrary powers to the State Officer who is the sanctioning authority and who would also be the evicting authority. Nowhere in the world is there such a law. There is a possibility *of* the officials of the Estate Office colluding with the vested interests. We may ourselves be the victims because without our knowledge they may be allowed to stay in the guest house accommoda tion. So, this aspect of beneath-the-table may also be considered,

Let me again assert that there is a terrible population explosion in our country. People from various corners of the country are coming to Delhi. They are on the look out for a cheaper accommodation. They come here to get justice from Supreme Court, to get treatment in modem hospitals. Also, as Shri Vishvjit Singhji was saying, there is no proper accommodation for Government employees. Housing Development Scheme in Peihi has also not been successful. In view of this, there will be pressure for unauthorised occupation, there will be pressure for getting accommodation in guest houses. Therefore, we have to go deeper into the problem. It is a burning problem to provide cheaper accommodation in Delhi. Therefore, I would like to appeal to the hon. Minister to consider this. You may keep it out of the purview of the court, but you must give the right to appeal. You must create some authority. Otherwise, the sonc tioning authority, that is the Estate Officer, would be the evicting authority. It will become a quasi judicial body. From jurisprudence point of view, the executing body cannot be a judicial authority. It can never be a good law which creates all the authorities in one body. Hon. Minister'may consider this aspect. It may create problems. It may pressurise some persons. Also, some persons may get favours and some persons may be harassed by the officers of the Estate Office. You may fix a limit of 7 days. The judgement must come within 15 days. It should not take 20 years. You may not give a long rope to the unauthorised occupants, who have no proper authority to continue, i was seeing the other provisions of the Bill and I will now try only to say that now you are trying to expedite the eviction by providing for only 24 hours' notice in clause 3 of the Bill. I say that at least seven days' time should be given and that should have been the proper time-frame. If people have remained 'for 20 years, can you not afford to give them seven days' time? Let us be very reasonable and rational when we pass a Bill like this. There is no question that within 24 hours we are going to solve the problem of housing in Delhi and it is not as if we are going to solve the problem of eviction within 24 hours. So, why should we create such provisions in the law which become arbitrary under the principles of legal jurisprudence? So, let us have all the regard for them. It might be only a temporary arrangement.

[Shri Santosh Kumar Sahu] The fundamental point is, when Delhi is going to become State, it will have another law. So what is the hurry for that? Therefore, I would like this fundamental point also to be considered.

Then, when we consider that Delhi is the capital of the country, development must take place here. There must be cheap and proper accommodation for people coming from the far corners of the country for justice, for administration and for medical treatment, because all these facilities are centred round here. Nobody can deny that.

With these few words, Madam, I think, in future the Urban Development Minister will kindly consider these points and see that a bold and ambitious plan is taken up for building new guest houses and cheap an i proper accommodation because there will be pressure of people coming from different places. Thank you, Madam.

SHRI ASHIS SEN (West Bengal): Madam Vice-Chairperson, to me it appears that this is a Bill which, on the face of it, is supportable and there is not much objection to be raised. But there are certain points which need to brought before the House it self. To the purpose for which it is intended, we do not have any objection.

It is true that various State Government premises are under the occupation of people in an unauthorized manner in the Union territories. I support the idea that instead of keeping it only to the Central Government premises, Sate Government premises also are being brought within th purview of this Bill. But then, here " do support the proposals given by Shri Santosh Kumar Sahu about provision of cheap accommodation here. That will come later.

But what 1 find here is that besides the office premises—which is the primary concern of this Bill—I feel that residential premises of the Government like flats, bungalows and hostels—I think Dr. Bapu Kaldatji has also menioned about it with his experience as Chairman of the House Committee of this House—are re maining occupied in an unauthorized manner. The surprising part of it is this. Dr. Bapu Kaldateji has also mentioned it. What we find is that ex-MPs and ex-Ministers are also retaining some of these accommodations under their thumb. At the time when they were holding offices they must have requested and got some allotment, but years and years have passed by but these ex-MPs and ex-Ministers are still keeping these accommodations under their control. I am not going to mention about it. Dr. Bapu Kaldateji is quite experienced and he has given a clear picture of it —and I fully endorse it becuse I also happened to be associated with him for quite some time on the House Committee. The problem today is, I do not find that there is any difficulty so far as the new Ministers are concerned. It is the Government's responsibility and Mantriji will be trying to go out of her way to provide accommodation for them, justifiably so. But what about the MPs?

DR. BAPU KALDATE: Old people are there.

SHRI ASHIS SEN: That is why Mr. Vishvjit Singh has given figures about how many are thus occupied and how many the claimants are. I am not going into those figures, to avoid repetition. But the question which comes here is, new MPs are coming. I don't think Mantriji is taking as much care about the accommodation of the new MPs who are coming. For months together they move about and they don't get accommodation. It cannot be provided to them Plats and hostel accommodation, in the name of having guest accommodation for a few days only, are kept under the control of the allottees for weeks and months. Even we have the expe-

rience that for two-and-a-half years in the Western Court in the name of this 'MP or that Ministei or some other person like that somebody was kept there, with the result that new MPs could not get accommodation, and Ministers and MPs also who want to get an accommodation for their guests, could not get it. This is the state of affairs which perhaps cannot be reconciled with. That is why I do support certain proposals of this Bill. There are umpteen cases like this. Dr. Kaldate has already mentioned about it.

The surprising part of it is this. I happen d to be an allottee in the V.P. House. There are a number of one-room flate, two-room flats allotted to certain individuals, guests of MPs. We find that other MPs are not getting accommodation. When nominees of MPs come for their medical attention or for admission 'for any other purposes, they are not being given accommodation which can possibly be given. These rooms and flats are being used by certain people for the weak-ends or as a rendezvous. Even today this is going on. On the other side we find the other aspect. I am not going to use any other word for that. I am confining myself only to the world "rendezvous." You can interpret it.

Certain rooms are lying locked for more than a year and a half. Still such rooms ere there, flats are there It is not a question of Western Court alone. The V.P. House also has hostel accommodation. I am bringing in the question of the V. P. House. Hostel-type accommodation is there, and the position in that respect is not different.

One thing comes in here that if public premises are under the occupation of unauthorised persons, it has been said that they should be taken out of the court. It is one way of saying that if they are taken out of the court, there will be a speedy disposal of the disputes and removal of persons who are unauthorisedly occupying the premises for a long period. J am not a technical man. I do not know the law about these things. What I say is that an opportunity should be given to the person to whom notice is given ad that he can represent or appeal against what has been demanded. Though, on the basis of experience in the House Committee, I find that *pet-haps* that is not needed, natural justice demands that there should be an opportunity given to the person to represent or appeal.

Here is section 3A is given the procedure to be followed by the estate officer if he is of the opinion that any persons who ware aUottad temporary occupation of any public premises, are in unauthorised occup' ation of the said premises. We0 are giving to the executive too much power. I would like to put amend ment in this from:

> "If the estate officer finds on the basis of facts and documents, not because of his opinien alone....."

I may be prejudiced, I may be vindictive as an estate officer. That is why I say that on the basis of facts and documents if he feels that any person is in unauthorised occupation off some premises, then, he should be evicted under the procedure that has been laid down therein. Bight. Why I feel so is that there is another point also. The Bill may be put through. But the power has to be given to the estate officer to evict such occupants by use of force. I do not know what the Minister has in her mind about this. On page 3 of the Bill it is stated that the estate officer can use such force as may be necessary. If this is not clearly explained here, then, the estate officer can take the responsibility of doing the job of a Police officer Police officers use several types of degrees for getting certain things

[Shri Ashish Sea]

done. Such an event may develop here. We should take care that this does not happen. (*Time bell rings).* Another Member of the House Committee,; Sahu Ji, has also, spoken about it. People are coming here. Why should the Minister not please consider providing cheap accommodation in -Delhi? People will be coming herer for medical-aid or for other purposes. If some modernised *Dharmshalas* are provided, the people coming- to Delhi -will not become a victim of big hotels,- Why do we need so many five-star hotels? For Olympics it was done. It was quite all right. I am not disputing that point. But there is a need for construction of very many cheap accommodation and improved varieties of *Dharmshalas* in large numbers. If if is done, the Minister will be doing a good service to the people and they will be blessing her for this facility. I do not want to. talk much about it any further, but what I want to say is this. Mr. Vi'zol, the ex-Chief Minister of Nagaland has been here for the past three months. I enquired" where he was staying. 1 came to know that for the past three months he has been here,, but he has not yet been allotted any bunglow. He is roaming about in the city of Delhi, but he does not have an *accom-mocation*. He is an ex-Chief Minister of a "State." I think the hon. Minister will kindly look into it. incidental-' lyothugh it may not be directly re-":' levant hete, yet I would like to refer to a- case of the State I come from In the-city of Calcutta, I find very many'"-Central Goverment offices are located. I' am hot saying some people should be evicted from there. What I say is that the Calcutta Municipal Corporation has repeatdly made appeals to the Central Government that at least taxes due from these buildings for occupaion by them should be paid. If the Minister takes care of that, the Calcutta Municipal Corporation Mayor will be happy for getting crores and crores of rupees of outstanding dues. Because it is the Coun-cil of the States and I am a Member from that State, I feel some problem of my State I should bring to the notice of the House, apart 'from the other things under the Bill on which I have already spoken,

श्री ईश दत्त यादव : मैडम सरकारी स्थान (अप्राधिकृत अधिभोगियों की बेदखली) संशोधन विधेयक 1992 जो प्रस्तुत किया गया है मैं उसके विरोध में नहीं हूं बल्कि मैं इसका समर्थन करता हू। लेकिन यह कानून बहुत पुराना है। सन् 1971 में यह पास किया गया था और कानून बना था। थोड़ा सा परिभाषाओं में और कुछ प्रावधानों में संशोधन किया जा रहा है कि राज्य सरकारों के दिल्ली में और केन्द्र शासित प्रदेशों में जो भवन हैं उनमें अनधिकृत रूप से जो लोग रहते हैं उनको बेदखली के लिए सरसरीतौर से कारवाई की जायेगी, इस तरह का संशोधन किया जा रहा है। लेकिन यह जो संशोधन किया जा रहा है इसमें कोई सख्ती नहीं है, कोई फोंस नहीं है, ऐसी मेरी मान्यता है। क्योंकि यह पुराना कानून 1971 का है और अब जो संशोधन किया जा रहा है ये दोनों भले आदमी के लिए है, शरीफ आदमी के लिए है, कमजोर आदमी के लिए है। जो बड़ा आदमी है, जो प्रभावशाली है, जनबल में मजबूत है उसके लिए यह कानून कुछ नहीं कर सकता। दूसरे इस संबंध में निवेदन यह है कि जो अधिकारी है या मंत्री है, माननीय शीला कौल जी से मेरा मतलब नहीं हू उनके स्थान पर जो भी मंत्री रहे हों या जो रहेगा, चाहे जिस दल का हों, उसकी नियत पर निर्भर करता। मैं बहुत विस्तार में नहीं जाना चाहता।

श्री सघ प्रिय गौतम : एक मंत्री बेस्टन कोट में भी रहा था।

श्री ईश दत्त यादव : मंत्री के विपक्ष के लोगों के लिए आदेश होते हैं कि आप तीन दिन में भवन खाली कर दीजिए और जो सरकारी पक्ष के हैं उनके लिए एक साल तक। उसके पीछे कभी पत्नी बीमार है तो कभी बच्चे की शिक्षा है, इस तरह के अनेक कारण हैं। मैं निवेदन

कर रहा था कि इस कानून का न कभी गहराई से पालन हुआ और न मुझे सम्भावना है कि इसका गहराई से पालन हो सकेगा। अगर माननीय मंत्री जी या इनके बाद जो भी मंत्री रहे जिस भी दल का हो, अगर इस कानून का गहराई से पालन करें तब तो इसका कोई लाभ हो सकता है। महोदया दूसरी चीज मैं यह कहना चाहता हूं कि पूरा सदन जानता है कानून के जानकार लोग हैं, आप भी हाई कोर्ट की अधिवक्ता हैं और मैंने सुना है कि योग्य अधिवक्ता है. इस कानून से लाभ क्या होगा? संविधान का जो अनुच्छेद 226 है बेदखली की कार्यवाही करने से पहले ही जो आदमी अनधिकृत रूप से रह रहा है वह हाई कोर्ट में चला जाता है और स्टे ले लेता है, सिविल कोर्ट में पहले चला जाता है और स्थगन आदेश ले लेता है तो फिर क्या होगा? यह पूरा बिल मैं देख नहीं पाया हूं लेकिन जो कुछ देख पाया हूं उसमें मैंने कहीं भी यह नहीं पाया है कि सिविल कोर्ट का जुरिसडिक्शन बार करेगा। हाई कोर्ट का तो संविधान संशोधन आप कर नहीं सकते हैं आर्टिकल 226 में रोक नहीं लगा सकते हैं। इसलिए इस कानून का कोई लाभ होने वाला नहीं है। इसलिए मैं आपके माध्यम से मंत्री जी से और सरकार से आग्रह करूंगा कि सरकार इस पर गम्भीरतापूर्वक विचार करे और जो कानूनी अड़ंगे आने वाले हैं कानूनी बाधायें आने वाली हैं, उन बाधाओं का निराकरण करके सरसरी तौर पर आप किस तरीके से बेदखली की कार्यवाही कर सकेंगे। अगर आप गम्भीरता से नहीं सोचेंगे और कानून में फिर संशोधन नहीं करेंगे तो इस संशोधन से मेरी राय में कोई लाभ होने वाला नहीं है।

दूसरी बात मैं यह निवेदन करना चाहता था कि हमारे माननीय पूर्व वक्ताओं ने कहा कि हमारे गेस्ट्स रहते हैं। यह ठीक है कि माननीय सदस्यों के गेस्ट्स रहते हैं। प्रोबलम्स हैं। इसके लिए माननीय मंत्री जी से मेरा अनुरोध है कि आप कुछ भवनों का विस्तार कराइये कुछ राज्य सरकारों को भी प्रोत्साहित कीजिये कि वे दिल्ली में कुछ अपने भवन बना सकें। मैं उत्तर प्रदेश से आता हूं। उत्तर प्रदेश के दो भवन यहां पर हैं और तीसरा भवन बन रहा है। लेकिन हमारे उत्तर प्रदेश के जो एम० एल०एज० हैं, हमारे जो अधिकारी हैं या नव-निर्वाचित संसद सदस्य हैं उनको स्थान नहीं मिलता है। उसका कारण यह है कि कमरों की कमी है। दूसरी बात यह है कि आज ही माननीय मंत्री जी अपने आदेश से जांच करवायें या प्रदेश सरकारों से जांच करवायें तो उन्हें पता चलेगा कि उत्तर प्रदेश भवन में अनधिकृत रूप से सालों से लोग पड़े हुए हैं। वे न तो एम० एल० ए हैं और न ही एम. पी. हैं और न ही आई. ए. एस. या आई० पी० एस. अधिकारी हैं। उनको कोई बेदखल करने वाला नहीं है। इसलिए मैंने शुरू में कहा कि यह सरकार के और अधिकारियों की नियत पर निर्भर करता है कि कौन आदमी अनधिकृत व्यक्ति है और किसको निकाला जाय और किस को नहीं निकाला जाय। इस मामले पर आपको गम्भीरता से विचार करना चाहिए और जैसा मैंने निवेदन किया माननीया मंत्री जी कुछ भवनों का विस्तार करायें। आपके पास वेस्टर्न कोर्ट और वी० पी० हाउसेज हैं। लेकिन फिर भी जगह नहीं है। मेरे जनपद से माननीय सदस्य श्री मोहम्मद मसूद साहब इस सदन में निर्वाचित होकर आये है। हफ्तों तक हमने प्रयास किया, उनको यू०पी० भवन में जगह नहीं मिली। बहुत प्रयास करने के बाद मैं हाउस कमेटी के चेयरमैन महोदय को धन्यवाद देता हूं उनको 12 नम्बर का कमरा मिला। लेकिन वह कमरा ऐसा है कि उसमें आदमी तो क्या जानवर भी नहीं रह सकता है। यह कमरा उनको एलाट किया गया है। वह सदन के सम्मानित सदस्य है। उनको वेस्टर्न कोर्ट में 12 नम्बर कमरा मिला है....(व्यवधान)। महोदया जब आप वहां रहती थीं तो तब उसकी रौनक दूसरी थी। दो साल के बाद उसकी रौनक खत्म हो गई है। वह कमरा

[श्री ईश दत्त यादव]

रहने लायक नहीं रह गया है। आज भी मैं उनके साथ हाउस कमेटी के चेयरमैन साहब के पास गये। हमने प्रयास किया कि उत्तर प्रदेश भवन में उनको एक कमरा दिलवा दिया जाय। उन्होंने आश्वासन दिया और अपने अधिकारी को निर्देश भी दिया। मुझे विश्वास है कि उनके प्रयास से उत्तर प्रदेश भवन में शायद —मैं शायद कह रहा हूं—उनको कमरा मिल जाये, वरना उनको उसी में रहना पड़ेगा। इसीलिए मैंने निवदन किया कि आप विस्तार करवायें। मैं आप के माध्यम से माननीय मंत्री महोदया और भारत सरकार से अनुरोध करता हूं कि इस तरह की समस्यायें, जिनका जिक्र हमारे माननीय वक्ताओं ने किया है तो ऐसी समस्यायें किस वजह से पैदा होती हैं ? एक तो यह समस्या पैदा होती है भूत-पूर्व सांसदों के कारण... (समय की घंटी)...

मैं अपनी बात दो मिनट में समाप्त कर रहा हूं।

एक तो भूतपूर्व सांसदों की वजह से यह समस्या पैदा हो जाती है। मैं आपके माध्यम से माननीय मंत्री महोदया और सरकार से मांग करूंगा कि आप इस तरह की व्यवस्था करें जो वर्तमान सांसद् हैं और जो दिल्ली में मकान लेना चाहें उसके लिए दिल्ली में एक छोटा सा भू-खंड और कोई छोटा सा मकान, आपके फ्लैट्स जो बनते हैं, वे, उनको आसान किस्तों पर अलाट करवाइये ताकि वे उ को पांच सालों में, दो सालों में परचेज कर दें, इसी प्रकार की व्यवस्था आप पत्रकारों के लिए भी कर दे, भूतपूर्व सैनिकों के लिए कर दे स्वतंत्रता संग्राम सेनानियों के लिए कर दें। और भी बहुत लोग हैं, दिल्ली बहुत बड़ी हो गयी है और अब इसकी करोड़ की जनसंख्या होने जा रही है। सब के लिये तो आप व्यवस्था नहीं कर सकते हैं। लेकिन जो विशिष्ठ लोग हैं, जिनकी वजह से दिल्ली में आप को बेदखल की कार्यवाही की नौबत आती है, उनके लिए ऐसी व्यवस्था कीजिए। साधारण आदमी को तो आपका सिपाही जब चाहे उसका सामान बाहर फेंक देगा। लेकिन भूतपूर्व सांसद्, भूतपूर्व सैनिक और स्वतंत्रता संग्राम सैनानी और पत्रकार, अगर इनके साथ ऐसा होगा तो अखबार में छाप देगें। हम अगर भूतपूर्व हो गए तो क्योंकि हमें लड़ाई लड़ने का अनुभव हो गया है इसलिए लड़ाई लड़ेंगे। इसलिए मेरी सरकार से प्रार्थना है कि सरकार दिल्ली में सांसदों के लिए, पत्रकारों के लिए, भूतपूर्व सैनिकों के लिए और स्वतंत्रता संग्राम के सैनानियों के लिए छोटे भूखंड आवंटित करें, फ्लैट् आवंटित करें और उनको यह आसान किस्तों पर दे। अगर आप ऐसा करेंगे तो इस समस्या का निराकरण हो सकेगा और यह समस्या गंभीर नहीं हो सकेगी।

इन शब्दों के साथ इस बिल का समर्थन करते हुए मैं आप से अनुरोध करना चाहता हूं और मुझे विश्वास है कि आप इस पर कड़ाई से पालन करेंगीं। मैं आप को कोई शिकायत नहीं करना चाहता लेकिन मेरी जानकारी में आया है कि सत्ता पक्ष के लिए आप का दिल जो है वह बड़ा नरम है लेकिन विरोधियों के लिए थोड़ा कड़ा है। उनको आप तीन दिन में हटा देती हैं। लेकिन जो सत्ता पक्ष के हैं उनकी औरत की बीमारी और बच्चों के स्कूल के कारण उन पर रियायत कर देती हैं। मैं एक छोटा सा आपसे अनुरोध करूंगा। शायद आपको आंकड़ें मिल जाये। आप अपने उत्तर में बतलायेगा कि कितने लोग ऐसे हैं जिन्होंने खाली नहीं किया है और उनमें किस-किस दल के लोग कितने दिन से वहां पड़े हैं ?

इन शब्दों के साथ मैं आप को बहुत बहुत धन्यवाद देता हूं जो आप ने मुझे इस पर बोलने का समय दिया।

SHRI G. SWAMINATHAN (Tamil Nadu): Madam Vice-Chairman, I rise to support the Bill. I appreciate

the intention of the Government in bringing this Bill, firstly, to help the State Governments' to evict the tenants from their allotments in Delhi and secondly, to amend the existing provisions So as to evict persons from unlawful possession of Government buildings. Madam, there are provisions existing to evict persons from unlawful possession of Government buildings. It has been noted in certain cases that it is not only the law which is standing against evictions but the will of the Government to evict such persons is also not there. And sometimes, when there are two similar cases, against one person action is taken and against the other action is not taken, for Varous reasons. Wtahever may be the provisions available under the Act, the Government should also see to it that they are implemented properly. Without proper implementation, making the Act more and more stringent will not be of any use.

Regarding guest accommodation, I happened to read a House Committee report. The House Committee investigated the whole matter as to how many people were living in the Western Court and other places. And I hope, this Bill, after it is passed, will be able to help the Government to see that these people are evicted.

One point which I want to mention is regarding the allotment of ser. vant quarters. Many of these public buildings are given to Members of Parliament and Government Officers and then servant quarters are also attached to these buildings. In a bungalow, there may be two, three, four or sometimes five servant quarters. When an M. P. or an officer is allotted a particular building, he gets in some 'servants for the work to be done in his bungalow and when a servant comes there—a house-maid or a servant—to work in the house, they do work in the house for some time. There are a certain set of people who are always hankering for getting the accommodation of the M. Ps quarters especially, and also government officers quarters. After they come there and stay there for some time, they cease to work. They occupy the house, continue to be there but cease to work in the bungalow and when we want them to go out of the bungalow, they refuse to go out also. Now, what happens is that an M.P. remains in the bungalow for a period of five years or six years, depending upon the tenure of the Member. The servant is there and from one house of the M. P, he goes to another house of the M. P. This is what is happenng here and no action could be taken. A similar case has also happened with me. A maid-servant was put in the servant quarter, She worked for some time. Later on, she married for a second time and refused to work in the House. When I asked her to go out of the servant quarter, she refused to go and got in more and more people there and created a lot of problem for us. I took up the matter at the Rajya Sabha Secretariat level. They say that no action can be taken because I as an M. P., got a servant in my servant quarter and before I get a servant, I should have carefully analysed whether that servant will be all right or not. Sometimes, it may not be possible for an M.P. from Tamil Nadu or from Kerala to verify all these things. When they get a servant, they may not know how the servant will behave afterwards, especially after getting a second husband, most probably, all the people are coming and we may not know that she will get herself married again. This kind of situations come and no action can be taken by MPs. Still, it is continuing.

Then, another course of action was suggested that this- matter can be reported to the police that they are unauthorised persons and since they are unauthorised persons, they can be evicted by the police. When such a move is made to the police, the

[Shri G. Swaminathan] police say, it is a matter of civil nature and they will not interfere in getting the servant out and we should make some arrangements of our own. Now, an M.P. is not a legal owner of the house and when he lets out a servant quarter, he cannot legally move in the matter because he himself is a tenant and he has given that portion of the servant quarters to somebody else. When we report to the police, they feel, it is between the landlord and the tenant even though we are not the regular landlord. They say this matter is of a civil nature and they will not interfere and take any suitable action in this matter. This seems to be a regular lacuna which many of the MPs have told me and for the servants lo go away you have to use muscle power and then you have to see that they go out of the house. This is the position. I would request the hon. Minister to find a way out for this thing.

Before I conclude, I wish to make only one or two points. One thing is about the old bungalows. I am living in one such old bungalow in Canning Lane. Most probably, it must have been 100 year* old or 150 years old and is in a dilapidated condition. It hag got about half acre area, it has a big garden. Everything is there. But these bungalows on some of the roads like Canning Lane are so old that they have be- come dilapidated. Recently when I got re-elected to Rajya Sabha, my wife asked me, "why can't you see and try to find out some other good house?" Yesterday I went about seeing many houses to find out whether I could request the hon. Chairman of the House Committee to get another house for me. When I went out to. so many places, I am now convinced that my present place is better and it is not worse than most of the bungalows I have seen.

Almost all the bungalows which I was able to see except the Ministers bungalows or the bungalow- of the Chairman of the House Committee— these bungalows are done up well— are in a bad shape and I would request the hon. Minister to appoint a Committee of Members of Parliament—for Rajya Sabha Pool, a Committee consisting of Members of Rajya Sabha and for Lok Sabha, a Committee consisting of Members of Lok Sabha—to find out the facts to *go* about and see ali the bungalows, now bad a condition tney are m. And they have to be rectified. At least some urgent action has to be taken. Ordinary repairs will not do. Urgent action lias to be taken to see that tnese bungalows are properly kept. 1 may also incidentally mention that ihe service of the CPWD is very bad, they are not timely, they are also not doing their work propertly. This matter has also to be looked into.

And only .one word regarding the Baba Kharag Singh Marg. Some Member has said—i don't know if it is Bapu Kaidate or somebody else— that these Baba Kharag Singh Marg flats were built recently. Yesterday I happened to go there and 1 saw the flats. Some of my relatives are living in flats in Madras, constructed by private builders. Those flats are so nicely built that you don't feel that you are living in a flat. I don't know who gave you the plans for these Baba Kharag Singh Marg flats. It is all something like a vestibule. Some of our hon. Members had been there. . . *(Interruption)* .. .1 don't want to tell their names. Some of the hon. Members told me. These flats were built six years ago when I came. Some hon. Members of the House immediately got some accom- modation and went there and many of these Members who were allotted the Baba Kaharag Singh Marg flats vacated the flats and went to some other place— I don't know whether they got better houses and went or they could not live in Baba Kharag Singh Marg flats.

Another thing, the structure and architectural construction of the flats

is no good. There is no washing area lor utensils and clothes. We went yesterday—I just wanted to know, my wife also came with me—to see where the washing area is for utensils, the person who was . living in flat said, "You have to wash your utensils only in the wash-basin." Madam, in Indian conditions we don'i have place where we can wash our utensns. Our wash-basins. are so small. They are not so big as we see in other countries. There is no washing area for clothes also. This is the condition of these Baba Kharag Singh Marg f*lats... (Interruption)* .. . No, I don't want to mention names— Perhaps, she got a better house and went or she didn't like the palce; I don't know what the reason is. I would only request the hon. Minister, "If you go in for flat construction, better consult god architects and see that you construct according to the needs of the people who live there. It should be constructed in such a manner. It has got big rooms; four bedroom's are there. Everything is there, but the construction is not useful . I would request the hon . Minis- . tar to take this into consideration when she goes in for further construction of flats instead of houses for Members of Parliament, Thank you.

श्री मोहम्मद खलीलुर रहमान (आन्ध्र प्रदेश) : मैडम वाइस चेयरमैन, द पब्लिक प्रेमिसेज (इविक्शन आफ अनअथराइज्ड आक्यूभैंट्स) अमेंडमेंट बिल, 1992 की मैं ताईद करता हूं कि इस वजह से यह कानूनी जरूरत है और मौजदा हालत में बहुत जरूरी है कि यह बिल पास किया जाए मगर मैं आनरेबुल मिनिस्टर से पूछना चाहूंगा कि पानी सिर से ऊंचा होने के बाद आप यह बिल लाई हैं ।

1971 में यह एक्ट बना था, गोया आज से 21 साल पहले । इस अर्से में कई ऐसे मजायज कब्जाहार इन बिल्डिंग में आ गये । मगर इसके बावजूद 21 साल तक आप बैठे रहे । अब जब कि मसला इतहाई टेढ़ा और पेचीदा हो गया है तो यह बिल लाया गया है । खैर देर आये दुरुस्त आये । एक अच्छा बि है और इसलिए मैं इस बिल की ताईद करता हूं ।

यह जो बिल लाया गया है खास तौर से स्टेट गवर्नमेंट के ऐसे प्रेमिसेज जो कि दिल्ली या यूनियन टेरीटरीज में है और स्टेट गवर्नमेंट का कानून यहां पर लागू नहीं होता, लिहाजा स्टेट गवर्नमेंट्स का एक जमाने से मतालबा था कि इस कानून में इस एक्ट में अमेंडमेंट लाया जाए और फिर स्टेट गवर्नमेंटस को भी इस बात का अख्तियार दिया जाए कि यहां पर उनके जो प्रेमिसेज हैं वो उन प्रेमिसेज को खाली करा सकें ।

इतिहाई कीमती जायदादें यहां पर स्टेट गवर्नमेंट्स की है । मिसाल के तौर पर मैं आन्ध्र प्रदेश की ही बात करूंगा । जो यहां का हैदराबाद हाउस है वह इस वक्त मिनिस्ट्री आफ एक्सटर्नल अफेयर का नम्बर एक गेस्ट हाउस है बल्कि मैं यह कहूंगा कि राष्ट्रपति भवन और पार्लियामेंट हाउस की बिल्डिंग के बाद जो सबस बेहतरीन बिल्डिंग इस वक्त दिल्ली में है वह हैदराबाद हाउस की है । यह स्टेट गवर्नमेंट की प्रापर्टी में है मगर इसके बावजूद सेंट्रल गवर्नमेंट अन-अथराइज्ड तरीके से उस बिल्डिंग पर काबिज है । मैं आप से दरखास्त करूंगा कि जितनी जल्दी हो सके फौरन हैदराबाद हाउस को आप स्टेट गवर्नमेंट के हवाले कर दीजिए ।

खैर तोल्लक लिटिगेशन चल रहे हैं । मगर कानून बनाने के बाद, मैं समझता हूं कि स्टेट गवर्नमेंट को यह हक मिल जाएगा कि वह हैदराबाद हाउस को तख्लिया करा सके । यह बहुत अच्छा कानून है ।

फिर दूसरी बात, जैसा कि गैस्ट अकामोडेशन के ताल्लुक से कही गई है, यह जनरल शिकायत है और यह बिल्कुल सही है कि आज ऐसे लोग किसी न किसी वहजह से, बीमारी की वजह से, बच्चों

[श्रीमोहम्मद खलिलुर रहमान]

को तालीम की वजह से, वह एम०पीज० से गैस्ट अकामोडेशन एक-दो महीने के लिए हासिल कर लेते हैं, या ज्यादा से ज्यादा तीन महीने के लिए अकामोडेशन ले लेते हैं । मगर इन्तहाई अफसोस की बात है कि तीन महीने तो छोड दीजिए डेढ -दो साल गुजरने के बावजूद भी वह बिल्डिंग खाली नहीं करते । तो उसके लिए कुछ एम० पीज० की पोजीशन भी बडी आकवर्ड होती है और साथ ही साथ मवनमेंट की पोजीशन भी बड़ी आकवड होती है ।

महोदया, जितने भी बकायाजात रहेंगे, वह उसी एम०पी० के नाम पर आयेंगे, जिस एम०पी० ने दस्तखत करके उसको गेस्ट अकामोडेशन दिया है । मगर आखिर उसको खाली करवाने का भी तो कोई जरिया होना चाहिए । अब सिवाय इसके कि सिविल कोर्ट में जाएं और सूट फाईल करें, और जैसा कि आप अच्छी तरह से जानते हैं कि अगर एक दफा सिविल कोर्ट में जाएँ, तो चार-छह साल लग जाते हैं और जिस मकसद के लिए मुकदमा दायर किया जाता है वह मकसद ही फौत हो, जाता है ।

लिहाजा इसके लिए जरूरी है कि इस प्रोवीजन के तहत जब कि यह अमेंड-मेंट पास हो जाएगा, जोतो खूद हुकूमत की इस बात का अख्तियार होगा कि वह समरी ट्रायल के बाद उसको खाली करवा सके । मगर मेरी यहां एक सजेशन आनपेरेबल मिनिस्टर से यह है—मैं आन-रेबल मिनिस्टर की त्वज्जह चाहूंगा, मैडम जरा मैं आपकी त्वज्जह चाहूंगा—आपने यह कहा है कि—

"*As* a coralary to the summary fviqti-Qn procedure, it is prqposed that no appeal should *be* allowed against the order of eviction passed after summary procedure."

मेरी दरख्वास्त यह है कि अगर आप अपील का हक नहीं देंगे, तो यह नेचुरल जस्टिस के खिलाफ बात होगी ।

लिहाजा, मैं आपसे दर्खास्त करूंगा कि आप अपील का हक जरूर दीजिए।

दूसरी बात यह है कि चौबीस घंटे के नोटिस का जो बात कही गई है, यह भी नेचुरल जस्टिस के खिलाफ है मैं आपसे दर्खास्त करूंगा कि बजाए चौबीस घंटे के सात दिनों का टाइम दिया जाए ।

इन चंद सजेशंस के साथ मैं फिर एक दफा इस बिल की ताईद करता हूं और जो मुझे टाईम दिया गया है, उसके लिए मैं आपका शुक्रिया अदा करता हूं ।

†شری محمد خلیل الرحمٰن (آندھرا پردیش): میڈم وائس چیئرمین، دی پبلک پریمیسز (اکوپیشن آف ان اتھارائزڈ آکیوپینٹس) امنڈمنٹ بل ۱۹۹۲ کی میں تائید کرتا ہوں۔ اس وجہ سے کہ یہ کانونی ضرورت ہے اور موجودہ حالات میں بہت ضروری ہے کہ یہ بل پاس کیا جائے۔ مگر میں آنریبل منسٹر سے پوچھنا چاہوں گا کہ پانی سر سے اونچا ہونے کے بعد آپ یہ بل لائی ہیں۔ ۱۹۷۱ میں یہ ایکٹ بنا تھا۔ گویہ آج سے ۲۱ سال پہلے۔ اس عرصہ میں کئی ایسے ناجائز قبضہ داران بلڈنگوں میں آ گئے۔ مگر اس کے باوجود ۲۱ سال تک آپ بیٹھے رہے۔ اب جبکہ مسئلہ انتہائی ٹیڑھا اور پیچیدہ ہو گیا ہے تو یہ بل لایا گیا ہے۔ خیر دیر آئے درست آئے۔ ایک اچھا بل ہے اور اس لئے میں اس بل کی تائید کرتا ہوں۔

†[] Transliteration in Arabic .

کے حوالے کر دیجئے۔ خیر تعلق لٹیگیشن چل رہے ہیں۔ مگر قانون بننے کے بعد میں سمجھتا ہوں کہ اسٹیٹ گورنمنٹ کو یہ حق مل جائے گا کہ وہ حیدرآباد ہاؤس کو تخلیہ کرا سکے۔ یہ بہت اچھا قانون ہے

پھر دوسری بات۔ جیسا کہ گیسٹ اکامیڈیشن کے تعلق سے کہی گئی ہے۔ یہ جنرل شکایت ہے اور یہ بالکل صحیح ہے کہ بعض ایسے لوگ کسی نہ کسی وجہ سے بیماری کی وجہ سے۔ بچوں کی تعلیم کی وجہ سے۔ وہ ایم پیز سے گیسٹ اکامیڈیشن ایک دو مہینے کے لئے حاصل کر لیتے ہیں یا زیادہ سے زیادہ تین مہینے کے لئے وہ اکامیڈیشن لے لیتے ہیں۔ مگر انتہائی افسوس کی بات ہے کہ تین مہینے تو چھوڑ دیجئے ڈیڑھ دو سال گزرنے کے باوجود بھی وہ بلڈنگ کو خالی نہیں کرتے تو اس کے لئے کچھ ایم پیز کی پوزیشن بھی بڑی ایکورڈ ہوتی ہے اور ساتھ ہی ساتھ گورنمنٹ کی پوزیشن بھی بڑی ایکورڈ ہوتی ہے۔

مہود یہ جتنے بھی بقایاجات رہیں گے وہ اس ایم۔پی۔ کے نام پر آئیں گے۔ جس ایم پی نے دستخط کر کے گیسٹ اکامیڈیشن دیا ہے۔ مگر آخر اس کو خالی کروانے کا بھی تو کوئی ذریعہ ہونا چاہیئے۔ اب سوائے یہ جو بل لایا گیا ہے۔ خاص طور سے اسٹیٹ گورنمنٹ کے ایسے پراپیسز ہیں جو کہ دلّی یا یونین ٹیروٹریز میں ہیں۔ اور اسٹیٹ گورنمنٹ کا قانون یہاں پر لاگو نہیں ہوتا۔ لہٰذا اسٹیٹ گورنمنٹ کا ایک زمانے سے مطالبہ تھا کہ اس قانون میں اس ایکٹ میں امنڈمنٹ لایا جائے اور پھر اسٹیٹ گورنمنٹس کو بھی اس بات کا اختیار دیا جائے کہ یہاں پر ان کے جو پراپیسز ہیں وہ ان پراپیسز کو خالی کرا سکیں۔ انتہائی قیمتی جائیدادیں یہاں پر اسٹیٹ گورنمنٹ کی ہیں۔ مثال کے طور پر میں آندھرا پردیش کی ہی بات کرونگا جو یہاں کا حیدرآباد ہاؤس ہے وہ اس وقت منسٹری آف ایکسٹرنل افیرس کا نمبر ایک گیسٹ ہاؤس ہے۔ بلکہ میں یہ کہونگا کہ راشٹرپتی بھون اور پارلیمنٹ ہاؤس کی بلڈنگ کے بعد جو سب سے بہترین بلڈنگ اس وقت دلّی میں ہے وہ حیدرآباد ہاؤس کی ہے۔ یہ اسٹیٹ گورنمنٹ کی پراپرٹی ہے۔ مگر اس کے باوجود سینٹرل گورنمنٹ ان اتھارائزڈ طریقہ سے اس بلڈنگ پر قابض ہے۔ میں آپ سے درخواست کروں گا کہ جتنی جلدی ہو سکے فوراً حیدرآباد ہاؤس کو آپ اسٹیٹ گورنمنٹ

اس کے کہ سول کورٹ میں جائیں اور سوٹ فائل کریں اور جیسا کہ آپ اچھی طرح سے جانتے ہیں کہ اگر ایک دفعہ سول کورٹ میں جائیں تو چار چھ سال لگ جاتے ہیں اور جس مقصد کے لئے مقدمہ دائر کیا جاتا ہے، وہ مقصد ہی فوت ہو جاتا ہے۔

لہذا اس کے لئے ضروری ہے کہ اس پروویژن کے تحت جب کہ یہ امنڈمنٹ پاس ہو جائے گا تو خود حکومت کو اس بات کا اختیار ہوگا کہ وہ سمر ٹرائل کے بعد اس کو خالی کروا سکے۔ مگر میری یہاں ایک سجیشن آنریبل منسٹر سے یہ ہے میں آنریبل منسٹر کی توجہ چاہوں گا۔ میڈم۔ ذرا میں آپکی توجہ چاہوں گا آپ نے یہ کہا ہے کہ۔

"As a corollary to the summary eviction procedure, it is proposed that no appeal should be allowed against the order of eviction passed after summary procedure."

میری درخواست یہ ہے کہ اگر آپ اپیل کا حق نہیں دیں گے۔ تو یہ نیچرل جسٹس کے خلاف بات جائے گی۔ لہذا میں آپ سے درخواست کروں گا کہ آپ اپیل کا حق ضرور دیجئے۔

دوسری بات یہ ہے کہ جو بیس گھنٹے کے نوٹس کی جو بات کہی گئی ہے یہ بھی نیچرل جسٹس کے خلاف ہے۔ میں آپ سے درخواست کروں گا کہ بجائے چوبیس گھنٹے کے سات دنوں کا ٹائم دیا جائے۔

ان چند سجیشنس کے ساتھ میں پھر ایک دفعہ اس بل کی تائید کرتا ہوں اور جو مجھے ٹائم دیا گیا ہے۔ اس کے لئے میں آپ کا شکریہ ادا کرتا ہوں۔

"ختم شد"

SHRI JAGMOHAN (Nominated): Madam Vice-Chairman, thank you very much. I will mention very briefly a few points. The need for the Bill is obviously there, and I support it. But one thing I would like to mention from my experience is that passing of a law is one thing and its implementation is totally another thing. So, many laws have been passed in regard to the land encroachments, unauthorised occupation, etc., but no law has been effectively implemented and we see lakhe and lakhs of places in unauthorised and illegal occupation. Why is it so? It is because of lack of respect for the law that has developed in the country. If you occupy illegally something then the feeling is that you will get it regularised. It will be all right. If the executive is very firm then you can always get relief from the judibiary. You may pass laws but the jurisdictio of the civil court, though restricted', is there. The jurisdiction of the civil court is used in all civil matters like this and in prosecution proceedings. But you will And the courts are always interfering, Issuing stay orders, whether you go in writ petition or in some other manner, and for years together the cases will not get settled. My suggestion in this regard is that, apart from showing a firm will, you will have to take a decision to introduce a judicial audit. There should be a commission comprising- retired Chief Justices. like

our Comptroller and Auditor General, we can have a Comptroller and Auditor General for the judiciary.'Why don't you do that so that judiciary acts in a responsible) way? It is not an interference in the judiciary. Suppose, I am the controller. I can go and see a file of the court, whether the court has interfered in a proper and just way. I know, in Delhi, thousands of stay orders have been given without even asking whether you have got the plan sanctioned from the Corporation, without even asking whether you have applied for it The stay order is given and it stays for years together and in the meanwhile manipulation goes on, pressure develop but nothing is done. Why should the jurisdiction of the civil court, facilitate these types of things?

Every organ of the Government, every organ of the society must function in a responsible way, if you really want to have the results. If you come with me in the courts, I can show you hundreds of files which are being dealt with in an improper manner where the maturity and responsibility that is expected of the judiciary is not being shown. Therefore, this is the crux of the problem. Let us not sidetrack this issue. Another suggestion which I would like to make is, when a person is occupying unauthorisedly—supposing 'X' or some high official—it should be made clear that, irrespective of the stay order, irrespective of whatever reason he may have for continuing, penal rent will have to be paid. After every week rent should be doubled. Even if you are able to get a stay order and the house is vacated after six months, you will have to pay that much extra rent. So this will act as a disincentive. These are the practical ways by which you can really solve the problem of getting your premises vacated and seeing that the right person gets the allotment. Now-a-days the issue is, somehow or other, you put pressure and get a stay order and get so many other things and nothing will happen.

PROF. SAURIN BHATTACHARYA (West Bengal); I was at first unable to believe my eyes that this lady was able to bring such a harsh law for eviction of people. Now, from the discussion, the enormity of the problem has very much been appreciated] Servants' quarters, MPs' quarters, ex-MPs' quarters, ex-Min-isters quarters, everything has come. As I could see, the amendment relates to temporary occupation for a period rot beyond one month—somethink like that—for which eviction process has been laid down. This is an amendment Bill. Therefore, other provisions are definitely there. But the previous speaker, Mr. Jagmohan, was, of course very correct. He repeated an old saying in a different language. Foreign Economists remarked that India is a country where there is no dearth of law, where there are all types of social legislation, but no implementation. The unauthorised occupants are comfortable in the belief that even after such an amendment Bill, such epoch-making amendment, the situation will more or less continue to be the same. Just today I heard something which practically struk me dumbfounded. Someone had come yesterday to ask for Subscription for some *Pooja.* I was told that he was threatening. Earlier he was satisfied with Rs. 10. I remained alone in the house, therefore, I used to pay him Rs. 10. Now, he is demanding Rs. 101. Who are these people? They live in Jhuggi-jhompris around the MP's quarters on Ferozshah Road and there is nothing to prevent them. This is not the only problem. There are servant's quarters and the problem was related by Mr. Swaminathan. MPs are sometimes completely unaware that there are so many servants. somehow or the other they occupy them. The House Committee says that it is hot possible for, them to hand over the servants' quarters. These are all very peculiar problems which are related to this question. So far as the limited purpose of the

[Prof. Soumen Bhattacharya]

Bill is concerned Mr. Santosh Kumar Sahu has very rightly raised the question of cheap accommodation for the bulging population of the capital. There are other related problems which require urgent attention and my only expectation would be that our soft-hearted *Didi* would deal with these problems also. Thank you.

SHRIMATI SHEILA KAUL: Madam, I am grateful to the hon. Members who have participated in this discussion this afternoon. Some of the hon. Members have given very good suggestions. I am obliged to them that they have all agreed in principle with, the Bill which has been brought. The Bill is going to (facilitate the Members and their guests because now if they have one guest staying in one premises or in the Western Court for 5,6 or 10 days, the next guest can also come after 7-8 days. If there is a permanent guest staying there for months and months, then the hon. Member will have only one guest staying therein that room. Now, more friends of hon. Members, more number of guests,, can come to Delhi for treatment or for whatever purpose they want. This Bill which has been brought here is for General Pool and MPs' houses are not included in this. It only covers guest-houses and temporary allotments. This has to be borne in mind that this is only for temporary allotments and not for permanent residence of over 6 years. It does not include the houses where hon. Members or Ministers live. So, in respect of this we have to find! out ways and means in the case of houses that are found to be sublet. Occasionally inspections are conducted and if it is found that the house has been sub-let—then evictior takes place and the allottee concerned, for the rest of the term will no be allowed to live in that house. 4 p.m. And there are penalties for people..

SHRI SIKANDER BAKHT (Madhya Pradesh): Doesn't this Bil cover those houses where the MPs" have overstayed?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No.

SHRIMATI SHEILA KAUL; No; I will come to that also. And for this summary procedure, there is no appeal to civil courts. Only High Court has jurisdiction in this. Now, Kaldateji has gone.

The Vice-Chairman (Shri Jagesh Desai, in the Chair).

The State Government premises including the Delhi Union Territory premises will be adminisetred by Estate Officers appointed by the Central Government on the recommendation of the respective State Governments. The amendment will help to evict unauthorised guests of MPs also and relieve them of payment of charges. Then the amendment covers only temporary accommodation, as I said before, and for regular allot-ment there is no charge proposed.

My other friends have given some good suggestions. I would like to thank Mr. Vishvjit P. Singh—he has also gone—for giving us a very useful information which, I must say, I did not possess myself. My office must have had it. But he has got it. He is quite right when he says that we should have more houses and other Members have also suggested that.

SHRI VISHVJIT P. SINGH: I am very sorry. The TV monitors were showing the result. They were not showing as to who was speaking. That is why I got late.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): She was saying that you have given a very good suggestion.

SHRIMATI SHEILA KAUL: Actually, we did construct Type IV flats numbering 256 at Andrews Ganj. But as soon as they were ready, so

many of them demanded and they were taken away like hot cakes. So, to say that we are not constructing is not correct. We are doing the job. But it is difficult to get finance and other things. And constructing of more houses is not covered in this Bill. But it is in our mind.

Some Members said that we must have more bhawans and that the State Governments must construct more bhawans here. Some are doing this and some have asked for more land and we are providing them with land. If they come forward and ask for it, we shall try to help them.

A mention was made about the flats on Baba Kharak Singh Marg I also went round to see them. I found them very satisfactory. There are three bed rooms, one guest room, a combined drawing and dining room. They are very nice and very comfortable. Well, if you want to scrub your utensils sitting-down, then it is a different thing. There, I think, we can have a small suggestion. One tap can be fixed at the top and another tap can be down so that anybody washing the utensils can sit down and do the! job. This suggestion can be considered at the time of future construction We have our own way of living and we do not want to impose our way of living on others.

This amendment will help us to evict unauthorised guests of MPs also and relieve them to payment of charges, as I said before. Do you want me to reply to any other question?

SHRI V. NARAYANASAMY (Pondicherry) : What about unauthorised constructions?

SHRIMATI SHEILA KAUL: नहीं यह तो दूसरी चीज है ।

This is a different thing. You have not studied the Bill.

SHRI V. NARAYANASAMY: Madam, I went through the Bill. You know that in Delhi, in many areas, a lot of unauthorised and illegal constructions and encroachments are going on That aspect also comes under your Ministry and you are answerable for that.

SHRIMATI SHEILA KAUL: Sir, many honourable Members have spoken on this Bill and have given their suggestions. His suggestion can be considered when I place the National Housing Policy before the House.

SHRI V. NARAYANASAMY: That is right.

SHRIMATI SHEILA KAUL: Sir, I am grateful to the honourable Members for having given me their thoughts and ideas and I hope that we would be able to do our job with their kind help. Mr. Kaldate said that it was no use doing this unless we all got together to implement the whole thing. We must have the desires and the will to do this and only then we can have it done.

With these words, Sir, I commend the Bill for the consideration of the House.

SHRI ASHIS SEN: Sir, I wanted to have a clarification. Even after her reply, one point remains. Sir, I have tabled an amendment. I do not want to give unbridled power to the Estate Officer because there is always the likelihood of its being misused. That is why I have tried to persuadle the Minister to have the four words "is of the opinion" replaced by the words "finds on the basis of facts and documents". I would request the honourable Minister to give a favourable response to this.

I also have mentioned incidentally —it has nothing to do with this Bill—about the payment of dues for buildings in Calcutta. Of course, that is a separate matter.

SHRIMATI SHEILA KAUL; Really I cannot catch his point.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI). You can consider it at the time of moving the amendments. Now, I will put the motion to vote.

The question is:

"That the Bill further to imend the Public Premises (Eviction of Unauthorised Occupation) Act, 1971, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): We shall now take up clause-by-clause consideration of the Bill.

Clause 2 *was added to the Bill.*

Clause 3—*Insertion of new section* 3A.

SHRI KRISHAN LAL SHARMA (Himachal Pradesh): Sir, I beg to move:

'That at page 3, *after* line 9, the following proviso be *inserted,* namely: —

"Provided that the entire process of eviction from temporary occupation of any public premises shall not exceed thirty days from the date of expiry of the period of allotment, including the extended period, if any."'

The question was proposed.

श्री कृष्ण लाल शर्मा : उपसभाध्यक्ष महोदय, मैं एक छोटा संशोधन रखना चाहता हूं । कई मित्रों ने कहा भी है कि वैसे तो हमने धारा-3ए में यह प्रावधान किया है कि चौबीस घंटे का पहले नोटिस दिया जाएगा । जब उसका समय खत्म हो जाएगा या उसका जो एक्सटेंडेड टाइम है वह भी खत्म हो जाएगा, लेकिन बीच में कुछ ऐसी बातें हैं, जो इस्टेट आफिसर है वह उनके घर जाए । वह कब जाएगा, कितना समय लेगा, कौन सा टाइम फिक्स होगा इसके लिए कोई प्रोविजन नहीं है ? फिर उसके सेटिसफेक्सन का सावल है । इसमें वह कितना टाईम लेता है, इसके बारे में यद्यपि दोनों बार हमने यह कहा है कि हम चौबीस घंटे के अंदर निरीक्षण का आर्डर पास करेंगे । लेकिन बीच में ऐसा अड़ना है कि जब तक हम उसको दूर नहीं करेंगे तब तक उसका लाभ नहीं होगा और इसलिए मैंने अपना अमेंडमेंट पेश किया है । मैं मंत्री जी से अनुरोध करूंगा कि वे इस पर विचार करें ।

SHRIMATI SHEILA KAUL. Well, he has given his viewpoint. I do not think I have to say anything now.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Sharma, she will consider it in future You are insisting on your amendment?

SHRI KRISHAN LAL SHARMA: At least some assurance from the Minister is necessary because we take so much time and there is no provir sion to see that we try to finish all the processes within thirty days or so.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): She has assured that she will look into it. I think, you should be satisfied with that.

SHRI KRISHAN LAL SHARMA: Okay. I am not insisting on my amendment,

The amendment was, by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI). I shall now put Clause 3 to vote. The question is:

"That clause 3 stand part if the Bill."

The motion was adopted.

Clause 3 *was added to the Bill.*

Clause 4 *was added to the Bill.*

Clause 1, *the Enacting Formula, and the Title were added to the Bill.*

SHRIMATI SHEILA KAUL: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): We shall now take up the Indo-Tibetaa Border Police Force Bill, 1992.

THE INDOTIBETAN BORDER POLICE FORCE BILL, 1992.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Sir, I beg to move:

"That the Bill to provide for the constitution and regulation of an armed force of the Union for ensuring the securities of the borders of India and matters connected therewith, be taken into consideration."

Sir, as the House is aware, the Indo-Tibetan Border Police was raised in October, 1962 in the wake of Chinese aggression on our Northern borders. The Force was conceived as an .integrated unconventional Gueiil-la-cum-intelligence-cum-fighting Force meant to operate primarily in the inhospitable, wild and vertical world of the Himalayas. Since its inception, it has been mainly deployed ahead of Army defences in the remote areas of Northern borders at altitudes of 9,000 to 19,000 ft. above the sea level in the States of Jammu and Kashmir, Himachal Pradesh and Uttar Pradesh. It has been discharging it's role, including border surveillance, effectively. Moreover, during the past three decades it has also acquired a rich experience in the fields of high risk VVIP security duties, banks security duties and in anti-terrorist operations in States like Jammu & Kashmir and Punjab. The specialisation acquired by ITBP has accorded it a recognisable identity of its own.

The ITBP, since its raising, is being governed by the provisions of the CRPF Act, 1949 and the CRPF Rules, 1955 as amended from time to time. However, the role of ITBP is distinct from that of CRPF, as it includes providing a sense of security to the population living on the borders, con trolling trans-border traffic, ensuring effective border surveillance and functioning under the operational control of the Army as may be re quired in senstive areas. This role demands legal provisions of a nature somewhat different from those requir ed by the CRPF. This is the back ground in which the Indo-Tibetan Borer Police Bill, 1992 has been in troduced. A separate Act would also impart a sense of pride and recogni tion to the ITBP personnel. With these words I commend this Bill to this august House for appro. val

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); There is one amendment by Shri Krishan Lai Sharma for reference of the Bill to the Joint Committee of Parliament.

श्री कृष्ण लाल शर्मा (हिमाचल प्रदेश): उपसभाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि इस बिल को दोनों सदनों की संयुक्त समिति को रेफर किया जाए । जैसा कि अभी बताया गया यह बहुत बडा बिल है 157 क्लाजेज हैं, 40 साल के बाद यह बिल लाया जा रहा है और मुझे लगता है कि इस पर और विस्तृत विचार होना चाहिए और जल्दी बाजी में इसको पास नहीं करना चाहिए । तीस साल के बाद यह बिल लाया जा रहा है और फिर अधूरा रह जाए यह उचित नहीं है । इस लिए मैं अपना संशोधन दे रहा हूं कि इसको दोनों सदनों की संयुक्त समिति

[श्री कृष्ण लाल शर्मा]

को जिसमें लोक सभा के 20 तथा राज्य सभा के 10 सदस्य हों, रेफर किया जाए। मैं अनुरोध करूंगा कि लोक सभा के सदस्यों के नाम बताए जाए, लेकिन हमारे हाउस के जो लोग होंगे उनके नाम मैं प्रस्तुत कर रहा हूं :

1. श्री चतुरानन मिश्र
2. श्रीमती रेणुका चौधरी
3. मोहम्मद खलीलुर रहमान
4. श्री शब्बीर अहमद सलारिया
5. श्री सुरेश कलमाडी
6. श्री इकबाल सिंह
7. श्री भूपेन्द्र सिंह मान
8. श्री महेश्वर सिंह
9. श्री महेन्द्र सिंह लाठर
10. श्री संघ प्रिय गौतम

इस समिति में 30 सदस्य हों। इसके नियम जो सेलेक्ट कमेटी के हैं वे हों, इसके कोरम का प्रावधान एक तिहाई होने पर कोरम माना जाए। इसलिए मेरा संशोधन है कि इसको संयुक्त समिति को रेफर किया जाए।

The questions were proposed.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); Now, the motion for consideration of The Indo-Tibetan Border Police Force Bill, 1992, and the amendment moved by Shri Krishan Lai Sharma are open for discussion.

श्री अन्तराय वेवशंकर दवे (गुजरात): उपसभाध्यक्ष महोदय, मुझे वैसे तो इस बिल के विरुद्ध कोई शिकायत नहीं है, तो भी जो कुछ अभी यहां पर कहा गया है, इस बिल को सेलेक्ट कमेटी के नाम भेजा जाए। चूंकि 24 अक्टूबर, 1962 को इस फोर्स का गठन किया गया था। तीस साल के बाद यह बिल सरकार ला रही है। इस बिल में 11 अध्याय दिए गए हैं और जैसा अभी कहा गया 157 कलाजेज इसमें हैं। इसके जो कुछ भी उद्देश्य और कारण हैं उनके बारे में भी मैं कुछ कहना चाहूंगा। महोदय, इनके बारे में जो कुछ शकायें मुझे हैं, मैं आशा करता हूं कि इनका समाधान गृह मंत्री महोदय करेंगे। जो इस में कहा गया है कि किस वजह से यह बिल यहां लाया गया है लेकिन मुझे इसमें कोई डिसिप्लेन के बारे में कुछ कहना नहीं है तथापि एफिशियेंसी के लिए इसमें एक भी लफ्ज नहीं कहा गया है। थोड़ी देर पहले इस सदन में जो बहस हो रही थी, और हम कह रहे थे कि जुडिशल कोर्टस को जो पावर्स दी गई है वह ले लीजिए और सेंट्रल गवर्नमेंट के पास पावर्स रहनी चाहिए। तो इसमें भी कई ऐसे प्रावधान हैं जिसमें सेंट्रल गवर्नमेंट ने अपने हाथ में पावर्स रखी है। उनकी ओर मैं माननीय गृह मंत्री जी का ध्यान आकृष्ट करना चाहता हूं कि क्यों ऐसे प्रावधान सेंट्रल गवर्नमेंट के पास रहने चाहिए? यह जो बिल हम बना रहे हैं इसमें 157 क्लाजेज हैं जिनमें डिसिप्लेन के हैं, कैसे आफेंस होंगे, वे भी हैं। कोर्ट कैसे बनेगी वह भी कहा गया है। कोर्ट काम कैसे करेगी वह भी कहा गया है। है। आफेंसेज उसमें बताए गए हैं कि फोर्स का आदमी जो उसका बीच करेगा तो उन पर किस तरह से कानूनी कार्यवाही की जाएगी, वह भी इसमें कहा गया है। यह भी कहा गया है कि फोर्स कोर्ट किस तरह की सजा देगी। जब हम सभी कानूनी कार्रवाई करने जा रहे हैं तो मेरा यह कहना है कि सेन्ट्रल गवर्नमेंट अपने हाथ में पावर क्यों रखती है। फोर्स कोर्ट को जब पावर आपने दी है तब सेंट्रल गवर्नमेंट को अपने हाथ में पावर नहीं रखनी चाहिए। एक बात मैं यह कहना चाहता हूं कि कितनी ऐसी पनिशमेंट हैं जिनकी कनफरमेंशन सेंट्रल गवर्नमेंट करेगी? मेरा कहना यह है कि जब आपने जुडिशियल पावर, फोर्स कोर्ट की दी है तो अपने हाथ में यह पावर मत रखिए। सेंट्रल गवर्नमेंट के हाथ में पावर नहीं रहनी चाहिए। मेरा एक सुझाव भी है कि जहां भी यह फोर्स कोर्ट काम करती है, जहां यह फोर्स कोर्ट पाई जाती है तो उसके विस्तार के लिए हाई कोर्ट को पावर दे दीजिए या

सुप्रीम कोर्ट को पावर दे दीजिए । जो पनिशमेंट हो उसकी कन्फरमेशन के लिए सेंट्रल गवर्नमेंट को अपने हाथ में पावर नहीं रखनी चाहिए । जब हम कोर्ट बना रहे हैं तो जो पनिशमेंट होगा वह ट्राइब्यूनल प्रोसीजर के मुताबिक वह कम चलेगा तो पनिशमेंट कन्फरमेशन के लिए सेंट्रल गवर्नमेंट को बीच में आने की जरूरत मैं नहीं समझता । एक बात जो अभी शर्मा जी ने कही कि 30 साल बाद इसे लाया जा रहा है । मैं यह भी जानना चाहूंगा कि 30 साल बाद आपको इसकी जरूरत क्यों पड़ी ? मान लीजिए आपने बनाया, मुझे कोई एतराज नहीं, कोई शिकायत नहीं, लेकिन जब 30 साल बाद यह कोर्ट बना रहे है और सारी पावर आप उस फोर्स कोर्ट को दे रहे हैं, आर्मिड स्पेसिफाई कर रहे हैं कैसे बीच होगा, कैसे नहीं होगा, कैसे पनिशमेंट दिया जाएगा,यह सब आप बता रहे हैं तो आपको पनिशमेंट की कन्फरमेशन अपने हाथ में नहीं रखनी चाहिए । अगर आप जुडिशियल पावर यूज कर रहे हैं तो यह पावर आप हाई कोर्ट को दे दीजिए, सुप्रीम कोर्ट को दे दीजिए तब मैं समझूंगा जो हम बनाने जा रहे हैं उससे हमें फायदा होगा । ये जवान हैं, बार्डर पर काम करेंगे, जो डिस्टर्ब्ड एरियाज हैं वहां पर भी जायेंगे । कई सजाएं इसमें दी गई हैं जो मैं समझता हूं ह्यूमनटेरियन ग्राउंड पर ठीक नहीं हैं । मान लीजिए कोई मामूली सजा है, लास्ट की सजा आपने दी है पांच साल । डेजर्टर्स लास्ट है तो पांच साल की सजा दी जाए मुझे इसमें कोई एतराज नहीं । लेकिन ऐसा कोई अमेंडमेंट करना है कि सिम्पल आफेंस के लिए आप 5 साल या 10 साल की सजा देंगे तो मुझे ठीक नहीं लगता । एक ऐसा प्रावधान भी किया है पनिशमेंट के चैप्टर-4 में :

"Forefeiture in the case of person sentenced to dismissal from the service of all arrears of pay and allowances and other public money due to him at the time of such dismissal."

मान लीजिए उनका कोई पैसा जमा है, प्रोविडेंट फंड जमा है, कोई पब्लिक मनी उनका आपके पास जमा है तो वह फारफिट करना ठीक नहीं है । जब हम जुडिशियल पावर यूज करने जा रहे हैं तो मैं समझता हूं ऐसी जो सजाएं आपने इसमें रखी हैं वह निकाल देनी चाहिए । उनका जो कमाने का हक है उसे मत छीनिए । उनको कोई और सजा देनी है दीजिए, मुझे कोई एतराज नहीं लेकिन जो उनका पैसा जमा है वह सेंट्रल गवर्नमेंट अपने पास ले लें तो मैं समझता हूं ह्यूमनटेरियन ग्राउंड पर अच्छा नहीं है ।

दूसरी बात जो मैं कहने जा रहा हूं और आपने सेक्शन 99 कहा है :

"The Indian Evidence Act, 1872, shall, subject to the provisions of this Act, apply to all proce-dings before a Force Court."

उसके साथ ही सेक्शन 102 में कहा है :

"Nothing in section 101 shall be deemed to affect the operation of sections 123 and 124 of the Indian Evidence Act, 1872..."

और यह जो प्रोविजन इंडियन एविडेंस एक्ट में करने जा रहे हैं इसको दूसरे ओर वापस भी ले रहे हैं । मुझे लगता है कि श्री कृष्ण लाल शर्मा जी ने जो बहुत अच्छा कहा और मुझे इस बिल को लाने में कोई शिकायत नहीं है, लेकिन इस बिल पर विस्तार से चर्चा होनी चाहिए । इसमें कई प्रोविजन ऐसे दिए गए हैं जिनका कहीं न कहीं एक दूसरे से कंट्रेडिक्शन होता है । एक बात सेक्शन 99 में कही गई है—

"The Indian Evidence Act, 1872, shall, subject to the provisions of this Act, apply to all proceedings before a Force Court."

[श्री अनन्त राव देवशंकर दवे]

इसमें दोनों का कंकरेन्ट जुरिस्डिक्शन होता है । क्रिमिनल कोर्ट का और दूसरे कोर्ट का मामला होगा । इसमें किस का डिसीजन फाइनल होगा ? वह डायरेक्टर जनरल का होगा । मैं समझता हूं कि जब हम ये जुडिसियल पावर्स दे रहे हैं तो ये पावर्स डायरेक्टर जनरल के पास नहीं रहनी चाहिए । ये पावर्स या तो हाई कोर्ट को दे दीजिये या सुप्रीम कोर्ट को दे दीजिये । इस बारे में सुप्रीम कोर्ट या हाई कोर्ट कोई फैसला करे । आज स्थिति यह है कि सब पावर्स सेन्ट्रल गवर्नमेंट अपने हाथ में रखना चाहती है । मैं समझता हूं कि इसमें बहुत सी बातें ऐसी हैं कि सेन्ट्रल गवर्नमेंट के हाथ में सत्ता रहने से हम फोर्स के लोगों के साथ जस्टिस नहीं कर पाएंगे । इसलिए सेन्ट्रल गवर्नमेंट अपने हाथ में पावर्स न रखे । जो जुडिसियल पावर्स हैं वे हाई कोर्ट या सुप्रीम कोर्ट के पास होनी चाहिए ।

लास्ट में मैं यह कहना चाहता हूं कि सेक्शन 57 में आपने कहा कि है आप इसमें सुधार करना चाहते हैं । इस सेक्शन 57 में आपने कहा है कि आप इस फोर्स का उपयोग कहीं भी करेंगे । यह बात आपने सेक्शन 13 में कही है और पहले भी कही है । मैं चाहता हूं कि माननीय मंत्री जी को सदन में यह आश्वासन देना चाहिए कि इस फोर्स का उपयोग पोलिटिकल नहीं होगा। जो डिस्टर्ब एरियाज हैं वहां जायेंगे तो दूसरी बात है, प्रदेशों में जायेंगे तो दूसरी बात है, जैसा आपने कहा कि श्रीलंका में इस फोर्स ने काम किया था । उसमें हमें कोई एतराज नहीं है । लेकिन कोई डिस्टर्ब एरिया नहीं है, वहां पर सेन्ट्रल गवर्नमेंट चाहे कि हम इसका पोलिटिकल उपयोग करे तो यह इस कानून का दुरुपयोग होगा।

मैं फिर इस बात को दोहराना चाहता हूं कि इस बिल पर विस्तार से चर्चा होनी चाहिए, सेक्शन वाइज चर्चा होनी चाहिए । आप जानते हैं कि क्रिमिनल प्रोसिजर कोड है, आपका बी.एस.एफ. एक्ट है, इस प्रकार के और भी कानून हैं । इसलिए मैं मानता हूं कि इस बिल पर विस्तार से चर्चा होनी चाहिए और यह बिल सेलेक्ट कमेटी के पास भेजा जाना चाहिए, ऐसा मेरा गृह मंत्री जी से अनुरोध है ।

श्री सुरेन्द्रजीत सिंह अहलूवालिया (बिहार) : उपसभाध्यक्ष महोदय, मैं भारत तिब्बत सीमा पुलिस बल विधेयक, 1992 का समर्थन करने के लिए खडा हुआ हूं। साथ साथ हमारे माननीय सदस्य श्री कृष्ण लाल शर्मा द्वारा जो एमेंडमेंट मूव किया गया है कि इसको सेलेक्ट कमेटी के पास भेज दिया जाय, उसका विरोध करने के लिए खडा हुआ हूं । इस भारत-तिब्बत सीमा पुलिस बल विधेयक का गठन 1962 में हुआ । उस वक्त चीन और भारत की सीमा पर तनाव का माहोल था । उस माहोल के बीच इसका गठन हुआ था । उत्तर क्षेत्र के इलाके की रक्षा के लिए एक सेना बल का गठन किया गया था और आज इसकी जरूरत इसलिए है कि जितने भी केंद्रीय सेना बल हैं, उन सबका अपना अपना एक स्टेच्यूट है और शायद यही एक मात्र पुलिस बल रह गया था जिसका कोई स्टेच्यूट नहीं था । हमारे हमारे पास सी.आर.पी.एफ. बल जो है उसका एक स्टेच्यूट है, बी.एस.एफ. का अपना स्टेच्यूट है । आर्मी, नेवी और एयर फोर्स का तो है ही । यही एक ऐसा पुलिस बल रह गया था जिसका कोई विधेयक नहीं था, जिसके माध्यम से वह गाइड होता । यह एक अच्छी पहल है । और भारत-तिब्बत सीमा पुलिस बल एक स्टेच्यूट के माध्यम से अब चल सकेगा।

महोदय, इस बल पर चर्चा करते हुए मैं अपने आपको गौरवान्वित महसूस करता हूं । भारत-तिब्बत सीमा पुलिस बल का अपना एक गरिमामय इतिहास है और पिछले तीस सालों में इसने हर एक क्षेत्र में बडे कीर्तिमान स्थापित किए हैं। क्योंकि इनको एक स्पेशल टाइप की ट्रेनिंग–पहाडों और जंगलों में रहकर किस तरह से सीमा की रक्षा की जाती है–किसी भी माहोल में और किसी भी वातावरण में सीमा की रक्षा करने के

लिए इनको हर तरह की ट्रेनिंग दी जाती है और इसके जवान आज तक उस ट्रेनिंग को लेकर पूरी तरह खरे उतरे हैं। महोदय, मैं इस मौके पर भारत-तिब्बत सीमा पुलिस बल के दो जवान, सिपाहियों को, जिन्होंने कुछ दिन पहले–आप लोगों ने अखबारों में, टी.वी. पर या रेडियो में सुना होगा–इन्होंने एवरेस्ट पर किस तरह से पताका फहराई । यह हमारे लिए गौरव का विषय है ।

उपसभाध्यक्ष महोदय, पर इसके साथ साथ मैं इससे परे हटकर गृह मंत्री जी को थोड़ी अपनी सलाह देना चाहता हूं। भारत-तिब्बत सीमा पुलिस बल की ट्रेनिंग बहुत ही सशक्त है और उसमें कहीं भी कोई त्रुटि नहीं है। पर जिस काम के लिए उनको ट्रेनिंग दी जाती है उस काम में वह पूरे सक्षम हैं । चाहे वह बर्फीले पहाड़ों का मसला हो, उनकी तरह वहां खड़े होकर पहरा देने वाला सिपाही मिलना मुश्किल है और चाहे वह ऊंची-नीची जगह का मसला हो वहां पर भी वे अच्छी तरह से गुरिल्ला फाइटिंग देते हैं और वहां पर भी उनसे बढ़िया पुलिस बल मिलना कठिन है । किसी भी मौसम में, चाहे बारिश आ रही हो, चाहे तुफान आ रहा हो, चाहे बाढ़ आ रही हो, सब हालातों में वे काम कर सकते हैं ऐसी ट्रेनिंग उनको दी गई है । लेकिन, श्रीमन, इस पुलिस के ऐसे गरिमामय इतिहास के अंदर एक छोटा सा कलंक का टीका भी इस पर लगा हुआ है । यह बड़े दुर्भाग्य का विषय है कि यह कलंक का टीका इस पर लगा । महोदय, इसमें कोई गलती भारत-तिब्बत सीमा पुलिस बल के नौजवानों की नहीं है या उनकी ट्रेनिंग की नहीं है। यह हमारी गलती थी कि हमने उनको भारत-तिब्बत सीमा से हटाकर एक नंबर सफदरजंग रोड या एक नंबर अकबर रोड की बाउन्ड्री वाल के पहरे पर लगा दिया । हमारी हरमन प्यारी नेता श्रीमती इंदिरा गांधी जी की जब हत्या हुई तो उस वक्त उनके घर का पहरा भारत-तिब्बत सीमा पुलिस बल के जवान ही दे रहे थे । इस प्रकार यह एक छोटा सा कलंक का टीका इस बल के ऊपर लगा । पर मैं समझता हूं कि यह जो टीका लगा इसके पीछे कई और कारण थे ।चाहे उनके सामर्थ या सक्षमता पर कोई प्रश्न चिन्ह है क्योंकि इनको ट्रेनिंग किसी और माहौल के लिए दी गई है पर इनका प्रयोग किसी और माहौल के लिए किया गया । इसलिए इसमें कमी रहती है । अगर एक जवान है, उसकी आंख की नजर बड़ी अचूक है । दुश्मन को पहचानती है । पर इनके पास इनफॉर-मेशन होनी चाहिये । आज विश्व की सबसे ताकतवर कोई चीज अगर है तो वह है इनफॉरमेशन । इनफॉरमेशन यदि बहादुर से बहादुर, तगड़े से तगड़े पुलिस बल के सैनिक को न मिले तो उसका तगड़े से तगड़ा और मजबूत से मजबूत हथियार, तेज और स्वचालित हथियार भी बेकार हो जाता है । अगर उसको इनफॉरमेशन न मिले कि किसी तरफ से अटैक हो रहा है या किस तरफ से लोग आने हैं या घर में कोई विभीषण तो नहीं बैठा है, ऐसी बातों की इनफॉरमेशन न मिले तो उनके लिए काम करना बड़ा मुश्किल हो जाता है ।

उपसभाध्यक्ष महोदय, इस विधेयक के माध्यम से जो बताया गया है कि देश की सीमा सुरक्षा के साथ साथ सीमा पार से अपराधों, तस्करी और भारतीय राज्य क्षेत्र में अनाधिकृत प्रवेश या बाहर जाने से रोकने का भार सौंपा गया है और इसके अतिरिक्त बल को बैंक सुरक्षा संबंधी कार्य और आतंकवाद से प्रभावित राज्यों में अन्य संवेदनशील कार्य सौंपे गये हैं । उपसभाध्यक्ष महोदय, मैं दो चीजें बताना चाहता हूं । बैंक की सुरक्षा और आतंकवाद से ग्रसित इलाकों में भारत तिब्बत सीमा पुलिस बल को लगाने के पहले मेरे ख्याल से स्पेशल टाइप की ट्रेनिंग देने की जरूरत है क्योंकि जितने भी सैनिक बल हैं या पुलिस बल हैं इनका आम लोगों से कोई ताल्लुकात नहीं होता। आम लोगों की चिंता-धारा से कोई मेल नहीं होता क्योंकि इनकी चिंता-धारा

[श्री सुरेन्द्रमीत सिंह अहलुवालिया]

अलग होती है । यह तो मर मिटने वाले परवाने हैं जो अपने कर्त्तव्य के लिए करो या मरो पर जिन्दा रहते हैं । वहां इनको अगर इनफॉरमेशन न मिलें तो इनके लिए काम करना बड़ा मुश्किल होता है । मैं इस वक्त चूकना नहीं चाहता । मुझे पता है मेरा एक साथी रणधीर वर्मा जो धनबाद में सुपरिंटेंडेंट पुलिस था और नौजवान, बहादुर तथा साहसी युवक था । एक बार उसको खबर आई कि बैंक में डकैती हो रही है । किसी से कुछ कहे बगैर सिर्फ वायरलैस से कंट्रोल रूम को इनफार्म किया कि आप लोग वहां पहुंचो, मैं भी वहां पहुंच रहा हूं, खुद वहां पहुंच गये। उनका पुलिस बल वहां थोड़ी देर में पहुंचा । वह बैंक डकैतों के साथ लड़ने लगा डाकुओं के पास तो बड़े सोफिस्टीकेटड हथियार थे और इनके पास एक सर्विस रिवाल्वर था । उस मुठभेड़ में वह मारा गया । अगर उन के पास इंटेलीजेंस इन्फॉरमेशन पहले से होती तब वह अपनी पूरी तैयारी के साथ जा सकते थे । पहले इनफॉरमेशन मिल जाती तो पूरी तैयारी के साथ पहुंच सकते थे । आज भी बैंकों में आने जाने वाले लोगों के साथ किस तरह से बिहेव करना है, किस तरह से रोकना है, इसकी ट्रेनिंग की आवश्यकता है क्योंकि मोस्टली बैंक में टैक्सपेयर जाते हैं उनके साथ खराब व्यवहार रहा तो उनकी तरफ से शिकायत होगी । यह पुलिस बल के लोग तो ऐसे इलाकों में सीमा सुरक्षा का कार्य करते हैं जहां पर आसपास कोई परिंदा भी नहीं फड़फड़ा सकता है और यहां इनको आम लोगों के बीच में काम करना है । इसलिए मेरा कहना यह है कि इनका टेम्परामेंट वैसा बिल्ड किया गया है या नहीं किया गया है, इस पर ध्यान देने की आवश्यकता है । दूसरी चीज यह है कि जब हम उन्हें ऐसे इलाकों में भेजते हैं जो आतंकवाद से ग्रसित हैं या आतंकवाद से ग्रसित इलाकों में जब वह कम्बेट करने के लिए जाते हैं, कंट्रोल करने के लिए जाते हैं तो वहां दो तीन चीजें बहुत जरूरी हैं । आज जो आतंकवाद का विकराल रूप भारत में है यह एक नया नमूना है किसी भी देश को कमजोर करने का । इसमें सब से बेसिक चीज की आवश्यकता यह है कि जनता के बीच यह ढूंढा जाए कि आतंकवादी है कौन । क्या एक ही शक्ल के लोग यहां जितने घूम रहे हैं सब के सब आतंकवादी हैं? पहले तो यह पहचानने की जरूरत है कि आतंकवादी हैं कौन, आइडेंटीफिकेशन की जरूरत है । फिर उनकी मांग क्या है, आखिर चाहते क्या हैं । यह निकालने की जरूरत है । तीसरा उनको अलग करके, जब अपने कब्जे में आ जाएं तो उनको किस तरह से रिफार्म किया जा सकता है उसके लिए क्या रास्ता किया जाए । ऐसी ट्रेनिंग क्या भारत तिब्बत सीमा पुलिस बल को हम उन्हें बैंकों के काम में डालने के पहले और आतंकवाद ग्रस्त इलाकों में डालने के पहले देने की व्यवस्था करने जा रहे हैं ? जहां तक मैं जानता हूं, हमारे पुलिस बल में, जितने भी पुलिस बल हमारे देश में हैं, वहां अभी तक कोई ऐसी ट्रेनिंग शुरू नहीं हुई है । जब तक यह शुरू नहीं होगी सिर्फ हमारा यही टारगेट रहेगा कि आतंकवादी दिखा तो एलीमिनेट करने की बात सोचेंगे तो शायद यह काम लम्बा पड़ जाएगा और शायद हम ऐसे आतंकवाद खत्म नहीं कर सकेंगे । हमें बेसिक चीज की जरूरत है आइडेंटीफिकेशन की और बाद में रिफारमेशन की । इसके लिए मैं समझता हूं कि जिस शख्स को हमने गुरिल्ला वार करने की ट्रेनिंग दी है, जिसको कमांडो ट्रेनिंग दी है जिसके सामने कोबरा सांप आ जाए तो वह मुस्कुराते हुए उसकी गर्दन पकड़कर उसको चबा सकता है ऐसी ट्रेनिंग दी गयी है, उसको हम किस तरह से ट्रेन करने जा रहे हैं कि वह जो लोग, जो हमारे देश के नौजवान दिग्भ्रांत हैं और विदेशी ताकतों के कब्जे में पड़कर दिग्भ्रांत होकर गलत रास्ते में जाकर देश को टुकड़े टुकड़े करने पर उतारू हैं, ऐसे पथभ्रष्ट लोगों को फिर से अच्छे रास्ते पर ले आयें । इसके लिए क्या ट्रेनिंग देंगे ।

मैं समझता हूं कि इस विधेयक के माध्यम से हम भारत तिब्बत सीमा

पुलिस के अंदर उनका मनोबल और ऊंचा कर सकेंगे क्योंकि उन्हें सेवा की सुरक्षा मिलेगी और सेवा की सुरक्षा के माध्यम से हम उनका मनोबल ऊंचा कर सकेंगे। पर मनोबल ऊंचा करने के साथ साथ वे अपने कर्तव्य का पूरी तरह से पालन कर सकें और उन्हें कहीं नीचा न देखना पड़े और फिर वह कलंक का टीका जो उनके माथे पर लगा वह मिटाने का उन्हें एक मौका दिया जाए कि कम से कम वे किसी तरह अच्छा काम करके उसको भी मिटा डालें और गौरवमय इतिहास के साथ आगे बढ़ें। धन्यवाद।

SHRI W. KULABIDHU SINGH (Manipur): I rise to make some observations on this Bill, By and large it is a laudable Bill, but there are certain unhappy backgrounds as a result of. which the Bill was introduced in 1962. The Chinese aggression of 1962 preceded the raising of this Force. The Chinese aggresion of 1962 was preceded by the Chinese intrusions into Tibet in 1952. When the Chinese intrusions were made, there were some small skirmishes between the Chinese and the Indian troops in the areas of Tibet and its border areas. The Government of India at that time committed a great blunder, the blunder being the announcement by our respected and revered Prime Minister at that time, Shri Jawaharlal Nehru, that Tibet was part of China. The history will not forget that that was a Himalayan mistake which our then Hon. Prime Minister, Jawaharlal Ji, and the then Government of India, committed in 1952. We will continue to take objection to that. In the name of *Hindi-Chini Bhai Bhai* Tibet was sacrificed. The Government of India gifted Tibet to the Chinese empire. Thereafter the Chinese aggression of 1962 came. That was an automatic corollary. The reason given then was that some time in the past history Tibet was included in the Chinese empire.

In that context, \ would like to submit that the king of Manipur had conquered the sothern part of China in the 17th century for soma decades. He is known as Khagemba. That means winner of China So the tiny State of Manipur also conquered temporarily the southern part of China. Does it mean that the Southern part of China should be the territory of Manipur, should be the territory of India? China said that Tibet was under temporary occupation of their Emperor and our Government in 1952 conceded Tibet to them. I just want to re-collect this thing here.

Coming to the merits of the Bill...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Your time is very limited. Will you come to the Bill? It is not your maiden speech.

SHRI W. KULABIDHU SINGH: The Bill which has been brought for ward here is a laudable one. It con tains different chapters. I would not like to deal with the General Force court, Petty Force court or Summary Force Court. The provisions provided in the Bill are more or less laudable. The suggestion made by one of my friends that appeal should go to the High Coun and the Supreme Court does not suit in the context and the spirit of this Bill because the Indo-Tibetan Borber Police Force is dee med to be one of the most efficient forces. Now efficiency and discipline have to be maintnained. When the question of efficiency and discipline comes in and when the question of their liberties and rights comes in, we have to satisfy them to a certain extent. In the wording of the Bill you have mentioned there will be a judge, an Attorney and a General. They are all judicially-minded personnel. For the purpose of maintaining discipline and efficiency, they should not go to the High Court or to the Supreme Court. I do not mean that the High Court or the Supreme Court will not maintain discipline. But there_ is a difference between court-martial and civil trial under the Criminal Pro-quered the southern part of China in

[Shri W. Kulabidhu Singh]

tion. If my learned friend contention is accepted, the whole Indian Army Act, the whole court-martial system has to be abolished. The difference should be made.

The previous speakers and Mr. Ah luwaliaji have spoken' about the effi ciency of the ITBp Force, i also subscribe to that idea. Indeed ITBP Force is a very efficient and discip lined Force. Whenever any calamity takes place, some battalions or some troops of the ITBP are sent over there. Even in the case of Pakistan aggression in 1965, ITBP Force had rendered a laud-able service. They were able to fight 'back the Pakastanis. In the Rajouri front also they could fight back the Pakistani troops. Their services are very efficient and we must be very proud of them,

Whenever a bank robbery takes place, our ITBP troops are sent by the Government The present Bill en sures that thing. We should not inter fere with the present Force, civil liberties and all that. By this I do not mean that we should sacrifice human rights.

Now Amnesty International has pointed out that there has been some torture and violation of human rights by our Indian forces also in the States of Punjab, Jammu and Kashmir, North-Eastern border States of Assam and Manipur. No doubt those human rights have to be guarded. But for the maintenance of discipline and efficiency this provision as it is in the present Bill, should be maintained. Sir, considering their efficiency, 1 would like to make this suggestion. Moreh is a border town between Manipur and Burma. A lot of smuggling is committed through this border town. The menacing drug heroin is smuggled from the Golden Triangle to Burma and through Moreh to India. Then it comes to Calcutta, ' Bombay, etc. The three agencies of the Border Security Force, the CRPF and the Manipur Civil Police are checking this smuggling very, very ineffecti vely. The CRPF jawans, the Border Security Force jawans and the Mani pur Police personnel at Moreh are also involved in getting this unlaw ful thing through such smuggling. So, I would make this request to the hon. Home Minister. It is not within the purview of this Bill, no doubt. But the utilisation of the ITBP in the Moreh border may be considered by the Government because the smugg ling of heroin through Moreh of Mani pur is creating havoc. it is incraasing the number of AIDS patients and spreading the AIDS disease in a large measure. A very vital part of the smuggling is being carried on in Moreh through Burma. Mr. Vice Chairman, I would like to appeal, through you, to the hon. Home Min ister that the sending of a few sec tions of the ITBP force to Moreh in the Indo-Burma border should be taken into consideration. It is very essential for the safety of the country and the prevention of this disease which is menacing the whole country. The number of AIDS patients is increasing in the North-Eastern States like Manipur and Mizo ram also. Manipur is in the fourth position after Maharashtra, West Bengal, etc. Therefore, for the pur pose of curbing the AIDS menace, and stationing of a section of the Indo-Tibetan Border Police force in Moreh should be encouraged and given consideration by the Government.

THE VICE-CHAIRMAN SHRI JAGESH DESAI): Please conclude now.

SHRI W. KULABIDHU SINGH: Yes, Sir, I am trying to conclude.

Throughout the long border of 2116 kilometres from the Karakoram Pass to the Lipulekh Pass — the trijune-tion of India, Burma and Nepal — the ITBP forces are guarding. They are doing yeoman service very efficiently with discipline. So, ultimately, I would like to support this Bill

without provision for an appeal to High Court and with the request that the court-martial system, of trial should not be abolished.

Coming to the last point, my learned friend, Ahluwaliaji, was speaking about a black spot in the ITBP; that is, the killer of Shrimati Indira Gandhi, our formes hon. Prime Minister, was an ITBP personnel.

SHRI S. S. AHLUWALIA:. No, No. Sir; i want to make it clear. The ITBP forces were posted to guard the house. They were not... *{Interruptions}* .

SHRI W. KULABIDHU SINGH: That is my weakness in Hindi. I withdraw it.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That impression is wrong. Ho wanted to say something else. What he wanted to say was that they were not sent for that purpose and that was why it happened. That is what Mr. Ahluwalia wanted to say.

SHRI S. S. AHLUWALIA: The ITBP people were guarding the House. They were stationed outside, inside the boundary walls, when that incident occurred.

SHRI W. KULABIDHU SINGH: The Black Cats, the security personnel of the VVIPs and the VIPs, were trained by this ITBP force at Kulu. This is a force which has been maintaining strict discipline and efficiency. Therefore, we must give all encouragement to the ITBP force. They have Won laurels in the International games and Asian games. They have been doing it all along. During the 1982 Asian Games, this was the force which was responsible for the security of the foreigners and the players from different countries, so much so that in the NAM conference, CHOGM conference, the ITBP was looking after the security. With all these records, we should encourage them.

The Biill brought before the House is an appropriate one. I would like to request that the procedure for trial by Force Court should not be curbed. It should be maintanied. With these words., I conclude. Thank you.

चौधरी हरि सिंह (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, यह जो इंडो तिब्बतन बॉर्डर सेक्युरिटी फोर्स बिल है, यह इस बल को सुसंयत बनाने और उसको अच्छे ढंग से चलाने के लिए और आगे बढ़ाने के लिए लाया गया है । अभी इस बल के सामने जो समस्याएं हैं, उन सब को मद्दे नजर रखते हुए इसका कोडिफिकेशन कर दिया गया है और यह कानूनी अवस्था जो पैदा होती है किसी संगठन को चलाने में, उन सब के लिए उपाय और उनका सॉल्यूशन इस कानून के अंदर मिल जाएगा क्योंकि जब तक यह बल सुसंयत रूप में नहीं था तो बहुत सी दिक्कतें सामने आती थीं और दूसरे फोर्सेस के जो कानून थ, उनसे गाइडेंस लेनी पड़ती थी । तो माननीय गृह मंत्री जो यह कानून लाए हैं, वह कम्प्लीट शक्ल के साथ लाए हैं और मैं समझता हूं कि यह उसे ठीक से कंट्रोल करने गवर्न करने मजबूत बनाने और अनुशासन में लाने के लिए कारगर साबित होगा ।

उपसभाध्यक्ष महोदय, अभी हमारे विरोधी दल के एक साथी कह रहे थे कि इस बिल को जॉइंट सलेक्ट कमेटी को भेज दो । मैं समझता हूं कि इसकी कोई आवश्यकता नहीं है । यह बिल इस फोर्स को चलाने के लिए है और इसमें कोई ऐसी पेचीदगी, समाज को बहुत ज्यादा प्रभावित करने वाली बात या देश की राजनीतिक या सामाजिक परिस्थिति को बदलने वाली कोई बात नहीं है । इसलिए यह जो सुझाव दिया गया है, यह मानने योग्य नहीं है । यह तो एक साधारण बिल है और मैं समझता हूं कि इसे आज ही पास कर दिया जाना चाहिए । महोदय, जैसा कि अभी हमारे साथी अहलूवालिया जी कह रहे हैं कि यह एक फोर्स है जोकि बड़ा ही निराला फोर्स है और इसकी सर्विसेज काबिले तारीफ है । इस फोर्स

[चौधरी हरि सिंह]

के जवान 14 हजार से 18 हजार तक की ऊंचाई, समुद्र के किनारों और शहरों में सब जगह काम करते हैं और इनके काम करने की जो अवस्था या परिस्थिति होती है, उसका सहज अंदाजा नहीं लगाया जा सकता जब तक कि आप उन सीमाओं पर जाकर न देखें जिन्हें देखकर कि दिल कांपने लगता है, दहल जाता है । आपको अंदाज भी नहीं हो सकता उस ऊंचाई का जहां कि अण्डा बर्फ ही नहीं बल्कि लोहे की शक्ल ले लेता है । उन्हें ऐसी परिस्थितियों में रहना पड़ता है जहां कि उनके हाथ-पैर बर्फ से गल जाते हैं और उनका इलाज भी नहीं हो पाता है । मैं बड़े दुख के साथ कहना चाहता हूं कि हमारे देश में इलाज की नई-नई खोज के बावजूद कई तरह की बीमारियों का इलाज उपलब्ध नहीं है । पहाड़ों में जो बीमारियां होती हैं, बर्फ से जो बीमारियां होती हैं, ऑक्सीजन की कमी की वजह से जो बीमारियां हमारे जवानों को, इंडो तिब्बतन बॉर्डर फोर्स के सोल्जर्स और ऑफिसर्स को जो बीमारियां होती हैं, उनका इलाज करने के लिए हमारे पास माकूल डाक्टर्स, हॉस्पिटल्स और रिसर्च के साधन नहीं हैं । मैं माननीय मंत्री जी से निवेदन करना चाहता हूं कि इस तरफ भारी धनराशि की व्यवस्था की जाए । इसे छोड़ नहीं देना चाहिए क्योंकि इंडो तिब्बतन बॉर्डर फोर्स में या दूसरी फोर्स में भर्ती होकर जो जवान ट्रेनिंग के लिए जाता है, यह समझ लेना चाहिए कि उसी दिन उसने उपने बलिदान के दस्तखत कर दिए । चाहे वह किसी फोर्स में हो वह अपने बलिदान के दस्तखत कर देता है लेकिन यह फोर्स तो ऐसा फ़ोर्स है जोकि हर वक्त जूझता रहता है, मौसम की मुसीबत से, दुश्मन की गोली से और तस्करों के निशानों और उनका पीछा करते होने वाली परेशानियों से।

मान्यवर, आप जानते हैं कि इतनी ऊंचाई पर इनके खाने-पीने की व्यवस्था में बड़ी मुश्किल होती है । मैं मंत्री जी से निवेदन करना चाहूंगा कि इस बिल में बहुत सारी चीजें तो हैं, लेकिन उनके वैलफेअर के लिए कोई संकेत नहीं है। उनकी फेमिली के लिए, उनके रिटायरमेंट के बाद उनके वैलफेअर का इस बिल में कोई प्रोवीजन नहीं है । यह बड़े दुख की बात है । यह एक बड़ा स्पेशल फोर्स है, जिसमें भरती होने में सौ बार आदमी झिझकता है, सोचता है । उनको आप छोड़ दीजिए, जो जन्म जात पहाड़ों में रहते हैं। इसको कम्पलीट फोर्स बनाने के लिए देश के सारे हिस्सों से लोगों को आना है ।...

5 P. M.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): *i* think you must take this into account. Because they are working in scch conditions, some special allowance should also be given to them.

चौधरी हरि सिंह : बहुत-बहुत धन्यवाद, मान्यवर । मैं यह भी निवेदन करना चाहता हूं कि जो और फोर्सेज में कठिन परिस्थितियों में काम करते हैं उनको स्पेशल भत्ते मिलते हैं, लेकिन इनके लिए प्रोवीजन नहीं है । तो इनके लिए भी विशेष भत्ते का और कुछ आर्थिक प्रोवीजन करना चाहिए ।

मान्यवर, उनके परिवार के जो सदस्य घरों में रहते हैं, उनके बच्चों के स्कूल के संबंध में मेरा यह कहना है कि सेंट्रल स्कूल में इंडो-तिब्बतन बोर्डर पुलिस फ़ोर्स के बच्चों को दाखिला नहीं मिलता । इसलिए मेरी बड़ी अदब के साथ गुजारिश है कि इण्डो-तिब्बतन बोर्डर के स्कूल जिलों में नहीं तो कम से कम गिने-चुने स्थानों पर होने चाहिएं जिनमें इन फोर्स में काम करने वाले अफसरों, कर्मचारियों और चौथी श्रेणी के कर्मचारियों, जो बोर्डर पर रहकर खाना बनाने का काम करते हैं या दूसरे काम करते हैं, उन सब के बच्चों का दाखिला उनमें हो सके । क्योंकि जब सोल्जर लड़ता है तो उसको और कोई ख्याल नहीं आता, अपनी जिंदगी का ख्याल नहीं रहता, उसको अपनी मौत का भी अंदाज नहीं रहता, लेकिन वह अपने घर की ओर मुड़कर जरूर देखता है, उसको अपने बीवी-बच्चों की याद आती है ।

इसी संदर्भ में, मान्यवर, मैं बहुत छोटे में कहना चाहता हूं कि जो सोल्जर की जिंदगी होती है, वह बड़ी हार्ड होती है । आप जानते हैं आज की सोसायटी चेंज हो गई है । आज मैगजीन, टेलीफोन, रेडियो ने आदमी की लिविंग कंडीशन्स को और फीलिंग को चेंज कर दिया है । मेरा ख्याल यह है, मेरी जानकारी में यह है कि इनको साल में दो बार छुट्टी मिलती है । इस बारे में मैं यह चाहता हूं कि माननीय गृह मंत्री जी, और फोर्सेज को नहीं तो कम से कम इण्डो-तिब्बतन बॉर्डर वालों को, जो हार्डेस्ट लाईफ बिता रहे हैं उनको तीन महीने में छुट्टी देने का प्रोवीजन कर दें तो ज्यादा अच्छा रहेगा ।

इसी के साथ, मान्यवर, लेटेस्ट वेपेन्स जो पहाड़ों में चलने वाले हैं उनको भी इनके लिए जुटाना चाहिए । यह मैंने अपने कुछ सुझाव आपके सामने रखे हैं और आखिर में मैं यही कहूंगा कि इस इंडो-तिब्बतन बोर्डर पुलिस फोर्स में सारे देश के सारे हिस्सों से भरती की जानी चाहिए । सरदार साहब की एक बात से मैं एग्री नहीं करता हूं कि जो बैंक हैं या और यहां काम करते हैं वह नहीं, यह वेरायटी आफ लाइफ आदमी को, सोल्जर को लड़ने की ताकत देता है । अगर आप ड्राइ जीवन रखेंगे, सूखा जीवन रखेंगे, होपलेस वातावरण में रखेंगे तो वह ऊब जाएगा । यह बदल जो होती है यह जीवन के लिए अच्छी होती है । जो सिपाही होता है या अफसर होता है या कर्मचारी होत है, यह उसके जीवन में लिवलीहुड लाईफ लाता है, सेक्रिफाईस की भावना पैदा करता है । तो यह जो चेन्ज करते हैं यह करना चाहिए । इन्हीं अलफाज के साथ मैं इसका हृदय से समर्थन करता हूं । धन्यवाद ।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Shri Jaiswal, not here.

श्री मोहम्मद सलीम (पश्चिमी बंगाल): माननीय उपसभाध्यक्ष महोदय, यह विधेयक जो इण्डो तिब्बतन बोर्डर पुलिस फोर्स, सन् 1992 का है, मैं इसमें भाग लेते हुए यह कहना चाहता हूं कि तीस साल तक हमने इंतजार किया इसे एक स्टेटुटरी बनाने के लिए और इसका गठन, इसके तमाम पहलू इस विधेयक में शामिल किए गए ।

हमारे यहां इतनी बड़ी सीमाएं जो हैं, उसकी रक्षा करने के लिए हर साल हमारे जैसे गरीब मुल्क को भी हजारों करोड़ रुपए खर्च करना पड़ता है और देश के ऊपरी भाग को हम इनकी हिफाजत में रखे हुए हैं ।

श्री कैलास नारायण सारंग (मध्य प्रदेश): नहीं तो इसे दे दें ।

श्री मोहम्मद सलीम : नहीं, दोस्ती : तो कर सकते है । खैर, आपकी बात अलग है कि आप अपने देश में अपने देश के लोगों से झगड़ा करते हैं । लेकिन, आज की दुनियां यह सिखाती है कि हम पड़ोसी से दोस्ती करके आगे बढ़ सकते हैं, चाहे वह बंगला देश हो, चाहे पाकिस्तान हो, चाहे चीन हो, चाहे बर्मा हो । यह हमारे लिए भी और इन देशों के लिए भी लाभदायक है । हमारी तो यह समझ है कि यह हमारा पहला फर्ज बनता है । अफसोस तो यह है कि 30 साल में भी हमारे इस सीमा-विवाद को हम सही ढंग से बैठकर के संजीदगी के साथ निपटा नहीं पाए । यह बात और है कि निबटाने के बाद भी हमें अपनी सीमा की सुरक्षा के लिए ऐसे बल की जरूरत पड़ेगी और वह कोई त्रिशूल, तलवार लेकर होने वाला नहीं है । उसके लिए प्रशिक्षित, अनुशासित बल की जरूरत है और यह आई0टी0 बी0 पी0 सुरक्षा बलों के अन्दर एलिटिस्ट फोर्स माना जाता है । इस विधेयक में भी यह स्वीकार किया गया है । खासकर हम इसे तवोज्जुह भी देते हैं क्योंकि यह हिमालय की जो ट्रेनिंग है बड़ी कठिन है । जो दिल्ली में बैठे हुए लोग या देश के जो दूसरे प्रांत के लोग हैं इनसे उनको कठिन अवस्था में रह कर के उससे बहुत ज्यादा कठिन काम अन्जाम देना पड़ता है । तो उन्हें कुछ सहूलियतें भी होनी

[श्री मोहम्मद सलीम]

चाहिए । उनको यह समझ में आना चाहिए कि हम हिमालय की चोटी पर, बर्फीले पहाड़ के ऊपर खड़े होकर के जब इस देश की सरहदों का पहरा दे रहे हैं तो हमारे देश के एयरकंडीशंड रूम में बैठे हुए जो लोग हैं वह उनके बारे में चिन्तित हैं तथा वह उनके काम कर रहे हैं और इस बात को भी मैं मानता हूं, चाहे वह देश की आजादी हो, चाहे सुरक्षा हो, चाहे सीमा की सुरक्षा हो हम सिर्फ जोर देकर चाहे जितना भी डिस्प्लिंड या एलिटिस्ट फोर्स बनायें, उनको जो भी सहूलियतें दें, सिर्फ सुरक्षा बल के जरिये आजादी की रक्षा नहीं की जा सकती । उसके लिए देश की जनता, उनकी एकता, उनकी चेतना इसको भी बढ़ाने की जरूरत है । हम उन बलों के साथ हैं जो हमारी सरहदों का पहरा दे रहे हैं । मैंने इसलिए कहा कि हमारे जो पड़ोसी देश हैं उनके साथ हमें आपस में बैठकर के हमें यह देखना चाहिए कि शिक्षा, अस्पताल और दूसरी जगहों से धन काट कर के हमें इस पर खर्च करना पड़ रहा है, तो उसको कहां तक कम किया जाये ? दूसरा सवाल यह है कि चाहे वह शांति का वातावरण क्यों न हो उस समय भी हमारी सीमा की सुरक्षा की जरूरत है । इसके लिए आप जो विधेयक लाये हैं, हम यह समझते हैं कि कृष्ण लाल शर्मा जी का इसमें एक एमेंडमेंट भी है कि इतना मोटा विधेयक 156 क्लॉज लगाया हुआ, समय की कमी से अगर उसको पास कर लें तो यह हम न्याय नहीं करेंगे । उन लोगों के साथ भी नहीं करेंगे जो हमारी सरहदों में बर्फीले पहाड़ में बैठकर के वहां चोटी पर पहरा दे रहे हैं और उन लोगों से भी न्याय नहीं करेंगे जो देशवासी करोड़ों रुपये टैक्स दे कर यह समझते हैं कि चलो, सरकार की यह जिम्मेदारी है । इसलिए हम यह समझते हैं कि यह कमेटी बननी चाहिए जो इसके तमाम पहलू को देखे, अच्छे ढंग से देखे । इसमें माननीय गृह मंत्री यह नहीं कह सकते कि समय की बहुत कमी है, जैसे कश्मीर के बारे में कहा कि दफ्तर के किसी दफ्तरी के हाथ में दे दो, बाकी वह सब काम ठीक कर लेंगे । क्योंकि 30 साल तक यह नहीं किया है । जरूरत पड़े तो 30 रोज और जरूरत पड़े तो 30 महीना और उसके बारे में जरा ठीक-ठाक देख सकती हैं और उसको सही ढंग से काम कर सकती हैं । लेकिन इसके बावजूद भी हम यह समझते हैं कि सीमा की सुरक्षा के अलावा आपके इस बिल के उद्देश्य में भी यह लिखा हुआ है कि हमारे काम, सुरक्षा बल जो हैं, इनको यह करना पड़ता है ।

मैं जो जनता के बारे में बात कर रहा था वह यह है कि सीमावर्ती क्षेत्र में जो लोग रहते हैं उनके साथ उनका सम्पर्क, उनका रवैया क्या होगा, यह भी बहुत हद तक ठीक करता है । यह कोई विदेशी फौज नहीं है । यह जनता के लिए है, जनता की सुरक्षा भावना पैदा करने के लिए शांति के समय भी उनके साथ रहकर भी यह काम करना चाहते हैं । लेकिन हम जानते हैं, खासकर जो हम बंगाल के बारे में जानते हैं, आसाम के बारे में जानते हैं, त्रिपुरा के बारे में जानते हैं, मिजोरम के बारे में जानते हैं, पूर्वी क्षेत्र के जो राज्य हैं, वहां यह बोर्डर सिक्योरिटी फोर्स है, आई० टी० बी० टी० नहीं है । लेकिन गृह मंत्री, जरा ध्यान देंगे कि गांव के लोगों के साथ बुरा बर्ताव करने का सवाल आता है । आज हमारे देश में सीमा पार करके चाहे वह शस्त्र हों, चाहे वह विदेशी सामान हो, जो आज आ रहा है तो हम इतने पैसे खर्च करके जो सीमा की सुरक्षा कर रहे हैं, उनके अंदर अगर कुछ हिस्से में भी ऐसे लोग हैं जो देश के स्वार्थ से ज्यादा अपने निजी स्वार्थ को देखते हैं उसकी वजह से आज हमारे देश के उग्रवादी लोगों के पास औजार पहुंच रहे हैं, पूर्वी क्षेत्र से गन्स पहुंच रही हैं, बर्मा के बोर्डर से हीरोइन आ रही है, पश्चिमी क्षेत्र से औजार आ रहे हैं । उत्तरी क्षेत्र से, हम जानते हैं चाहे वह इलैक्ट्रोनिक्स सामान हो, चाहे और भी कुछ सामान हो हमारे देश की अर्थ-नीति को अंदर से तोड़ने का काम कर रही है । गृह मंत्री क्या करेंगे ? अयोध्या में जब कुछ होता है तो वह कुछ नहीं कर सकते और यहां

बर्फीली चोटी में कुछ हो रहा है तो वह क्या करेंगे ? मैं गृह मंत्री की लाचारी कह रहा हूं । वह कहेंगे हम क्या कर सकते हैं, हम तो दिल्ली में बैठे हुए हैं लेकिन करना पड़ेगा । मैं अभी पिछले हफ्ते त्रिपुरा में था । त्रिपुरा में यह शिकायत भी होती है, पूरे देश में यह है भी कि इन्फिलट्रेशन होता है । हमारे भाजपा के साथी पूरे देश में बड़ी हवा लगाते हैं, यह बात अलग है कि वह उसको धर्म के रंगीन चश्मे से देखते हैं लेकिन हम समझते हैं, कि हमारे लिए एक आफत है । इसे रोकना चाहिए और यह सुरक्षा बल, जो सीमा सुरक्षा बल है, इसको अच्छे ढंग से इस्तेमाल में लाना चाहिये ।

त्रिपुरा में पिछले एक साल में दो लाख लोग आकर बसे हैं बंगला देश से । वे गरीब हैं, गुरबत है, आते हैं । जो लोग इन्फिलट्रेशन के बारे में बात करते हैं, वह नहीं कहते वहां के आदिवासी भूखे मारे जा रहे हैं और मैंने यह देखा कि साईकिल में, जीप में, चावल, गेहूं सब बार्डर पार होता चला जा रहा है और वहां से हमारे शहरी लोगों के लिए कुछ सामान, इलैक्ट्रोनिक गुड्स, टेप-रिकार्डर, कैमरा चला आ रहा है । पूरी सीमा पर हम पहरा देते हैं । असम में भी यही सवाल है । प्रधान मंत्री जब असम गए, आम सभा में भाषण दे दिया कि लाखों लोग आकर यहां बस रहे हैं। हम करोड़ों रुपये खर्च किस लिए कर रहे हैं अगर सीमा की सुरक्षा नहीं कर सकते ?

बंगाल में अक्सर यह देखा जाता है कि गांव के लोग, सीमा क्षेत्र में जो बसे हुए लोग हैं, मैं सबको जिम्मेदार नहीं समझता, दो फीसदी, ढ़ाई फीसदी, पांच फीसदी, दस फीसदी अगर ऐसे हैं जो यह देखते हैं कि वह सामान, जानवर, आदमी सबको इस पार से उस पार करने की जिम्मेदारी लिए हैं जिन पर सीमा की सुरक्षा की जिम्मेदारी है । वहां गांव के लोग उनको मना करते हैं कि हमारे गांव के पार आना-जाना क्यों होता है, हमारे लिए नुकसान है और उनके ऊपर गोली चलाई जाती है ।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI). Please conclude. You have already taken nine minutes.

श्री मोहम्मद सलीम : तो अक्सर यह देखा जाता है कि गोली चलाई जा रही है । सिविलियन के मामले पर मुदाखलत किया जा रहा है । मैं यह बात कहना चाहता हूं कि हिमाचल प्रदेश के बारे में मुझे कोई जाती अनुभव नहीं है लेकिन सरहद में जो लोग हमारे पहरे के लिए बैठे हुए हैं, इनकी यह जिम्मेदारी है कि वहां के लोगों के साथ ऐसा सम्पर्क बनाएं कि वहां के लोग समझें कि विदेशी ताकत से हमारे देश को बचाने के लिए, हमारी सुरक्षा के लिए यहां बैठे हैं, हमारे हित के विपरीत काम करने के लिए नहीं । यह गृह राज्य मंत्री को आई० टी० बी० पी० के बारे में बात करते समय मैंने इसलिए कहा कि सरकार की यह बड़ी जिम्मेदारी है । चूंकि बहुत समय जब विदेशी ताकत के बारे में बात की जाती है तो वह कहते हैं कि हमारे दखल का मामला नहीं है लेकिन टैररिज्म को मदद देने के लिए जो औजार आ रहे हैं सीमा पार करके । वहां तो हम समझते हैं कि बी० एस० एफ० पड़ा हुआ है बार्डर पर । तो उनको यह देखना पड़ेगा कि इसकी रोकथाम करें। इससे गलत सिगनल जा सकता है कि हम आई० टी० बी० पी० के विरोध में बोल रहे हैं । हमने देखा उत्तरकाशी में जब अर्थक्वेक आया तो आई० टी० बी० पी० के लोगों ने किस तरह से काम किया तो इसको मान देना चाहिए। शांति के समय हमारे सुरक्षा बलों ने अच्छा काम किया है । अगर इसको और अच्छी दृष्टि से चलाया जाए, अगर मंत्रालय इसे ठीक-ठाक कर देता है तो अच्छा काम हो सकता है और ये सुरक्षा बल कमांडिंग सर्विस कर सकते हैं। इसके लिए और एफिशियेंसी की जरूरत है । लेकिन इसके साथ मैं यह कहना चाहता

[श्री मोहम्मद सलीम]

हूं और आप भी इससे सहमत होंगे कि .....(व्यवधान)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please conclude.

श्री मोहम्मद सलीम : इसमें एक क्लॉज दिया हुआ है कि उनके ऐसोसिएशन के बारे में, फ्रीडम ऑफ स्पीच के बारे में रोकथाम करने की कोशिश की गई है । हम समझते हैं कि वह भी इंसान हैं, वह भी समाज से आए हुए हैं । यह लोकतांत्रिक देश है, यह कोई मिलिट्री डिक्टेटर का मुल्क नहीं है । ट्रेड यूनियन की बात मैं नहीं करता लेकिन उनकी शिकायत की सुनवाई का सही बंदोबस्त हो । इस तरह के बलों में ऐसा होता है । नौकरशाही में ऊपर वाले जो होते हैं वह बॉस होते हैं, वह भगवान होते हैं और दूसरे पर आर्डर चलाते हैं । चपरासी समझते हैं सब स्टाफ के लोगों को । ऐसा नहीं होना चाहिए । सही शिकायत की सुनवाई के लिए उनको कुछ अधिकार देना चाहिए । यह सब हम इस विधेयक में तय नहीं कर पायेंगे । इसलिए हमारी राय है कि आप इसे सेलेक्ट कमेटी में भेजें । दोनों हाऊसेज की ज्वांइट सेलेक्ट कमेटी में भेजें और वहां इसकी सही सुनवाई हो और सभी पहलू देखकर हम इसे तय करें । ऐसा न हो कि हम अभी विधेयक बना दें और फिर 6 महीने के अंदर अमेंडमेंट लाना पड़े । उससे अच्छा है कि पहले ही सब तरफ से देख लें । उसके लिए सेलेक्ट कमेटी बनाई जाए, यह आखरी गुंजाइश है । धन्यवाद ।

PROF. SAURIN BHATTACHARYA (West Bengal): I would say, Mr. Vice-Chairman, that from the very early days, that is, from our student days we have cherished some reservation about the police force, whatever may be the name. And even when as a MPs we are also considered to be part of the establishment we are unable to shake off that old idea. But nevertheless, 'so far as this legislation goes, I completely agree with the hon. Member Mr. K. L. Sharma, that it should go to a Select Committee. Such a comprehensive Bill, on such a sensitive froce, efficient force, should go to a Select Committee because all the aspects cannot be dealt with either in 9 minutes or 10 minutes or two minutes. That has to be recognised both by the Chair and by the Minister of State for Home Affairs. I would point out certain very basic discrepancies regarding the clause on dismissal and other things. The laid down procedure says that the DG, the Additional DG and that way, up to the Deputy Inspector-General, powers have been given to them to dismiss or reduce any rank of the ja wans or the members of the force other than the officers. Officers have always been exempted. But the force on which depends all the good performance has been brought under the purview of a rather draconian provision. I think this won't help in improving the morale of the common cadre in the Indo-Tibetan Force which is expected to perform very arduous duties. The previous speaker, Mr. Md. Salim, dealt with the other aspects. They have been totally denied the right to any collective action, any union or anything[1] of the sort. Only a cultural or a religious congregation has been brought in here. Which religion? Why religion? Religion may bring division as we are witnessing in this country. I am at one with Shri K. L. Sharma on the question of a Joint Committee. But on the religious question, I am not one with him. As soon as he would say something I would protest and when I would say something he would protest. Then why bring in religion in the case of soldiers or army people? Let them practise their own religion in their own abode which they would get while discharging their duties. But no, there should be no union, no collective representation, nothing of the sort. Why do we have this type of olden-days idea regarding discipline?

Discipline is not incompatible with trade union activity. Trade union ac tivity, if it runs on wrong lines can play havoc everywhere not only in the Indo-Tibetan Force. The Indo-Tibetan Force also comprised differ ent people of this country and would be subject to all the follies. They cannot be completely immunised from them by having such draconian provisions This is an observation made on the spur of the moment, so to say. I think this should not be the final judgement. If after 1962, this Bill could be brought in 1992, after 30 years, heavens will not fall if one more year goes. It will be a very considered step on the part of the Government if it agrees to refer the Bill to a Select Committee. This is a very important Bill covering a very important section of our forces —para-military forces. All the provi sions in the Bill are not novel. There are some repetitions, no doubt. But after such long years, out-moded and outdated provisions should not be allowed to remain here because that can only impinge upon the morale of this force, whose high morale is very important if they should discharge their duties properly and conscientiously. Thank you.

SHRI DAVID LEDGER (Assam): Mr. Vice-Chairman Sir, I support this Bill. The Bill seeks to provide, as is obvious from the Statement of Objects and Reasons, for constitution and regulation of an armed force, namely the Indo-Tibetan Border Police, primarily for the purpose of ensuring the security of our northern border and also to deal with ancillary matters. Sir, as a matter of fact, the Indo-Tibetan Border Police has been in force and has been in operation since the year 1962. But during the last 30 years there was no statute in the land to govern and regulate this force. As the hon. Minister of State for Home, Mr. M. M. Jacob, told us during his opening statement, so far, that is, during the last 30 years, the force was governed by the CRPF Act. 1959 and the rules framed thereunder from time to time. Sir, apart from acting as a centurian of our northern borders, the Indo-Tibetan Border Police is also charged with the responsibility of preventing smuggling activities and allied crimes. The Force is also charged with the responsibility of preventing an unauthorised entry into the country and exit from the country. It is also called upon to perform emergency duties to launch counter-terrorist operations in some of the States afflicted by terrorism. Therefore, it is only desirable that a maximum efficiency and a high degree of discipline should be infused into such a force and in order to infuse this high degree of discipline into this force, it is necessary to have an adequate legislation with strict penal laws provided in it. There are, we have seen, altogether 157 clauses in this Bill. There are clauses which seek to constitute offences which may be committed by a member of the force and the punishment which may be awarded to such a member in case of violation of order or discipline of the forte. There are clauses which lay down offences of civil nature as may be committed by the members of the force. There is also a specific clause, namely, clause 51, which prescribes the various forms of punishment which may be awarded by the Force Courts. There is clause 60 which provides for imposition of collective fine on a particular unit of the force in case of loss or theft of amm-unition or arms. There is also a clause, namely clause 61, which provides for the deduction of salaries and allowances of officers of the force in case of unauthorised absence from duty. Sir, I feel that thesa provisions are adequate enough for maintenance of discipline and improvement of efficiency in the force. But at the same time. Sir, I also feel, as one of the hon. Members mentioned, that the members of the ITBP should be paid special duty allowance as in the case of other forces. This will only serve as an incentive for them. I am also in full agreement with hon. Member Md. Salim who made a suggestion to

[Shri David Ledger] the hon. Minister to bring out an amendment to the Bill which will provide to the members the right to form associations to ventilate their grievances. Sir, Clause 13 of the Bill prohibits the members from forming such associations. I would request the hon. Minister to consider this suggestion. As is obvious, the ITBP is the only force in the country today without a statute. It is in the fitness of things that a separate statute is being brought to govern and regulate this force. I am sure that this new legislation will be successful in achieving its Object and with these words I welcome the Bill.

SHRI M. M. JACOB: Sir, I am thankful to the hon. members who participated in this debate and from the speeches made by the Members, I am happy that all Members agreed on the necessity of making a separate Act for this force—ITBP—because of the good tradition of the force and the requirement of the time. In my opening speech. I have given the reasons why we have brought it at this time. Mr. Krishan Lai Sharma, who moved an amendment requesting for a Select Committee for this Bill made one point on which I thought I must react, because a few other Members also expressed the same view. Sir, mainly some of the Members must have thought looking at the Bill, that this is totally a new Bill with new clauses. Sir, it may be necessary to look in depth and then come out with suggestions. But, Sir, this Parliament has already passed separate Bills for the CRPF, the BSF, our army and so on and so forth. This is actually the same provision taken out from various past legislations and there is nothing new as such in this. It is actually a combination , taking into account the requirement of the time. That is the major point that make us bring the Bill. So, some of the provisions are corresponding to the army, some of the provisions are corresponding to the other forces which I just mentioned and our Parliament is already seized of it. So, we thought it is not necessary to refer it to a Select Committee. After all, as many of you agreed', this is a Bill bro ught after a long period—a delay of thirty years. That was one of the all egations made. Really, Sir, when we started the ITBP, it was a very small force. We never thought how the sce nario is going to develop in future. As a result of the Chinese aggression in 1962, we had to have a special force to protect our borders, the borders on the high mountain terrain. In that terrain our forces were able to do very well and they could survive well and get expert training for effective combating anywhere at the highest places in our country. So, this force started expanding itself due to the requirement of the time and later on. as you are aware, the requirement of the country has grown in a different direction. We never thought that the ITBP would have to be called for meeting the terrorist menace. But terrorism has come to India as a new phenomenon though it existed in other parts of the world earlier. So, that as pect also required a special emphasis. But at the moment the ITBP person nel are given training to even meet the terrorist menace. Our own train ing methods are already there in our own country. I am also happy that there is a wide acceptance. Many of the Members who spoke have app-reciated this Force, especially the ser vices rendered by them during the Asian (James and on several other special occasions. At the time of the Uttarkashi earthquake, the services rendered by the ITBP were appreciated by this House. I am very much thankful to the . House for that. I am also thankful to Mr. Ahluwalia who paid glowing tributes, to Mr. Hukam Singh and Ms Santosh Yadav. Mr. Hukam Singh was the leader of the Everest Expedtion Team and this came in the newspapers and we all know about it. Inspector Santosh Yadav was the lady from the ITBP who climbed Mt. Everest and she is the second Indian woman to climb Mt. Everest. I must congratulate her. I also agree with Mr, Ahluwalia that

the House must congratulate the ITBP Team.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Not only that. Your Ministry should call them and honour them.

SHRI M. M. JACOB: We have recognised it and we have done it.

SHRI AJIT P. K. JOGI (Madhya Pradesh); Please announce it in the House... *(Interruptions)* ...

SHRI M. M. JACOB: We have already done it and we are still thinking of what else can be done.

Mr. Krishan Lai Sharma, in his opening remarks, said that some of the service conditions could have been included. Well, service conditions could be brought in under the rules while framing the rules. We have not mentioned anything about the rules. It should be taken care of under the rules when we frame them.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Being the Chairman of that Committee, I would like to look into them and see that they get as much benefit as possible.

SHRI M. M. JACOB: Yes, Sir. Mr. Dave mentioned—he is not here now-that punishments for trivial matters should not be there. Sir, punishments are not for trivial matters. In a disciplined Force like the ITBP, we have to have also an effective in-built mechanism to maintain the discipline of the Force. Otherwise, it may not be possible to manage it. That is why the Force Court is contemplated in this and that is the way we should do it Even the Army functions in a similar way. We are not eroding the rights of the citizen. There are avenues for meeting the grievances of the service personnel under the same scheme and so that is also taken care of.

Then, the powers given under the clauses are similar to section 16 of the CRPF Act and section 137 of the NSG Act. So, there is nothing new about it. When we are encountering anti-national, dangerous ad outlawed people *at* various points, some strong measures are required and for taking strong measures, giving such powers to a Force like the ITBP is very necessary. I think it was Mr. Kulabidhu Singh who was mentioning about the smuggling across the Manipur border of narcotics which brings even AIDS and other vices into our country-

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): Also gold.

SHRI MM. JACOB: Yes. I am very much thankful to him for mentioning this. He has requested for the deployment of this Force across that border. I will certainly have a look into it. The number of forces has to be taken into account and they are, at the moment, deployed in various important places and also for the security of banks in Punjab which has been entrusted to the ITBP. I must cogratulate the ITBP men because ever since they happened to go to Punjab for the security of the banks, the reported crimes in the banks like dacoities and robberies are not very much on the surface. God forbid, if I mention this, some people might think of committing dacoities in the banks! Anyhow, what I say is that they are doing a very good job. Anyway we will certainly consider this proposal. At the moment, I may not be able to commit myself to say how soon it will be done. But, at the moment, this is an area which has to be effectively handled and the BSF is also aware of it and the Assam Rifles are also looking into it and various other security forces are attending to this at the moment. But still we have this menace, especially infiltration into Manipur, and it will be dealt with firmly and effectively.

Mr. Hari Singh mentioned about children's education and all that. Sir, it is already being taken care of..,

SHRI SATYA PRAKASH MALAVIYA; Sir, what about the Business to be taken up at 5.30 P.M.?

SHRI M. M. JACOB: I will be completing now.

SHRI SATYA PRAKASH MALAVIYA: I want the Chair's direction.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He is replying now. Now it is at the last stage. Immediately after this, we will take it up. I want to take the sense of the House. With your co-operation.. .

SHRI M. M. JACOB: If Mr. Malaviya will agree with me, I will conclude it very quickly.

Mr. Md. Salim made some points. Of course, I mentioned about Uttar Khasi. Then Mr. Bhattacharya and Mr. David Ledger made some points. I am thankful to all of you for your good contribution. The ITBP, when they get a separate Act passed today by this House and followed by the Lok Sabha subsequently, they will certainly have a new strength of their own. And the satisfaction of the men of the ITBP will certainly go a long way in the fulfilment of our objective. I hope the House will pass this Bill unanimously and support the motion moved by me.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now I shall first put to vote the amendment moved by Shri Krishan Lal Sharma for referring the Bill to a Joint Committee of Parliament.

SHRI M. M. JACOB; I request Sharmaji to withdraw his amendment.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Sharmaji, do you want to say something?

श्री कृष्ण लाल शर्मा : उपसभाध्यक्ष महोदय, सिद्धांततः हम लोग इस विधेयक के पक्ष में हैं क्योंकि हम यह चाहते हैं कि भारत तिब्बत सीमा पुलिस बल को जो है इसके लिए हम कुछ नियम बनायें, उनकी सुविधाओं के लिए सोचें । मंत्री महोदय ने काफी स्पष्टीकरण दिए हैं । मुझे यह कहना था कि हम उनके स्तर के बारे में, अनुशासन के बारे में, कार्य-कुशलता के बारे में और जिन कठिन परिस्थितियों में हम उनसे काम करने के लिए कहते हैं, सोचते हैं, लेकिन उनकी सुविधाओं के बारे में तथा जो उनके कर्तव्य हैं उनके अनुसार उनको जो वेतनमान मिलना चाहिए उसके बारे में कम सोचते हैं । इसलिए मैंने गृह मंत्री जी से कहा था कि यह जल्दबाजी में हो रहा है । लेकिन उन्होंने जो स्पष्टीकरण दिया है, इसके बाद मैं अपने प्रस्ताव को प्रेस नहीं कर रहा हूं और वापिस ले रहा हूं ।

श्री सत्य प्रकाश मालवीय : देर आयाद दुरुस्त आयाद ।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Does he have the leave of the House to withdraw the amendment?

The amendment was, by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I shall now put the motion moved by Shri Jacob to vote.

The question is:

> "That the Bill to provide for the constitution and regulation of an armed force of the Union for ensuring the security of the borders of India and matters connected therewith, be taken into consideration."

The *motion was adopted.*

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): We shall now take up clause-by-clause consideration of the Bill.

Clause 2 to 157 *were added to the Bill.*

Clause 1, *the Enacting Formula, and the Title were added to the Bill.*

SHRI M. M. JACOB; Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion. was adopted.

THE VICE-CHAIRMAN (SHRI JAGESHDESAI): Before the Minister of State for Home Affairs makes a statement about the incident of Police firing in Bhilai, I would like to take the sense of the House about clarifications on the Railway Minister's statement.

SOME HON. MEMBERS: That should be tomorrow.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): All right. Now, the Home Minister.

STATEMENT BY MINISTER— Incident of police firing in Bhilai on 1st July, 1992

.THE. MINISTER OF STATE IN THE MINISTRY OF . PARLIAMENTARY AFFAIRS AND THE MINIS-TE OF,STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB); Sir, I rise to inform the House of the incident of police, firing on agitating workers in Bhilai. Madhya Pradesh, on the 1st of July, 19992.. .

According to information. received from the State Government about .3,000 men. and 300 to 400 women workers. owing allegiance to Chhattisgarh .Mukti Worcha staged a dharna on the railway track near Power House rail-.way station in ..Bhilai' about 9.15 AM on, 1st, July, 1992.

The Chhatishgarh Mukti Morcha has been leading a workers' movement in Bhilai area for acceptance of a nine point charter of demands including abolition of contractorship, issues related to wages, bonus, Service conditions etc. and reinstatement of retrenched workers. With the exception of the demand for reinstatement of retrenched workers, agreement on the other demands had been reached in a series of meetings held in the month of June, 1992. Further discussions on the demand for reinstatement were scheduled to be held on 1st July, 1992 with the officers of the labour department when the workers staged this dharna and indicated that it would continue till their demands were met.

Because of the dharna by the workers, the rail traffic on this route remained suspended for about -eight hours. The railway authorities made repeated requests to the administration to help restore the traffic Efforts by the Disrict Adminisfration" to per-suade the workers' t*o* end the dharna did not succeed. The worked "insisted on the fulfilment of their demands before clearing the rail track.'* There were stray incidents of, pelting of stones during the day. Prohibitory orders under Section 144 Cr.P.C. were promulgated ' in the affected areas from 2 PM.

In view of the stone pelting the Additional District Magistaste pre sent on the spot issued a warning at about 4.45 "PM to' the workers-to Asperse.- When the warning toad no effect, the police force advanced-" to remove the workers from the. .track. The women workers started Ioaving The, track but the men. started stoning and some ' of them also. "attacked the police with sticks The Sub-Ins-pector pector of Police, Shri T. K.Singh Was "fatally' injured in this attack Starry other officers including' the *Supdt* of police Addl Dstrct Magistrate Sub- erintendant of police (City) and Addl

[Shri M. M. Jacob]

tional Superintendent of Police were hurt. Lathi-charge and bursting of tear gas shells by the police failed to control the situation. In view of the gravity of the situation, firing was ordered after due warning. In the firing 15 workers were killed.

As Boon as the situation was brought under control, action was taken to remove the injured from the railway track and admit them to the hospital. Thereafter, dead bodies were also removed immediately to the hos pital.

After the removal of injured to the hospital, District Magistrate issued orders for detailed inquiry into the incident. Orders were also issued to pay financial assistance of Rs. 2,000/-each to the next of kin of the killed persons and Rs. 1,000/- each to the injured.

Indefinite curfew was imposed in Cantonment, Jamool, industrial area of old Bhilai and part of Supela police station *areas to* maintain peace. Prohi-bitory orders under Section 144 Cr. P.C. were promulgated in Bhilai Bha-tti Bhilai city and old Bhilai areas, 13 of the killed have been identified. Last rites of the killed were performed on 3-7-'92. Immediately after the incident, 89 persons were arrested under Section 151 of Cr. P.C. and remanded to police custody. 115 agitators were injured in the lathi-charge, stone-pelting and police firing. 63 injured were admitted to Durg Hospital and 9 injured were admitted to Bhilai hospital. The injured include 6 women. 65 person belonging to the State administration were injured of whom 9 were admitted to the hospital.

•The Government of Madhya Pradesh have informed that in addition to the financial assistance ordered by the District Administration, assistance at the rate of Ra 10,000/- each to the next of kin of those killed and Rs. 1000/- each to the injured has been ordered from the Chief Minister's Relief Fun*d.* Belief of Rs. 10,000/- each to the next of kin of those killed and Rs. 5,000/. each to the injured has also been announced from the Prime Minister's Relief Fund. The State Go-vernment has also decided to hold a judicial inquiry into the incident

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): There are 16 Members. Therefore, I would request the Members to ask pointed questions, Mr. Malaviya.

SHRI SATYA PRAKASH MALA VIYA (Uttar Pradesh): A Committee called the 'Citizens Committee on In dustrial Unrest in Bhilai' toured the Bhilai industrial belt for five days in November, 1991. The Committee com prised of (1) Shri D. S. Tewatia, ex-Chief Justice of Punjab and Haryana High Court and later of Calcutta High Court, (2) Shri Kuldip Nayar, Senior journalist and ex-High Commi ssioner of India to the United King dom, (3) Shri Vijay Tendulkar, the well-known playwright and threatre personality, (4) Dr. Anil Sadgopal, noted educationist and social activist, and (5) Shri Rakesh Shukla, Advoca te, Supreme Court, who was the Con venor and Member Secretary. The Committee has reported that 14 labourers died in various accidents between 1988 and March 27, 1991.

Sir, in the memorandum submitted by the Chhattisgarh Mukti Morcha, which is espousing the cause of these labourers, they have said that more than 3,800 workers are out of work. One of their demands is that the Minimum Wages Act should be enforced. As you know the Minimum Wages Act is a Central legislation, it is also the responsibility of the Union Government *to* see that this Act is enforced.

They have put forward some ten demands. I would refer to three or four of these demands. They want that all those workers who were retrenched should be reinstated. They want that a fair wage and other facilities should be provided, with retrospective effect. They want that full

daily wages should be paid for the injury leave, with retrospective effect. They have also demanded that compensation should be paid in the case of all those workers who died in accidents in various factories and that at least one family member should be given employment.

As has been mentioned by the hon. Minister in his statement, in early 1992, a compromise was arrived at. In this connection, I would like to put three-four questions. As you know, there was industrial unrest in this area. My question is, what was the Central Government doing in this matter? I am asking this because, as I said earlier, one of their demands is that the Minimum Wages Act should be enforced.

Secondly, the State Government has decided to hold a judicial enquiry into this matter. I would like to know whether this judicial enquiry would be under the Commissions of Inquiry Act, 1952?

SHRI MM. JACOB: May I interrupt the hon. Member for a moment? I have just got the information that the enquiry has been ordered by the Government under the Commissions of Inquiry Act, 1952.

SHRI AJIT P. K. JOGI (Madhya Pradesh): Who is the Judge? A High Court Judge or...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); That he will give afterwards. He has said about the mode.

SHRI SATYA PRAKASH MALAVIYA; Sir, the workers had announced that they were going to hold a demonstration near that area. The Minister has said in his statement that section 144 was imposed at 2 P.M. I would like to know, what prevented the authorities, the State authorities, from promulgating section 144 in the early hours of the day because the Chhattisgarh Mukti Morcha had said that their demonstration would be peaceful? They had had already informed the authorities that they were going to stage a *dharna.*

I would also like to know whether it is a fact that one Subhash Gupta, a well-known henchmen of Kedia, and his goondas were planted in the general public, which had resulted in this incident? Then, is the Central Government going to give some compensation to the family members of those workers who have been murdered or who have been killed? Lastly, would the Central Government institute an enquiry, on its own, in this case? My information is that—this is also mentioned in the memorandum submitted by the Chhattisgarh Mukti Morcha— the authorities in Madhya Pradesh are in league with the industrialists who have their factories there.

SHRI M. A. BABY (Kerala): Thank you very much, Mr. Vice-Chairman, Sir. for permitting me.

First of all, I must express my fee ling of disappointment over the state ment, the way in which the state ment has been made. I expected that the Central Government authorities would take cognisance of the fact that this was an unprecedented incident where the State Government itself acted in a most criminal way.

A Government and administration which is expected to enforce law and order itself violates it and moreover commits cold-blooded murder; this is the sum and substance of what has happened in Bhilai on 1st July .

Sir. arising out of this statement, I would like to ask whether the Government of India is aware of the fact that the State administration indulged in an exercise of delaying the whole negotiation with the workers. In feet, one month before this particular incident there were series of discussions and some assurances were given to the workers that their demands would be sympathetically considered and resolved. At that point of

[Shri M. A. Baby]

time itself the workers under the banner of the Chhatisgarh Mukti Morcha stated that you had given similar assurances many a time earlier. If you are going to violate again, we will be left with no other option than taking recourse to more militant forms of agitation. Sir, we know that this is not the first time that workers have been forced to take recourse to. the form of agitation of squatting on the rail track. I am reminded of the agitation organised by the textile workers of Kanpur in the year 1989. That was a far busier railway line. Still the administration did not resort to indiscriminate firing. There was an effort from authorities to find out an amicable settlement, whereas this particular railway line near the Bhilai power house station was not a similar busier line, and I do not want to go into the details. Therefore, so far as my information goes, on the basis of my own personal experience of having visited that place and collecting the information, the administration was in a most surreptitious and calculated way dragging the Chhatisgarh Mukti Morcha workers to this kind of a trap. SHRI AJIT P. K. JOGI: Instruction from Bhopal.

SHRI MD. SALIM (West Bengal): From RSS headquarters.

SHRI M. A. BABY: Therefore, the whole incident should be viewed in the largest context of the way in which the BJP Government in Madhya Pradesh has been functioning. When we visited Bhilai on 3rd and 4th July, I came across some paper reports wherein the Chief Ministers himself has admitted that labour laws are not properly implemented in the State. It was 4th July that all major newspapers reported this statement of the Chief Minister of Madhya Pradesh (Interruptions). I shall lay the copies of that newspaper report on the Table of the House with the premission of the Chair.

SHRI MD. SALIM: Blood was needed for the foundation of building the temple.

SHRI M. A. BABY: Therefore, if the State administration deliberately denied the negotiation process and provoked the workers to take recourse to this kind of an agitation, the State Government stands accused, firstly, for violating[1] the labour laws and not helping the workers; and secondly, for having gone far beyond and commititing cold-blooded murder of workers, women and children, which is something which in the past independent history of our country, has never happened in any part of the country.

SHRI KRISHAN LAL SHARMA (Himachal Pradesh): Not even in Punjab and Kashmir?

SHRI M. A. BABY: There the situation is entirely different.

SHRI MD. SALIM: He wants the State Government of Madhya Pradesh to be treated on par with the terrorists of Punjab.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No crosstalk please.

श्री अजीत जोगी : वहां के आदिवासियों को पंजाब के टैरोरिस्ट के बराबर मानते हैं ?

श्री कृष्ण लाल शर्मा : नहीं वह कह रहे हैं कि सारी हिस्ट्री में ऐसी घटना नहीं हुई, मैंने इसके बारे में पूछा है आप बताइए । . . . (**व्यवधान**)

श्री अजीत जोगी : उनको आतंकवादी मान कर मत मारिए ऐसे . . . (**व्यवधान**)

उपसभाध्यक्ष (श्री जगेश देसाई) : पंजाब का मसला उसके साथ नहीं कंपेयर कर सकते । . . . (**व्यवधान**)

श्री अजीत जोगी : तुलना करिए तो सही तुलना करिए । . . . (**व्यवधान**)

भिलाई की घटना की बात अलग है। तुलना कीजिए तो सही तुलना कीजिए ।

श्री कैलाश नारायण सारंग (मध्य प्रदेश) : बस्तर के आदिवासियों पर . . .

उपसभाध्यक्ष (श्री जगेश देसाई) : आप तो बोलने वाले हैं ।

श्री कैलाश नारायण सारंग : बस्तर के निहत्थे आदिवासियों पर गोली चलाकर उन्हें मारने का काम किसने किया था जोगी जी ?

श्री अजीत जोगी : जब-जब गोली चलायी, तब-तब आपकी सरकार ही थी । सन 77 में भी आपकी सरकार थी और 92 में भी आपकी सरकार थी । . . . (व्यवधान)

उपसभाध्यक्ष (श्री जगेश देसाई) : सत्या बहिन बैठ जाइए ।

SHRI MD. SALIM: He can't justify. . . *(Interruptions) . . ,*

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Baby, now you please proceed. ... *(Interruptions)...* Please sit down. Satya Ba-hinji, *baithiye,*

SHRI M A. BABY: Sir, I am so sorry that a seasoned and veteran leader of the BJP has drawn parallels between this cold-blooded, State-Administration initiated murder of unarmed workers who were peacefully squatting on the railway tracks and the most unfortunate happeni-irigs in Punjab and Kashmir where terrorists, abetted and aided by im-perialism and their armaments, are killing innocent people. Both the incidents are extremely different and I am so sorry that in such a callous and' irresponsible way the cold-blooded murder of workers of the Chha-ttisgarh Mukti Morcha at Bhilai is sought to be justified by an hon. Member of this House.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, no, he has not justified. Please don't say like that. .., (Interte*uptions)...*

SHRI MD. SALIM: He is only comparing the misdeeds!.. *(Interruptions) ..*

SHRI M. A. BABY: Sir, I want to know whether the Central Government is aware of the fact that the Madhya Pradesh Government has taken to a course of procrastination of the negotiations and, if so, whether the Central Government would give strict instructions to the State Government of Madhya Pradesh that the problems of the workers would not be handled in such a lackadaisical manner. Secondly Sir, I want to know whether the statement of the Chief Minister of Madhya Pradesh that labour laws have not been imp-lemented in the State of Madhya Pradesh to protect the interests of the workers is true and, if so, what steps the Central Government is going to take towards compelling the State Government of Maahya Pradesh in implementing the existing labour laws.

Similarly, Sir, when we visited the hospitals, we came across cases where the State Administration has pressurized the hospital administra-tion to discharge the injured people who were having bullet injuries and who were not in a position even to stand up. The State Administration has been pressurizing the hospital authorities to discharge them because Mukti Morcha and the police wanted to arrest them. I have the clear case of one Bhimrao Bagde who is a leader of the Chhattishgarh MuKti Morcha. He told us that the has already been discharged. He is not in a position even to stand up; he is so weak. He was injured by bullets but still the State Administration, through some police officers,

[Shri M. A. Baby]

pressurized the hospital authorities, the Bhilai Steel Plant hospital authorities, that he should be discharged. If this is the case, that the injured workers who should not be discharged on medical grounds are being discharged on the basis of pressure from the State Administration, will the Central Government intervene in this matter?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): By Whom is the Bhilai hospital owned?

AN HON. MEMBER: The Central Government.

SHRI AJIT P. K. JOGI: The Steel Plant... *(Interruptions)*..

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The Government must make an inquiry into it.

SHRI M. A. BABY; Thirdly, Sir, I have been told, when I visited that place, even by the relatives of the deceased—the murdered people—that the dead bodies were not handed over to the relatives of the deceased persons. I want to know whether the Central Government has any information in relation to this. My information is that these dead bodies were taken together and the authorities gave permssion to only one or two representatives of the deceased to accompany the dead bodies and these dead bodies were taken 12 kilometres away and these dead bodies were burnt together. This is my information. If this is so, it is the most inhuman action by the State Government. Not only the innocent workers have been killed but their dead bodies also have not been returned to their families. This is an atrocious action. I want a clarification from the Central Government on this.

6.00 P.M.

Sir, regarding the compensation, when we forward some cases of some patients who have to undergo some operation, serious operation, from the Prime Minister's Relief Fund up to Rs. 20,000 is given for the operation. Here are cases in which the only persons who, through their employment, helped to sustain their families, have been killed; and the compensation given by the State Government is too meagre I do not want to repeat it. First, an assistance of Rs. 2,000 was given. The value of a life was given. Then, another Rs. 10,000 has been given. The value of a life cannot be measured. Even if Rs. 50,000 or Rs. 1 lakh is given, that is not sufficient. But, still, considering the poverty of the families, the money 'that has been disbursed is totally inadequate, and the Central Government should immediately do something about that.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That is all

SHRI M. A. BABY: Sir, similarly-one more points—the callous way in which the murderers of Neogy were allowed to escape, is a very important, crucial issue behind the whole development. The State Government itself which now stands accused of having perpetrated this murder, coldblooded murder of the workers, has helped murders of the leader of the workers, Shanker Guha Neogy. What steps is the Central Government proposing to take with regard to this particular case where the murderer of a trade-union leader is being protected by the State Government? Though, under popular pressure one culprit was arrested, under surreptitious circumstances he ecaped from the jail. What step would the Central Government like to take with regard to the murder of Shanker Guha Neogy?

Thank you very much, Sir.

श्री कैलाश नारायण सारंग: उप-सभाध्यक्ष जी, गृहमंत्री जी द्वारा दिया गया वक्तव्य मैं बड़े गौर से सुन रहा था । हमारे बेबी साहब जो बोल रहे थे वह भी मैं बड़े गौर से सुन रहा था । भिलाई में जो यह दुखद घटना हुई है, वास्तव में उससे हम सब दुखी हैं, निहत्थे मजदूरों की उसमें मृत्यु हुई है उस पर सबको दुख है । परंतु, ऐसी कौन सी

परिस्थितियां थीं ऐसे कौन से हालात थे जिनके कारण यह स्थिति बनी और इसके लिए कौन जिम्मेदार है ? ... (व्यवधान) ...

[The Vice-Chairman (Shri M. A. BABY) in the Chair]

एक माननीय सदस्य : भाजपा ।

श्री कैलाश नारायण सारंग : हां उसी का भजन करो, तर जाओगे । भाजपा, भाजपा बोलते जाओ । पूरे स्टेटमेंट को पढ़ने के बाद, सवाल यह है ... (व्यवधान) ...

श्री मोहम्मद सलीम : उपसभाध्यक्ष महोदय, व्यवस्था का सवाल है : After the Minister has read out the statement, hon. Members are free to seek clarifications. My question is whether the Member is seeking clarifications or explaining the position of the Madhya Pradesh Government.

श्री कृष्ण लाल शर्मा : अभी उन्होंने आधा घंटा पूछा है । ... (व्यवधान) ...

श्री मोहम्मद सलीम : सवाल यह नहीं है, आधे घंटे के बजाय चार घंटे वह सवाल पूछें, लेकिन किस स्थिति में गोली चली थी, He is not here to defend the State Government.

SHRI KRISHAN LAL SHARMA: You are here to charge the State Gov. ernment: we are here to defend It.

श्री अमरतराय देवशंकर दवे (गुजरात) : यह स्टेटमेंट में नहीं है, इसलिए पूछ रहे हैं यह ।

श्री मोहम्मद सलीम : स्टेटमेंट में जो नहीं है वह आप सफाई कर रहे हैं ।

श्री कैलाश नारायण सारंग : उपसभाध्यक्ष महोदय, हमारे मित्र की इस दलील पर मुझे एक उर्दू का शेर याद आ गया—

जुनका दौर है किस किस को जाएं समझाने ।
यहां भी अकल के दुश्मन हैं वहां भी दीवाने ।

श्री मोहम्मद सलीम : आपने ऐसे काम किए ही क्या ?

[illegible] : [illegible]

श्री अजीत जोगी : इस दर्दनाक घटना पर आपको ऐसे शेर याद आ, रहे हैं ।

श्री कैलाश नारायण सारंग : उपसभाध्यक्ष महोदय, यह सच्चाई जो है उस पर पर्दा डालने की कोशिश न करें, जरा गौर से सुनें, जरा दिल थामकर सुनें । जिन परिस्थितियों में यह घटनाक्रम हुआ, उपसभाध्यक्ष महोदय, वास्तव में समझौता होने की स्थिति बन चुकी थी ।

श्री सुरेन्द्रजीत सिंह अहलूवालिया : (बिहार) : ठेकेदारों के दलालों के साथ ।

श्री कैलाश नारायण सारंग : एक जुलाई को फाइनल समझौते पर हस्ताक्षर होने वाले थे । 9 मांगों में से 8 मांगे मान ली गयी । मेरा प्रश्न है, मैं जो बातें कहना चाहता हूं जिनको इस स्टेटमेंट में नहीं लिया गया है ।

श्री अजीत जोगी : इस स्टेटमेंट में हैं ।

श्री कैलाश नारायण सारंग : बात. सुनो, क्यों घबड़ा रहे हो, क्यों परेशान हो रहे हो । जरा धैर्य रखो 9 मांगों में से 8 मांगें मान ली गयी थीं । एक तारीख को बारह बजे के बाद इस समझौते पर हस्ताक्षर होने वाले थे । मध्य प्रदेश के उद्योग मंत्री उसके तीन दिन पहले वहां रहे । सारी बातों की चर्चा

श्री कैलाश नारायण सारंग

करके मजदूरों और उद्योगपतियों के बीच में समझौता होने वाला था । एक तारीख को समझौते पर हस्ताक्षर करने के बजाय बिना किसी सूचना के आचानक धरना देने की घोषणा हो गई । उपसभाध्यक्ष महोदय, मैं कहना चाहता हूं कि तीन हजार, चार हजार मजदूर, भिलाई आपने देखी है, वहां रेल पटरियों पर जाकर बैठ गए । उनमें तीन सौ, चार सौ महिलायें भी थीं । लेकिन मैं पूछना हूं कि शांतिपूर्ण . . . (**व्यवधान**)

श्री अजीत जोगी : स्टेटमेंट में लिखा है ।

श्री कैलाश नारायण सारंग : सुनते जाइये । यह नहीं लिखा है । जरा सुनिए । मैं यह पूछता हूं कि शांति पूर्ण धरना देने वाले मजदूरों के सिर पर हेलमेट लगे हुए मैं, उनके हाथों में डंडे मैं । यह मैं प्रश्न पूछना चाहता हूं । इस सत्य को क्यों नकारना चाहते हैं । मुक्ति मोर्चे की ऐंबुलेंस वहां खड़ी की गयी थी और कुछ लोग तमाशबीन के रूप में प्रशासन से झगड़ा करने के लिए, लड़ाई लड़ने के लिए एक तरफ खड़े किए गए थे । इतना ही नहीं, सारी ट्रेन रोकदी गयी ।

श्री अजीत जोगी : ए के 47 भी थी उनके पास ?

श्री कैलाश नारायण सारंग : वह तो आप रखे हुए थे, चुपचाप खड़े तमाशबीनों में आप देख रहे थे । यह फक्ट है । अभी तो एक और फैक्ट ये आपको बताऊंगा मेरे तो दुख यह है कि आज हमारी महिलायें बहनें यह उपस्थित नहीं हैं । मैं एक और फैक्ट आपके सामने बताना चाहता हूं ।

यह सारा समझौता होने वाला था । परन्तु दुर्भाग्य की बात है कि जिन फोर्सेज ने देखा कि समझौता होने वाला है, मजदूर समझौते पर हस्ताक्षर करने वाले हैं । परन्तु उन्हें कहां सुहाता है मध्य प्रदेश में शांति रहे, मध्य प्रदेश में झगड़े न हों । उन झगड़ों को बढ़ाने के लिए योजनाबद्ध ढंग से . . . (**व्यवधान**)

श्री सुरेन्द्रजीत सिंह अहलूवालिया : यह भाषण है या क्लेरिफिकेशन है ?

श्री मोहम्मद अफजल उर्फ मीम अफजल उत्तर प्रदेश) : जब मजदूरों ने बन्दूक पकड़ी, उसको अपनी तरफ किया और गोली चलायी ।

†شری محمد افضل عرف م۔ افضل : جب مزدوروں نے بندوق پکڑی اس کو اپنی طرف کیا اور گولی چلائی۔

उपसभाध्यक्ष (श्री एम०ए० बेबी) : आप कृपया सवाल पूछें स्टेटमेंट के ऊपर ।

श्री कैलाश नारायण सारंग : इस स्टेटमेंट में यह बात मैं गृह मंत्री महोदय से पूछना चाहता हूं कि केन्द्र के मंत्री 17 जून को गए और जिस तरह से उन्होंने वक्तव्य दिया, श्रमिकों को भड़काने वाला, उसके बारे में कहीं कोई जिक्र नहीं है । क्या ऐसा कोई वक्तव्य हुआ था कि नहीं हुआ, मेरा यह स्पैसिफिक प्रश्न है . . . (**व्यवधान**) सुनते जाइए, अभी तो सुनते जाइए फिर पूरे आठ घन्टे तक . . . (**व्यवधान**)

श्री मोहम्मद सलीम : आप महिलाओं के बारे में कुछ बता रहे थे ।

श्री कैलाश नारायण सारंग: मैं बताऊंगा, ठहर जाइए । सीने पर हाथ रखकर बात करूंगा, ठहर तो जाओ । बड़ी दर्दीली बात है बहनजी, आप आ गई हैं, आपका भी सिर शर्म से झुक जाएगा' जो कुछ हुआ है वहां ।

श्रीमती सत्या बहिन (उत्तर प्रदेश) : अरे आपको देखकर तो वैसे ही सिर शर्म से झुक जाता है ।

श्री कैलाश नारायण सारंग :*

† Transliteration in Arabic Script.
*Not recorded

श्री मोहम्मद सलीम : इतना सीरियस मामला है आप मजाक क्यों कर रहे हैं ?

श्री अजीत जोगी : इतने गंभीर मसले को आप . . . **(व्यवधान)**

श्री सुरेन्द्रजीत सिंह अहलूवालिया : इसे रिकार्ड से निकाल दीजिए . . . **(व्यवधान)**

श्री कैलाश नारायण सारंग : देखिए मैं कोई मजाक नहीं कर रहा हूं । वह कह रही हैं . . . **(व्यवधान)**

श्री राम नरेश यादव (उत्तर प्रदेश) : इन्होंने जिस तरह से यह कहा है कि यह रिकार्ड में नहीं जाना चाहिए, इसे निकाल देना चाहिए . . . **(व्यवधान)** महोदय, जिस तरह से माननीय सदस्य ने कहा यह रिकार्ड में नहीं जाना चाहिए, इसे निकाल दीजिए . . . **(व्यवधान)**

THE VICE-CHAIRMAN (SHRI M. A. BABY); That will not form part of the debate. He has withdrawn it.

SHRI S. S. AHLUWALIA; He is making a mockery of the Statement. It is a serious incident. He should be ashamed of it.

THE VICE-CHAIRMAN (SHRI M. A. BABY): He has withdrawn that reference and that-does not form part of the record.

श्री कृष्ण लाल शर्मा : सारंग जी हैं, आप इसे वापस लीजिए . . . **(व्यवधान)**

श्रीमती सत्या बहिन : किसी ने उनको* नहीं कहा ।

श्री सुरेन्द्रजीत सिंह अहलूवालिया : यह मामला सीरियस है सीरियस क्यों नहीं बनाएंगे ? ऊपर शेरो-शायरी हो रही हैं यहां पर . . . **(व्यवधान)**

श्री अजीत जोगी : आप खुद कह रहे हैं कि 16 आदमी मारे गए . . . **(व्यवधान)**

*Not recorded.

श्री सुरेन्द्रजीत सिंह अहलूवालिया आदिवासियों की जिन्दगी से खेल कर रहे हो, शर्म आनी चाहिए आपको . . . **(व्यवधान)**

श्रीमति सत्या बहिन : शर्म आनी चाहिए आपको . . . **(व्यवधान)**

श्री कृष्ण लाल शर्मा : जो विषय है उसकी तरफ से ध्यान मत हटाइए . . . **(व्यवधान)**

श्री सुरेन्द्रजीत सिंह अहलूवालिया : इस तरह से नौटंकी कर रहे हैं . . . **(व्यवधान)** तरीके से आप बोलिए . . . **(व्यवधान)**

श्री अनन्तराय देवशंकर दवे : नहीं उपसभाध्यक्ष महोदय, उन्होंने जब बोला तभी उन्होंने कहा है . . . **(व्यवधान)**

श्री सुरेन्द्रजीत सिंह अहलुवालिया : कुछ नहीं बोला इनको . . **(व्यवधान)** उनको बोला–इनको देखकर शर्म आ रही है मरे को . . . **(व्यवधान)**

उपसभाध्यक्ष (श्री एम. ए. बबी) : सारंग जी, आप कृपया सावल पूछकर क्लैरीफाई करें . . . **(व्यवधान)**

श्री अनन्तराय देवशंकर दवे : जिस बात पर चर्चा हो रही है, उस बात पर शेरो-शायरी नहीं हो रही है . . . . **(व्यवधान)**

श्री सुरेन्द्रजीत सिंह अहलूवालिया : निहत्थे आदिवासियों पर गोली चलाकर मरवा दिया, ऊपर से यह शेरो-शायरी सुना दी . . . **(व्यवधान)** यह क्या मुजरा हो रहा है यहां पर सदन में . . . . **(व्यवधान)**

श्री अनन्तराय देवशंकर दवे : उन्होंने बीच में टोका, इसलिए उन्होंने कहा . . . **(व्यवधान)**

श्री कैलाश नारायण सारंग : आप बैठिए, सत्या बहिन को मैं जवाब दे दूंगा।

श्री कैलाश नारायण सारंग

जब उन्होंने कहा कि आपको **हुदत** पर तरस आता है तब मैंने यह कहा लकिन अगर उनको दुख है ... **(व्यवधान)**

श्रीमती सत्या बहिन : गलत कह रहे हैं आप ... **(व्यवधान)**

श्री कैलाश नारायण सारंग : मैं अपने शब्द वापस लेता हूं ... **(व्यवधान)**

उपसभाध्यक्ष (श्री एम. ए. बेबी) : मैं सत्या बहिन जी आप बैठिए .... **(व्यवधान)**

श्री कैलाश नारायण सारंग : उपसभाध्यक्ष महोदय, 8 घंटे तक रेल पटरी पर लोग बैठे रहे । बारह रेलगाड़ियां रुकी रही । गर्मी के दिन थे। इतनी भीषण गर्मी पड़ रही थी । बच्चे और सवारियां प्यासी मार गई । हालत बहुत खराब थी । बार-बार लोग ... **(व्यवधान)** ।

SHRI H. HANUMANTHAPPA (Karnataka); Sir, are we converting it into a debate?

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now, he will ask clarifications.

SHRI H. HANUMANTHAPPA: He is repeating what has been reported in the press. If there are any clarifications on the statement he can ask. *It* he is converting it into a debate, then, we will have to narrate the whole story. We are concerned with the incident from 1st July.

*SHRI KAILASH NARAYAN SARANG: I have to narrate the whole story.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL; Sir, I am on a point of order.

उपसभाध्यक्ष (श्री एम०ए० बेबी) : **प्वांइट आर्डर** क्या है बोलिए ... **(व्यवधान)**

श्री मोहम्मद अफजल उर्फ मीम अफजल : सर, होम मिनिस्टर ने जो कुछ अपने स्टेटमेंट में दिया है .... **(व्यवधान)**

वाइस चेयरमैन, सर मेरा प्वांइट आफ आर्डर है, मैं इंटरप्ट नहीं कर रहा हूं । होम मिनिस्टर ने जो स्टेटमेंट दिया है, जो इंफार्मेशन उन्होंने ली है वह मध्य प्रदेश गवर्नमेंट से ली है । मैं समझता हूं कि जो कुछ यहां स्टेटमेंट दिया गया है उस पर क्लैरिफिकेशन पूछा जा रहा है । मुझे ऐसा लगता है कि मध्य प्रदेश की सरकार ने कुछ इंफार्मेशन अपनी मैंबर्स को अलग से दी है ..ये क्लैरिफिकेशन नहीं पूछ रहे हैं, बयान कर रहे हैं जो मेरे ख्याल में बहुत गलत है, नियम के बहुत खिलाफ है इसलिए मेरी उनसे गुजारिश है कि जो सवाल है वह सरकार से पूछें ..... **(व्यवधान)**

شری محمد افضل عرف م۔ افضل: وائس چیئرمین سر میرا پوائنٹ آف آرڈر ہے۔ میں انٹرپٹ نہیں کر رہا ہوں ہوم منسٹر نے جو اسٹیٹمنٹ دیا ہے جو انفارمیشن انہوں نے لی ہے۔ وہ مدھیہ پردیش گورنمنٹ سے لی ہے۔ میں سمجھتا ہوں کہ جو کچھ یہاں اسٹیٹمنٹ دیا گیا اس پر کلیری فکیشن پوچھا جا رہا ہے مجھے ایسا لگتا ہے کہ مدھیہ پردیش سرکار نے کچھ انفارمیشن اپنے ممبرس کو الگ سے دی ہے ... یہ کلیری فکیشن نہیں پوچھ رہے ہیں۔ بیان کر رہے ہیں جو میرے خیال میں بہت غلط ہے۔ نیم کے بہت خلاف ہے اس لئے میری ان سے گزارش ہے کہ جو سوال ہے وہ سرکار سے پوچھیں۔" مداخلت"

श्री कैलाश नारायण सारंग : क्लैरिफिकेशन ही पूछ रहा हूं ..(**व्यवधान**) उपसभाध्यक्ष महोदय, जो कुछ वहां घटना हुई है वह मैं ठीक प्रकार से सदन में नहीं बताऊंगा तो प्रश्न क्या करूंगा, प्रश्न तो तभी होंगे ...(**व्यवधान**)

श्री एच हनुमंतप्पा : यह स्टेटमेंट में है । जो बातें आप कह रहे हैं वह लिखकर दिया है स्टेट गवर्नमेंट ने ..

SHRI MOHAMMED AFZAL alias MEEM AFZAL; He is just telling stories rather than asking questions,

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : बात खत्म हो जाएगी अगर आप डिस्टर्ब नहीं करेंगे तो । इस सदन में यह परंपरा रही है कि प्रश्न पूछते हैं, लेकिन प्रश्न के अलावा आप भी कह देते हैं । बात लंबी हुई है, उसको छोटा कर लें ...(**व्यवधान**)

श्री सुरेन्द्रजीत सिंह आहलूवालिया क्या वह कहते हैं कि जो वह कह रहे वह राज्य सरकार की रिपोर्ट में नहीं है? अगर वह डिनाई करते हैं तो सीधे सवाल पूछें ? ...(**व्यवधान**)

श्री जगदीश प्रसाद माथुर : ऐडीशनल बातें कह सकते हैं म आपसे निवेदन कर रहा हूं कि जब आप बोलते हैं तो तिगुनी चौगुनी बातें बोलते हैं । हमने, सब ने आपको सुनाहै । हम लोग लंबी बात कर लेते हैं । तो ज्यादा लंबा मत करिए । जब आप बोलते हैं तो हम सब जानते हैं कि क्लैरिफिकेशन कितनी मांगते हैं । आप भी यही करते हैं । लेकिन आपको कोई चीज नहीं भा रही है तो थोड़ा दिल थामकर बैठिए, सुन लीजिए.. (**व्यवधान**)

उपसभाध्यक्ष (श्री एम० ए० बेबी : सारंग जी, आप संक्षेप में कहिए ...

श्री कैलाश नारायण सारंग : उपसभाध्यक्ष जी, क्या रेल रोकी नहीं गई ? अब मैं प्रश्न ही कर रहा हूं । क्या वहां पर जो रेलगाड़ी हावड़ा में दिल्ली चलती है और हावड़ा से नागपुर चलती है, हजारों यात्री वहां पर परेशान नहीं थे । पुलिस ने कोशिश की कि उनको समझायें । क्या यह सही नहीं है ? पुलिस ने जाकर बार बार कहा, क्या यह सही नहीं है । पुलिस के एक सब, इंस्पैक्टर उनके पास गया उसने कहा कि रुक जाओ, हट जाओ उनको हटाने की कोशिश की । हटाने की कोशिश के बजाए उस पर पत्थर फेंकना शुरू कर दिया गया । क्या यह सच नहीं है ? मैं पूछना चाहता हूं कि पत्थर फेंकने के बाद उसको मारा गया, पीटा गया, वह गिर पड़ा, उसको लाठियों से मारा गया । क्या यह सच नहीं है ? इससे भी बड़ी बात यह है कि जो सच यहां पर नहीं आया है, एक महिला कांस्टेबल को निर्वसन किया गया, मेरे पास राष्ट्रीय सहारा का समाचारपत्र है । क्या कोई हरी चप्पल पहनना पाप है यह मैं प्रश्न पूछना चाहता हूं ...(**व्यवधान**)

श्री एच हनुमंतप्पा : आपकी गवर्नमेंट ने क्यों नहीं रिपोर्ट भेजी .. (**व्यवधान**)

श्री सुरेन्द्रजीत सिंह आहलूवालिया : यह कौन सा बयान है ...(**व्यवधान**)

श्री अजीत जोगी : आपकी सरकार को पता नहीं है और आपको पता है । उन्होंने यह लिख कर नहीं भेजा । (**व्यवधान**)

उपसभाध्यक्ष (श्री एम. ए. बेबी) अहलूवालिया जी इसमें आपका नाम है जब आपका नाम आए उस वक्त आप उठकर बोलिए । ..(**व्यवधान**)

SHRI H. HANUMANTHAPPA: Sir if he is giving all sorts of information, then there should be a disciues-ion out side the statement of the Home Minister. (Interruptions)

†[] Transliteration in Arabic Script,

श्री कैलाश नारायण सारंग मैं गृह मंत्री जी से प्रश्न पूछ रहा हूं ... **(व्यवधान)**

श्री मोहम्मद सलीम : भाजपा सरकार ने उत्तर प्रदेश में तीन-तीन जगह गोलियां चलाई, छात्र मरे ..**(व्यवधान)**

شری محمد سلیم، بھاجپا سرکار نے اتر پردیش میں تین تین جگہ گولیاں چلائی، چھاتر مرے۔ "مداخلت"۔

SHRI H. HANUMANTHAPPA: If what has been stated by the hon. Member is really true, that is an atrocity against a woman, then why has the State Government not furnished this informatics? *(Interruptions)* Why is he coming with all that information wiiich as not been furnished by the State Government? (Inter *raptions)*

श्री अजीत जोगी : माथुर साहब ने उनको समझा दिया वह ठीक बोलेंगे ।

श्री कैलाश नारायण सारंग : देखिए, इस बात से हम भी बहुत दुखी हैं कि निहत्थे, निर्दोष श्रमिक मारे गए उस गोली कांड में। मैं होम मिनिस्टर के सामने कुछ फैक्ट्स ला रहा था । वह बतायेंगे कि वह सच है या नहीं । मैंने कहा कि एक कर्मचारी समझाने के लिए, पुलिस अधिकारी, आया तो उनको पत्थरों से पीट-पीट कर मार दिया गया । मैं जानना चाहता हूं कि वह कौन से तत्व हैं यह बतायें । **(व्यवधान)** मजदूर आंदोलन में होम मिनिस्टर साहब से पूछना चाहता हूं कि वे कौन से असामाजिक तत्व घुस गए जिन्होंने इस आंदोलन को इस स्थिति पर पहुंचाने के बाद जबकि समझौता होने की स्थिति हो रही थी, उसको वायलेंट बनाया, उस आंदोलन को हिंसक बनाया ? समझौता होते-होते धरने पर बैठे लोगों ने रेल रोकी और उसके बाद पत्थर चलाना शुरू कर दिया । वहां से लोगों को हटाने की कोशिश की गई । सारी बातें मैं होम मिनिस्टर साहब से पूछ रहा हूं । मेरा स्पष्ट मत है कि जो कुछ हुआ भिलाई में वह निश्चित रूप से दुखद है और हम भी उससे दुखी हैं । परंतु . . **(व्यवधान**

श्री मोहम्मद अफजल उर्फ़ **मीम अफजल** हमारा कसूर नहीं है । **(व्यवधान)**

شری محمد افضل عرف م۔ افضل: ہمارا قصور نہیں ہے۔ "مداخلت"۔

श्री कैलाश नारायण सारंग : जुडिशियल इंक्वायरी तय करेगी कि कसूर किस का है । यह सब पता चल जाएगा जुडिशियल इंक्वायरी की स्टेट गवर्नमेंट ने घोषणा कर दी है । उसकी रिपोर्ट का इंतजार करना चाहिए । जो मैंने चार-6 प्रश्न होम मिनिस्टर साहब के सामने रखे हैं कृपया उन्हें वह बताने का कष्ट करें।

श्री मोहम्मद सलीम : उपसभाध्यक्ष महोदय, जो एडीशनल इन्फरमेशन इन्होंने दी है इसके लिए धन्यवाद देता हूं । दए तथ्य स्टेटमेंट में नहीं थे वह उन्होंने है, क्या वह यह बतायेंगे कि क्या यह सचाई कि 18 मजदूरों के मर जाने के भिलाई में, **(व्यवधान)**

شری محمد افضل عرف م۔ افضل: آپ سبھا ادھیکش مہودے، جو ایڈیشنل انفارمیشن انہوں نے دی ہے اس کے لئے دھنیہ واد دیتا ہوں، جو تتھیہ اسٹیٹمنٹ میں نہیں تھے وہ انہوں نے دیئے۔ کیا وہ بتائیں گے کہ اٹھارہ مزدوروں کے مر جانے کے بعد بھلائی میں وہاں سے ان کا خون کلیکٹ کیا گیا اور وشو ہندو پریشد کے ذریعہ الیو دھیا بھیجا گیا اور جو کنکریٹ چھانی جائے گی فاؤنڈیشن کے لئے اس میں وہ خون استعمال ہوگا۔ "مداخلت"۔

*Expunged order toy the Chair.
†[] Transliteration in Arabic Script.

श्री अनन्त राव वेंकटेश्कर दवे : यह रिपोर्ट पर नहीं आना चाहिए । . . . **(व्यवधान)**

श्री कैलाश नारायण सारंग : इस तरह की जिम्मेदाराना वक्तव्य देकर यह अपनी हैसियत बताने की कोशिश कर रहे हैं कि यह कहां तक जा सकते हैं । यह असत्य है । . . **(व्यवधान)**

श्री राम नरेश यादव : यह जो भिलाई में पहली जुलाई को गोली चली और 16 लोग मारे गए । इसमें महिलायें भी हैं और एक 12 साल का बच्चा भी है । **(व्यवधान)**

श्री मोहम्मद अफजल उर्फ मीमअफजल : मैं आपसे गुजारिश करता हूं कि हमारे आनरेबल सलीम साहब ने इस वक्त ऐसी बात कही है जो ठीक नहीं है । मैं गुजारिश करूंगा क्योंकि उन्होंने शायद गुस्से में यह कहा है इसको वाकई रिकार्ड में नहीं जाना चाहिए । अगर अखबारों में जाएगा तो इसका अच्छा परिणाम नहीं होगा । मैं दरख्वास्त करता हूं सलीम साहब से यह अपने अल्फाज वापस ले लें । **(व्यवधान)**

शरी محمد افضل عرف م۔ افضل : میں آپ سے گزارش کرتا ہوں کہ ہمارے آنریبل ممبر صاحب نے اس وقت ایسی بات کہی ہے جو ٹھیک نہیں ہے میں گزارش کروں گا کیوں کہ انہوں نے شاید غصّے میں یہ کہا ہے کہ اس کو ریکارڈ میں واقعی نہیں جانا چاہیئے اگر اخباروں میں جائے گا تو اس کا اچھا پرینام نہیں ہوگا۔ میں درخواست کروں گا سلیم صاحب سے وہ اپنے الفاظ واپس لے لیں۔ . . . "مداخلت"۔

श्री मोहम्मद सलीम : गोलियों के चलने के बाद, उनके मरने के बाद – **(व्यवधान)**

श्री मोहम्मद अफजल उर्फ मीम अफजल : मैं यह रिक्मवेस्ट करता हूं कि यह रिकार्ड पर नहीं जाना चाहिए ।

شری محمد افضل عرف م۔ افضل : میں یہ ریکویسٹ کرتا ہوں کہ یہ ریکارڈ پر نہیں جانا چاہیئے ۔

श्री मोहम्मद सलीम : मैंने कोई गलत बात नहीं कही है । वहां पर जुडिशियल इंक्वायरी हो रही है . . . **(व्यवधान)**

شری محمد سلیم : میں نے کوئی غلط بات نہیں کہی ہے۔ وہاں پر جیوڈیشیل انکوائری ہو رہی ہے۔ "مداخلت"۔

श्री मोहम्मद अफजल उर्फ मीम अफजल : वहां पर 18 मजदूरों के मारे जाने के बाद सदन की भावना जो है वह वही होनी चाहिए जो सलीम साहब की है और हमारे दूसरे दोस्तों की है । इस मौके पर जिस तरह के सवालात सलीम साहब ने उठाए हैं वे कुछ अच्छे नहीं लगे उन्होंने कुछ अंदाज से ऐसा कह दिया । मैं समझता हूं कि यह हमारे सदन की परम्परा के मुताबिक नहीं है कि यह सब रिकार्ड पर जाए और अखबारों में छपे । इसका अच्छा परिणाम नहीं होगा । मैं एक बार फिर अपने साथी से दरख्वास्त करता हूं कि वे इन अल्फाज को वापस ले ल । मैं सारंग साहब से भी दरख्वास्त करूंगा कि वे अपनी सरकार को डिफेंस करने में इतने आगे न जाए कि दूसरे लोगों के जजबात भड़क जाए । 18 मजदूरों के मारे जाने के बाद अगर व इस तरह से अपनी सरकार को डिफेंड कर रहे हैं तो यह मामला अच्छा नहीं लाता यह शर्म की बात है ।

*Expunged as ordered by the Chair.

شری محمد افضل عرف م۔ افضل: وہاں پر اٹھارہ مزدوروں کو مارے جانے کے بعد سدن کی بھاؤنا جو ہے وہ وہی ہونی چاہیئے جو سلیم صاحب کی ہے اور ہمارے دوسرے دوستوں کی ہے۔ اس موقع پر جس طرح کے سوالات سلیم صاحب نے اٹھائے ہیں وہ کچھ اچھے نہیں لگے ہیں انہوں نے کچھ انداز میں ایسا کہہ دیا میں سمجھتا ہوں کہ یہ ہمارے سدن کی پرمپرا کے مطابق نہیں ہے کہ یہ سب ریکارڈ پر جائیں اور اخباروں میں چھپے اس کا اچھا پرسبھاؤ نہیں ہوگا میں ایک بار پھر سے ان سے درخواست کرتا ہوں کہ وہ ان الفاظ کو واپس لے لیں۔ میں مارگ صاحب سے بھی درخواست کروں گا کہ وہ ایسی سرکار کو ڈفینڈ کرنے میں آگے نہ چلے جائیں کہ دوسرے لوگوں کے جذبات بھڑک جائیں۔ اٹھارہ مزدوروں کے مارے جانے کے بعد اگر وہاں طرح سے ایسی سرکار کو ڈفینڈ کر رہے ہیں تو یہ معاملہ اچھا نہیں لگتا۔ یہ شرم کی بات ہے

श्री मोहम्मद सलीम : अगर ऐसा है तो मैं इन्हें वापस लेता हूं।

شری محمد سلیم: اگر ایسا ہے تو میں

श्री राम नरेश यादव : महोदय, मध्य प्रदेश में भिलाई में, जो एक औद्योगिक नगर है, वहां पहली जुलाई को जिस तरह से पुलिस की गोली से 16 मजदूर मारे गए वह घटना बहुत ही दुखद है, निन्दनीय भी है और चिन्तनीय भी है। इसलिए कि यह एक आदिवासी क्षेत्र है और वहां सारे मजदूर और आदिवासी काम करते हैं। उस औद्योगिक क्षेत्र में काफी दिनों से यह संघर्ष चल रहा था। मैं यह कहना चाहता हूं कि उन लोगों की जो समस्या थी, विशेष रूप से वहां पर निजी उद्योग लगे हुए थे उन पर वहां की सरकार का वरदहस्त था। वे ऐसे प्रभावी लोग थे कि जो वहां पर छत्तीसगढ़ मोर्चा बना रखा था उन कर्मचारियों की एक मांग चल रही थी, उसका उल्लेख पैरा 3 में मंत्री जी ने किया है। उनकी मांग थी कि ठेकेदारी प्रथा समाप्त की जाये। वेतन से संबंधित उनकी मांग थी कि योनम और सेवा शर्तों से संबंधित मांग थी। जिन कर्मचारियों को हटा दिया गया है उनको वापस लेने की मांग थी। मिनिमम वेजज की मांग थी। बहुत दिनों से उनका यह संघर्ष चल रहा था। उसी कड़ी में उनका आन्दोलन चल रहा था जिसके बारे में हमारे साथी चर्चा कर रहे हैं। इसी संबंध में शंकर गुहा नियोगी की हत्या की बात भी कही गई। उनके हत्यारे वही थे जिनके ऊपर सरकार और प्रशासन का संरक्षण था। मजदूरों की यह मांग थी कि उन हत्यारों को गिरफ्तार क्यों नहीं किया जा रहा है। उनकी मांग थी उनकी गिरफ्तार किया जाए। ये सारी उनकी मांगें थी। सरकार और प्रशासन इन मांगों को गम्भीरता से नहीं ले रहा था क्योंकि जो लोग वहां पर उद्योगों को बढ़ा रहे थे उन लोगों का संबंध वहां की सरकार से था और सरकार चलाने वाले नेताओं से था। इसलिए कोई कार्यवाही नहीं हो रही थी। मैं यह कहना चाहता हूं कि जब इतना मामला चल रहा था तो क्यों नहीं प्रशासन ने बैठकर और स्वयं वहां के श्रममंत्री ने बैठकर इन मामलों को हल क्यों

नहीं किया ? इसके लिए कौन जिम्मेदार है, यह मैं माननीय गृह मंत्री जी से पूछना चाहता हूं । सारंग जी ने अभी अपना बयान दिया है, पूरा बयान प्रदेश सरकार ने केंद्रीय सरकार के पास और गृह मंत्री के पास भेजा है । उसी के आधार पर पूरा वक्तव्य आया है तो इससे जो प्रश्न उपस्थित हो रहा है, उस संबंध में मैं जानना चाहता हूं . . . (व्यवधान) . . .

मुझसे अधिक आप जानते हैं । इसलिए जरा शांत रहिए . . .

श्री कैलाश नारायण सारंग : समझौता हो रहा था यह तो बता दिया ।

श्री राम नरेश यादव : अगर समझौता हो रहा था, इस तरह की बात हुई थी . . .

श्री कैलाश नारायण सारंग : हस्ताक्षर होने वाले थे ।

श्री राम नरेश यादव : . . तो प्रदेश सरकार की तरफ से बयान आना चाहिए था । लेकिन नहीं आया और सारी चीजों को छुपाने की कोशिश हुई है यह भी आरोप है । मैं गृह मंत्री जी से जानना चाहता हूं कि फाइरिंग जिस तरह से हुई, जिस तरह से लोग मरे हैं उस तथ्य पर पर्दा डालने के लिए और प्रशासन को बचाने के लिए सरकार अपनी जिम्मेदारी से बचने के लिए कैसे गढ़ रही पैरा 3 में है कि पहले आगाह किया गया, चेतावनी दी गयी और फिर लाठी चार्ज किया गया । यह जो सारी बात इसमें आ रही है, मैं कहना चाहता हूं कि वास्तव में यह सब कुछ नहीं हुआ है केवल उस घटना को छुपाने के लिए उस पर पर्दा डालने के लिए ये सारी बातें हो रही हैं । इसलिए मैं माननीय मंत्री जी से तीन प्रश्न पूछना चाहता हूं ।

पहला यह कि जब कि सचमुच में इनकी मांगें चली आ रही थीं तो क्या प्रशासन ने इसके पहले उनके साथ बैठकर कितनी बार बातचीत की ? वहां के श्रम मंत्रालय के साथ, लेबर कमिश्नर के साथ कितनी बार बातचीत हुई ? क्या इसका कोई संकेत आपका जो बयान है उसमें मिलता है ? अगर उसमें मिलता है तो मैं कहना चाहता हूं कि इसका मतलब यह है कि प्रदेश सरकार पूरी तरह से इसके लिए जिम्मेदार है और वह अपनी जिम्मेदारी का निर्वहन नहीं कर सकी है ।

मेरा दूसरा प्रश्न यह है कि आपने यह कहा कि शंकर गुहा नियोगी की जो हत्या हुई तो उसके जो हत्यारे थे, क्या उनके बारे में प्रदेश सरकार ने आपको कोई रिपोर्ट भेजी है ? क्यों नहीं उनको गिरफ्तार किया गया ? अगर गिरफ्तार किया गया तो गिरफ्तार करने के बाद क्या क्या कार्यवाही की गयी ? मैं यह भी जानना चाहता हूं कि क्या मजदूरों की यह भी एक मांग थी या नहीं ? जो मोर्चे के लोग थे, उनकी यह मांग थी या नहीं थी ? अगर थी तो इस संबंध में प्रदेश सरकार ने क्या कार्यवाही की है, क्या इस बारे में आपको कोई जानकारी है ? अगर आपको जानकारी नहीं है तो क्या प्रदेश सरकार से जानकारी लेकर सदन को बताने का प्रयास करेंगे यह मैं जानना चाहता हूं ।

तीसरी बात यह है कि यह कहा गया है कि जूडीशियल इन्क्वायरी बिठा दी गयी है । मैं यह जानना चाहता हूं कि जूडीशियल इन्क्वायरी एक्ट के तहत, सरकार कहती है और जैसा कि मंत्री जी ने कहा है कि नियुक्त किया जाएगा । बात बहुत साफ है कि सरकार, प्रशासन और वहां के उद्योगपति, मैं नाम नहीं लेना चाहता, बहुत से उद्योगपति का नाम मुझे मालूम है, जिनका इसमें हाथ है और जिनको संरक्षण दिए जाने के कारण इतनी बड़ी जबर्दस्त घटना घटी है । नहीं तो हो सकता है कि अगर यह सरकार निष्पक्ष रूप से काम करती और इनके वशीभूत होकर काम नहीं करती तो यह घटना न होती और इस घटना को बचाया जा सकता और मामले का हल भी किया जा सकता । लेकिन वहां पर तो राजनीति काम कर रही थी कि किस तरह से अपने

[श्री राम नरेश यादव]

स्वार्थ की सिद्धि की जाये । इसलिए मैं जानना चाहता हू कि क्या प्रदेश सरकार ने जो संकेत दिया है, जूडीशियल इंक्वारी का वह किसी सिटिंग जज से करा रहे हैं या सेवानिवृत्त जज से करा रहे हैं ? हमारी मांग है कि सुप्रीम कोर्ट के जो मौजूदा जज हैं, ऐसे सिटिंग जज से इंक्वारी करायी जानी चाहिए । क्या इस तरह का निर्देश केंद्र की तरफ से, यद्यपि हस्तक्षेप करने का अधिकार तो नहीं है, लेकिन मेरा आग्रह है कि इस बारे में सेवा-निवृत्त जज से जांच करा रहे हैं या किसी सिटिंग जज से करा रहे हैं ? हमारी मांग है कि सुप्रीम कोर्ट के जज से इसकी जांच कराई जानी चाहिए क्योंकि बात बिल्कुल साफ है इस मामले पर प्रदेश सरकार ने पर्दा डालने का काम किया है, इसलिए इस पर वह पर्दा न पड़ा रहे, इसके लिए यह आवश्यक है । साथ ही साथ यह भी आया है कि कुछ मामलों में समझौता भी हो गया था । तो मैं यह जानना चाहता हू कि क्या प्रदेश सरकार ने बताया है कि वह समझौता हुआ था ? अगर नहीं कहा है तो इसका मतलब साफ है कि सचमुच में कोई समझौता नहीं हुआ था । मजदूरों की मांग चली आ रही थी, चेतावनी दी गयी थी लेकिन चेतावनी के बाद भी हमारा आरोप है प्रदेश सरकार ने, वहां के प्रशासन ने कोई प्रीकाशनरी मेजर नहीं लिया ? मैं जानना चाहता हूं कि प्रीकाशनरी मेजर लिया था या नहीं लिया था ? और अगर नहीं लिया था तो उसकी जिम्मेदारी भी प्रदेश सरकार पर है । मैं इन शब्दों के साथ कहना चाहूंगा कि एक तो जो धनराशि दी गई है वह बहुत ही कम है । इस दिशा में भी सरकार को गंभीरता से विचार करना चाहिए ।

श्री सत्य प्रकाश मालवीय : केंद्रीय सरकार को देनी चाहिए ।

श्री राम नरेश यादव : मैं वही कह रहा हूं । प्रधानमंत्री जी ने अपने कोस से दी है लेकिन उससे भी हट कर के क्योंकि यह मानवता का सवाल है, मैं उधर के सभी सम्मानित सदस्यों से कहूंगा कि यह एक वैसी घटना हुई है इसमें हम लोगों को पार्टी पोलिटिक्स से ऊपर उठकर के विचार करना चाहिए । मैं फिर गृह मंत्री जी से मांग करूंगा कि केंद्रीय सरकार को भी अधिक से अधिक धनराशि मृतकों के परिवारों के लिए और घायलों के लिए दिलाने की व्यवस्था करायें । यह भी व्यवस्था करायें कि जो अपराधी हैं और जिन दूसरे लोगों का इस अपराध में हाथ रहा है, प्रदेश सरकार को लिखें कि उनके खिलाफ क्या कार्यवाही कर रहे हैं । इसकी जानकारी भी सदन को दें । यही मेरे स्पष्टीकरण है जो मैं आपसे जनना चाहता हूं ।

श्री अजीत जोगी : उपसभाध्यक्ष महोदय, माननीय गृह मंत्री का जो यह बयान दिनांक एक जुलाई, को भिलाई में निर्मम और बर्बर गोलीकांड हुआ है, जहां घटना के तत्काल बाद पहुंचने वाले लोगों में से मैं एक था, जिसकी तुलना जो इतिहास स्मरण आता है केवल जलियावाला बाग से ही की जा सकती है (व्यवधान) उसके संदर्भ में, मैं गृह मंत्री जी से चंद सवाल पूछना चाहता हूं । क्या यह सच है छत्तीसगढ़ मुक्ति मोर्चा का वर्तमान आन्दोलन 20 मास से चला आ रहा था और शासन की ओर से उनकी मांगों की पूर्ति के लिए पहल केवल तब तब की गई जब यह समझा गया कि यह आंदोलन विकराल या गम्भीर रूप ले सकता है पहली बार जब माननीय जोशी जी की रथ यात्रा उस क्षेत्र से हो कर निकल रही थी, तब इस छत्तीसगढ मुक्ति मोर्चा के लोगों ने आहवान किया कि हम उस रथ यात्रा को रोकेंगे । तब घबरा कर, विचलित हो कर शासन ने उनसे बात करने का फैसला किया । क्या यह सच है ? तब वह बात हो कर बात आई-गई हो गई । उनकी बात को नहीं सुना गया । दूसरी बार जब फिर आहवान किया गया कि 15 मई को भिलाई नगर में 15 लाख लोगों को लाकर अपनी शक्ति का प्रदर्शन करेंगे तब विचलित हो कर के राज्य शासन के उद्योग मंत्री श्री कैलाश जोशी जी वहां गए और

बातचीत की । मैं यह इसलिए पूछ रहा हूं कि इससे यह स्पष्ट होता है कि राज्य शासन का रवैया इनकी मांगों को पूरा करने का बिल्कुल नहीं था । जब जब उनको लगा कि स्थिति गम्भीर होगी, तब तब उन्होंने बातचीत की पहल की । 15 तारीख के आंदोलन को समाप्त करने के लिए उद्योग मंत्री वहां गए । जैसे इस बयान में लिखा है 8 में से 7 मांगों को पूरा कर देंगे लेकिन एक भी मांग पूरी नहीं की गई । यह कह रहे हैं कि सात मांगे पूरी हो गई थी लेकिन मांग एक भी पूरी नहीं हुई । आश्वासन दिया गया था कि 7 मांगों को हम पूरा कर देंगे । 15 दिन का समय दिया गया और जब 15 दिन से अधिक समय बीत गया तो उसके बाद क्या यह सच है कि 23 तारीख से धीरे धीरे मजदूर वहां इकट्ठा होने लगे जिसकी पूरी जानकारी शासन और प्रशासन को थी फिर भी 23 तारीख से ले कर 30 तारीख तक पूरे एक सप्ताह तक उन्होंने कोई बातचीत की पहल नहीं की । क्या यह सच है, यदि यह सच है तो क्या यह सच नहीं है कि राज्य शासन ने इस आन्दोलन की पूरी अनदेखी की ? केवल दो बार जब उनको खतरा लगा कि यह आन्दोलन गम्भीर रूप ले सकता है, तभी बातचीत की पहल की । मैं इसलिए गृह मंत्री जी से यह जानना चाहूंगा कि जो यह बात कही गई कि उस दिन समझौते पर हस्ताक्षर होने वाले थे, यद्यपि यह बयान में नहीं है किन्तु माननीय सदस्य ने कहा है, इस लिए इस संदर्भ में माननीय गृह मंत्री जी से कहना चाहूंगा अगर अभी जवाब दे सकें तो अभी दें अन्यथा बाद में बात कर लें कि उस दिन जिस समझौते को करने के लिए असिस्टेंट लेबर कमिश्नर ने लोगों को बुलाया था, वह केवल एक यूनिट जिसमें 36 मजदूर काम करते हैं, वायर ड्राइंग की छोटी यूनिट है उसके संदर्भ में बुलाया था । बड़े आंदोलन के संबंध में जिसका कोई 5 हजार मजदूरों से संबंध था उसके लिए कोई पहल नहीं की गई । इसलिए मैं यह जानना चाहता हूं कि क्या राज्य शासन की यह बेरुखी, यह अनदेखापन, एक तरह से इस आंदोलन को पूरी तरह से नजरअंदाज कर देना, इस स्थिति को बनाने के लिए इस स्थिति में तनाव लाने के लिए जिम्मेदार नहीं था ?

उस दिन, घटना विशेष के दिन ये लोग, जैसा कि बयान में कहा गया है कि सुबह 9 बजे से लेकर साढ़े 5 बजे तक शांतिपूर्ण तरीके से रेल की पटरी पर बैठे रहे । मैं प्रशासन में रहा हूं । 12-13 साल डिस्ट्रिक्ट मजिस्ट्रेट रहा हूं । इसलिए मैं माननीय गृह मंत्री जी से यह पूछना चाहता हूं कि 9 बजे से लेकर साढ़े 5 बजे तक जबकि दिन का उजाला था अगर आप इन मजदूरों को बलपूर्वक हटाना चाहते तो कम से कम बल का प्रयोग करके हटा सकते थे । तो 9 बजे से लेकर साढ़े 5 बजे तक प्रशासन ने उनको हटाने की पहल क्यों नहीं की । जब अंधेरा होने लगा, जब शिफ्ट छूट गयी, और भी लोग आने लगे, जब सिनेमा छूट गया , और भी लोग आने लगे, जब कार्यालय छूट गए, और भी लोग आने लगे तथा 5 हजार की जगह 15-20 हजार लोग हो गए तब जान-बूझकर साढ़े 5 बजे बल प्रयोग करने का फैसला करना क्या प्रशासन के लिए बहुत ही गैर जिम्मेदार बात नहीं है । दिन भर लोग बैठे रहे तब आपने उनसे बातचीत नहीं की । अगर बलपूर्वक ही हटाना था, रेलें रोकीं तो गलत काम किया था, मैं मानता हूं, पर हटाना था तो दिन भर में क्यों नहीं हटा लिया गया । शाम के साढ़े 5 बजे हटाने की कोशिश होती प्रारंभ होती है । 5.45 पर गोली चलनी प्रारंभ होती है । गोली चलाने के इतिहास में ऐसा नहीं हुआ, वहां के प्रत्यक्षदर्शियों ने भी बताया कि 5.45 पर गोली चलना प्रारंभ हुई और रात 8 बजे तक आखिरी गोली चलती रही । क्या इस तरह से बल का प्रयोग किसी भी प्रशासन के लिए किसी भी तरह से जस्टीफाइड हो सकता है, न्यायपूर्ण हो सकता है, गृह मंत्री जी इसका उत्तर देने की कृपा करें ।

मैं यह भी जानना चाहता हूं कि क्या इस पूरे हादसे के लिए जो राज्य शासन की पार्टी है उसकी अन्तः कलह तो जिम्मेदार नहीं है ? यह सब जानते हैं कि

[श्री अजीत जोगी]

आन्दोलन में बातचीत करने के लिए माननीय उद्योग मंत्री श्री कैलाश जोशी जी भिलाई गए थे जब 15 मई का आवाहन हुआ था । उन्होंने मजदूरों से बातचीत की । बातचीत करने के बाद उन्होंने कहा कि 8 में 7 मांगों पर हम किसी एक निर्णय पर पहुंच रहे हैं । उसका समाधान हो जाएगा । क्या यह कारण साफ नहीं दिखता है कि जो भारतीय जनता पार्टी में माननीय मुख्य मंत्री श्री पटवा जी और माननीय श्री कैलाश जोशी के बीच में द्वंद चला आ रहा है जो भेदभाव चला आ रहा है उसके कारण जब माननीय मुख्य मंत्री जी को यह लगा कि इसका क्रेडिट, इसका श्रेय माननीय *उद्योग मंत्री जी ले जायेंगे तब* उन्होंने प्रशासन को विशेष निर्देश दिया कि इस आंदोलन को हर तरह से पूरी ताकत से दबाया जाय, यदि नहीं दबायेंगे तो इसका पूरा श्रेय पूरा क्रेडिट उद्योग मंत्री जी ले जायेंगे जो मुख्य मंत्री के दूसरे दावेदार बनकर बैठे हैं । माननीय मंत्री जी यह भी बतायें . . . **(व्यवधान)**

श्री जगेश देसाई (महाराष्ट्र) : यह तो अखबारों में सब आया हुआ है ।

श्री अजीत जोगी : सत्य अच्छा नहीं लगता है, पर सत्य सुन लीजिए . . . **(व्यवधान)** हमारे भाई मारे गए हैं इसलिए हमें दुख हुआ, दर्द हुआ, वेदना हुई है इसलिए हम यह कह रहे हैं . . . **(व्यवधान)**

श्री जगदीश प्रसाद माथुर : हमको भी दर्द है भाई, ऐसा नहीं है . . . **(व्यवधान)**

श्री अजीत जोगी : आप तो शेरो-शायरी कर रहे थे, आप तो छेड़खानी कर रहे थे ।

मैं माननीय गृह मंत्री जी से यह भी पूछना चाहता हूं जैसा कि इस बयान में उल्लिखित है कि एक सब इंस्पैक्टर की हत्या गोली चालन के पहले मजदूरों ने कर दी थी । मैं प्रत्यक्ष उस घटना के बहुत पहले पहुंचने वाले लोगों में से था . माननीय अध्यक्ष जी घटना के दूसरे दिन आप स्वतः पहुंच गए थे । प्रत्यक्षदर्शियों ने, वहां के लोगों ने, मजदूरों ने यहां तक कि प्रशासन के लोगों ने जो मुझे बताया वह यह बताया . . . **(व्यवधान)** और इस अधिकारी विशेष को मैं अच्छी तरह से जानता था . . . ।

उसने मेरे अधीन काम भी किया हुआ है, एक बहादुर और अच्छा अधिकारी और बड़े अच्छे परिवार का अधिकारी, जो अपने कार्य में दक्ष था, उसकी मृत्यु से मुझे भी दुख हुआ । मैं उसके घर भी बैठने गया था ।

पर मैं यह जानना चाहता हूं गृह *मंत्री महोदय से, कृपया इस बयान में जो* उल्लिखित है कि गोली चालन से पहले ही मजदूरों ने उसको घेर कर मार दिया, यह क्या आपको लगता है कि सही है ? यह बयान बिलकुल गलत है । वास्तविकता यह है कि जब भगदड़ मची, जब गोली चलने लगी, तब यह इंस्पैक्टर भी भीड़ के बीच में गया, एक किनारे कहीं मजदूरों के बीच में फंस गया–ऐसे मजदूरों के बीच में फंस गया जो शायद उसको उतनी अच्छी तरह से नहीं जानते थे और वहां उसके साथ मारपीट हुई और उसकी दुखद मृत्यु हुई ।

तो मैं यह जानना चाहता हूं कि क्या जो उल्लिखित राज्य शासन ने अपनी रिपोर्ट में कहा है, यह केवल एक पेशबंदी अपने को बचाने के लिए, अपना बचाव पक्ष मजबूत करने के लिए नहीं किया गया है, क्योंकि जो दुखदद मृत्यु सब-इंस्पैक्टर की हुई, वह घटना गोली चलने प्रारंभ होने के बाद हुई न कि पहले हुई, जैसा कि इसमें उल्लिखित किया गया है ।

मैं एक और गम्भीर बात पूछना चाहता हूं । **(समय की घंटी)** यह जो छत्तीसगढ़ मुक्ति मोर्चा आन्दोलन चल रहा है, यह कोई भिलाई स्टील प्लांट की मांगों के संदर्भ में नहीं चल रहा है । यह केवल पांच बड़े उद्योगपति हैं, जिनकी इकाईयों में छत्तीसगढ़ मुक्ति मोर्चा ट्रेड यूनियन का जो संगठन बना है, उसको लेकर चल रहा है ।

मैं यह जानना चाहता हूं कि इस पूरे परिवेश में माननीय शंकर गुहा नियोगी, जो मेरे व्यक्तिगत मित्र थे, उनकी हत्या जो की गई, उनका जो एक टेप रिकार्डेड वर्शन पहले से सब को उपलब्ध है, जिसमें उन्होंने यह कहा था कि इन पांच उद्योगपतियों से मुझे भय है । यह मेरी हत्या करवा देंगे क्योंकि मैंने उनके उद्योगों की इकाईयों में संगठन बनाया है ।

मैं गृह मंत्री महोदय से यह जानना चाहता हूं कि क्या इस आक्रोश के पीछे, इस आन्दोलन के पीछे यह कारण नहीं है कि उनमें से मुख्यतः एक उद्योगपति ,जिसका नाम बार-बार शंकर गुहा नियोगी जी की पत्नी ले रही है उसके साथी ले रहे हैं , जो शराब की बहुत बड़ी डिस्टिलरी का मालिक है, जो शराब की बहुत बड़ी यूनिट का मालिक है और मैं नाम लेने में भी नहीं हिचकूंगा, जिसका नाम केडिया है, उस उद्योगपति का एक बहुत ही चहेता व्यक्ति जिसका नाम यहां है किसी सदस्यों ने —संभवतः आपने स्वतः लिया, सुभाष गुप्ता, वह पांच बजे के लगभग . . . (**व्यवधान**)

श्री सत्य प्रकाश मालवीय : उसका नाम इस रिपोर्ट में है, जो सबमिट की गई है ।

श्री अजीत जोगी : वह पांच बजे के लगभग खुद अपने कुछ असामाजिक तत्वों को लेकर पहुंचा और उसने आपकी मदद की कि आप बल का प्रयोग करें । उसने वहां हुल्लड़ मचाया और उसने वहां पत्थरबाजी चालू कराई क्योंकि यह जो उद्योगपति हैं, बदनाम उद्योगपति है, जिसको बहुत से लोग संरक्षण देते हैं और मैं दलों की सीमाओं से उठ कर यह कहना चाहता हूं—हो सकता कि मेरे दल के लोग भी उसके साथ हों, हो सकता है कि आप के दल के लोग भी उसके साथ हों, पर जो भी उसके साथ है वह उसका गलत साथ दे रहा है ।यह उद्योगपति एक ऐसा उद्योगपति है, माननीय उपसभाध्यक्ष जी, जिसने टेलीविजन में अपना पद्रह मिनट का इन्टरव्यू करवा लिया सुबह, यह कह कर कि यह एक बहुत बड़ा समाजसेवी है । यह उद्योगपति एक ऐसा उद्योगपति है, उपसभाध्यक्षजी, जिसने राज्य शासन से अपना सम्मान करवा लिया—भारतीय जनता पार्टी के राज्य शासन से कि यह एक बहुत बड़ा समाजसेवी है । एक ऐसा उद्योगपति जिसको माननीय स्व० शंकर गुहा नियोगी ने यह कहा कि यह मेरी हत्या करवा देगा, यह उसका सब से बड़ा कंस्पीरेटर है । उस उद्योगपति ने अपने सबसे चहेते गुंडे सुभाष गुप्ता को वहां भेजा ।

क्या उसकी उपस्थिति वहां पुलिस के रिकार्ड में दर्ज है और उसने वहां पहूंच कर क्या इस स्थिति को इतना नहीं बिगाड़ा जिससे स्थिति बिगड़ी, गोलियां चली और इन पांचों इकाईयों में जो मजदूरों का संगठन बन रहा है ,वह रुक जाय, इसका जवाब माननीय गृहमंत्री जी अवश्य दें ।

मैं यह जानना चाहता हूं कि जब उसके खिलाफ इतना प्रमाण है, तो हम उसको टेलीवीजन पर क्यों दिखाते है, केन्द्र शासन की तरफ से ?

मैं यह जानना चाहता हूं कि जब उसके खिलाफ इतना प्रमाण, है तो र ाज्य शासन की तरफ से उसका सम्मान समाज सेवी की तरह से क्यों किया जाता है ?

मैं यह भी जानना चाहता हूं कि जब उसके खिलाफ इतना बड़ा प्रमाण है, तो उसको मुख्य अभियुक्त क्यों नहीं बनाया जाता ? और अभी माननीय कैलाश सारंग जी कह रहे थे कि सी० बी० आई० इंक्वायरी कर रहा है, इसीलिए पलटन जो इसका मुख्य अभियुक्त है, वह पकड़ा नहीं गया है । (**समय की घंटी**) ठीक है पलटन नहीं पकड़ा गया, पर मैं यह जानना चाहता हूं कि इन उद्योगपतियों में से एक उद्योगपति जिसको सी० बी० आई० ने पकड़ा, चंद्रकांत शाह, वह पुलिस की अभिरक्षा से कैसे भाग गया ? वह पुलिस की अभिरक्षा तो राज्य शासन कर रहा था । उसको आप, पांच में से एक तो पकड़ते हैं आप, मुख्य केड़िया को तो पकड़ते नहीं हैं । जिसका नाम टेप-रेकार्डिड दर्ज है और जिसके नाम से आज मजदूर चिल्ला रहा है, कराह रहा है । एक उद्योगपति पकड़ा जाता है । उसको भी जानबूझ कर अपनी अभिरक्षा से छुड़वा देते हैं । यह सब क्या राज्य शासन के रुख को दिखा रहा है, इस पर गृह मंत्री जी प्रकाश डालें और बतायें कि इस तरह से राज्य शासन ने जो जान-बुझ कर मुख्य अभियुक्त को अभिरक्षा से छुड़वा दिया है उसके लिए कौन जिम्मेदार है

[श्री जीत जोगी]

मैं अंत में, योंकि दो बार घंटी बजा रहे हैं वैसे मेरे दिल में बहुत सी बातें ह, मैं बहुत सी चीजें कहना चाहता था और मैं यह दिलों की बातें दलों से ऊपर उठ कर कहना चाहता था, पर आप से अंत में यह निवेदन करना चाहूंगा माननीय उपसभाध्यक्ष जी कि गृह मंत्री जी यह भी प्रकाश डालें कि छत्तीसगढ़ मुक्ति मोर्चा तो सन् 1976-77 से चला आ रहा है सन् 1975 से चला आ रहा है गुहा नियोगी जी का यह संगठन है। केवल दो बार इस पर बहुत बड़ा प्रहार हुआ है। एक बार सन् 1977 में हुआ था जब 40-50 लोग मारे गए थे और दूसरा सन् 1992 में हुआ जब अब भी मैं मानता हूं यह 16-18-20 लोग नहीं मारे गए हैं बल्कि 50 से कम लोग नहीं मारे गए हैं। ये दोनों बार की बात है कि क्यों ऐसा संहार ऐसा नरसंहार ऐसे समय में हुआ है जब मध्य प्रदेश में कांग्रेस में की सरकार नहीं रहती है, जब मध्य प्रदेश पूंजीपतियों को संरक्षण देने वाली सरकार होती है ? ऐसा क्यों बार-बार होता है, इसका जवाब गृह मंत्री जी दें ?

PROF. SAURIN BHATTACHARYA (West Bengal): Sir, this is a detailed statement, no doubt, on the gruesome incident. By now we have heard many Members and we have heard the preceding speaker who was almost an eye-witness. There is hardly any doubt that this was a deliberate case of murder on which sufficient light could not be thrown by the Union Minister of State for Home Affairs. This statement is based on the report given by the State Government as a matter of Constitutional propriety. But, Constitutional propriety apart, in the meantime, this issue has been discussed from time to time and I think one of the main aspects, insofar as I can learn from the Press, periodicals and from conversations, is that it was mainly a demonstration not so much on the stated demands, but mainly for apprehending the culprits, the industrialists, who were behind the murder of Mr. Shankar Guha Neogi, who were shielded by the State Government and who are being shielded by the State Government.

The previous speaker, with intimate knowledge, could name the persons, could give the names and the names of the other goondas came in the Press. All in all, the entire incident is really very shocking, very grue some and very revolting and it is un thinkable that anybody in this House can stand in support of this incident. The account given here really belies all beliefs. I have been in the midst of hundreds of demonstrations. In my student days, Calcutta witnessed the greatest movement, perhaps, against the trial of the INA officers and the entire Calcutta was on the streets. People came out with all their fury in the midst of it. The fact, the purported fact that has been stated here that a Sub-Inspector of Police was killed before there was any police action is something unbe lievable. Even in the statement itself it is given that the workers were dis persing. It was at such a point of time that the Sub-Inspector was done to death. My previous speaker has mentioned the names, Subhash Gupta or so who has acted as agent provocat eur creating conditions for the ramp ant firing on the unarmed workers who had been fighting against the industralists for their legitimate de mands. If any Government in this country, and State Government or the Central Government is responsible for such an action, its condemnation should be universal. My previous speaker was repeatedly telling that it should be rising above parties. The question is not rising just above par ties, but it is on the basis of certain cherished principles that we have to take our stand on certain occasions when the humani- ty really is in danger. That is what it was in Bhilai on the 1st of July. The railway traffic has been obstructed for the first time at Durg. That is as far as the name of, the main railway station of Bhilai is concerned. In India, it is not for the first time that the trains are held up. Trams

are delayed for how long, we know. For whose fault? Nobody knows. And it was such an intolerable act that admittedly 15 persons—according to Swami Agnivesh, it was 36; according to my previous speaker, it was more than 50 had to give their lives in order to ensure the unfettered right of passage for the express and mail trains. This urgency is not seen in providing bread to the workers, in providing employment and in relieving the distress of the poorest of the poor. Madhya Pradesh is among the poorest of the poor State in India. That urgency is not seen in all these developmental activities. But all the urgency was manifested from the barrel of the gun in order to make way for the express trains from Howrah to Bombay. It is a funny argument which was given by a defender of this monstrous act of the Madhya Pradesh Government. A judicial enquiry has been ordered. Ultimately, it may be the be-all and and all. The entire thing may be put under the carpet by this, judicial enquiry. It was said that it would be referred to the High Court, and that the High Court would appoint a judge or an. ex-judge, etc. Naturally we would like that he should be a sitting judge, preferably from the Supreme Court. That is number one. Secondly, the judicial enquiry should be in public. All concerned should be allowed to make their deposition in public before the judge appointed for the purpose of enquiry. If all those atoned for the death of so many precious lives, then, perhaps, that could be the least that they could do.

Thank you, Sir.

SHRI JOHN F. FERNANDES (Goa): As rightly mentioned by my colleague, it is a belated statement. This gruesome murder took place about 15 days back.

With out going into the details of political affiliations of the State Government, I would like to know from the hon. Minister whether the police was State police or the industrial security orce or the CRPF. That has not been made clear in the statement.

We claim to be a developed country. We are no longer a developing country. We are sending our rockets into the space. But at the same time we are using the most primitive and crude method for controlling crowds. India is a democratic country and is agitate and demonstrate for our rights is permitted in a democratic set-up. But what we saw on the 1st of July is most primitive which is not resorted to in a developed country. We know that a modern method is used in other developed countries, that is the use of water cannons and rubber bullets. I know law and order is a State matter. I would like to know whether they would issue directive to the State Governments to see that the Central Reserve Police Force adopt this modern method of using water cannon or rubber or plastic bullets.

Agin, the Morcha has reservations when they say that the State Government is involved in organising State terrorism, and they have reasons to believe that the State judicial inquiry-will be partial. As rightly mentioned by my colleagues, and also, Sir, you yourself mentioned, the State Government is involved in charging the injured people. It shows that the State Government is interested in suppressing the truth. Therefore, I would request the hon. Home Minister to see that this judicial inquiry by the State Government is conducted by a judge from some other State or from the Supreme Court.

These are my suggestons.

श्री मोहम्मद अफजल उर्फ मीम अफजल : मोहतरम वाइस चेयरमेन साहब, मैं समझता हूं कि बहुत सारे जो सवालात उभरते थे, वह ज्यादातर लोगों ने पूछ लिए हैं। मैं सिर्फ चंद बातों तक ही सीमित रहूंगा। वह बात बिल्कुल स्पष्ट रूप से सामने आ गई है कि शंकर गुहा नियोगी के कत्ल के बाद, यह तकरीबन साबित हो गया है. वहां जो इंडस्ट्रलिस्ट हैं उनके और पूलिस के दरमियान और स्टेट गवर्नमेंट के कुछ लोगों के दरमियान एक नेक्सेस बना हुआ है और गरीब मजदूर वर्षों से जूझ रहा है। जब यह मजदूर अपनी डिमांडस

[श्री मोहम्मद अफजल उर्फ भीम अफजल]

लेकर जाता है तो मुख्तलिफ तरीकों से उसको दबाने की कोशिश की जाती है। अभी यहां कुछ सवालात उठाए गए कि प्रोवोकेशन हुआ, पुलिस के लोगों को मारा गया, एक औरत के बारे में भी कहा गया कि उसके कपड़े उतारे गए जो लेडी कांस्टेबल थी। अगर ऐसा है तो बहुत शर्मनाक है और अगर ऐसा है तो स्टेट गवर्नमेंट ने जो वजीरे दाखला को वजूहात दी हैं और जो बयान उन्होंने यहां दिया है उसमें इसका जिक्र क्यों नहीं? अगर किसी अखबार ने उसको छापा है तो उसकी तहकीकात क्या सरकार करेगी कि वाकई यह वाकया वहां हुआ है या नहीं हुआ?

दूसरे कुछ सवालात इस स्टेटमेंट से और हमारे पास यह छतीसगढ़ मुक्ति मोर्चा की जो वजूहात और डिमांडस हैं, जो उसने बहुत सारे मेम्बराने-पार्लियामेंट को भेजी हैं, उससे उठते हैं। कल हमारी पार्टी के मिस्टर वी० पी० सिंह और मिस्टर बोम्मई वहां गए थे, हमारी पार्टी के अध्यक्ष, उन्होंने भी आकर के बताया। हम यह पूछना चाहते हैं कि पहली जुलाई को जब लेबर डिपार्टमेंट में मजदूर गए तो, इसमें लिखा गया है कि बातचीत नहीं हो सकी, जारी नहीं रह सकी, क्योंकि हमारी इन्फोरमेशन के मुताबिक वहां लेबर आफीसर थे ही नहीं और जो मजदूर वहां पहुंचे पूरी उम्मीद के साथ कि उनके साथ कोई बातचीत होगी, नेगोशिएशन होगा और उनकी डिमांड पर हमदर्दी के साथ गौर होगा, लेकिन वहां कोई नहीं था, तो सही स्थिति क्या है?

मैं यह कहना चाहता हूं कि वे मजदूर, जिनकी वर्षों से कुछ डिमांड है, जिनको पेट भर रोटी नहीं मिलती, जिनके बच्चे तालीम हासिल नहीं कर सकते, जिनकी गुरबत की कोई इंतिहा नहीं, जब वे कुछ डिमांड लेकर के आते हैं, इसमें डिमांड्स मौजूद हैं, हमारे बहुत सारे मेम्बरान ने उसकी तरफ इशारा भी किया है, मुझे नहीं लगता कि यह कोई ऐसी बहुत बड़ी डिमांड्स थी, जिनको पूरा नहीं किया जा सकता था। यह 9 डिमांड्स हैं और दसवीं डिमांड शंकर नियोगी के कातिलों को पकड़ने से ताल्लुक रखती है। मुझे लगता है कि यह लोग नौ डिमांड्स को पूरा कर सकते थे, बल्कि हमारे एक मेंबर ने यह भी कहा कि उनकी आठ डिमांड्स तो तकरीबन मान ली गयीं, लेकिन यह दसवीं डिमांड उनके बस की बात नहीं थी। वह नहीं चाहते थे कि जिस आदमी को सम्मानित किया जा रहा है, जो असल मर्डरर है, जोगी साहब मध्य प्रदेश के रहने वाले हैं और उस इलाके से उनका ताल्लुक है और जब वे बोल रहे थे तो मैं उनके जजबात सुन रहा था। उससे अहसास हो रहा था कि यकीनन एक पूंजीपति ने एक मजदूर लीडर को मरवाया और मरवाने के बाद वह आजाद घूम रहा है। मैं तो एक मिनट यह मानकर चलता हूं कि प्रोवोकेशन होगा, जब किसी आंदोलन को चलाने वाले और गरीबों व बेकसूरों के साथ खड़े होने वाले लीडर को इतनी बेदर्दी के साथ कत्ल किया जायेगा तो आप यह कैसे उम्मीद रख सकते हैं कि लोगों के जजबात नहीं भड़केंगे, वह रेल की पटरियों पर नहीं बैठेंगे, वह आंदोलन नहीं चलायेंगे? यहां तक कि फिर उनकी सुनने को कोई तैयार नहीं है। जिस दरवाजे पर वह जाते हैं वह दरवाजा बंद हो जाता है। चाहे वह सियासी दरवाजा हो, चाहे पूंजीपति का दरवाजा हो, चाहे उसके अपने कारखाने का दरवाजा हो। वह जहां जाता है उसको मायूसी ही हाथ लगती है। उसके बाद भी मुझे अफसोस है कि यह जो बयान आया है इसमें बहुत ही ढिठाई के साथ स्टेट गवर्नमेंट ने यह साबित करने की कोशिश की है कि उसका कोई कसूर नहीं है। मैं समझता हूं कि इसका कोई जवाब नहीं है, स्टेट गवर्नमेंट को कबूल कर लेना चाहिए कि उससे गलती हुई और गरीब व बेगुनाह मजदूर मारे गये।

जब जो वाकया हो गया उस पर हम लोग क्या कहें। वे वापिस तो आ

नहीं सकते हैं। लेकिन जो मरने वालों की तादाद है इसको सही तौर से चैक करने की जरूरत है। बहुत से लोगों ने 60-70 भी कहा है। मंत्री जी के बयान में मरने वालों की संख्या 15 है। मुक्ति मोर्चे की तरफ से जो आया है उसमें 17 हैं। कल हमने बोम्मई साहब से बातें की। उन्होंने हमको बताया कि कुछ लोगों ने उन्हें 16 बताया है। कुछ लोगों ने 18 भी कहा है कि बाद में मारे गये। लेकिन यह नहीं बताया गया कि जो इन्जर्ड हैं वह कैसे इन्जर्ड हैं। हमारी जानकारी के मुताबिक 36 लोग गोलियों से इन्जर्ड हुए हैं। यह लोग भी मारे जा सकते थे। शर्मनाक बात यह है कि गरीब आदमी को मरने के बाद भी गरीबी की तरह ही ट्रीट किया जाता है। उसके खून का दाम भी कम लगाया जाता है। मोतरम, मुझे याद है कि एक बार बिहार के इलाके में फसाद हुआ। फसाद होने के बाद एलान किया गया कि 10-10 हजार रुपया दिया जायेगा। उसके बाद ऐसे हालात पैदा हुए कि पूरे मुल्क में उससे एक फिजा बन गई और बहुत ज्यादा ब्रिटिशिज्म होने लगा, कम्पन्शेसन अचानक बढ़ाकर एक लाख कर दिया गया और उसकी बहुत पब्लिशिटी की गयी। मैं सिर्फ मिसाल के तौर पर कह रहा हूं कि हमारे मुल्क में गरीब आदमी के खून की कीमत भी वक्त के हिसाब से लगती है। इलेक्शन अगर हों तो मरने वाले का खून बीस हजार में बिकता है और फिर एक लाख में बिकने लगता है और अगर इलेक्शन न हों तो दस हजार देने में भी दम निकलता है लोगों का। दिल्ली में जो अभी दंगा हुआ और पांच लोग उसके अंदर मारे गये, मैं आपकी जानकारी के लिए अर्ज कर रहा हूं कि यह मरकजी हुकूमत के बिल्कुल जेरे इंतजाम अभी तक उन गरीब लोगों को जो बेगुनाह मारे गये, जवान बच्चे की गर्दन काट दी गयी, उनको कम्पन्शेसन दिल्ली एडमिनिस्ट्रेशन ने नहीं दिया। कितने लोग डिमांड करलें पर कुछ होता नहीं है। इसमें भी वही हुआ कि बड़े शानोशौकत के साथ यह एलान किया गया कि मरने वालों को तुरन्त दो-दो हजार रुपया दे दिया गया। दो हजार रुपये में बहुत सारे लोग जूता पहनते हैं आजकल।

कुछ सरकार को शर्म आनी चाहिए कि मरने वालों को क्या दे रहे हैं आप? जिन लोगों को गोलिया लगी हैं पैरों के अंदर और जिस्म के अंदर, वह इन्जर्ड हैं, बहुत से ऐसे हैं जो मरने वाले हैं। उनको एक-एक हजार दिया गया है जिससे मेरा ख्याल है उनका 15 दिन का खर्च भी नहीं चल सकता अस्पताल का। प्राइम मिनिस्टर ने भी कुछ ऐलान किया, मैं समझता हूं कि वह ऐलान बहुत कम है। तो मैं मंत्री जी से पूछना चाहूंगा कि क्या हमारी मरकजी हुकूमत जो यह 10 हजार रुपए का ऐलान किया गया, इससे मुतमईन है। अगर मुतमईन हैं तो बतायें मंत्री जी कि 10 हजार रुपए काफी हैं अगर गरीब आदमी मरे उसके लिए; अगर मुतमईन नहीं है तो मैं जानना चाहूंगा कि क्या वह स्टेट गवर्नमेंट को आदेश देंगे या उसको रिक्वैस्ट करेंगे कि यह कम्पन्सेशन बढ़ाया जाए;

फिर उसके बाद असली झगड़ा जहां से शुरू हुआ है, मैं समझता हूं वहां यूनियन

[श्री मोहम्मद अफजल उर्फ मीम अफजल]

गवर्नमेंट को मुदाखलत करने की जरूरत है । तो जो डिस्प्यूट था, जो असली मामला है, इस घटना के बाद वह बैकग्राउंड में चला गया और फिर किसी वक्त वह सामने आ सकता है और अगर ऐसे इंडस्ट्रियलिस्ट रहे , ऐसी सरकारें रहीं जिनकी बंदूकें हमेशा तैयार रहती हैं और ऐसे ही पुलिस का व्यवहार रहा और इंडस्ट्रियलिस्ट लांबी का नेक्सस रहा तो यकीनन फिर गोली चल सकती है । तो क्या यूनियन गवर्नमेंट अपना गुड आफिस इस्तेमाल करेगी इस मसले को सुलझाने के के लिए ?

दूसरे, यूनियन का जो दफ्तर है, उसको वहां डैमेज किया गया और पुलिस ने वहां आज भी ताला डाल रखा है । उसका कोई जिक्र स्टेटमेंट में नहीं है । मैं यह जानना चाहूंगा मंत्री जी से कि क्या वह आदेश करेंगे कि यूनियन का जो दफ्तर है उसको खोला जाए । उसके पीछे भी एक मकसद है कि मजदूरों को कोई ठिकाना न मिले आर्गेनाइज होने का और आखिर में मैं यह पूछना चाहूंगा कि ये जो मजदूर मरे हैं, ये सब छोटे-छोटे कारखानों में काम करने वाले मजदूर थे, बहुत ही गरीब मजदूर थे । इनका कोई रिश्तेदार किसी बड़े कारखाने के अंदर काम नहीं करता होगा । क्या सरकार इनके परिवार के किसी निकट संबंधी को, बच्चे को या बीवी को, किसी सरकारी कारखाने में मुलाजमत देने का काम करेगी ? इन अलफाज के साथ मैं शुक्रिया अदा करता हूं कि आपने मेरी बात सुनी ।

†مشری محمد افضل عرف م۔ افضل اتر پردیش

محترم وائس چیئرمین صاحب، میں سمجھتا ہوں کہ بہت سارے جو سوالات ابھرتے تھے۔ وہ زیادہ تر لوگوں نے پوچھ لئے ہیں میں صرف چند باتوں تک ہی سیمت رہوں گا یہ بات بالکل سپشٹ روپ سے سامنے آگئی ہے کہ شنکر گہا نیوگی کے قتل کے بعد یہ تقریباً ثابت ہو گیا ہے۔ وہاں جو انڈسٹریلسٹ ہیں ان کے اور پولیس کے درمیان اور اسٹیٹ گورنمنٹ کے کچھ لوگوں کے درمیان ایک نیکسس بنا ہوا ہے اور غریب مزدور ورشوں سے جو جھ رہا ہے۔ جب یہ مزدور اپنی ڈیمانڈس لے کر جاتا ہے۔ تو مختلف طریقوں سے اس کو دبانے کی کوشش کی جاتی ہے ابھی یہاں کچھ سوالات اٹھائے گئے کہ پروووکیشن ہوا۔ پولیس کے لوگوں کو مارا گیا۔ ایک عورت کے بارے میں کہا گیا کہ اس کے کپڑے اتار دیے گئے جو لیڈی کانسٹیبل تھی۔ اگر ایسا ہے تو بہت شرمناک ہے اور اگر ایسا ہے تو اسٹیٹ گورنمنٹ نے جو وزیر داخلہ کو وجوہات دی ہیں اور جو بیان انہوں نے یہاں دیا ہے اس میں اس کا ذکر کیوں نہیں۔ اگر کسی ادارے اس کو چھپایا ہے تو اس کی تحقیقات کیا سرکار کرے گی کہ واقعی یہ واقعہ وہاں

†[ ] Transliteration in Ar.abic Script.

آتے ہیں۔ اس میں ڈیمانڈس موجود ہیں۔ ہمارے بہت سارے ممبران نے اس کی طرف اشارہ بھی کیا ہے۔

مجھے نہیں لگتا کہ یہ کوئی ایسی بہت بڑی ڈمانڈ تھی جن کو پورا نہیں کیا جا سکتا تھا۔ یہ تو ڈمانڈس ہیں اور دسویں ڈمانڈ شنکر نیوگی کے قاتلوں کے پکڑنے سے تعلق رکھتی ہے۔ مجھے لگتا ہے کہ یہ لوگ تو ڈمانڈس پورا کر سکتے تھے۔ بلکہ ہمارے ایک ممبر نے یہ بھی کہا کہ ان کی آٹھ ڈمانڈس تو تقریباً مان لی گئیں۔ لیکن یہ دسویں ڈمانڈ ان کے بس کی بات نہیں تھی۔ وہ نہیں چاہتے تھے کہ جب آدمی کو سمانت کیا جا رہا ہے۔ جو اصل مرڈور ہے۔ جوگی صاحب مدھیہ پردیش کے رہنے والے ہیں اور اس علاقے سے انکا تعلق ہے اور جب وہ بول رہے تھے تو میں ان کے جذبات سن رہا تھا۔ اس سے احساس ہو رہا تھا کہ یقیناً ایک پونجی پتی نے ایک مزدور لیڈر کو مروایا اور مروانے کے بعد وہ آزاد گھوم رہا ہے۔ میں تو ایک منٹ یہ مان کر چلتا ہوں کہ پروویکشن ہوگا۔ جب کسی آندولن کو چلانے والے اور غریبوں و بے قصوروں کے ساتھ کھڑے ہونے والے لیڈر کو اتنی بے دردی کے ساتھ قتل کیا ہوا ہے یا نہیں ہوا۔

دوسرے کچھ سوالات اس اسٹیٹمنٹ سے اور ہمارے پاس چھتیس گڈھ مکتی مورچہ کی جو وجوہات اور ڈیمانڈس ہیں جو اس نے بہت سارے ممبران پارلیمنٹ کو بھیجی ہیں۔ اس سے اٹھتے ہیں۔ کل ہماری پارٹی کے مسٹر وی۔ پی۔ سنگھ اور مسٹر بوسمئی وہاں گئے تھے۔ ہماری پارٹی کے ادھیکش۔ انہوں نے بھی آکر یہ بتایا ہم یہ پوچھنا چاہتے ہیں کہ پہلی جولائی کو جب لیبر ڈیپارٹمنٹ میں مزدور گئے تو اس میں لکھا گیا ہے کہ بات چیت نہیں ہو سکی۔ جاری نہیں رہ سکی لیکن ہماری انفارمیشن کے مطابق وہاں لیبر آفیسر تھے ہی نہیں اور جب مزدور وہاں پہنچے پوری امید کے ساتھ کہ ان کے ساتھ کوئی بات چیت ہوگی نیگوشیشن ہوگا اور ان کی ڈیمانڈ پر ہمدردی کے ساتھ غور ہوگا۔ لیکن وہاں کوئی نہیں تھا تو صحیح استھتی کیا ہے۔

میں یہ کہنا چاہتا ہوں کہ وہ مزدور جن کی ورشوں سے کچھ ڈیمانڈ ہے۔ جن کو پیٹ بھر روٹی نہیں ملتی۔ جن کے بچے تعلیم حاصل نہیں کر سکے۔ جن کی غریبت کی کوئی انتہا نہیں جب وہ کچھ ڈیمانڈ لے کر

باتیں کی۔ انہوں نے ہم کو بتایا کہ کچھ لوگوں نے انھیں سولہ بتایا ہے۔ کچھ لوگوں نے ۱۸ بھی کہا ہے کہ بعد میں مارے گئے۔ لیکن یہ نہیں بتایا گیا کہ جو انجرڈ ہیں وہ کیسے انجرڈ ہیں۔ ہماری جانکاری کے مطابق ۳۶ لوگ گولیوں سے انجرڈ ہوئے ہیں۔ یہ لوگ بھی مارے جا سکتے تھے۔ شرمناک بات یہ ہے کہ غریب آدمی کو مرنے کے بعد بھی غریبی کی طرح ہی ٹریٹ کیا جاتا ہے۔ اسکے خون کا دام بھی کم لگایا جاتا ہے۔ محترم۔ مجھے یاد ہے کہ ایک بار بہار کے علاقے میں فساد ہوا۔ فساد ہونے کے بعد اعلان کیا گیا کہ ۱۰-۱۰ ہزار روپیہ دیا جائے گا۔ اسکے بعد ایسے حالات پیدا ہوئے کہ پورے ملک میں اس سے ایک فضا بن گئی اور بہت زیادہ کریٹیسزم ہونے لگا۔ کمپنسیشن اچانک بڑھا کر ایک لاکھ کر دیا گیا اور اس کی بہت پبلسٹی کی گئی۔ میں صرف مثال کے طور پر کہہ رہا ہوں کہ ہمارے ملک میں غریب آدمی کے خون کی قیمت بھی وقت کے حساب سے لگتی ہے۔ الیکشن اگر ہوں تو مرنے والے کا خون بیس ہزار میں بکتا ہے اور پھر ایک لاکھ میں بکنے لگتا ہے اور اگر الیکشن نہ ہوں تو دس ہزار دینے میں بھی دم نکلتا ہے لوگوں کا۔ دلی میں جو جائے گا تو آپ یہ کیسے امید رکھ سکتے ہیں کہ لوگوں کے جذبات نہیں بھڑکیں گے۔ وہ ریل کی پٹریوں پر نہیں بیٹھیں گے۔ وہ گاڑیاں نہیں چلائیں گے۔ یہاں تک کہ پھر انکی سننے کو کوئی تیار نہیں ہے۔ جس دروازے پر وہ جاتے ہیں۔ وہ دروازہ بند ہو جاتا ہے۔ چاہے وہ سیاسی دروازہ ہو۔ چاہے پونجی پتی کا دروازہ ہو۔ چاہے اس کے اپنے کارخانے کا دروازہ ہو۔ وہ جہاں جاتا ہے۔ اس کو مایوسی ہی ہاتھ لگتی ہے۔ اس کے بعد بھی مجھے افسوس ہے کہ یہ جو بیان آیا ہے اس میں بہت ڈھٹائی کے ساتھ اسٹیٹ گورنمنٹ نے یہ ثابت کرنے کی کوشش کی ہے کہ اس کا کوئی قصور نہیں ہے۔ میں سمجھتا ہوں کہ اس کا کوئی جواب نہیں ہے۔ اسٹیٹ گورنمنٹ کو قبول کر لینا چاہیے کہ اس سے غلطی ہوئی اور غریب و بے گناہ مزدور مارے گئے۔

اب جو واقعہ ہو گیا اس پر ہم لوگ کیا کہیں۔ وہ واپس تو آ نہیں سکتے ہیں۔ لیکن جو مرنے والوں کی تعداد ہے اس کو صحیح طور پر چیک کرنے کی ضرورت ہے۔ بہت سے لوگوں نے ساٹھ ستر بھی کہا ہے۔ منتری جی کے بیان میں مرنے والوں کی سنکھیا پندرہ ہے۔ مکتی مورچہ کی طرف سے جو آیا ہے اس میں ۷۱ ہے۔ کل ہم نے بومئی صاحب سے

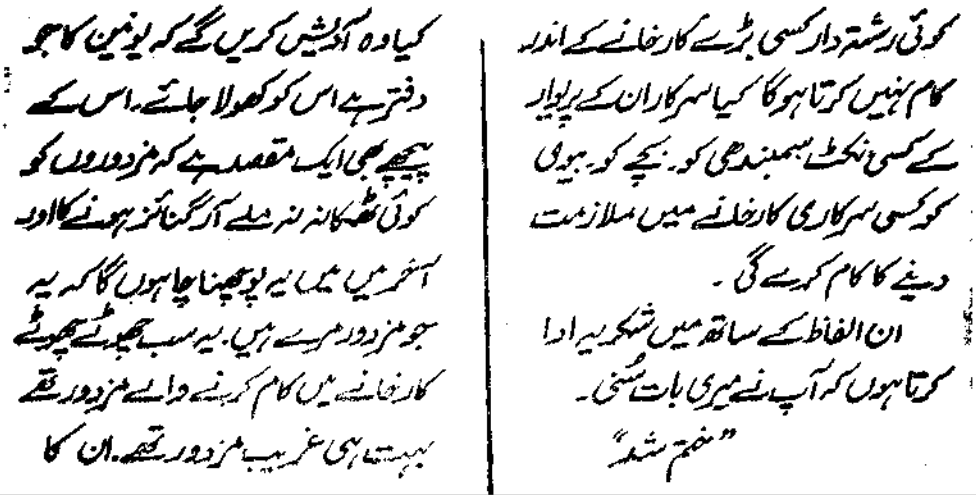
گیا اس سے مطمئن ہے۔ اگر مطمئن ہے تو بتائیں منتری جی کہ ۱۰ ہزار روپے کافی ہیں اگر غریب آدمی مرے اس کے لئے۔ اگر مطمئن نہیں ہیں تو میں جاننا چاہوں گا کہ کیا وہ اسٹیٹ گورنمنٹ کو آڈیشن دیں گے یا اس کو ریکویسٹ کریں گے کہ یہ کمپنسیشن بڑھایا جائے۔

پھر اس کے بعد اصل جھگڑا یہاں سے شروع ہوا ہے۔ میں سمجھتا ہوں وہاں یونین گورنمنٹ کو مداخلت کرنے کی ضرورت ہے تو جو ڈسپیوٹ تھا۔ جو معاملہ ہے۔ اس گھٹنا کے بعد وہ بیک گراؤنڈ میں چلا گیا اور پھر کسی وقت وہ سامنے آ سکتا ہے اور اگر ایسے انڈسٹریلسٹ رہے ایسی سرکاریں رہیں۔ جن کی بنیاد میں ہمیشہ تیار رہتی ہیں اور ایسے ہی پولیس کا ویوہار رہا اور انڈسٹریلسٹ لابی کا نیکسس رہا تو یقیناً پھر گولی چل سکتی ہے تو کیا یونین گورنمنٹ اپنا گڈ آفس استعمال کرے گی اس مسئلے کو سلجھانے کے لئے۔

دوسرے۔ یونین کا جو دفتر ہے۔ اس کو وہاں ڈیمیج کیا گیا اور پولیس نے وہاں آج بھی تالہ ڈال رکھا ہے اس کا کوئی ذکر اسٹیٹمنٹ میں نہیں ہے۔ میں جاننا چاہتا ہوں کہ منتری جی سے

ابھی ذبح ہوا اور پانچ لوگ اس کے بعد مارے گئے۔ میں آپکی جانکاری کے لئے عرض کر رہا ہوں کہ یہ مرکزی حکومت کے بالکل زیر انتظام ابھی تک ان غریب لوگوں کو جو بے گناہ مارے گئے۔ جیسے بچے کی گردن کاٹ دی گئی۔ ان کو کمپنسیشن دلی ایڈمنسٹریشن نے نہیں دیا۔ کتنے لوگ ڈمانڈ کریں پر کچھ ہونا نہیں ہے اس میں بھی وہی ہوا کہ بڑے شان و شوکت کے ساتھ یہ اعلان کیا گیا کہ مرنے والوں کو ترنت دو دو ہزار روپیہ دے دیا گیا دو ہزار روپے میں بہت سارے لوگ جوتا پہنتے ہیں آجکل۔

کچھ سرکار کو شرم آنی چاہیئے کہ مرنے والوں کو کیا دے رہے ہیں آپ۔ جن لوگوں کو گولیاں لگی ہیں پیروں کے اور جسم کے اندر وہ انجرڈ ہیں۔ بہت سے ایسے ہیں کہ جو مرنے والے ہیں۔ ان کو ایک ایک ہزار روپیہ دیا گیا ہے۔ جس سے میرا خیال ہے۔ ان کا ۱۵ دن کا خرچہ بھی نہیں چل سکتا اسپتال کا۔ پرائم منسٹر نے بھی کچھ اعلان کیا۔ میں سمجھتا ہوں کہ وہ اعلان بہت کم ہے۔ تو میں منتری جی سے پوچھنا چاہوں گا کہ کیا ہماری مرکزی حکومت جو یہ ۱۰ ہزار روپے کا اعلان کیا



کیا وہ آرڈر دیں گے کہ یونین کا جو
دفتر ہے اس کو کھولا جائے۔ اس کے
پیچھے بھی ایک مقصد ہے کہ مزدوروں کو
کوئی ٹھکانہ نہ ملے آرگنائز ہونے کا اور
آخر میں میں یہ پوچھنا چاہوں گا کہ یہ
جو مزدور مرے ہیں۔ یہ سب چھوٹے چھوٹے
کارخانے میں کام کرنے والے مزدور تھے
بہت ہی غریب مزدور تھے۔ ان کا
کوئی رشتہ دار کسی بڑے کارخانے کے اندر
کام نہیں کرتا ہوگا کیا سرکار ان کے پریوار
کے کسی نکٹے سمبندھی کو۔ بچے کو۔ بیوی
کو کسی سرکاری کارخانے میں ملازمت
دینے کا کام کرے گی۔
ان الفاظ کے ساتھ میں شکریہ ادا
کرتا ہوں کہ آپ نے میری بات سنی۔
"ختم شد"

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, this is actually not only a belated statement but it appears to me that it is a carbon copy of the statement prepared by the people who had been responsible for the mureder of those poor Adivasi workers in that region. The first point I would like to know from the hon. Minister is whether the statement has been prepared on the basis of the information collected by its own agency. If the statement has been prepared on the basis of the information given by the Government of Madhya Pradesh, there is no reason to believe that this statement reflects the correct state of affairs. Every one of us in his House knows that that particular area, Chhatishgarh area, is a place of inhuman torture and atro-ity perpetrated by the people having money and power for a pretty long time. The workers engaged by the contractors, the workers who have been engaged in the mining industry or the workers who are doing the casual type of work there, have been subjected to terror, atrocity and exploitation by the industrialist and the people who make money in collusion with the political power for a long time. It is not only because the BJP Government is in power that we find a case of atrocity there. Even before, when a different political party was in power there in the particular area of the country, the same sort of exploitation and terror was carried on. Therefore, the story is one of perpetual terror and exploitation. And it is possible because the laws of the land are not taken into consideration by succesive Governments and it is because there is a nexus between the people who exploit the Adivasi workers and the people who are in power. But it is absolutely true that the incident of police firing, when the "BJP is in power, is perhaps the rarest category of inhuman cruelty and atrocity. During our political life we have encountered police atrocities in many parts of the country but really it is absolutely exceptional because so ,many people died in a single days in-r-ident.

The second question that, arises from the statement is why it became necessary to clear the railway track so urgently. The train was halted by ihe demonstrators. The train could have been halted for a few more hours. What was the necessity of urgently clearing the track? The answer is that a police officer died, the demonstrators pelted stones and unarmed workers had indulged in violence! That is always the story given by the people who indulge in

firing. It is not this particular case alone. But the question is why it became so urgently necessary to clear the railway track. The Administration could have waited, the police could have waited, and if some more hours were wasted, at least that would have been much less valuable to the society than the loss that the society incurs by this act of brutality, Therefore, in the name of clearing the railway track the people in power tried to find an excuse for the firing. The excuse for the firing—the reason that they seek to give—is that the track had to be cleared.

Thirdly, Sir, I would like to know why it was necessary to resort to firing. Why was lathi-charge not resorted to, why was tear-gassing not done? Why were tear gas shells not fired? Successive rounds of tear gas shells could have been fired. I do not know if the hon. Members sitting on that side of the benches have been in any demonstration facing firing and tear gas shells. I do not know if those hon. Members of Parliament had the experience. We had the experience. In our younger days, in our student days, we faced bullets, tear gas shells and lathi-charge. We know how brutal it is. Tear gas shells could have been continued. Successive doses of tear gas shells could have continued. I say what I mean. Tear gas shells could have been continued for an unlimited period without resorting to firing.

This incident is actually a warning to the party in power in Madhya Pra desh. This may act as a boomerang. Please believe, in some parts of the country you are in power, in some parts of the country you are not. What has been your complaint when the Janata Government in Uttar Pradesh had resorted to administrative measures, police action, during the communal frenzy? What was your reaction? What was the reaction of the same set of politicians during the Mandir-Masjid clashes? If you call that an act of cruelty, why do you call this act an act of necessary cruelty? It was not necessary. This action on your pari provokes, in the same way not only antagonistic, popular, reaction but it also provokes, in the same way, administrative retaliation, maybe in the coming period. Let us believe that we are living in a civilised world. It is shameful that people find excuses for firing. It is not shameful because of the tragedy of the firing itself; it is shameful because the political workers and leaders who swear in the name of God and Ram and political and popular referendum, seek to believe that bullets were necessary in this case. It is not shameful because some people died: it is shameful because by resorting to such a behaviour man himself becomes a beast. Man becomes a beast by behaving as a beast because he is upholding the argument of a beast. That is where man uses his intellect. That is where man uses his creative capability. That is where man dehumanises his own quality. It is tragic, more tragic than the death of the people. It is tragic that the politicians of this or that category seek to defend firing, not only defend firing but seek to convince the House that it became necessary. It is tragic. Let us not dilute India's freedom in the way we are doing it.

Therefore, Sir, my last question to the Government of India will be: Do you think that there should be a parliamentary delegation to visit that part of the country because there is a complaint that atrocities are still going on? Therefore, it is not question of awarding compensation OF it is not a question of ordering a judicial inquiry by a sitting or a retired Judge of a High Court: it is a question of knowing the things for ourselves. It is not to depend on the Government which is accused of the cruelty. Therefore, my question is whether the Government will kindly consider the question of sending an all-party delegation sponsoring an all-party delegation' to visit that part and to know for itself actually what the present situation is. I hope that the Government of India will kindly and sympathetically consider this question.

श्रीमती सत्या बहिन : धन्यवाद उप-सभाध्यक्ष महोदय कि आपने इस विषय पर बोलने का मौका दिया। यह जो बयान गृह मंत्री जी से आया है जाहिर है राज्य सरकार द्वारा दिये गये तथ्यों पर ही आधारित है जिसमें बहुत सी विसंगतियां हैं। इससे मालूम पड़ता है कि राज्य सरकार जो पूंजीपतियों को सरक्षण देने वाली सरकार है उसने पूरी तरह से अपनी लापरवाही को और गैर जिम्मेदारी को लीपापोती करने का प्रयास किया है। इसमें दिया गया है कि मजदूरों की मांगों को लेकर समझौता हो गया था और दूसरी तरफ उन्होंने इस बात को कहा कि धरना तब तक जारी रहेगा जब तक उनकी मांग पूरी नहीं हो जाती। इससे साफ जाहिर है कि कोई समझौता हुआ ही नहीं था। कोई मांगें भी उनकी मानी नहीं गई थीं। इसमें जून महीने में सम्पन्न हुई बैठकों की श्रृंखला भी बताई गई। मैं यह पूछना चाहती हूं कि इसमें कितनी बार बैठकें हुई और वे वार्ताएं क्या त्रिपक्षीय वार्ताएं थीं जिसमें मजदूर संगठन, सरकार और मैनेजमेंट तीनों थे? क्या राज्य सरकार ने उसमें मध्य-स्थता का काम किया था? इस बयान में यह भी कहीं स्पष्ट नहीं होता है कि जो कामगार आंदोलन कर रहे थे, अपने अधिकारों की लड़ाई लड रहे थे वे सरकारी क्षेत्र के उपक्रम के थे या गैर सरकारी क्षेत्र के? जाहिर है कि मध्य प्रदेश आदिवासी बाहुल्य इलाका है। जहां आदिवासी मजदूरों का पूरी तरह से शोषण होता है। उनको कोई अधिकार नहीं मिला हुआ है। उन मजदूरों को लाठियों से मारा गया श्रमिक मजदूरों को इतना मारा गया कि उनकी सामूहिक हत्या हुई। मैं इसको सामूहिक हत्या की संज्ञा देती हूं। सरकार ने जो बयान भेजा है वह लीपापोती वाला बयान भेजा है। उसमें बताया है कि उन्होंने लाठियों से भी हमला किया जिससे लगता है जितने मजदूर वहां पर धरने पर बैठे हुए थे वे लाठियां लेकर आये हुए थे। वे लाठियां लेकर आये हुए थे, इसलिए कहा गया है कि हिंसा पर उतारू थे, यह गलत है। मध्य प्रदेश की सरकार ने इसमें पूरी तरह से गैर जिम्मेदारी का इजहार किया है। वहां पर कितने राउण्ड गोली चली, इसका जिक्र नहीं है और हवाई फायर की गई या नहीं, इसका भी जिक्र नहीं है। यह कहा गया है कि आंसू गैस छोड़ी गई, यह भी गलत बयानी है। वहां पर आंसू गैस छोड़ी ही नहीं गई। एकदम से उन पर हमला कर दिया गया था। यह कहा गया है कि महिलायें पटरी पर थीं। इसका मतलब है कि वे पूरी तरह से शांतिपूर्ण थे और वह आन्दोलन शांतिपूर्ण ढंग से चल रहा था। उन मजदूरों का हिंसा का कोई इरादा नहीं था। वे अपने न्यायिक अधिकारों के लिए आन्दोलन कर रहे थे। वहां पर तीन हजार कामगारों और चार सौ महिलाओं के धरने पर बैठने का जिक्र है। अगर ये लोग हिंसा पर उतारू होते तो तोड़-फोड़ करते और कोई अवरोध पैदा करते। उन्होंने कोई तोड़फोड़ नहीं की। वे केवल पटरी पर बैठे रहे और अपना विरोध जाहिर करते रहे ताकि उनको न्याय मिले। मैं यह कहना चाहती हूं कि शंकर गुहा नियोगी की हत्या के बाद से यह आन्दोलन चल रहा था। लेकिन इसको दबाया जा रहा था। मुझे यह कहने में कोई संकोच नहीं है कि जिस प्रकार से उत्तर प्रदेश में डाला सीमेन्ट फैक्ट्री में मजदूरों की हत्या हुई उसी प्रकार से भिलाई में भी मजदूरों की हत्या कर दी गई है। दोनों प्रदेशों में पूंजीपतियों की सरकार है। ये सरकारें मजदूरों के अधिकारों का हनन करती हैं। उनसे न्याय की आशा नहीं की जा सकती है। इसलिए मैं माननीय गृह मंत्री जी से जानना चाहती हूं कि क्या केन्द्रीय सरकार इसमें हस्तक्षेप करेगी और ईमानदारी से वहां पर जो हालात हैं, जो परिस्थितियां हैं, उसके जो भी कारण रहे हों, उनकी सही मायनों में जानकारी लेकर सदन में आएंगे जिससे यह पता चल सके कि वास्तविक स्थिति क्या है? वहां की सरकार से मजदूरों के संरक्षण की आशा करना गलत है। वहां की सरकार पूरी तरह से मजदूरों का शोषण करती है। वह पूंजीपतियों को संरक्षण देने वाली सरकार है। उनसे किसी तरह की आशा करना,

समय बरबाद करना है। इसलिए केन्द्रीय सरकार से मैं न्याय की मांग करती हूं क्योंकि ये मजदूर पहले रेलवे की पटरी पर भी बैठे थ जो इस बात का संकेत है कि राज्य सरकार से उन्हें कोई आशा नहीं थी। इसलिए केन्द्रीय सरकार इस ओर ध्यान दे। यह राज्य सरकार ने यह गोली काण्ड कराया है।

श्री सुरेन्द्र जीत सिंह अहलूवालिया : उपसभाध्यक्ष महोदय, भिलाई की इस नृशंस घटना की जितनी भर्त्सना की जाय उतनी कम है। यह एक बड़ी सोची-समझी और बैठकर सारा षडयंत्र रच कर घटना बटाई गई है क्योंकि यह लड़ाई कामगरों के आन्दोलन के माध्यम से शुरू हुई। जो भी व्यक्ति चाहे वे ससद सदस्य हों, जो मजदूर आन्दोलन से जुड़े होते हैं उनको अच्छी तरह से पता है कि हर कारखाने में जिस तरह से हम लोग बंधुवा मजदूरों को मुक्ति दिला रहे हैं उसी तरह से ठेकेदारी की प्रथा से मुक्ति दिलाने का आन्दोलन भी चला हुआ है और भिलाई जैसे शहर में ठेकेदारी प्रथा को खत्म करने के लिए छत्तीसगढ़ मुक्ति मोर्चा जैसी संस्था भी यही मांग कर रही थी। सारंग साहब ने ठीक ही कहा कि इस स्टेटमेंट में साफ-साफ लिखा हुआ है। उनकी करीब करीब सारी मांगें मान ली गई थी, सिर्फ एक मांग नहीं मानी गयी थी और वह मांग थी छटनीग्रस्त लोगों को फिर से बहाल करने की। उपसभाध्यक्ष महोदय, इस पूरे बयान में कहीं यह नहीं लिखा हुआ है कि कितने लोग छटनीग्रस्त थे और जो 16 या 18 लोग मारे गये हैं वह भी क्या छटनीग्रस्त मजदूर थे? पुलिस ने क्या यही बहाना ढूंढ़ लिया ताकि छटनीग्रस्त मजदूरों को नौकरी न देनी पड़े और इसलिये उनको गोलियों का निशाना बना दिया? मैं मंत्री महोदय से आपके माध्यम से जानना चाहता हूं कितने लोग छटनीग्रस्त थे, कितनों के मामले लंबित थे? जो 15 आदमी मारे गये हैं, जिनमें से 13 की लाश पहचान ली गयी है, उनमें से ऐसे कितने लोग थे जो छटनीग्रस्त थे?

उपसभाध्यक्ष महोदय, जैसे कि हमारे माननीय सदस्य जोगी साहब ने बताया, और भी बहुत सारे सदस्यों ने बताया और आपने भी अपना प्रश्न पूछते हुए बताया कि वहां जो एक उद्योपति हैं केडिया, जिसको न केवल वहां के जिला प्रशासन का संरक्षण प्राप्त है बल्कि राज्य सरकार के जितने भी उच्च पदाधिकारी हैं, चा वह राजनैतिक हों और चाहे वह प्रशासनिक हों, जब भी वे भिलाई का दौरा करते हैं तो उनके घर पर कबह ब्रेकफास्ट से लेकर रात को डिनर तक उनका बंदोवस्त वहां होता है। बहुत सारे नेता, बहुत सारे संसद सदस्य, बहुत सारे एम.एल.ए. और बहुत सारे मिनिस्टर उनके घर पर जाकर ठहरते हैं, रुकते हैं। अब ऐसे आदमी के खिलाफ एक गरीब मजदूर नेता शंकर गुहा नियोगी की विधवा पत्नी चाहे कितना चीत्कार कर न्याय की मांग करे तो उसकी मांग कभी पूरी नहीं हो सकती है। जिला प्रशासन का हाथ उसकी गिरेबान तक तब तक नहीं पहुंच सकता जब तक प्रशासनिक पदाधिकारियों, राजनैतिक पदाधिकारियों और मंत्रियों का संरक्षण उसे प्राप्त है। उपसभाध्यक्ष महोदय, यह बड़ी साधारण सी बात है, यह रिकार्ड की बात है और इस बारे में इन्क्वायरी कराई जा सकती है कि ये सज्जन इंजीनियरिंग कालेज भी चलाते हैं। इन्होंने अपने उस इंजीनियरिंग कालेज के माध्यम से तमाम राजनैतिक नेताओं को अपने प्रति कृतज्ञ रहने का एक सिलसिला चलाया हुआ है। बड़े आराम से यह बात इन्क्वायरी से पता की जा सकती है कि गवर्निंग बाडी ने किस किस बी.जे.पी. के नेता के, किस किस प्रशासनिक पदाधिकारी के बच्चे का वहां एडमिशन हुआ है और उनसे उनके क्या ताल्लुकात हैं। महोदय, यह सारी घटना एक बहुत बड़ा षड्यंत्र है। यह षड्यंत्र रचकर वहां निहत्थे लोगों पर किस तरह से बर्बरता से लाठी चार्ज करके, अश्रुगैस चलाकर और गोलियां चलाकर मारा गया है। महोदय, मैं आपके माध्यम से मंत्री महोदय से स्पेसिफिक सवाल पूछता हूं कि कितनी राउंड गोलियां चली? आट

[श्री सुरेन्द्रजीत सिंह अहलुवालिया]

कहते हैं कि 115 आदमी गोलियों से घायल हुए। लेकिन कितने राउंड गोलियां चली जिसके कारण 15 आदमी अराजायी हो गये, मारे गये और 115 आदमी घायल हो गया। आपने हिसाब दिया है कि 63 घायलों को दुर्ग अस्पताल में और 9 घायलों को भिलाई अस्पताल में भर्ती किया गया है और 65 राज्य प्रशासन के लोग घायल हुए हैं यह हिसाब दिया गया है। मैं पूछना चाहता हूं कि इन 65 में से कितनी महिला पुलिस बल की महिलायें हैं जो घायल हैं? अभी एक माननीय सदस्य कह रहे थे कि वहां महिला पुलिस बल की बेइज्जती की गयी, उनको निर्वस्त्र किया गया। मैं जानना चाहता हूं कि कितनी महिला पुलिस बल की सैनिक वहां घायल हुई हैं, यह जरा बताने का कष्ट करें।

जब पटरी से महिलायें हटायी जा रही थी उस वक्त वहां महिला पुलिस बल थी या नहीं थी? मेरी इन्फर्मेशन है कि वहां महिला पुलिस बल उपस्थित ही नहीं था। तो आप यह भी बताने की कृपा करें। उपसभाध्यक्ष महोदय राज्य सरकार ने वहां पर ज्यूडिशियल इन्क्वायरी करने की घोषणा की है किन्तु 115 आदमियों को गोली लगी, कितने राउंड गोली चली, उसका हिसाब नहीं बताया गया। कितने टीयरगैस शैल चलाए गए, यह भी नहीं बताया गया? इस घटना के कारण कितने पदाधिकारी सस्पेंड किये गये, यह भी नहीं बताया है? मैं मांग करता हूं कि अगर इसकी इन्क्वायरी सही तरीके से आपको चलानी है तो आपने अब तक वहां के जिला पदाधिकारियों को सस्पेंड क्यों नहीं किया? उनके रहते वहां पर ज्यूडिशियल इन्क्वायरी क्या करेंगे, ढाक करेंगे। वहां तो लीपा-पोती होगी। वहां के पदाधिकारियों की रक्षा करने के लिए और उद्योगपतियों की रक्षा करने के लिए एक रिपोर्ट तैयार होगी और दो सौ-ढाई सौ पेज की रिपोर्ट हमारे सामने रख दी जाएगी। मैं मांग करता हूं सदन की तरफ से कि वहां जो भी पदाधिकारी थे जिन्होंने गोली चलाने का आदेश दिया था, गोली चलाई गई, लाठी चलाने का आदेश दिया था, लाठी चलाई गई, टीयरगैस चलाई थी, उन पदाधिकारियों को तुरंत सस्पेंड किया जाए। उनको सस्पेंड करने के बाद ही वहां इन्क्वायरी शुरू होनी चाहिये। मैं सहमत हूं हमारे एक माननीय सदस्य ने कहा कि जब गरीब का खून बहता है तो उसकी कोई कीमत नहीं डाली जाती है। मैं मांग करता हूं कि वहां जो भी मृत परिवार हैं उन्हें कम्पनसेशन के रूप में कम से कम 50 हजार रुपये पर हेड दिये जाएं और साथ ही उनके डिपेंडेंट्स को भिलाई कारखाने में नौकरी दी जाए। आज वहां का प्रशासन शिथिल पड़ा है। एक उद्योगपति जिसने शंकर गुहा नियोगी का खून कराया पुलिस की कस्टडी से भाग गया लेकिन आज तक गिरफ्तार नहीं हुआ। हर दूसरे दिन दूरदर्शन पर सी.बी.आई. की तरफ से फोटो दिखाया जाता है, उसको गुमशुदा करार दिया जाता है। कुछ दिन बाद उसको एब्स्काउंडर घोषित कर के फैसला कर दिया जाएगा। आज यहां का पुलिस बल इतना निर्बल हो गया कि एक ऐसा उद्योगपति जिसने एक लेबर लीडर जो कि गरीब की आवाज उठाता था उसकी हत्या करवा दी उसको पकड़ा नहीं जा रहा है। उसको पकड़ने की व्यवस्था की जाए। इन 9 मांगों के साथ उनकी सब से बड़ी यही मांग थी और वह पूरी की जानी चाहिये। इसके साथ साथ मैं सहमत हूं गुरुदास गुप्ता जी से जिन्होंने मांग की है कि एक सर्वदलीय टीम पार्लियामेंट के सदस्यों की भिलाई विजिट करे तथा जो भी लोग इस घटना से ग्रसित हो कर इंज्योर्ड हुए हैं उनसे भेंट मुलाकात करे और सारी घटनाओं का अध्ययन कर के अपनी रिपोर्ट सदन को पेश करे।

श्री सुरेश पचौरी (मध्य प्रदेश): माननीय उपसभाध्यक्ष महोदय, माननीय गृह मंत्री जी ने जो वक्तव्य दिया है, उसके संबंध में स्पष्टीकरण जानने के लिए मैं अत्यंत दुखी मन से खड़ा हुआ हूं। मान्यवर, मैं उसी प्रदेश से हूं जिस प्रदेश में भारतीय जनता पार्टी सरकार के रहते वहां के मुख्य मंत्री श्री

सुन्दर लाल पटवा के इशारे पर पुलिस ने न केवल तांडव नृत्य किया है बल्कि निहत्थे मजदूरों की नृशंस हत्या की है। यह बड़े अफसोस की बात है कि इससे संबंधित जो वक्तव्य माननीय गृह मंत्री जी ने दिया है यदि मुख्य मंत्री, मध्य-प्रदेश को इस संबंध में वक्तव्य देने की बात कही जाती तो मेरी मान्यता है कि अक्षरशः वह भी केवल यही वक्तव्य देते, इसलिए मैं कह रहा हूं कि यह जो वक्तव्य दिया गया है, मेरी अपनी यह सूचना है कि यह केवल राज्य सरकार द्वारा दी गई जानकारी के आधार पर दिया गया है। गृह विभाग ने अपनी ओर से इससे संबंधित अन्य जानकारियां एकत्रित करने का प्रयास नहीं किया। राज्य सरकार द्वारा प्रेषित सूचना के आधार पर जो यह वक्तव्य जारी किया गया है, मेरा ऐसा कहना है कि यह वक्तव्य वहां के जिलाधीश द्वारा प्रेषित रिपोर्ट के आधार पर नहीं है। माननीय गृह मंत्री जी जब अपना उत्तर देंगे तब मुझे विश्वास है कि इस संबंध में वे स्पष्टीकरण देंगे। यह वक्तव्य दुर्ग के कलेक्टर की रिपोर्ट के आधार पर है या किसी अन्य अधिकारी की रिपोर्ट के आधार पर है? क्योंकि मध्य प्रदेश के समाचार पत्रों में यह प्रकाशित हुआ है और दिल्ली के समाचार पत्रों में, कल के 'नवभारत टाइम्स' में भी यह प्रकाशित हुआ है कि जो गृह विभाग ने जानकारी चाही है पर राज्य सरकार ने जो जानकारी भेजी है वह जिला कलेक्टर के द्वारा प्रेषित रिपोर्ट के आधार पर नहीं भेजी है। इसलिए मेरा पहला स्पष्टीकरण यह है।

दूसरा, मान्यवर, वक्तव्य में इस बात का उल्लेख बिल्कुल नहीं है कि पुलिस फायरिंग किसने की, किसने करवायी, किसके आदेश से हुई? जैसे मेरे साथी भाई अहलुवालिया जी ने कहा कि कितने अश्रु गैस के गोले छोड़े गये, कितनी बुलेटस का उपयोग किया गया और कितने समय तक फायरिंग हुई, फायरिंग का समय कब से कब तक था? मेरी अपनी जानकारी है कि बगैर चेतावनी के अश्रु गैस के गोले चलाये, सीधे वहां के निहत्थे मजदूरों पर गोली चालन हुआ। लेकिन वक्तव्य में इस बात का उल्लेख किया गया है क्योंकि जीरो आवर में जब हम लोगों ने इस बात की मांग की थी तो इस बात पर जोर दिया था। इसलिए ऐसी सूचना तैयार की गयी। तो मैं जानना चाहूंगा कि समय बताया जाए कि कितने समय से कितने समय तक चेतावनी दी गयी, कितने समय से कितने समय तक लाठी चार्ज हुआ, कितने समय से कितने समय तक अश्रु गैस के गोले छोड़े गये, कितने समय से कितने समय तक हवाई फायरिंग हुई? जो बिल्कुल नहीं हुई और कितने समय से कितने समय तक मजदूरों पर सीधी गोली चली? मेरा स्पष्टीकरण है कि कितने निहत्थे मजदूर मारे गये? क्योंकि उनका जो दाह संस्कार हुआ वह 3 जुलाई को किया गया। एक जुलाई को हत्या हुई और 3 जुलाई को दाह संस्कार किया गया। उन बाडीज का आइडेंटीफिकेशन कब हुआ? मेरी अपनी जानकारी के हिसाब से दो मृतक ऐसे थे जिनका आइडेंटीफिकेशन एक जुलाई को नहीं हुआ... (**समय की घंटी**)

मैं वहीं का रहने वाला हूं। मैं उस प्रदेश से हूं। मैं भिलाई से होकर आया हूं। मेरा भिलाई के मजदूरों से संबंध है और मेरे पास अनेक ऐसे पत्र हैं जिनमें छत्तीसगढ़ मुक्ति मोर्चा से संबंधित मजदूर लोगों ने इस बात की पहले भी आशंका व्यक्त की थी कि उनको मौत के घाट उतार दिया जाएगा। इसलिए मुझे थोड़ा समय दिया जाए।

मैं यह कह रहा था कि दो लोगों का आइडेंटीफिकेशन एक जुलाई को नहीं किया गया जबकि वे वहीं के रहवासी थे। इसकी क्या वजह है? उनका आइडेंटीफिकेशन कब किया गया? अगर बाद में आइडेंटीफिकेशन उन बाडीज का किया गया तो बाद में करने के क्या कारण थे यह मैं जानना चाहता हूं। कितने घायल लोगों को उस दिन अस्पताल में भर्ती कराया गया? उनके उपचार की व्यवस्था नहीं थी। पर्याप्त उपचार की व्यवस्था न किये जाने से वहां से लोग चले गये

[श्री सुरेन्द्र जीत सिंह अहलुवालिया]

और जिन मजदूरों को गिरफ्तार किया गया वह उन लोगों को गिरफ्तार किया गया जो अस्पताल में भर्ती थ । ऐसे कितने लोग थे यह मैं आपसे जानना चाहता हूं ।

यह बताया गया कि 9 सूत्री मांगें थीं । इनमें से केवल एक मांग का जिक्र किया गया है वह नहीं मान पाए थ । तो जो बाकी मांगें थी उनका क्रियान्वयन हुआ कि नहीं ? मैं आपके माध्यम से मंत्री जी से कहना चाहता हूं कि उन मांगों का अभी क्रियान्वयन मेरी जानकारी के हिसाब से नहीं हुआ है जबकि वक्तव्य में इस बात का उल्लेख किया जा रहा है कि उनको मान लिया गया है । केवल एक मांग रह गयी है जो सबसे महत्वपूर्ण मांग है । कि श्रम विभाग की उस अतिरिक्त मांग जोकि मंजूर नहीं की गई, उसके बारे में क्या टिप्पणी थी ?

मेरी अपनी जानकारी के हिसाब से श्रम विभाग ने अनुशंसा की थी कि उस मांग को भी मान लिया जाए । केवल जो मेरे से पूर्ववक्ताओं ने जिस बात का जिक्र किया है कि वह केवल भारतीय जनता पार्टी के अंतरकलह का परिणाम था । कैलाश जोशी जी पहले वहां भेजे गये । कैलाश जोशी जी को मध्यप्रदेश के माननीय मुख्य मंत्री जी श्रेय नहीं देना चाहते थे । इसलिए यद्यपि श्रम विभाग ने अनुशंसा की थी, उसको पेंडिंग रखा । और तो और, दूसरी भोपाल के मंत्री, आदरणीय कैलाश सारंग जी के इलाके के, जो मेरे भी इलाके के हैं, बाबू गौड़ साहब को भेज दिया गया । जब कैलाश जोशी साहब खुद वहां मौजूद थे, तो बाबू लाल गौड़ को वहां भेजने का क्या औचित्य था ? यह भा०ज०पा० की अंतरकलह को, मान्यवर, दर्शाता है ।

तीसरी बात, जो न्यायिक जांच की बात की गई है, उसके टर्म्स आफ रेफरेंस क्या होंगे, कितने समय में यह न्यायिक जांच पूरी होगी और जो अहलुवालिया जी ने बात कही, वह बड़ी अहम बात है कि जब यह बात सिद्ध हो चुकी है प्रायः कि वहां का प्रशासन शासन के के इशारे पर कटपुतली बने हुए मजदूरों पर जुल्मो-सितम ढा रहा है, तो न्यायिक जांच निष्पक्ष रूप से हो पायेगी, इस बारे में प्रश्नवाचक चिन्ह लगा हुआ है । इसलिये वहां के अधिकारियों का, निष्पक्ष जांच होने के लिए, अविलम्ब स्थानांतरित किया जाना बहुत ज्यादा जरूरी है ।

मान्यवर, तनाव का वातावरण वहां लम्बे समय से था । उस तनाव के वातावरण को दूर करने के लिए राज्य सरकार ने क्या प्रयास किये, इस संबंध में कोई उल्लेख नहीं किया गया । यह भी मेरा आपके माध्यम से क्लैरिफिकेशन है ।

सभी लोगों के नाम और पते जो दिये गये है, क्या वही नाम और पते हैं—मैं यह भी जानना चाहूंगा क्योंकि मेरी अपनी जानकारी के हिसाब से कुछ के पते भी गलत हैं । जिन इंडस्ट्रीज को चलाया जाना बताया गया है उस तारीख में कि इन इंडस्ट्रीज में पूरे मजदूर काम कर रहे थे, उन इंडस्ट्रीज के मजदूरों का भी उल्लेख है मृतकों की संख्या में—मैं यह भी जानना चाहूंगा और तो और उन इंडस्ट्रीज में पहले काम कर रहे मजदूरों का भी उल्लेख है । वह वहां से हटा दिये गये थे और बदले की भावना से उनको पुलिस के इशारे पर मारा गया । ऐसी कौन-कौन सी इंडस्ट्रीज हैं, जिनमें पहले लोग काम कर रहे थ, उनको हटा दिया गया और बाद में उनको मौत का शिकार बना दिया गया ?

क्या सभी घायलों को कंपेन्सेशन दिया गया है ? मेरी अपनी जानकारी के हिसाब से सभी घायलों को कंपेन्सेशन नहीं दिया गया है । जो संख्या प्रशासन ने दर्शायी है, जो संख्या एस०पी० ने अपनी रिपोर्ट में दर्शायी है, उस पूरे की पूरी संख्या वालों को कंपेन्सेशन अभी तक नहीं मिल पाया है । तो सारे लोगों को कंपेन्सेशन कब तक मिल पायेगा ? कंपेन्सेशन की राशि कम है, इस बात का जिक्र मेरे

साथियों ने किया--दस हजार और दो हजार दी गई है ।

मान्धवर, सीहोर में एक बस की दुर्घटना हुई थी । आदरणीय सारंग जी यहां मौजूद हैं । यह बस अयोध्या जा रही थी । उस दुर्घटना में जो मृत लोग थ, राज्य शासन ने एक-एक व्यक्ति को पचास हजार रुपये दिया था । तो उस बस के मृतकों को, जो अयोध्या जा रही थी, उनको पचास हजार, और जो मजदूर अपने अधिकार के लिए जद्दो-जहद कर रहे थे, उन्हें मात्र दस हजार--यह कौनसा औचित्य है । यह भेद-भाव क्यों है ।

इसलिए वह राशि भी बढ़ाई जाए ।

मेरा आपके माध्यम से यह आग्रह है कि जिन मजदूरों ने पूर्व में मारे जाने की आशंका व्यक्त की थी, अभी भी उनके जो मेरे पास पत्र आये हैं, उसमें उल्लेख है कि आगे भी उनके मारे जाने की आशंका है, क्योंकि जो प्रशासन है, वह पूंजीपतियों के इशारे पर, भारतीय जनता पार्टी के संरक्षण में काम कर रहा है । इसलिए आगे छत्तीसगढ़ मुक्ति मोर्चा के मजदूर हैं, उनकी सुरक्षा की दृष्टि से राज्य सरकार क्या उपाय कर रही है, या केंद्रीय सरकार की तरफ से किस प्रकार के निर्देश दिये जाने हैं, यह मैं आपके माध्यम से स्पष्टीकरण जानना चाहूंगा ।

रही बात कि मध्य प्रदेश में भारतीय जनता पार्टी किस माने में, किस रूप में और किस मानसिकता के साथ काम कर रही है--यदि कांग्रेस का सदस्य होते हुए मैं यह बात कहूंगा तो यह लगेगी कि यह अतिश्योक्तिपूर्ण बात कही जा रही है, ईर्ष्या और द्वेष से कही जा रही है, लेकिन जब मजदूरों को मौत का शिकार होना पड़ता है, जब किसानों के साथ जुल्मो-सितम ढाये जाता है, जब हरिजन, आदिवासियों और मजदूरों पर अत्याचार किया जाता है, तो निश्चित रूप से हम इस निष्कर्ष पर पहुंचे हैं कि उस राज्य सरकार को सरकार में रहने का कोई अधिकार नहीं है ।

इसलिए केन्द्रीय सरकार को इस बारे में विचार करना चाहिए कि वह उन लोगों पर भी केस चलाए जिन लोगों के निर्देशन पर, जिन लोगों के आदेश पर गोली चालन हुआ था और उस भारतीय जनता पार्टी की राज्य सरकार को बर्खास्त करे ।

SHRI M. M. JACOB: Mr. Vice-Chairman, Sir, many of my friends who participated in the debate posed a volley of questions and I would have been happier if I were able to answer all those questions at present. One of the main points mentioned by many of my friends is whether this is a report based on a report by the Government of Madhya Pradesh. I say "yes". I have mentioned in the statement that it is based on the report sent by the Government of Madhya Pradesh.

श्री सुरेश पचौरी : महोदय, मैं विनम्रतापूर्वक एक बात पूछना चाहता हूं अगर आपकी इजाजत हो ? यह जो राज्य शासन ने रिपोर्ट दी है वह जिला कलैक्टर दुर्ग के द्वारा भेजी गई रिपोर्ट के आधार पर है या अन्य किसी और के आधार पर है ? क्योंकि जो मायने रखती है वह जिला कलैक्टर की रिपोर्ट मायने रखती है । यह न तो वहां के टाउन इंस्पैक्टर की रखती है, न एस०पी० की रखती है, न आई०जी० की रखती है, क्योंकि पुलिस ने तो जुल्म ढाया ही है । अगर यह पुलिस अधिकारी के द्वारा प्रेषित रिपोर्ट है तो यह रिपोर्ट भी बेमानी है ।

SHRI M. M. JACOB: Sir, the practice existing with the Government of India is that we write to the State Government for a report on the incident which has happened and the State Government is responsible to send a report and we expect from the State Government a report. It is not clear from the records available here whether they collected the information from the Inspector or the Zilla Collector. *(Interruptions by Shri Suresh Pachouri).* Many of the points asked by you BOW are yet to be

[Shri M. M. Jacob]

answered by, or are yet to be obtained from, the Madhya Pradesh. Govern ment. So, I shall certainly convey those points which are not already covered by the report furnished by them to the Government of Madhya Pradesh and to bring to their notice the major points raised in this discus sion this evening. Sir, one thing, I mentioned in the statement that the number of people who died is IS. Later on I came to know, through our sources, that the number is 15 plus one police personnel which makes 16. It is the information I got through another source. But I cannot say anything beyond that because I don't have any information about the num bers, 17 or 18, which were mentioned here. However, the State Govcrnment has informed that a judicial inquiry has been ordeved under the Commis sions of Inquiry Act. My friends were also enquiring about the terms of reference of the judicial inquiry and who is heading the judicial inquiry. Shri Srivastava, District and Sessions Judge, Raipur, M.P., is to inquire into the aforesaid matter. It is. a single member... .

PROP. SAURIN BHATTACHARYA: What is Mr. Srivastava?

SHRI GURUDAS DAS GUPTA: Why- is a District Judge? Why not a High Court Judge?

THE VICE-CHAIRMAN (SHRI M; A. BABY): Let the Minister clarify.

SHRI M. M. JACOB: I am just reacting; out:the information the State Government has furnished us. "The State Government hereby appoints the Commission of Inquiry consisting Of a single member, namely, Shri Sri vastava, District and Sessions Judge, Raipur, Madhya Pradesh to enquire into the aforesaid matters of public ?importance. The headquarters of-the Commission will be at Durg." Now, ;the time given to this Inquiry Com-mision.is three months from the date of the- publication.

SHRI S. S. AHLUWALIA: I would like to know whether they have suspended the Divisional Com missioner.

SHRI M. M. JACOB: No information is furnished on that. The terms of reference are also mentioned. They are the circumstances, background,. course of events leading to police firing at Bhilai near Power House railway station, district Durg, on 1st July, 1992, whether the firing resorted to by police was justified, adequacy or otherwise of the force used to deal with the situation and such other matters incidental and ancillary to the inquiry including recommendations for prevention of recurrence of such events in future.

A question was raised as to how many rounds of firing took place. The State Government's reply is 42 rounds of firing took place. This is the report of the State Government. Then another question, was asked whether it was a demand of the workers that the killers of Shanker Guha Nyogi should" be arrested and what action has been taken. The State Government has not mentioned- this demand in- its report. But our sources have got some information that this was one of the main demands of the workers. That is the information which I could gather. This was the main demand of the workers. Another question was raised as to how many workers were retrenched. The State Government report says, according to the owner's management the number of retrenched employees as quoted by Unions earlier was 2300. But later they quoted the number of retrenched employees as 4000. So, 4000 from one-side and 2300 on other is the number which is. furnished to us. It. must be somewhere around these figures. I cannot give the etfact number. It is a fact that in Bhilai, as you know, it being an industrial area, the working class people are in great force, in numerical - foce. Sixty thousand people, are: employed in Bhilai Steel Plant. There are' some captive iron

ore mines owned by the BSP. Maybe, around 20,000 to 22,000 workers are employed there. It seems from the information gathered that these wor kers who are making this agitation are people who are employed in the captive units. Mr. Gurudas Das Gupta mut be knowing it because one of the unions other than the CMM working in that area may be belonging to him. The INTUC unit is also working in that particular area. So, not Bhilai, INTUC is, I think, the major factor with a large number of workers. But here I see that out of 180 units functioning there, around 10 units belong to larger managements and some of them are believed to be very powerful important managements. There was a demand for a full inquiry into the killing of Shan-ker Guha Nyogi in September, 1991. Now the matter is under the CBI investigation. So, I may not be able to give more information about it. But I understand that Mr. Chandrakant Shah, the owner of one major firm was arrested. But he has escaped from the custody. This is not known from the State Government report. We have got this information from another source. I don't know whether he has been caught. So far I have no information whether the man who has escaped has been arrested. *(Interruptions)* .

SHRI GURUDAS DAS GUPTA: He has escaped from the hospital. He is hale and hearty. . . (interruptions).

SHRI M. M. JACOB: Anyway, I don't know: I have to find out more details about it. I have to find out more information about it. What I mean to say is, even on facts like this I may not be able to give you exact and precise points in the absence of the relevant information from the State Government. At the same time in whatever way I could help the House by collecting the information from the State Government I have done it. There are many other points raised here. I have made a note of all the points made by the hon. Members. I have not left out any major point ... *(Interruptions)...*

SHRI GURUDAS DAS GUPTA: Will the hon. Minister respond to the suggestion of sending and all-party delegation there to actually verify the .situation?

SHRI M. M. JACOB: A couple of Members, Mr. Ahluwalia and Mr. Gurudas Das Gupta mentioned about sending a Parliamentary delegation. At this point of time I may not be able to commit that I will send a Parliamentary delegation or agree to send a Parliamentary delegation. But the suggestion will be considered. That is all I can say now. Mr. Baby asked a question whether from the' Bhilai hospital workers were forced to go out. I have no information about any worker who was forcibly asked to go out of the hospital. About the point that dead bodies were burnt *en-masse,* it is a matter that can only be presumed. I have no-information on this point. Since the cremation took place only on 3rd July, I understand some dead bodies were returned to their families and the rest of them were cremated collectively. This may not be so and it would not be correct on my part to say anything. There was another question asked whether any Central Minister visited the area and provoked the workers. The State Government of Madhya Pradesh has not mentioned any Central Minister having visited the place and provoking the workers. Mr. Ram Naresh Yadav had asked a question whether the judge was a sitting judge of the Supreme Court; I have already made it clear. Mr. Jogi made a lot of points about one Mr. Chandrakant Shah. I had just now referred to that. Mr. Bhattacharya wanted to know whether the judge was a sitting judge of the Supreme Court. The matter is under investigation by a Commission of Inquiry now... (Interruptions) ...

SHRI RAM NARESH YADAV: What aDout financial assistance?

SHRI . M.M.JACOB: I have already rererred to it in the state ment. Rs.12,000 is being given, by tile dtdte Goverment. ns.10,000 is oeing given by THe state administration and Rs.2000 by the District Admmisuration to the people who were mjuced Beyonu thiss X may not b*e* able to gave you any in formation. AS the same time, as I promised you, we will convey the teenngs or the house to the state Government, But I *f*eel that since this is a dispuce between the workers and the management, it is always desiraoie that negotiations and negotiated settlements receive priority. Resooruug to any sort of other method may not help in the development of a health relationship Dei-ween the workers and the manage-ment and also tor our economic development. It is unfortunate that so many workers should have died in the police firing. I share the anguish expressed by the House for those people who lost their lives. I hope the Madhya Pradesh Government will take the initiatve to bring about an early settlement according to the normal rules existing in the country.

SHRI GURUDAS DAS GUPTA: While the hon. Minister says a nego. tiated settlement is the only path, why does he not in the same way believe that when there is resentment, so easy application of force should not also be the course?

SHRI M. M. JACOB: The trend is for negotiated settlement and this is our experience for the last so many years. Most of the Governments are encouraged to resort to negotiated settlements, tribunals, arbitration; so on and so forth. Resorting to the last method of firing is an extreme step and it is always better to restrain ourselves. But if the crowd is of a violent nature, it cannot be prevented and naturally the State has to take to the final resort of using violence. But only after the investigation, it can be revealed and an investigation is being carried on.. .*(Interrup-tions)*...

SHRI S. S. AHLUWALIA: It is a one-man enquiry commission. And he is a man*

SHRI M. M. JACOB: Sir. with this, I may be permitted to conclude. Thank you very much.

श्री सुरेश पचौरी : मान्यवर, मैं केवल एक बात कहना चाहता हूं । इस बात का आभास बराबर मिल रहा है कि मध्य प्रदेश की भारतीय जनता पार्टी की सरकार की जिद की वजह से यह स्थिति निर्मित हुई कि वहां के मजदूरों पर गोलियां चलाई गई । इसलिए क्या केन्द्रीय सरकार इस प्रकार की व्यवस्था करेगी कि वहां के मजदूरों की उचित मांगें हैं उनको पूरा करने के लिए केन्द्रीय सरकार का भी एक प्रतिनिधि उस नेगोशिएशन में शामिल हो, ताकि श्रम विभाग की जो सिफारिशें हैं, उनको मद्दे नजर रखते हुए मजदूरों की सारी की सारी जो जायज मांगें हैं जिनका उल्लेख आपने अपने वक्तव्य में किया है, वह सही समय पर मान ली जाएं । साथ ही केन्द्रीय सरकार क्या यह भी व्यवस्था करेगी कि जो न्यायिक जांच करने के आदेश दिये गये है वह केवल एक सदस्यीय जांच अधिकारी की न होकर और भी दूसरे लोग उसमें शामिल हों, यह मेरा आपके माध्यम ले सरकार से आग्रह और अनुरोध है ।

THE VICE-CHAIRMAN (SHRI M. A. BABY): Today's business is over. Before we adjourn, I wish to say that it is a proud privilege of the Rajya Sabha to note that the Chair. man of the Rajya Sabha has been elected as President of India.

The House stands adjourned till 11 o' clock tomorrow.

The House then adjourned at eight minutes past eight of the clock till eleven of the clock on Friday, the 17th July, 1992.

*Expunged *sr* ordered by the Chair.